



कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, जिला-मुरैना(म0प्र0)

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क्रमांक/स्टेनो/ए0डी0एम0/एन.जी.टी./2023/9651  
प्रति,

मुरैना, दिनांक 30.09.2023

Registrar,  
The National Green Tribunal,  
Central Zone Bench, Bhopal, M.P.

विषय:-घटना से संबंधित Factual and Action Taken Report प्रस्तुत करने विषयक।

संदर्भ:- Principal Bench, The National Green Tribunal का प्रकरण क्रमांक  
539/2023 में आदेश दिनांक 01.09.2023।

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उपरोक्त विषयान्तर्गत माननीय NGT के संदर्भित आदेशपालन में जिला मजिस्ट्रेट, जिला मुरैना के समन्वय से गठित समिति द्वारा दिनांक 22.09.2023 को घटनास्थल का निरीक्षण किया गया। निरीक्षण उपरांत संयुक्त जांच प्रतिवेदन तैयार किया गया तथा आज दिनांक 30.09.2023 को माननीय NGT को प्रस्तुत करने हेतु जांच प्रतिवेदन प्रेषित किया जाता है।

संलग्न:-उपरोक्तानुसार।

पृ0क्रमांक/स्टेनो/ए0डी0एम0/एन.जी.टी./2023/9651  
प्रतिलिपि,

*30/09/2023*  
अपर जिला मजिस्ट्रेट,  
जिला-मुरैना म0प्र0  
मुरैना, दिनांक 30.09.2023

1. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल को उनके पत्र क्रमांक 1106 दिनांक 14.09.2023 के संबंध में प्रतिवेदन प्रेषित।

*30/09/2023*  
अपर जिला मजिस्ट्रेट,  
जिला-मुरैना म0प्र0

**FACTUAL & ACTION TAKEN REPORT  
OF  
JOINT  
COMMITTEE In the  
Matter of  
O.A. NO.539/2023(PB)“Suo Motu”**

**News report published in the Times of  
India Dated 31.08.2023  
Titled  
“5 die in toxic gas leak at MP factory”**



**Date of Visit: 22 September 2023  
Date of Report Submission : 30 September 2023**

**Location:  
M/s Sakshi Food Products, Village Dhanela, AB Road, Tehsil Banmore, District Morena (MP)**

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# **Joint Committee Inspection Report**

**O.A. No. 539/2023 (PB) “Suo Motu”**

**News report published in the Times of India dated 31.08.2023**

**Titled “5 die in toxic gas leak at MP factory”**

**Hon’ble National Green Tribunal (PB), New Delhi,**

**Order dated 01/09/2023**

Hon’ble NGT(PB), New Delhi in OA539/2023(PB) “Suo Motu” News report published in the Times of India dated 31.08.2023 titled “5 die in toxic gas leak at MP factory” vide its order dated 01.09.2023 directed under para 1 to 5 as :

- 1. This Original Application has been registered in exercise of suo motu power on the basis of the incident of death of five workers in a food industry in Morena, Madhya Pradesh, on account of the impact of poisonous gases when these workers had entered the tank in a factory manufacturing synthetic cherries for paan and the food industry.*
- 2. The said news item has been published in the Times of India, Times News Network dated 31.08.2023 titled “5 die in toxic gas leak at MP factory”, which has persuaded this court to initiate action, having found prima facie violation of Environmental Laws resulting in such an incident.*
- 3. Hon’ble Supreme Court in the matter of “Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.” reported in 2021 SCC On-line SC 897 has upheld the exercise of suo motu power by the tribunal.*
- 4. Having regard to the nature of incident, we deem it proper to constitute a joint Committee comprising of the Member Secretary, State Pollution Control Board; representative of Central Pollution Control Board not below the rank of Additional Director; a Senior Scientist of Regional Office of MoEF&CC; Directorate of Industrial Safety and Health (DISH) and also the District Magistrate of District Morena. The District Magistrate will act as a Coordinator in the joint Committee. The joint Committee will gather all the information from the spot after visiting the spot and ascertain the exact cause of death of these workers and the lapses which resulted into generation/escape of poisonous gas in the tank and the compensation to be given to the deceased. The Committee may also refer the orders of this Tribunal in such matters. The*

*report will be submitted within three weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

*5 The matter will not be taken up by the Central Zone Bench, Bhopal of the tribunal. Hence, it is transferred to said bench.*

In compliance to the orders of Hon'ble NGT, a site visit of the industry where incident occurred M/s Sakshi Food Products, Village Dhanel, AB Road, Tehsil Banmore, District Morena (MP) was carried out on dated 22.09.2023 by the Joint Committee. The members of the Joint Committee who carried out inspection are as follows:

<b>Sr. No.</b>	<b>Name of Department</b>	<b>Name of Representative</b>
1	District Magistrate, Morena	Shri C. B. Prasad ADM, Morena
2	Member Secretary, M. P. Pollution Control Board	Shri R. R. Singh Sengar Regional Officer, MPPCB, Gwalior
3	Representative of Central Pollution Control Board	Shri P. Jagan Regional Director, CPCB, Bhopal
4	Senior Scientist of Regional Office of MoEF&CC	Dr. H.V.C. Chari Guntupalli Scientist 'E' MoEF&CC, RO Bhopal
5	Directorate of Industrial Safety and Health (DISH)	Shri Anand Raisardar Deputy Director, Industrial Health and Safety, Gwalior

Other Government officials present during the visit to assist the Joint Committee are :

1. Dr. Mahesh Singh Kushwah, Tehsildar, Tehsil Banmore, District Morena
2. Smt. Vandana Yadav, Tehsildar Morena
3. Shri Rahul Shukla, Labour Inspector, Department of Labour, District Morena
4. Shri Manmohan Singh, SI Thana Nurabad, District Morena

5. Shri Salman Khan, Sub Engineer, MPPCB, ROGwalior
6. Shri Pradeep Daniya, Assistant Grade-3, Industrial Health & Safety Department, Gwalior

As per the order of Hon'ble NGT a report has to be submitted by Joint Committee after visiting the site and gathering all the information from the spot & ascertain the exact cause of the death of the workers and the lapses which resulted into generation/escape of poisonous gas in the tank and the compensation to be given to the deceased.

The geographical location, photographs and visual observations were recorded. The committee recorded the observations during the inspection in reference to the points mentioned in the Suo Motu and observations are as follows:-

**[A] OBSERVATIONS AND INFORMATION ABOUT THE SPOT OF ACCIDENT:**

1. The industry M/s Sakshi Food Products is situated on a piece of land bearing survey numbers 168/1, 168/2, 170/1 and 170/2 in Village Dhanela, AB Road, Tehsil Banmore, District Morena, MP. Total industrial plot area is 8296 square meter. This is the Small Scale Orange category industry. The industry is surrounded by open agriculture land. Nearest village Jaderua is about 1.00 km, National Highway is about 400 meters, nearest river Sank is 2.50 Km. and Railway line is about 1.60 Km. away from the industry. GPS coordinates of industry is Latitude 26.4275 N, Longitude 78.0400 E. The location is marked on Google map and it is enclosed as **Annexure-C 1** and photographs taken during the inspection are enclosed as **Annexure-C 2**.
2. A tragic accident happened within the premises of said industry on dated 30.08.2023 resulting in the death of five workers. There was a

festive holiday in the factory due to Rakhi on the day of accident, so production activity was completely closed as reported. But for some maintenance and cleaning works at boiler section and papaya storage shed eight workers were present within factory premises. It was also informed to Joint Committee that papaya storage shed was in lock condition for about 16 hours before workers entered inside it for tank cleaning.

3. On the day of visit the said industry was completely closed. Factory premise has already been sealed by District Administration since the day of incident and was under the custody of police.
4. Joint Committee along with other Government officials reached the spot of accident with gas detector equipment.
5. The spot where accident took place is situated inside a covered storage shed having six RCC underground storage tanks of size 4.50 m × 4.50 m × 3.00 m each. The cut papaya pieces which are the raw material of industry for manufacturing fruit cuts were stored inside these tanks under preservation with 20% common salt solution. In five tanks papaya pieces were kept stored and one tank was empty inside which residues of papaya and salt solution was seen. The accident happened inside this empty tank during its manual desludging/emptying operation by un-skilled workers.
6. The gate of papaya cuts storage shed was opened before the Joint Committee during the visit. A sharp smell of putrefaction was experienced at the gate. The presence of gases was monitored by gas detector equipment by MPPCB officials. The gas detector indicate alarming presence of methane, propane, hydrogen gases inside the storage shed. There was no ventilation facility seen at storage shed to escape organic gases generated due to putrefaction of papaya.

7. It was also informed to Joint Committee that the papaya storage shed has locked since the day of incident to day of visit, except for 05.09.2023 on which Hon'ble Chairman National Commission for Safai Karmacharis, Shri M. Venkatesan visited the spot for a short while.
8. During the visit no deceased dependents or relatives were presented/contacted by the team for knowing the facts.
9. The brief description of said industry and status of permissions is summarized as under:

<b>Title of Details</b>	<b>Description</b>	<b>Supporting Enclosure</b>
Name of Industry	M/s Sakshi Food Products	
Location of Industry	Survey No. 168/1, 168/2, 170/1 and 170/2 in Village Dhanela, AB Road, Tehsil Banmore, District Morena, MP GPS coordinates : Latitude 26.4275 N Longitude 78.0400 E	C 1
Type of Firm	Partnership Firm	
Name of Partners	1. Shri Sajal Agrawal 2. Smt. Sakshi Goyal	
Type of Industry	Small Scale, Orange Category, Non-hazardous type food processing unit	
Date of commissioning of industry	10.10.2015	
Product and Production Capacity	<b>As per consent of the MPPCB</b> 1. Caramel Colour-1500 TPA 2. Flavored Concentrates/ Drinks-50 TPA 3. Fruit Cuts-3000 TPA 4. Invert Sugar Syrup-3000 TPA	C 3
Raw Materials Used	1. Dextrose Syrup- 60 TPA 2. Fruits- 3000 TPA 3. Sugar- 5000 TPA 4. Vegetable Oil- 12 TPA 5. Process Chemicals - 6 TPA	

Status of Consent of MPPCB	<ol style="list-style-type: none"> <li>1. CTE granted on 08.05.2015</li> <li>2. CTO granted on 15.10.2015 (Valid till 30.09.2016)</li> <li>3. CTO granted on 03.12.2016 (Valid till 30.09.2017)</li> <li>4. CTO granted on 19.01.2018 (Valid till 30.09.2019)</li> <li>5. CTE Expansion granted on 19.09.2019</li> <li>6. CTO granted on 19.12.2019 (Valid till 30.09.2020)</li> <li>7. CTO Expansion granted on 18.05.2020 (Valid till 30.09.2021)</li> <li>8. CTO granted on 13.08.2021 (Valid till 30.09.2024)</li> </ol>	C 3
Status of Factory License issued by Industrial Health & Safety Department	Latest license to work a factory granted on 05.12.2022 for validity up to 31.12.2023	C 4
Status of Food License issued by GoI, Food Safety and Standards Authority of India under FSS Act, 2006	Latest license granted on 01.05.2023 for validity up to 21.09.2024	C 5

**[B] CAUSE OF DEATH OF THE WORKERS:**

Joint Committee discussed the matter with Industrial Health and Safety Department (IHSD) Officials present during the visit. Cause of death of five workers as per short postmortem report is **Asphyxiation (Annexure-C 6)**. This cause is supported by observations of the Joint Committee during visit that is presence of alarming concentration of organic gases like methane, propane, hydrogen generated due to putrefaction of papaya cuts indicated by gas detector equipment and also no ventilation facility found in papaya cuts storage shed to escape the generated gases. Thus accumulation of organic gases in alarming

concentration inside the closed papaya cuts storage shed was the most probable cause of death of workers due to acute suffocation and asphyxiation. Following lapses are also responsible for the incident:

1. No safety precaution sign board was displayed by industry within factory premises.
2. No safety equipment like safety belt, life line wire rope, mask, portable oxygen meter, oxygen cylinder supported respiration equipment etc. were provided to workers for emptying the papaya preservation tank on the day of incident. Also no supervisor was available to supervise the tank emptying work.
3. No mechanical system or pump was provided for desludging and transfer of salt water from storage tank to disposal pit.
4. The workers deployed by industry for cleaning of papaya storage tank emptying work were neither trained nor aware of the risks associated with the work and also no supervisor was present to guide them to carry out the work safely.

**[C] LAPSES WHICH RESULTED INTO GENERATION/ESCAPE OF POISONOUS GASES IN THE TANK:**

Considering the observations made by Joint Committee during site visit and discussion with IHSD officials following lapses have been identified which were responsible for the tragic incident death of five workers:

1. As intimated by IHS official that no incident of putrefaction of papaya cuts during its storage and preservation happened in past in this factory. If any putrefaction occurred than that material is of no use as raw material. Normally no putrefaction of papaya cuts take place in preservation tanks under common salt solution

of 20% strength. In exceptional case of not maintaining the common salt solution strength as per requirement of 20% or under hot and humid conditions putrefaction of papaya cuts take place then only organic gases like methane, propane and CO, CO<sub>2</sub> and other VOCs are generated. So proper ventilation facilities are required to escape the generated gases from the storage/preservation shed for comfort of workmen. But in the said industry papaya cuts storage cum preservation shed was found completely closed without proper ventilation facility. It was also informed to Joint Committee that papaya storage shed was in lock condition for about 16 hours before workers entered inside it for tank cleaning. Papaya cuts has already been used as raw material from the tank inside which incident was occurred. Only some salt water and papaya pulp was left. So it is expected that due to not maintaining salt solution concentration to 20% putrefaction of residue papaya pulp took place and harmful gases were generated and accumulation of these harmful gases inside the tank up to lethal concentration might cause death of workers. IHS officials also informed that ventilation opening not allowed under the provisions of Food Safety Standards Act to prevent contamination by insect, flies, extraneous material etc.

2. As per IHS officials industry established papaya cuts preservation shed without obtaining approval of layout map from the Chief Factory Inspector.
3. As per IHS officials those workers who descended into the tank, succumb to asphyxiation but those stay at the floor level did not get harmed. Even rescue team retrieved body of the deceased within couple of hours without bearing any oxygen cylinder equipped breathing apparatus.

**[D] COMPENSATION TO BE GIVEN TO THE DECEASED**

As per information made available to Joint Committee by district administration Morena and Industrial Health and Safety Department Gwalior the status of compensation granted / under process to be given to legal ancestors of five deceased persons is as under:

1. Under **Sambal Yojna** financial support of Rs. 4.00 Lakh each for three deceased workers Ram Avtar Gurjar, Girraj Singh & Rajesh Singh has already been approved and E-payment order issued by Janpad Panchayat Jaura District Morena on dated 01.09.2023 **Annexure-C 7**.
2. Remaining two deceased workers Ram Naresh and Veer Singh were not found eligible for financial support under Sambal Yojna. So a proposal has been send by District Magistrate Morena on dated 31.08.2023 to Secretary to CM, Bhopal to sanction financial support of Rs. 4.0 Lakh each for these two workers from CM Relief Fund **Annexure-C 8**.
3. The case of compensation to work legal dependents of deceased workers under the provision of Workman Compensation Act, 1923 is under process in Labour Court Gwalior cum Commissioner Workman compensation. The name of deceased workers and amount of compensation due to their dependents from employer is mentioned herein below:-

1.	Rajesh Singh s/o Badri Ghurraiya	Age 40 yrs.	Rs.888620/-
2.	Ram Avtar Gurjar s/o Ramkishan	Age 34 yrs.	Rs.962105/-
3.	Ram Naresh s/o Ramkishan	Age 38 yrs.	Rs.914627/-
4.	Veer Singh s/o Ramkishan	Age 30 yrs.	Rs.1003503/-

5.	GirrajSingh s/o Munni Singh Ghuraiya	Age 35 yrs.	Rs.951200/-
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Demand drafts towards compensation to dependents of deceased has been prepared by employer enclosed as **Annexure-C 9**. These drafts are being made in the name of Commissioner Compensation in compliance to Section 8 of Employees Compensation Act, 1923. Dependents were advised by IHS Department to file civil claim before the Industrial Labour Court. Now Labour Court will identify the dependents and apportioned compensation amount amongst dependents. The status and action taken report submitted by the Industrial Health and Safety Department is enclosed as **Annexure-C 10**.

**[E] ACTION TAKEN REPORT:**

1. Industrial Health and Safety Department already filed criminal case against the industry M/s Sakshi Food Products under the provisions of Factory Act, 1948 on dated 08.09.2023 before CJM Court Morena bearing registration number RCT/5255/2023 **Annexure-C 10**.
2. MPPCB issued closer direction to industry M/s Sakshi Food Products under section 33A of The Water (Prevention and Control of Pollution) Act, 1974 & under section 31A of The Air (Prevention and Control of Pollution) Act, 1981 on dated 15.09.2023 due to non-compliance of consent conditions and discharge of polluted effluent in kachcha pond within factory premises **Annexure-C 11**.

**[F] CONCLUSION :**

1. The incident occurred because workers were not made aware of the gases generation in the process, non-availability of gas detectors/ alarming system in the raw material storage shed, Safety precautions not taken/ followed i.e. checking of oxygen levels and

harmful gases presence in the tin shed as well as in concrete tanks, PPEs were not provided/used while entering the shed & pit by the workers.No inspections of said factory in past two yearsby regulating authorities encourages employer to observe non-adherence to stipulation of the regulating laws.

2. The death of 5 workers may be occurred since raw material storage tin shed constructed at the back side of the plant is not having any ventilation and not even exhaust fan provided.As a result the gases (carbon dioxide, carbon monoxide, methane, propane, hydrogen sulphide etc.) generated due to putrefaction of papaya in preservation tank having higher density than oxygen have settled at the bottom of the tank and replaced the oxygen in the tank and caused breathing discomfort and collapsed the workers one by one when they entered in to the tank. As per the Industrial Health andSafety Department the industry has not taken approval of layout map for construction of tin shed of papaya storage cum preservation shed where the accident occurred. The postmortem report also revealed that the death occurred due to asphyxiation. As per the district administration, the samples were sent to the Forensic Laboratoryand the report is awaited for knowing the exact reason for death. As per the ADM Morena the report is expected upto end of October 2023.
3. As per ADM Morena out of 5 deceased workers only 3 are eligible for compensation of Rs. 4 lakhs under state government Sambal Yojna scheme and 2 are not eligible. As per ADM payment process for all the three was done but due to non-availability of proper account the transaction failed. New account has been opened two-three days before. Process of transaction has been started and payment will be done shortly.Rest two deceased persons were not

eligible under Sambal Yojna for them District Magistrate Morena sent a proposal to Secretary to CM, Bhopal for sanction of Rs. 4 lakhs from CM Relief Fund. However, it is unclear that the deceased dependents who are not eligible under Sambal Yojana will get the compensation or not and when will be the Sambal Yojana eligible deceased dependents will get the compensation, therefore Hon'ble NGT may issue directions to state government.

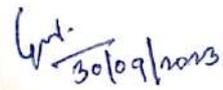
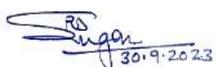
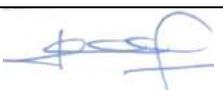
4. Hon'ble NGT has fixed Rs. 20 lakhs as a compensation to the deceased dependents in the similar case i.e. vide order dated 02.05.2023 in OA No. 327 of 2023 in the matter of news items published in India Today dated 30.04.2023 titled '3 minors among 11 dead in Ludhiana gas leak. Copy of the order is enclosed for ready reference **Annexure-C 12**.
5. IHS official opinion in the instant case that regarding payment of extra ordinary compensation amount will be in-appropriate as law of legislature pertaining to compensation i.e. Employees Compensation Act, 1923 and Employees State Insurance Services Act, 1949 is already in place. So there is no legislative gap or vacuum exist in the matter of compensation per say. Hence power of Court under tort doctrine of jurisprudence is not applicable in the instant case.
6. The permission for re-opening of the industry should be given only after complying all the norms as there is no ETP for treatment of effluent generated from the process and untreated effluent is stored inside the factory premises in the kachcha ponds, the ETP established earlier by the industry has been completely dismantled somewhere in last two years period without any intimation to MPPCB and operating the plant without any ETP, solid waste dumped inside plant premises, safety norms are not being followed, ammonia gas handling system is not proper as large number of cylinders stored openly in front of office which require proper earmarked space and adequate safety measures for preventing any kind of damage to human life if any leakage occurs.

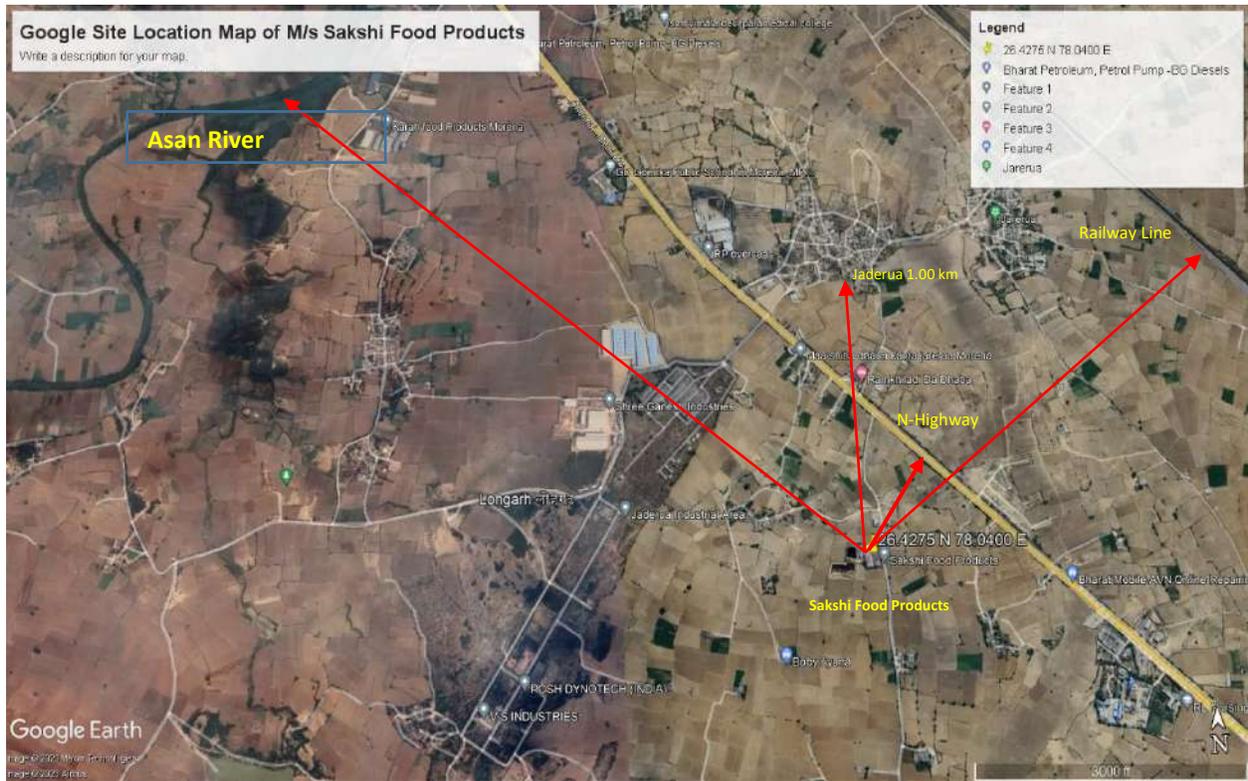
7. The industry was operated without any Effluent treatment plant and the old ETP was completely dismantled. The untreated effluent is disposed inside the factory premises in kachchponds so it can't be ruled out that the effluent was not pumped in to the ground water through bore well which is already existing near the wastewater storage pond. Report of untreated effluent stored in kachcha pond is enclosed as **Annexure-C 13** which shows that stored effluent is not as per prescribed norms. Therefore, MPPCB may conduct detailed investigation before allowing the plant to operate.
8. The Joint committee recommends recovery of environment compensation from the project authorities under polluter pays principle based on a damage assessment study to be undertaken by an expert agency taking into consideration the ground water contamination, soil contamination, due to unauthorized discharge on land.
9. Adequate ventilation shall be ensured in all the process areas including papaya cut storage shed and hydrocarbon and VOC detectors with alarm systems needs to be installed in the process areas for early detection of toxic gases.
10. Standard Operating Procedure for evacuation of the papaya cut fruit from the brine preservations tanks needs to be established.
11. Pre-placement hands-on trainings with periodic mock drills and safety trainings/talks shall be made a mandatory operational task in all the food processing industries.
12. As the viscera of the deceased persons were sent for forensic analysis to Forensic Science Laboratory, the joint committee opines that the exact cause of death may be ascertained on receipt of FSL reports, although the preliminary findings reveals the exposure to toxic hydrocarbon/Volatile Organic compounds as the primary cause of death.

13. Post-accident, all the processes were halted and storage tanks with rotten papaya were seen intact, which needs to be cleaned up on an urgent basis under the expert guidance to avoid further build-up of toxic gases in the factory premises. District Administration in consultation with the local MPPCB shall ensure the proper clean-up of all process vessels and storage tanks, funds for which shall be obtained from the project authorities under polluter pays principle.

14. Guidelines for environmental management in Food processing industries needs to be framed by CPCB in consultation with MoEF&CC for better management of Environment taking into consideration Mission LIFE targets also.

The member of the joint committee present during meeting & field inspection on 22.09.2023 duly signed this report as follows:

Sr. No.	Name of Department	Name of Representative	Signature
1.	District Magistrate, Morena	Shri Ankit Asthana DM/Collector Morena	
1.	District Magistrate, Morena	Shri C. B. Prasad ADM, Morena	
2.	Member Secretary, M. P. Pollution Control Board	Shri R. R. Singh Sengar Regional Officer, MPPCB, Gwalior	
3.	Representative of Central Pollution Control Board	Shri P. Jagan Regional Director, CPCB, Bhopal	
4.	Senior Scientist of Regional Office of MoEF&CC	Dr. H.V.C. Chari Guntupalli Scientist 'E' MoEF&CC, RO Bhopal	
5.	Directorate of Industrial Safety and Health (DISH)	Shri Anand Raisardar Deputy Director, Industrial Health and Safety, Gwalior	





**Main Gate of M/s Sakshi Food Products**



**Photographs showing factory premise**



**Photographs showing papaya cuts storage shed (Blue)**



**Monitoring of organic gases at the papaya storage shed by portable gas detector equipment**



**Inside view of papaya storage shed**



**Photograph showing papaya storage tank where incident occurred**



**UNTREATED EFFLUENT STORED IN KACHCHA POND INSIDE FACTORY PREMISES**



**SOLID WASTE DUMPED INSIDE FACTORY PREMISES**



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

## Annexure-C 3

ORANGE-SMALL

CCA-Renewal

CONSENT NO: \*\*\*

PCB ID: 33238

Outward No:16945,13/08/2021

Consent No:AW-90219

NO: /MPPCB/GWR

To,

**The Occupier,**  
**M/s. Sakshi Food Products,**  
**Vill. Dhanela, AB Road, Morena,**  
**Kaushal Goyal, Vill. Dhanela, Dist : Morena**

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

**Ref:** Your Consent to Operate Application Receipt No. 1085742 Dt. 12/08/2021 and last communication received on Dt.26/07/2021

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30/09/2024, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location:** Vill. Dhanela, AB Road, Morena
- b. The capital investment in lakhs:** Rs. 448
- c. Product & Production Capacity:**

Product	Qty / year
Caramel Color	1500.000 M.T (One Thousand Five Hundred Metric Ton)
Flavored Concentrate/Drinks	50.000 M.T (Fifty Metric Ton)
Fruit Cuts	3000.000 M.T (Three Thousand Metric Ton)
Invert Syrup	3000.000 M.T (Three Thousand Metric Ton)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 30/09/2024 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



Signature Not Verified  
Digitally Signed by : NETRA  
PAL SINGH,SSO  
Date: 13/08/2021 04:57:38 PM

**NETRAPAL SINGH**  
**Regional Officer**

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # Y289VI6H5V



## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 22.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD <sub>3</sub> Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 56.500	WWG : 22.800	Water Source	Remark
1	Boiler Feed	20.000	2.000	Borewell	
2	Cooling Water	0.500	0.100	Borewell	
3	Domestic Purpose	1.500	0.800	Borewell	
4	Floor / Utensils / Other Washing	10.000	0.900	Borewell	
5	Mnfg Process	25.000	22.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

### 6. Compilation of Monitoring data-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### 7. Recording of Monitoring Activities & Results-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- The date, exact place and time of sampling
- The dates on which analysis were performed

Consent No:AW-90219



- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

#### 8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### 9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### 10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### 11. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### 12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### 13. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment installed	P.M, SOX, NOX(mg/NM3)
Boiler	10 ton./hr.	30	AGR	Bag Filter, Cyclone	100, 80, 80

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Agro Waste	150 KG/HR.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM10 µg/m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM2.5 µg/m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

(Minimum number of plants to be planted by the unit:-63 )

## GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

**Consent No:AW-90219**



## Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # Y289VI6H5V

NETRAPAL SINGH  
Regional Officer

Consent No:AW-90219



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

RED-SMALL

CCA-Expansion

CONSENT NO: \*\*\*

PCB ID: 33238

Outward No:15515,18/05/2020

Consent No:AW-75848

NO: /MPPCB/GWR

To,

**The Occupier,**  
**M/s. Sakshi Food Products,**  
**Vill. Dhanela, AB Road, Morena,**  
**Kaushal Goyal, Vill. Dhanela, AB Road, Morena**

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

**Ref:** Your Consent to Operate Application Receipt No. 956464 Dt. 28/04/2020 and last communication received on Dt.30/12/2019

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30/09/2021, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location:** Vill. Dhanela, AB Road, Morena, Kaushal Goyal, Vill. Dhanela, AB Road, Morena
- b. The capital investment in lakhs:** Rs. 448
- c. Product & Production Capacity:**

Product	Qty / year
Caramel Color	1500.000 M.T (One Thousand Five Hundred Metric Ton)
Flavoured Concentrate/Drinks	50.000 M.T (Fifty Metric Ton)
Fruit Cuts	3000.000 M.T (Three Thousand Metric Ton)
Invert Syrup	3000.000 M.T (Three Thousand Metric Ton)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 30/09/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



e-Signed On 18/05/2020 18:32:38  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 45WN3NH3D9

**NETRAPAL SINGH**  
Regional Officer



## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 22.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD <sub>3</sub> Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 56.500	WWG : 22.800	Water Source	Remark
1	Boiler Feed	20.000	2.000	Borewell	
2	Cooling Water	0.500	0.100	Borewell	
3	Domestic Purpose	1.500	0.800	Borewell	
4	Floor / Utensils Washing	10.000	0.900	Borewell	
5	Mnfg Process	25.000	22.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

### 6. Compilation of Monitoring data-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### 7. Recording of Monitoring Activities & Results-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- The date, exact place and time of sampling
- The dates on which analysis were performed

Consent No:AW-75848



- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

#### 8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### 9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### 10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### 11. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### 12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### 13. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Boiler	10 ton./hr.	30	AGR	Cyclone , Bag Filter	100,80,80

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Agro Waste	150 KG/HR.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM10 µg/m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM2.5 µg/m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

### GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

#### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.



## Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board



e-Signed On 18/05/2020 18:32:38  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 45WN3NH3D9

NETRAPAL SINGH  
Regional Officer

**Consent No:AW-75848**



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

RED-SMALL

CCA-Renewal

CONSENT NO: \*\*\*

PCB ID: 33238

Outward No:15140,19/12/2019

Consent No:AW-72284

NO: /MPPCB/GWR

To,  
**The Occupier,**  
**M/s. Sakshi Food Products,**  
**Vill. Dhanela, AB Road, Morena,**  
**Kaushal Goyal, Vill. Dhanela, AB Road, Morena**

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

**Ref:** Your Consent to Operate Application Receipt No. 913665 Dt. 25/11/2019 and last communication received on Dt.07/11/2019

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30/09/2020, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** Vill. Dhanela, AB Road, Morena
- b. **The capital investment in lakhs:** Rs. 448
- c. **Product & Production Capacity:**

Product	Qty / year
Caramel Color	800.000 M.T (Eight Hundred Metric Ton)
Emulsifier	50.000 M.T (Fifty Metric Ton)
Flavoured Concentrate/Drinks	50.000 M.T (Fifty Metric Ton)
Invert Syrup	1200.000 M.T (One Thousand Two Hundred Metric Ton)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 30/09/2020 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



e-Signed On 19/12/2019 21:31:38  
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TPAV # 4849RO73JU

NETRAPAL SINGH  
Regional Officer



# Consent Order

## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 22.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD <sub>3</sub> Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 56.500	WWG : 22.800	Water Source	Remark
1	Boiler Feed	20.000	2.000	Borewell	
2	Cooling Water	0.500	0.100	Borewell	
3	Domestic Purpose	1.500	0.800	Borewell	
4	Floor / Utensils Washing	10.000	0.900	Borewell	
5	Mnfg Process	25.000	22.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

### 6. Compilation of Monitoring data-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### 7. Recording of Monitoring Activities & Results-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
  - The date, exact place and time of sampling
  - The dates on which analysis were performed
  - Who performed the analysis?
  - The analytical techniques or methods used and
  - The result of all required analysis

**Consent No:AW-72284**



iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

#### 8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### 9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### 10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### 11. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### 12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### 13. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Boiler	10 ton./hr.	30	AGR	Cyclone ,	100, 80, 80

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM10 µg/m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM2.5 µg/m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

### GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

#### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.



## Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### **Additional condition:- (if any) :-**

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974 , The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board



e-Signed On 19/12/2019 21:31:38  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 4849RO73JU

NETRAPAL SINGH  
Regional Officer

**Consent No:AW-72284**



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

RED-SMALL

CTE-Expansion

CONSENT NO: \*\*\*

PCB ID: 33238

Outward No: 14844.11/09/2019  
NO: /MPPCB/GWR

Consent No: CTE-69311  
Dated: 09/09/2019

To,  
**M/s. Sakshi Food Products,**  
**Vill. Dhanela, AB Road, Morena, Kaushal Goyal, Vill. Dhanela, AB Road, Morena,**  
**Dist : Morena, Tal : Morena, SIDC : Not In SIDC**

**Subject:** Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

**Ref:** Your Consent to Establish Application Receipt No. 859100 Dt. 22/08/2019 and last communication received on Dt. 29/07/2019

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Kaushal Goyal, Vill. Dhanela, AB Road, Morena Vill. Dhanela, AB Road, Morena, Dhanela, Morena, Morena, Phone No. 9644062689

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** Vill. Dhanela, AB Road, Morena, Kaushal Goyal, Vill. Dhanela, AB Road, Morena Vill. Dhanela, AB Road, Morena, Dhanela, Morena, Morena, Contact No. 9644062689
- b. **The capital investment in lakhs:** Rs. 448
- c. **Product & Production Capacity:**

Product	Qty / year
Caramel Color	1500.000 M.T (One Thousand Five Hundred Metric Ton)
Flavoured Concentrate/Drinks	50.000 M.T (Fifty Metric Ton)
Fruit Cuts	3000.000 M.T (Thirty Thousand Metric Ton)
Invert Syrup	3000.000 M.T (Thirty Thousand Metric Ton)

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



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TPAV # 73POSE4E1Y

**NETRAPAL SINGH**  
Regional Officer



## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 22.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 56.500	WWG : 22.800	Water Source	Remark
1	Boiler Feed	20.000	2.000	Borewell	
2	Cooling Water	0.500	0.100	Borewell	
3	Domestic Purpose	1.500	0.800	Borewell	
4	Floor / Utensils Washing	10.000	0.900	Borewell	
5	Mnfg Process	25.000	22.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

### 6. Compilation of Monitoring data-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### 7. Recording of Monitoring Activities & Results-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- The date, exact place and time of sampling
- The dates on which analysis were performed

**Consent No:CTE-69311**



- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

#### 8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### 9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### 10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### 11. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### 12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### 13. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

**Additional Water condition:- (if any) :-**



## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Boiler	10 ton./hr.	30	AGR	Cyclone , Bag Filter	150,100,50

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Agro Waste	150 KG/HR.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100  $\mu\text{g}/\text{m}^3$  (PM10  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60  $\mu\text{g}/\text{m}^3$  (PM2.5  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000  $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

**Additional Air condition:- (if any)**

:-



## Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

### GENERAL CONDITIONS:

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
  - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:- (if any) :-

For and on behalf of  
M.P. Pollution Control Board



e-Signed On 11/09/2019 21:07:31  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 73POSE4E1Y

NETRAPAL SINGH  
Regional Officer

Consent No:CTE-69311



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

RED-SMALL	CCA-Renewal	VALIDITY (A/W): 30/09/2019	CONSENT NO: ***	PCB ID: 33238
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NO: /MPPCB/GWR

To, **The Occupier,**  
**M/s. Sakshi Food Products,**  
**Vill. Dhanela, AB Road, Morena, Kaushal Goyal, Vill. Dhanela, AB Road, Morena,**  
**Dist : Morena, Tal : Morena, SIDC : Not In SIDC**

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

**Ref:** Your Consent to Operate Application Receipt No. 436202 Dt. 17/11/2017 and last communication received on Dt.

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30/09/2019, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

**SUBJECT TO THE FOLLOWING CONDITIONS :-**

- a. Location:** Vill. Dhanela, AB Road, Morena, Kaushal Goyal, Vill. Dhanela, AB Road, Morena Vill. Dhanela, AB Road, Morena, Dhanela, Morena, Morena
- b. The capital investment in lakhs:** Rs. 448
- c. Product & Production Capacity:**

Product	Production Qty / year
Caramel Color	800.000 M.T (Eight Hundred Metric Ton)
Emulsifier	50.000 M.T (Fifty Metric Ton)
Flavoured Concentrate/Drinks	50.000 M.T (Fifty Metric Ton)
Invert Syrup	1200.000 M.T (One Thousand Two Hundred Metric Ton)

*Note:- For any change in above industry shall obtain fresh consent from the board.*

The Validity of the consent is up to 30/09/2019 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

**Enclosures:-**

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



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TPAV # PSMWBMKV52

**NETRAPAL SINGH**  
Regional Officer



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 22.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	10 mg/l.
BOD 3 Days 270C	Not exceed	10 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 56.500	WWG : 22.800	Water Source	Remark
1	Boiler Feed	20.000	2.000	Borewell	
2	Cooling Water	0.500	0.100	Borewell	
3	Domestic Purpose	1.500	0.800	Borewell	
4	Floor / Utensils Washing	10.000	0.900	Borewell	
5	Mnfg Process	25.000	22.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

### 6. Compilation of Monitoring-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### 7. Recording of Monitoring-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- The date, exact place and time of sampling
- The dates on which analysis were performed

Consent No:AW-51308, Validity:30/09/2019, Outward No:13416,19/01/2018, TPAV # PSMWBMKV52



- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

#### 8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### 9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### 10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### 11. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### 12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### 13. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

**Additional Water condition:- (if any) :-**



## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Boiler	10 ton./hr.	30	AGR	Cyclone	150,100,50

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Agro Waste	150 KG/HR.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM10 µg/m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM2.5 µg/m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

### Additional Air condition:- (if any) :-

## GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

**Consent No:AW-51308, Validity:30/09/2019, Outward No:13416,19/01/2018, TPAV # PSMWBMKV52**



## Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board

( Regional Officer )

NETRAPAL SINGH  
Regional Officer



e-Signed On 19/01/2018 18:16:18  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # PSMWBMKV52

**Consent No:AW-51308, Validity:30/09/2019, Outward No:13416,19/01/2018, TPAV # PSMWBMKV52**



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

RED-SMALL

CCA-Renewal

VALIDITY (A/W): 30/09/2017

CONSENT NO: \*\*\*

PCB ID: 33238

NO: /MPPCB/GWR

To,  
**The Occupier,**  
**M/s. Sakshi Food Products,**  
**Vill. Dhanela, AB Road, Morena, Kaushal Goyal, Vill. Dhanela, AB Road, Morena,**  
**Dist : Morena, Tal : Morena, SIDC : Not In SIDC**

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

**Ref:** Your Consent to Operate Application Receipt No. 252818 Dt. 17/09/2016 and last communication received on Dt. 16/09/2016

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30/09/2017, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Vill. Dhanela, AB Road, Morena, Kaushal Goyal, Vill. Dhanela, AB Road, Morena Vill. Dhanela, AB Road, Morena, Dhanela, Morena, Morena
- The capital investment in lakhs:** Rs. 448
- Product & Production Capacity:**

Product	Production Qty / year
Caramel Color	800.000 M.T (Eight Hundred Metric Ton)
Emulsifier	50.000 M.T (Fifty Metric Ton)
Flavoured Concentrate/Drinks	50.000 M.T (Fifty Metric Ton)
Invert Syrup	1200.000 M.T (One Thousand Two Hundred Metric Ton)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 30/09/2017 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



NETRAPAL SINGH  
Regional Officer  
e-Signed On 03/12/2016 18:29:36  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # NRDFCJDGD8

Consent No:AW-40770, Validity:30/09/2017, Outward No:12618,03/12/2016, TPAV # NRDFCJDGD8



## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 22.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	10 mg/l.
BOD 3 Days 270C	Not exceed	10 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 56.500	WWG : 22.800	Water Source	Remark
1	Boiler Feed	20.000	2.000	Borewell	
2	Cooling Water	0.500	0.100	Borewell	
3	Domestic Purpose	1.500	0.800	Borewell	
4	Floor / Utensils Washing	10.000	0.900	Borewell	
5	Mnfg Process	25.000	22.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

### 6. Compilation of Monitoring-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### 7. Recording of Monitoring-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- The date, exact place and time of sampling
- The dates on which analysis were performed

Consent No:AW-40770, Validity:30/09/2017, Outward No:12618,03/12/2016, TPAV # NRDFCJDGD8



- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

#### 8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### 9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### 10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### 11. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### 12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### 13. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

**Additional Water condition:- (if any) :-**



## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Boiler	10 ton./hr.	30	AGR	Cyclone ,	150,100,50

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Agro Waste	150 KG/HR.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM10 µg/m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM2.5 µg/m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

### Additional Air condition:- (if any) :-

## GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

**Consent No:AW-40770, Validity:30/09/2017, Outward No:12618,03/12/2016, TPAV # NRDFCJDGD8**



## Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board

( Regional Officer )



NETRAPAL SINGH  
Regional Officer  
e-Signed On 03/12/2016 18:29:36  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # NRDFCJDGD8

Consent No:AW-40770, Validity:30/09/2017, Outward No:12618,03/12/2016, TPAV # NRDFCJDGD8



**Madhya Pradesh Pollution Control Board**  
 मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड

Housing Board Colony Deen Dayal Nagar, - 474005 Ph. 07512472020

VALID FOR SSI / RED - VALIDITY- A/W - 30.09.2016 - VALIDITY HAZARDOUS - CON. NO. - AW- 3315/8

**CONSENT TO OPERATE**

No. - **AW** / RO/PCB/F. No. / Gwalior Gwalior/Dated.

To,  
**M/s. Sakshi Food Products,**  
**Village- Dhanela**  
**A.B. Road, District-Morena**

**Subject :-** Grant of **Consent to operate** under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

**Ref :** Your Consent to operate application Receipt No. 121807 Dt. 08/10/2015 and last communication received on. Dt. xx/xx/xxxx

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent for **one year** from **01/10/2015 to 30/09/2016** subject to the fulfillment of the terms & conditions, enclosed with this letter.

**SUBJECT TO THE FOLLOWING CONDITIONS :-**

**Location :- Village- Dhanela, A.B. Road, Dist. Morena.**  
**The capital investment of the unit is Rs.448.0 Lacs.**

**a. Production:-**  
**Product**

**Capacity**

<b>Invert Syrup</b>	- 1200 MT/Yr (One Thousand Two Hundred MT/Yr)
<b>Caramel Colour</b>	- 800 MT./Yr (Eight Hundred MT/Yr)
<b>Flavoured Concentrate / Drinks</b>	- 50 MT./Yr (Fifty MT/Yr)
<b>Emulsifier</b>	- 50 MT./Yr (Fifty MT/Yr)

**Note:- For any change in above industry shall obtain fresh consent from the board.**

**Enclosures:-**

- 1. Conditions pertaining to Water Act**
- 2. Conditions pertaining to Air Act**
- 3. General conditions**

The Validity of the consent is for **one year** from **01/10/2015 to 30/09/2016** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office **6 months before expiry of the consent/Authorization**. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

*On & behalf of the Pollution control board*

**ALOK KUMAR JAIN**  
 Regional Officer  
 M.P.P.C.B., Gwalior

**Outward No:11162,16/10/2015**

**CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION)  
ACT 1974 :-**

- The daily quantity of trade effluent at out fall of the unit shall not exceed -22.0 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed --- 0.8 KL/day
- Trade Effluent Treatment:-**  
The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards-

pH	Between 5.5 – 9.0	TDS	Not exceed 2100 mg/l.
Suspended Solids	Not exceed 100 mg/l.	Chlorides	Not exceed 1000 mg/l.
BOD <sub>5 Days 27° C</sub>	Not exceed 30 mg/l.		
COD	Not exceed 250 mg/l.		
Oil and grease	Not exceed 10 mg/l.		

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable. Industry shall upgrade E.T.P. within 6 month after dispatch of this letter (if required)

- Sewage Treatment :-** The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between 5.5 – 9.0	
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>5 Days 27° C</sub>	Not exceed	100 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

- The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.
- Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water as per Water (Prevention and Control of Pollution) Cess Act 1977 for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.
- Any change in production capacity, process, raw martial used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

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7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.
8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area.
9. The specific effluent limitations and other pollution control applicable to the discharge permitted herein are set forth as above conditions.

**10. Compilation of Monitoring Data –**

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified. Sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online the same to the Board.

**11. Recording of Monitoring activities and Results –**

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
  - (i) The date, exact place and time of sampling
  - (ii) The dates on which analysis were performed
  - (iii) Who performed the analysis?
  - (iv) The analytical techniques or methods used and
  - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.
- v. The applicant shall taken all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this Consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
- vi. Nothing in this Consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance, whether or not such non-compliance is due to factors beyond its control such as equipment break-down, electric power failure, accident or natural disaster.

**12. Reporting of Monitoring Results:-**

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

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**13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-**

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

**14. Limitation of visible floating solids and foam:-**

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

**15. Disposal of Collected Solid:-**

(a) All hazardous waste/sludge shall be disposed of as per the Authorization issued under HW Rules 2008. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

**16. Non compliance with effluent limitations:-**

(a) If for any reason the applicant does not comply with or will be unable to comply with any daily maximum effluent limitations specified in this Consent the applicant shall immediately notify the Consent issuing authority or his designee by telephonic, on line and provided the Consent issuing Authority with the following information in writing within 5 days of such notification:

- (i) Cause if non compliance.
- (ii) A description of the non-complying discharge including its impact upon the receiving water.
- (iii) Anticipated the time condition of non compliance is expected to continue or if such condition has corrected, the duration of non-compliance.
- (iv) Step taken by the applicant to reduce and eliminate the non complying discharge, and
- (v) Step to be taken by the applicant to prevent recurrence of condition of not compliance.
- (vi) The applicant shall take all responsible steps to minimize any advance impact to natural water resulting from non-compliance with any effluent limitation specified in his Consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non complying discharge.
- (vii) Nothing in this Consent shall be constructed to relieve the applicant from civil or criminal penalties for non Compliance, Whether or not such non-compliance is due to factors beyond his control such as equipment break down, electric power failure, accident or natural disaster.

**17. Provision for Electric Power Failure:** The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

**18. Prohibition of By pass of Treatment Facilities :** The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

(i) where unavoidable to prevent loss of life or severe property damage, or

(ii) Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

19. This consent to discharge shall expire on midnight of date of expiry. The occupier shall not discharge any effluent after the date of expiration.

**CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	capacity	Stack height	Control equipment to be installed	Maximum limits of pollutant
Boiler	01 Ton/hr	30 mtr	Cyclone	150 mg/nm <sup>3</sup>

Name of section	of Control equipment installed	to be	Maximum limits of pollutant
DG Sets	n.a	n.a	n.a

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Agro Waste	150 Kg/Hr.

3. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) (PM<sub>10</sub> mg/m<sup>3</sup> 24 hrs. basis) - 100 microgram/cubic meter
- b. Particulate Matter (less than 2.5 micron) (PM<sub>25</sub> mg/m<sup>3</sup> 24 hrs. basis) - 60 -"
- c. Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 -"
- d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 -"
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 -"

4. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

5. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

6. The industry/unit shall ensure the fugitive emission of particulate matter below 600 mg/m<sup>3</sup> at a distance of 10 meter from any source of emission/section/activities.

7. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

8. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises.
9. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
10. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional conditions.

**GENERAL CONDITIONS:**

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood. card board, gunny bags etc		Sale to authorized party/As Per CPCB, MoEF Guide lines.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - (a) To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - (b) To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - (c) To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - (d) To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
  - (e) To sample at reasonable times any discharge or pollutants.
3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of HW (M, H & T) Rules 2008 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

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8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation.
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31<sup>st</sup> March on or before 30<sup>th</sup> September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
- (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent/authorization as required under the Water (prevention & control of Pollution) Act, 1974, The Air(prevention & control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

*On & behalf of the Pollution control board*

ALOK KUMAR JAIN

Digitally signed by ALOK KUMAR JAIN  
DN: cn=MP-POLLUTION CONTROL BOARD, ou=DEPARTMENT  
ENGINEERING-130020, postalCode=420339, st=Madhya  
Pradesh, ou=ALOK KUMAR JAIN  
Date: 2015.10.16 13:58:49 +05'30'

Regional Officer  
M.P.C.B., Gwalior

Outward No:11162,16/10/2015



क्षेत्रीय कार्यालय  
म.प्र. प्रदूषण नियंत्रण बोर्ड

दीनदयालनगर, हाउसिंग बोर्ड कालोनी, ग्वालियर-47400

लाल लघु श्रेणी उद्योग के लिये वैध

ग्वालियर, दिनांक 15/5/2015

क्रमांक 2067 /क्षेका/प्रनिबो/ग्वा/2015

प्रति,

✓ श्री कौशल गोयल

मेसर्स साक्षी फूड प्रोडक्ट्स, (ID-33238)

6/2 बालाजी विला, एल.आई.सी. आफिस के पास

तानसेन रोड, ग्वालियर,

जिला-ग्वालियर

विषय:-इकाई स्थापित करने की अनुमति।

सन्दर्भ:-आपका आवेदन पत्र क्रमांक शून्य दिनांक 2.5.2015

**XGN CTE 30890 Dt. 08/05/2015**

इस बोर्ड को जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत प्रदत्त शक्तियों को अबाधित रखते हुए व आपकी उक्त अधिनियमों के तहत जिम्मेदारियों को कम न करते हुए और आपके द्वारा दूषित जल निस्त्राव व गैस उत्सर्जन के मानकों को प्राप्त करने के प्रस्ताव के अध्ययन के उपरांत यह बोर्ड आपको ग्राम-धनेला, ए.बी.रोड मुरैना, जिला-मुरैना में स्थित है, पर यूनिट "केवल स्थापित" करने की अनुमति निम्नलिखित शर्तों पर देता है:-

1. यह अनुमति "केवल यूनिट की स्थापना" हेतु निम्नलिखित उत्पादों व उत्पादन क्षमता हेतु दिनांक 08.05.2015 से 07.05.2020 तक मान्य है:-

क्रमांक	उत्पाद का नाम	उत्पादन क्षमता प्रतिवर्ष
1	इन्वर्ट सीरप	1200 मी.टन (एक हजार सौ मी.टन)
2	कैरामल कलर	800 मी.टन (आठ सौ मी.टन)
3	फ्लेवर्ड कन्सन्ट्रेट/ड्रिक्स	50 मी.टन (पचास मी.टन)
4	इमल्सीफायर	50 मी.टन (पचास मी.टन)

2. परिवेशी वायु की गुणवत्ता पर्यावरण एवं वन मंत्रालय द्वारा भारत के राजपत्र दिनांक 16.11.09 में जारी अधिसूचना के अनुसार होनी चाहिए। अधिसूचना में दर्शित कतिपय पैरामीटर्स निम्नानुसार है :-

- (अ) पार्टिकुलैट मैटर - 100 माइक्रोग्राम प्रतिघन मी.  
(10 माइक्रोन से कम आकर)
- (ब) कार्बन मोनोआक्साइड - 04 मिलीग्राम प्रतिघन मी.
- (स) सल्फरडाई ऑक्साइड - 80 माइक्रोग्राम प्रतिघन मी.
- (द) नाइट्रोजन डाईऑक्साइड - 80 माइक्रोग्राम प्रतिघन मी.

3. पर्यावरण को बेहतर बनाने के लिए उद्योग परिसर में वृक्षारोपण करेगा।

*Indra*

4. यह सम्मति पत्र अन्य शासकीय विभागों को उनके नियमों के अनुसार की जाने वाली कार्यवाहियों हेतु किसी भी प्रकार से प्रभावित नहीं करेगा। उद्योग को अनिवार्य रूप से संबंधित शासकीय विभागों से सम्मति प्राप्त करना अनिवार्य होगा।
5. उद्योग द्वारा प्रदूषण नियंत्रित करने के उपकरणों को चलाने हेतु अलग से बिजली के मीटर लगवाने होंगे।
6. उद्योग द्वारा प्रस्तुत योजना अनुसार दूषित जल उपचार संयंत्र का निर्माण अन्य सिविल निर्माण कार्यों के साथ-साथ करना होगी तथा प्रस्ताव में दिए अनुसार व्यवस्थाएं पूर्ण की जावेगी एवं शून्य निस्त्राव हेतु व्यवस्थाएं सुनिश्चित की जावेगी।
7. संस्था द्वारा उपचारित दूषित जल को स्वयं के परिसर में बागवानी कार्यों में उपयोग करने हेतु आवश्यक पाइप नेटवर्क स्थापित किया जावेगा। परिसर के बाहर उपचारित दूषित जल के निस्त्राव की अनुमति नहीं होगी।
8. उपयुक्त तकनीकी रूप से दक्ष व्यक्तियों से युक्त एक पर्यावरण प्रबन्धन सेल का गठन, वरिष्ठ कार्यकारी के अधीन करना होगा जो कि संगठन प्रमुख से सीधे सम्पर्क कर सके।
9. उद्योग को परिसर के चारों ओर वृक्षारोपण करना होगा।
11. इकाई द्वारा स्थल पर डिस्प्ले बोर्ड जिसमें इकाई का नाम, पता, रकवा एवं दूरभाष इत्यादि दर्शाते हुये लगाया जावे।
12. बोर्ड उपरोक्त वर्णित किसी भी शर्त को निरस्त व संशोधन करने का अधिकार सुरक्षित रखता है।

यह अनुमति पत्र केवल उद्योग स्थापना हेतु मान्य है। उद्योग/इकाई में उत्पादन हेतु उद्योग को विधिवत् "उत्पादन सम्मति" क्रमशः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21 एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 25/26 के अंतर्गत प्राप्त करना होगी। आपको यह सम्मति तभी प्रदान की जावेगी जब आपके द्वारा उपरोक्त वर्णित सभी शर्तों को पूरा कर लिया जावेगा। उत्पादन हेतु सम्मति प्राप्त करने हेतु आपको बोर्ड के समक्ष उद्योग प्रारंभ करने से कम से कम दो माह पूर्व निर्धारित प्रोफार्मा में आवेदन पत्र देना होगा। आवेदन बोर्ड की बिना वैध सम्मति के इफ्लूएंट तथा गैस उत्सर्जन के लिए किसी निकास का इस्तेमाल नहीं करेगा।

कृपया इस पत्र की पावती भेजें।

म.प्र. प्रदूषण नियंत्रण बोर्ड के लिए  
तथा उसकी ओर से

*Luchooms*

( डॉ. पी. के. शर्मा )

मुख्य रसायनज्ञ, प्रभारी जिला मुरैना

पृ. क्रमांक

/क्षेका/प्रनिबो/ग्वा/2015

प्रतिलिपि:-

*(ए.के.जैन)*

क्षेत्रीय अधिकारी

ग्वालियर, दिनांक

1. रिकार्ड लिपिक, म.प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर की ओर सूचनार्थ।

( डॉ. पी. के. शर्मा )

मुख्य रसायनज्ञ, प्रभारी जिला मुरैना

( ए.के.जैन )

क्षेत्रीय अधिकारी



**LICENCE TO WORK A FACTORY**  
(Form No.3 prescribed under Rule 5 of M.P Factories Rules, 1962)

Nic Number : *Fee(in Rs) : 23532*  
 Licence No : 52/15320/MRN/2MI/NH *Challan No : NA*  
 (Mention this number invariably in *Date : NA*  
 all correspondences with this office) *Treasury : NA*  
 Factory Id : FAC1500073 *Auto Renewal*

Licence is hereby granted to Mr./Mrs. : SAJAL AGRAWAL  
 Occupier of : SAKSHI FOOD PRODUCTS  
 Located at : VILLAGE - DHANELA, A.B ROAD, MORENA  
 District : Morena

(Subject to the provisions of the Factories Act, 1948 and the rules made there under and the conditions annexed here with) Valid only for the premises at the above location(as per the plan approved under the Factories Act and Rules) for use as a factory employing not more than 20 (Twenty) workers on any one day during the year and having installed motive power not Exceeding 250 (Two hundred fifty) Horse Power, where the manufacture process of MANUFACTURING OF INVERT SUGAR SYRUP, CAMEL, FRUIT CUTS / FRUIT PEELS AND FLAVORED CONCENTRATES will be carried by him.

This licence shall remain in force till the 31st day of December, 2023 (2023-2023)  
 Excess Amount : 0(In Rs)

GWALIOR  
 Dated : 05/12/2022

Signature valid  
 Digitally Signed By ANAND R. SARDAR  
 (INDORE)

*Jt. Chief Inspector* Factories  
 Madhya Pradesh

वैधानिक सूचना: यह प्रमाणपत्र बतौर निरीक्षण जवाबदायिता के तहत आवेदन द्वारा दी गयी जानकारी के आधार पर जारी किया गया है जो: असत्य जानकारी पाये जाने पर आवेदन रद्द कर लिया जायेगा।

This is a digitally signed online verifiable document and does not need manual signature.  
 This certificate is accepted across all the departments and can be validated online on [www.labour.mp.gov.in](http://www.labour.mp.gov.in)

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## Product Annexure



**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**

अनुज्ञप्ति संख्या / License Number: 10015026000783

**Kind Of Business: Manufacturer - Vegetable oil and processing units**

Sl. No.	Food Category	Sub-Food Category	Product	Oil Type
1	02 - Fats and oils, and fat emulsions	02.1 - Fats and oils essentially free from water	Rapeseed oil (toria oil) or mustard oil (sarson ka tel) [02.1.2]	Expeller Oils
<b>Kind Of Business: Repacker - Vegetable oil and processing units</b>				
2	02 - Fats and oils, and fat emulsions	02.1 - Fats and oils essentially free from water	Refined Soyabean Oil [02.1.2]	Refined Oils
<b>Kind Of Business: Repacker - Vegetable oil and processing units</b>				
3	02 - Fats and oils, and fat emulsions	02.1 - Fats and oils essentially free from water	Refined Rice Bran Oil [02.1.2]	Refined Oils
<b>Kind Of Business: Repacker - Vegetable oil and processing units</b>				

Oil Capacity		
Sl.No.	Oil Type	Capacity
1	Expeller Oils	30.00 Tonnes/day
2	Refined Oils	30.00 Tonnes/day

**Kind Of Business: Manufacturer - General Manufacturing**

**Production Capacity(MT / Day): 40**

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	11 - Sweeteners, including honey	11.1 - Refined and raw sugars	Golden Syrup [11.1.3.2]	Manufacturer - General Manufacturing
2	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds	04.1 - Fruits	Candied, Crystallised And Glazed Fruit / Vegetable / Rhizome / Fruit Peel [04.1.2.7]	Manufacturer - General Manufacturing

**Kind Of Business: Manufacturer - Proprietary Food**

**Production Capacity(MT / Day): 20**



## Validation And Renewal Annexure



**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञप्ति संख्या / License Number: 10015026000783

Validity From	Validity upto	Issued On	Fee Paid	Type	Issuing Authority
22-09-2015	21-09-2018	22-09-2015	22500 INR	New	Central Licensing Authority
22-09-2015	21-09-2018	16-08-2018	7500 INR	Modification	Central Licensing Authority
22-09-2018	21-09-2023	29-08-2018	37500 INR	Renewal	Central Licensing Authority
22-09-2018	21-09-2023	29-01-2022	1000 INR	Modification	Central Licensing Authority
22-09-2023	21-09-2024	01-05-2023	8850 INR	Renewal	Central Licensing Authority

**Suspension History**

S.No	History	Date
	N/A	

**Current Status of License: License Issued**

**Note:**

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System( [https:// foscos.fssai.gov.in](https://foscos.fssai.gov.in) ) with your user id and password or call us at 1800112100 for any clarification.
2. The Application for renewal of license shall be submitted 30 days prior to the expiry date mentioned above after which Rs. 100 per day will be charged up to the date of expiry.
3. Modification\* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification\* is the jurisdictional Authority with effect from the date of issuance of modified license.

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business	Upload Product Ingredients Specification
1	11 - Sweeteners, including honey	11.3 - Sugar solutions and syrups, also (partially) inverted, including treacle and molasses, excluding products of food category 11.1.2	Invert Sugar Syrup	Manufacturer - Proprietary Food	<a href="#">Log in to FoSCoS to view products</a>

**Kind Of Business: Manufacturer - Substances Added to Food**

Production Capacity(MT / Day): 10

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business	Upload Product Ingredients Specification
1	99 - Substances added to food	99.1 - Food Additives	Caramel	Manufacturer - Substances Added to Food	<a href="#">Log in to FoSCoS to view products</a>

**Kind Of Business: Trade/Retail - Retailer**

Sl.No.	Product(s)
1	99 - Substances added to food
2	11 - Sweeteners, including honey
3	02 - Fats and oils, and fat emulsions

**Kind Of Business: Trade/Retail - Distributor**

Sl.No.	Product(s)
1	99 - Substances added to food
2	11 - Sweeteners, including honey
3	02 - Fats and oils, and fat emulsions

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Non-Form C Annexure



Government of India  
Food Safety and Standards Authority of India  
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 10015026000783

Person in charge of operations

Name:	Vipin Chand Eoyal	Qualification:	M.Pharm
Contact No:	N/A	Mobile No.:	9303995573
Email ID:	sfproductsowl@gmail.com		
Address:	157/158, Tawar Ghari Block, Jiawaji Ganj, Morena		
State:	Madhya Pradesh	District:	Morena
Pin Code:	476001	Photo Id Card:	Aadhar Card
Photo Id No.:	675773964637	Photo Id Expiry Date:	N/A
FoSTaC No.:	Not Provided		

Person responsible for complying with conditions of license (the person must be same as mentioned in Form IX, as per FSS Regulations, 2011)

Name:	Sajal Agrawal	Qualification:	MBA
Contact No.:	N/A	Mobile No.:	8718818599
Email ID:	sfproductsowl@gmail.com		
Address:	6/1 Balaji Villa, Near LIC Office, Tansen Road, Gwalior		
State:	Madhya Pradesh	District:	Gwalior
Pin Code:	474002	Photo Id Card:	Pan Card
Photo Id No.:	AINPA8393F	Photo Id Expiry Date:	N/A

Place / स्थान: FSSAI Mumbai

Designated Officer

Issued On / दिनांक: 01-05-2023 (Renewal License)

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://fscos.fssai.gov.in>)

## Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

### Food Business Operators Shall:

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science / Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license /registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture, store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage, drain or place of storage of foul and waste matter.
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABL accredited/FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to, licensed / registered vendors and maintain record thereof.

## Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separate lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacturer (including ghani operator) or wholesale dealer in butter, ghee, vanasmi, edible oils, solvent extracted oil, de-oiled meal, edible flour and any other fats shall maintain a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de-oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil, edible oil and their products shall be eligible for license under this act, unless he has own laboratory facility for analytical testing of samples.
5. Every sale and movement of stocks of solvents-extracted oil, 'semi refined' or 'raw grade', edible groundnut flour or edible coconut flour, or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person, and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil, edible groundnut flour or edible coconut flour, or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person:  
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:
  1. Karanj oil
  2. Kusum oil
  3. Mahua oil
  4. Neem oil
  5. Tamarind seed oil
  6. Edible groundnut flour bearing the I.S.I certification mark
  7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.

4. पेट और उसके भीतर की वस्तुएं *contents of liquid material approx 400ml.*
  5. छोटी आंत और उसके भीतर की वस्तुएं *Digested food material*
  6. बड़ी आंत और उसके भीतर की वस्तुएं *fecal matter & gases*
  7. यकृत
  8. प्लीहा
  9. गुदा
  10. मूत्राशय
  11. भीतरी और बाहरी जननेन्द्रिय
- } *longitud*
- } *HAD.*

पांच—पेशियां और अस्थियां

1. चोट
  2. बीमारी का विकृति
  3. हड्डी का टूटना
  4. हड्डी का सरकना
- } *As on Page No. 3*

चोट या बीमारी का ब्यौरेचार विवरण और उसकी अवधि और कारण के संबंध में मत :-



शरीर में पाई गई वस्तुओं (जैसे गोली आदि) की सूची और विवरण और उनके संबंध में अभ्युक्ति :-



शव के साथ जांच के लिए भेजी गई वस्तुओं के संबंध में अभ्युक्ति :-

*viscera sample is saturated salt solution (2) blood in Hart (3) peccle lungs in formaline & liquid paraffin (4) femur bone (RT) side clothes (5) solution sample (2) (7) seal sample preserved then sendd over to same p.c for chemical & toxicological & histopathology*

आंत को सुरक्षित रखने के संबंध में और रसायन विश्लेषक, सीरम विज्ञानी या अन्य विशेषज्ञ द्वारा वस्तुओं की आगे जांच कराई जाने के संबंध में मत :-

*Analysis by forensic expert*

*ध्यान प्रभासी*

मृत्यु का कारण और उसका प्रकार (आत्महत्या या हत्या) के सम्बन्धमें चिकित्सालय सहायक/सहायक सर्जन का मत

our opinion the death of Ramnaresh s/o Ramkishan Gungar Agr  
R/o - Fildalli, morena, person was d/t Asphyxia &  
wever viscera sample, femur bone & blood sample taken preserved  
and send to forensic lab for chemical / toxicological and  
anatomological finding to make confirmatory opinion regarding  
death.  
type of death - depends upon circumstantial evidences  
location - death within 6-12 hrs.

तारीख... 30/8/23

(हस्ताक्षरित)

सहायक सर्जन/चिकित्सालय सहायक

*Dr. Anand Singh*

*Dr. M. M. Kanyal*

*Dr. Chandan Singh*

इसकी एक प्रति वस्तुएं भेजने वाले अधिकारी को तत्काल भेजी जायगी और दूसरी प्रति पुलिस अधीक्षक को अग्रेषित की जानी चाहिए

तारीख .....

(हस्ताक्षरित)

सिविल सर्जन..... (स्थान)

*Dr. Prakash*  
थाना प्रभारी  
थाना-नूराबाद  
जिला-मुरैना (मोप्रो)

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बुराबाद

220

03/9/23

संख्या-61(E)

पुलिस

मध्यप्रदेश शासन  
पुलिस विभाग

शव परीक्षण के लिये आवेदन

थाना बुराबाद

जिला मुर्शिदाबाद

तारीख 30.8.2023

प्रति,

जिला चिकित्सा अधिकारी/सहायक चिकित्सा अधिकारी,

जिला चिकित्सालय मुर्शिदाबाद

आपके पास शव परीक्षा के लिये शव, जिसका विवरण नीचे दिया गया है, भेजा जा रहा है। कृपया परीक्षा कर के मृत्यु के कारण के संबंध में अपना मत शीघ्रतः प्राप्त करें।

शव के साथ निम्नलिखित वस्तुएं भी परीक्षण के लिये भेजी जा रही हैं :-

वस्तुओं का विवरण :-

मृतक का श्वासायनिक एवं हिस्टोपैथोलॉजिकल के लिए छिद्रा प्रजर्ब करे

नोट: पीएमओ मेडिकल टीम द्वारा भ्राम्य जाये

Dr. Chandra Kant Sharma  
Dr. P. M. Rajam  
Dr. D. K. Verma Sharma  
Sharma

थानेदार

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शव परीक्षा के लिए आवेदन

शव का विवरण

धाना नूराबाद जिला मुरैना तारीख 30/08/2023

नाम, लिंग, उम्र, जाति बी. सिंह 510 रामकिशन गुजर 32 साल

शव मिलने का स्थान P.M. बाबा मुरैना डि. 0. रिक्टोली P. सुभाषी

ग्राम मुरैना थाना मुरैना

उस स्थान से परीक्षा के लिये शव भेजने का समय 30/08/2023 के 13:00 बजे

जिस पुलिस अधिकारी के साथ शव भेजा गया उसका नाम आर. 809 सी. पी. धारा नूराबाद

शव के साथ जाने वाले रिश्तेदार, इत्यादि का नाम जो उसे पहिचान सके श्रीगेश 510 शाबु गुर्ग 32:40

शव और मृत्यु संबंधी जानकारी जो अब तक पुलिस को मिल पाई है श्रीगेश 510 प्रसेदिक के मरी के रंग

स्थान मुरैना तारीख 30/08/2023

  
 थानेदार जांच अधिकारी के हस्ताक्षर

उक्त शव, परीक्षा के लिये तारीख ..... समय ..... बजे प्राप्त हुआ और शव गृह में रखा गया.

डॉक्टर के हस्ताक्षर

  
 थाना प्रभारी  
 थाना-नूराबाद  
 जिला-मुरैना (MORO)

शव परीक्षा प्रतिवेदन ( रिपोर्ट )

नाम ... Veer Singh S/o Ram Kishan का शव उम्र ... 32 वर्ष  
 जाति ... Gurgar पेशावर ... ग्राम ... tikholi, morena  
 पुलिस थाना ... Morabad को ...  
 पुलिस थाना ... Morabad के ... P.C (809) Sonu  
 पत्र क्रमांक ... तारीख ... 30/08/23  
 के साथ, शव परीक्षा का जांच पत्र तारीख ... 30/08/23 को ... 1:00 PM  
 बजे प्राप्त हुआ:

पहिचान और जाति चिन्ह :-

(1) मोरेश शंकराथ उर्फ अशु 10 साल निः रिपोर्ट

(2) लक्ष्मण शिवा शंकर सिंह गुप्तर अम्र 12 साल निः रिपोर्ट

(3) पण्डित सिंह शिवा परलोकम सिंह गुप्तर अम्र 38 साल निः रिपोर्ट

Handwritten signature and date: 30/8/23

नीचे हस्ताक्षरकर्ता के मय तारीख ... 30/08/23 को ... 4:40 PM बजे पहली बार देखा था और उस समय वह ... As follows

(गरम था, ठंडा था या अकड़ गया था, या जीवित था, या मृतक था और क्लिनिकल अंगों से थोड़ी सड़ांध, सामान्य सड़ांध या बहुत सड़ांध आने लगी थी)

A dead body of young aged male lying supine on P.M Table with face Towards Roof with both upper limb extended & both lower limb extended and Rigor mortis are present. both eye close, mouth semi open. blood mixed, frothy discharge comes out from both nostrils and mouth. on dissection of Neck there was frothy blood mix discharge present inside the trachea. on dissection of chest & abdomen, the lungs was edematous, congested & frothy discharge, oozles out from cut section of both lung. All visceral organ are congested. Heart both chamber filled with blood. Inside the stomach approx 600ml. of creamish colour liquid material.

Signature and stamp: Dr. ... Morabad

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### शव-परीक्षा प्रतिवेदन

शव परीक्षा तारीख ... 30/08/23 ... को ... 4:40 pm को मध्याह्न पूर्व/मध्याह्न पश्चात् आरंभ की गई.

तारीख ... 30/08/23

हस्ताक्षर  
Dr. Bill

#### निरीक्षण

#### एक-बाहरी रूप

टीप.—सभी अंगों की स्थिति का निरीक्षण करें और यदि कोई बीमारी या चोट न पाई जाय तो स्वास्थ्य लिख दें.

1. शारीरिक हाल—तगड़ा, दुबला, विघटित आदि — Average
2. घाव कहां है, आकार स्वरूप
3. चोट कहां लगी है, आकार स्वरूप — As on page No. 3
4. गर्दन पर गांठ के निशान, विच्छेदन आदि — Nil

#### दो-कपाल और मेरूदण्ड

टीप.—जब तक मेरूदण्ड में कोई रोग या चोट के चिन्ह दिखाई न दें तब तक उसकी जांच करने की आवश्यकता नहीं है.

1. खोपड़ी, कपाल और कशेरुका का
  2. सिल्लो
  3. मस्तिष्क और मेरूरज्जु
- } Nil

#### तीन-वक्ष

1. परदा, पसली और कोमलत्व
2. फुफ्फुस
3. कंठ और श्वास नली — congested blood mix & frothy discharge
4. दाहिना फेफड़ा — Edematous & congested & frothy discharge
5. बायां फेफड़ा — and oozy out
6. पेरिओन परकरसियम — both chambers filled with blood
7. हृदय
8. वृहद वाहिका — filled with blood

#### चार-उदर

1. परदा
  2. आंतों की झिल्ली
- } congested

थाना प्रभारी  
थाना—मुराबाद  
जिला—मुरैना (मोप्रो)

4. चोट और उसके भीतर की वस्तुएं *Approx. Grams Gramish Colour Liquid Referral*
  5. छोटी आंत और उसके भीतर की वस्तुएं *digested food material*
  6. बड़ी आंत और उसके भीतर की वस्तुएं *fecal material & gases*
  7. यकृत
  8. प्लीहा
  9. गुदा
  10. मूत्राशय
  11. भीतरी और बाहरी जननेन्द्रिय
- Conserved*
- NAD*

पाँच—पेशियाँ और अस्थियाँ

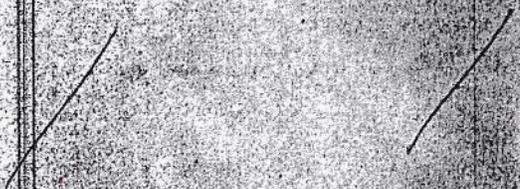
1. चोट
2. बीमारी का विकृति
3. हड्डी का टूटना
4. हड्डी का संरक्षण

*As on Page No. 3*

चोट या बीमारी का ब्यौरेवार विवरण और उसकी अवधि और कारण के संबंध में मत :-



शरीर में पाई गई वस्तुओं (जैसे गोली आदि) की सूची और विवरण और उनके संबंध में अभ्युक्ति :-



शव के साथ जांच के लिए भेजी गई वस्तुओं के संबंध में अभ्युक्ति :-

*Viscera sample in separated salt solution (2) blood in Hart (3) peel lungs in formalin & liquid paraffin (4) femur bone (R+L) side (5) clothes (6) solution sample (2) (7) seat sample preserved then handed over to send p.c for chemical & toxicological & histopathology by forensic expert*

आंत को सुरक्षित रखने के संबंध में और रसायन विश्लेषक, सौरम विज्ञानी वा अन्य विशेषज्ञ द्वारा वस्तुओं की आगे जांच कराई जाने के संबंध में मत :-

*शाना प्रभारी  
थाना-नूराबाद*

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मृत्यु का कारण और उसका प्रकार (आत्महत्या या हत्या) के सम्बन्ध में चिकित्सालय सहायक/सहायक सर्जन का मत

My opinion the death of Veer Singh s/o Ramkishan 32 Yr Age.  
- Hit to the head. Person was d/t Asphyxia however viscera =  
ple. femur bone and blood sample taken preserved & sealed &  
sent to forensic lab for chemical / toxicological and  
histopathological finding to make confirmatory opinion regarding  
death.

Time of death - depends upon circumstantial evidences.

Time of death within 06-12 hrs.

तारीख 30/08/23

(हस्ताक्षरित) .....

सहायक सर्जन/चिकित्सालय सहायक

D. Dheerendra  
Stant

Dr. M.M. Kapur

Dr. Chandrajit  
Stant

इसकी एक प्रति वस्तुएं भेजने वाले अधिकारी को तत्काल भेजी जायगी और दूसरी प्रति पुलिस अधीक्षक को अग्रेषित की जानी चाहिए.

तारीख .....

(हस्ताक्षरित) .....

सिविल सर्जन (स्थान)

थाना प्रभारी  
थाना-नूराबाद  
जिला-मुरैना (मोप्रो)

109

गुराबाद

217

03/9/23

सी.एन. 61.(E)

पुलिस

मध्यप्रदेश शासन

पुलिस विभाग

शव परीक्षण के लिये आवेदन

थाना गुराबाद

जिला गुराबाद

तारीख 10/08/2023

प्रति,

जिला चिकित्सा अधिकारी/सहायक चिकित्सा अधिकारी,

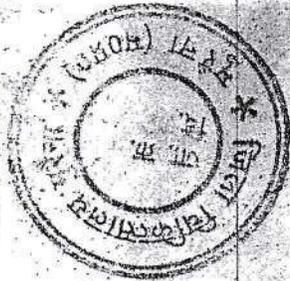
मेडिकल ऑफिस गुराबाद

आपके पास शव परीक्षा के लिये शव, जिसका विवरण नीचे दिया गया है, भेजा जा रहा है, कृपया परीक्षा कर के मृत्यु के कारण के संबंध में अपना मत शोधप्रतिशीघ्र मेरे पास भिजवायें।

शव के साथ निम्नलिखित वस्तुएं भी परीक्षण के लिये भेजी जा रही हैं :-

वस्तुओं का विवरण :-

- 1- शव के शरीर का एक डबला नै रीक ले काप लीजिए।
- 2- शारीरिक में हिलोमैगीकल परीक्षण हेतु शरीर का एक काप ले लीजिए।
- 3- शरीर का एक शनिमान हेतु प्रदान करें।



*[Handwritten signature]*

प्रभारी  
थाना प्रभारी  
थाना-गुराबाद



शव परीक्षा प्रतिवेदन (रिपोर्ट)

नाम S/O Mummi Singh शव उम्र 28 Yr  
 जाति Gurjar / Shyam Mohan ग्राम Chugaya Barsei  
 पुलिस थाना Norabad को  
 पुलिस थाना Norabad के P.C (809) Sonu P.S - Noraba  
 पत्र क्रमांक तारीख 30/08/23  
 के साथ, शव परीक्षा का जांच पत्र तारीख 30/08/23 को 1:00 Pm  
 बजे प्राप्त हुआ.

पहचान और जाति चिन्ह :-

- (1) मौत 30/08/23 को 12:40 बजे Noraba P.S (सुमावत)
- (2) पिता नाम श्याम मोहन गुर्जर 30/08/23 को 12:40 बजे Noraba P.S (सुमावत)
- (3) माता नाम बोंकार विहे गुर्जर 30/08/23 को 12:40 बजे Noraba P.S (सुमावत)

नीचे हस्ताक्षरकर्ता के मय तारीख 30/08/23 को 2:00 Pm बजे पहली बार देखा था और उस समय वह As follows था

(गरम था, ठंडा था या अकड़ गया था, या जीवित था, या मृतक था और किन-किन अंगों से थोड़ी सड़ांध, सामान्य सड़ांध या बहुत सड़ांध आने लगी थी)

A dead body of young aged male lying supine on P.M. Table with face toward Roof with both upper limb Extended, with lower limb Extended. both eye closed, mouth semi open - blood mixed, frothy discharge comes out from both Nostrils and mouth. there was A Abrasion present over lower back (6x4) cm fecal matter pass out. on dissection of Neck there was frothy blood mix discharge present inside the trachia. on dissection of chest & Abdomen, the lungs was edematous, congested and frothy discharge ooze out from cut section of both lungs. All visceral organs are congested, Heart both chamber filled with blood. Inside the stomach approx 100ml turbid greenish color liquid present

*[Signature]*  
 थाना नरबासी

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### शव परीक्षा प्रतिवेदन

शव परीक्षा तारीख 30/08/23 को 2:00 PM बजे मध्याह्न पूर्व/मध्याह्न पश्चात् आरंभ की गई.

तारीख 30/08/23

हस्ताक्षर  
DLGK

#### निरीक्षण

#### एक-बाहरी रूप

टीप.—सभी अंगों की स्थिति का निरीक्षण करें और यदि कोई बीमारी या चोट न पाई जाय तो स्वास्थ्य लिख दें

1. शारीरिक हाल—तगड़ा, दुबला, विघटित आदि *Abusage*
2. घाव कहां है, आकार स्वरूप *As on page No. 3*
3. चोट कहां लगी है, आकार स्वरूप *As on page No. 3*
4. गर्दन पर गांठ के निशान, विच्छेदन आदि *Nil*

#### दो-कपाल और मेरूदण्ड

टीप.—जब तक मेरूदण्ड में कोई रोग या चोट के चिन्ह दिखाई न दें तब तक उसकी जांच करने की आवश्यकता नहीं है.

1. खोपड़ी, कपाल और कशेरुका का
  2. सिल्लो
  3. घस्तिष्क और मेरूरज्जू
- NAD*

#### तीन-वक्ष

1. परदा, पसली और कोमलस्व *Congested*
2. फुफ्फुस
3. कंठ और श्वास नली *blood mixed & frothy discharge*
4. दाहिना फेफड़ा *edematous & congested & frothy discharge oozes out*
5. बायां फेफड़ा
6. पेरिऑन परिकरसियम *both chambers filled with blood*
7. हृदय
8. वृहद वाहिका *filled with blood*

#### चार-उदर

1. परदा *Congested*

हस्ताक्षर  
शान्ता प्रभारी

- पेट और उसके भीतर की वस्तुएं turbid greenish cr. liquid approx 100
5. छोटी आंत और उसके भीतर की वस्तुएं Digested food material
6. बड़ी आंत और उसके भीतर की वस्तुएं fecal matter & gases.
7. यकृत }  
 8. प्लीहा } congested  
 9. गुदा }  
 10. मूत्राशय }  
 11. भीतरी और बाहरी जननेन्द्रिय } - NAD.

पाँच - पेशियाँ और अस्थियाँ

1. चोट }  
 2. बीमारी का विकृति }  
 3. हड्डी का टूटना } As. On Page No. 3  
 4. हड्डी का सरकना }

चोट या बीमारी का ब्यौरेवार विवरण और उसकी अवधि और कारण के संबंध में मत :-



शरीर में पाई गई वस्तुओं (जैसे गोली आदि) को सूची और विवरण और उनके संबंध में अभ्युक्ति :-



शव के साथ जाँच के लिए भेजी गई वस्तुओं के संबंध में अभ्युक्ति :-

- ① viscera soluble in saturated salt solution ② Blood in Nat  
 ③ pebble of lungs in formalin liquid paraffin ④ femur bone (Rt. side)  
 ⑤ clothes (black jeans & black underwear) ⑥ solution soluble (2)  
 ⑦ seal sample preserved then handed over to same p.c for  
 आंत को सुरक्षित रखने के संबंध में और रसायन विश्लेषक सीरम विज्ञानी या अन्य विशेषज्ञ द्वारा वस्तुओं की आगे जांच कराई जाने के संबंध में मत :-  
 channel & toxicological & Histop  
 Analysis by forensic expert

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मृत्यु का कारण और उसका प्रकार (आत्महत्या या हत्या) के सम्बन्ध में चिकित्सालय सहायक/सहायक सर्जन का मत :

In our opinion the death of Cirozaj s/o munnir Singh /  
Shyam Milan Gujra

28 Yr Age. R/o - Ghusea Basai. Person was d/e Asphyxia  
over viscera sample, femur bone and blood sample taken preserved  
Seald & sign to forensic lab for chemical / toxicological and  
stomachological finding to make confirmatory opinion  
regarding to death.

Time of death - depends upon circumstantial evidence  
तारीख . 30/08/23

Duration - death within 0-6 hrs.

(हस्ताक्षरित) .....

सहायक सर्जन/चिकित्सालय सहायक

Dr. Oberoi  
Stamp

Dr. M. M. K...

Dr. C. K.

Dr. Chadsant Sharma

इसकी एक प्रति वस्तुएं भेजने वाले अधिकारी को तत्काल भेजी जायगी और दूसरी प्रति पुलिस अधीक्षक को अग्रहित की जानी चाहिए.

(हस्ताक्षरित) .....

सिविल सर्जन ..... (स्थान)

धाना प्रभारी  
धाना-नूराबाद  
जिला-मुर्झा (मोरो)

## मध्यप्रदेश असंगठित शहरी एवं ग्रामीण कर्मकार कल्याण मण्डल

Print



कार्यालय  
जनपद पंचायत, जौरा  
जिला, मुरैना



क्रमांक/386657/ई.पी.ओ./2023

दिनांक: 02/09/2023

विषय: ई-भुगतान करने बाबत।

## ई-भुगतान आदेश (TO BE DIGITALLY SIGNED)

योजना का नाम: अनुग्रह सहायता										
ई-पीओ क्रमांक: 386657			प्राथमिक सत्यापन कोड: 105467			भुगतान आदेश दिनांक: 02 Sep 2023				
डेबिट अकाउंट नंबर: 9928002100000207			डेबिट आई.एफ.एस. कोड: PUNB0971700			दिनांक: 02/09/2023				
स.क्र.	कार्यालय	श्रमिक समग्र आईडी	श्रमिक का नाम	स्वीकृति दिनांक	विवरण	योजना का नाम	भुगतान प्राप्त कर्ता	आई.एफ.एस. कोड	खाता क्रमांक	राशि (रु)
1	ग्रा.प. टिकटोलोगूजर	180909728	Ramkhtyar GURJAR	02/09/2023	मृत्यु दिनांक- 30/08/2023 (दुर्घटना मे मृत्यु)	अनुग्रह सहायता (दुर्घटना में मृत्यु)	MANJESH			400000.00
400000.00/-										

कुल प्रकरण : 1

भुगतान राशि : 400000.00/-

सेकेंडरी सत्यापन कोड: 101995

नोट:

- उपरोक्त सभी प्रकरण योजना के नियमानुसार पात्र है।
- ग्राम पंचायत/शहरी निकाय के बैंक खाता नंबर एवं आई एफ एस सी कोड सही है।
- उपरोक्त हितग्राही मण्डल द्वारा संचालित उपरोक्त योजना/ योजनाओं में अधिसूचना एवं निर्देशों के अनुरूप पात्रता रखते हैं, जिनकी पुष्टि कार्यालय स्तर पर करने उपरांत भुगतान आदेश बनाया गया है।
- इस e-PO की एक प्रति प्रदाहिहित अधिकारी के हस्ताक्षर उपरांत कार्यालय रिकार्ड में, हितलाभ हेतु प्राप्त आवेदन तथा संबंधित दस्तावेजों के साथ भविष्य में होने वाले ऑडिट हेतु संधारित की जायेगी।
- किसी भी प्रकार की जानकारी गलत/अपूर्ण होने की स्थिति में राशि का भुगतान ना होने या त्रुटि पूर्ण भुगतान होने की स्थिति में संपूर्ण जिम्मेदारी मेरी होगी।

मध्यप्रदेश असंगठित शहरी एवं ग्रामीण कर्मकार कल्याण मण्डल

Print



कार्यालय  
जनपद पंचायत, जौरा  
जिला, मुरैना



क्रमांक/386527/ई.पी.ओ./2023

दिनांक: 01/09/2023

विषय: ई-भुगतान करने बाबत।

ई-भुगतान आदेश (TO BE DIGITALLY SIGNED)

योजना का नाम: अनुग्रह सहायता		प्राथमिक सत्यापन कोड: 106027		भुगतान आदेश दिनांक: 01 Sep 2023							
योजनाओ क्रमांक: 386527		डेबिट अकाउंट नंबर: 9928002100000207		डेबिट आई.एफ.एस. कोड: PUNB0971700							
स.क्र.		कार्यालय	श्रमिक समग्र आईडी	श्रमिक का नाम	स्वीकृति दिनांक	विवरण	योजना का नाम	भुगतान प्राप्त कर्ता	आई.एफ.एस. कोड	खाता क्रमांक	राशि (₹)
1	गा.प. घुरैयावसई	192706955	Girraj Singh	01/09/2023	मृत्यु दिनांक- 30/08/2023 (दुर्घटना मे मृत्यु)	अनुग्रह सहायता (दुर्घटना मे मृत्यु)	SHYAMMOHAN				400000.00
											400000.00/-

भुगतान राशि : 400000.00/-

कुल प्रकरण : 1

सेकेंडरी सत्यापन कोड: 100237

नोट:

- उपरोक्त सभी प्रकरण योजना के नियमानुसार पात्र हैं।
- ग्राम पंचायत/ शहरी निकाय के बैंक खाता नंबर एवं आई एफ एस सी कोड सही हैं।
- उपरोक्त हितग्राही मण्डल द्वारा संचालित उपरोक्त योजना/ योजनाओ में अधिसूचना एवं निर्देशों के अनुरूप पात्रता रखते हैं, जिनकी पुष्टि कार्यालय स्तर पर करने उपरांत भुगतान आदेश बनाया गया है।
- इस e-PO की एक प्रति पदाभिहित अधिकारी के हस्ताक्षर उपरांत कार्यालय रिकार्ड में, हितलाभ हेतु प्राप्त आवेदन तथा संबंधित दस्तावेजों के साथ भविष्य में होने वाले ऑडिट हेतु संधारित की जायेगी।
- किसी भी प्रकार की जानकारी गलत/अपूर्ण होने की स्थिति में राशि का भुगतान ना होने या वुटि पूर्ण भुगतान होने की स्थिति में संपूर्ण जिम्मेदारी मेरी होगी।
- हम घोषित करते हैं कि उपरोक्त भुगतान वैधानिक है तथा भुगतान हेतु निर्धारित संपूर्ण प्रक्रिया का पालन करते हुये किया जा रहा है।

पाधिकृत अधिकारी का नाम  
Balvant Singh Nalwaya (बलवंत सिंह  
नलवाया)  
(9630205935)  
मुख्य कार्यपालन अधिकारी  
.....  
हस्ताक्षर एवं सील

मध्यप्रदेश असंगठित शहरी एवं ग्रामीण कर्मकार कल्याण मण्डल

NIC

18

मध्यप्रदेश असंगठित शहरी एवं ग्रामीण कर्मकार कल्याण मण्डल

Print

कार्यालय  
जनपद पंचायत, जौरा  
जिला, मुरैना



दिनांक: 01/09/2023

क्रमांक/386526/ई.पी.ओ./2023

विषय: ई-भुगतान करने बाबत ।

ई-भुगतान आदेश (TO BE DIGITALLY SIGNED)

योजना का नाम: अनुग्रह सहायता		इन्फो क्रमांक: 386526		प्राथमिक सत्यापन कोड: 108577		भुगतान आदेश दिनांक: 01 Sep 2023				
डेबिट अकाउंट नंबर: 9928002100000207				डेबिट आई.एफ.एस. कोड: PUNB0971700		दिनांक: 01/09/2023				
स.क्र.	कार्यालय	श्रमिक समग्र आईडी	श्रमिक का नाम	स्वीकृति दिनांक	विवरण	योजना का नाम	भुगतान प्राप्त कर्ता	आई.एफ.एस. कोड	खाता क्रमांक	राशि (₹)
1	गा.प. घुरैयावसई	154537142	Rajesh Singh	01/09/2023	मृत्यु दिनांक- 30/08/2023 (दुर्घटना में मृत्यु)	अनुग्रह सहायता (दुर्घटना में मृत्यु)	KOMESH			400000.00
										400000.00/-

कुल प्रकरण : 1

भुगतान राशि : 400000.00/-

सेकेंडरी सत्यापन कोड: 101522

नोट:

- उपरोक्त सभी प्रकरण योजना के नियमानुसार पात्र है ।
- ग्राम पंचायत/ शहरी निकाय के बैंक खाता नंबर एवं आई एफ एस सी कोड सही है ।
- उपरोक्त हितग्राही मण्डल द्वारा संचालित उपरोक्त योजना/ योजनाओ में अधिसूचना एवं निर्देशो के अनुरूप पात्रता रखते है, जिनकी पुष्टि कार्यालय स्तर पर करने उपरांत भुगतान आदेश बनाया गया है।
- इस e-PO की एक प्रति पटाभिहित अधिकारी के हस्ताक्षर उपरांत कार्यालय रिकार्ड में, हितलाभ हेतु प्राप्त आवेदन तथा संबंधित दस्तावेजो के साथ भविष्य में होने वाले ऑडिट हेतु संधारित की जायेगी।
- किसी भी प्रकार की जानकारी गलत/अपूर्ण होने की स्थिति में राशि का भुगतान ना होने या त्रुटि पूर्ण भुगतान होने की स्थिति में संपूर्ण जिम्मेदारी मेरी होगी ।
- हम घोषित करते है कि उपरोक्त भुगतान वैधानिक है तथा भुगतान हेतु निर्धारित संपूर्ण प्रकिया का पालन करते हुये किया जा रहा है।

प्राधिकृत अधिकारी का नाम  
Balvant Singh Nalwaya (बलवंत सिंह नलवाया)  
(9630205935)  
मुख्य कार्यपालन अधिकारी  
.....  
हस्ताक्षर एवं सील

NIC

मध्यप्रदेश असंगठित शहरी एवं ग्रामीण कर्मकार कल्याण मण्डल

14

## कार्यालय कलेक्टर, जिला-मुरैना (म0प्र0)

क./एस.सी.-2/मु.मं.स्व./ 2023/६१३२/१

मुरैना, दिनांक 31 अगस्त, 2023

प्रति,

सचिव

मान0 मुख्यमंत्री कार्यालय

मध्यप्रदेश शासन

मंत्रालय बल्लभ भवन-भोपाल।

विषय:-मुख्यमंत्री सहायता कोष से आर्थिक सहायता प्रदाय करने बाबत।

-00-

विषयान्तर्गत दिनांक 30.08.2023 को साक्षी फूड प्रोजेक्ट (व्यवसायिक उपक्रम) ग्राम धनेला तहसील एवं जिला मुरैना में घटित दुर्भाग्यपूर्ण घटना के कारण 05 मजदूरों की मृत्यु हो गयी। इन पाँचों मजदूरों में से 03 मजदूरों को संबल योजना के तहत रूपये 04 लाख प्रति मजदूर के मान से आर्थिक सहायता प्रदान करने की कार्यवाही की जा रही है। शेष 02 मजदूर को संबल योजना का लाभ दिलाया जाना संभव नहीं है। विशेष रूप से ये उल्लेख है, कि उक्त 02 मजदूर एक ही परिवार से हैं, तथा इनके निधन होने से परिवार की आर्थिक स्थिति खराब हो रही है, क्योंकि मजदूरी कर जीवनयापन के संसाधन एकत्रित करने वाला परिवार में कोई बचा नहीं है। घटना में जिन मजदूरों की मृत्यु हुयी है, उनका तथा उनके वारिसान का विवरण इस प्रकार है:-

क्र.	मृतक का नाम एवं पिता का नाम एवं निवास	उम्र	आर्थिक सहायता हेतु प्रस्तावित राशि	मृतक के वारिसान का नाम जिनके लिए राशि स्वीकृत किया जाना है।
1	मृतक-रामनरेश पुत्र श्री रामकिशन ग्राम रामनगर टिकटोली गुर्जर तहसील जौरा जिला मुरैना	40	4.00 लाख	माता-श्रीमती रामबेटी पत्नी श्री रामकिशन ग्राम रामनगर टिकटोली गुर्जर तहसील जौरा जिला मुरैना
2	मृतक-वीरसिंह पुत्र श्री रामकिशन ग्राम रामनगर टिकटोली गुर्जर तहसील जौरा जिला मुरैना	34	4.00 लाख	बेवा-सूरज देवी पत्नी स्व.श्री वीरसिंह निवासी रामनगर टिकटोली गुर्जर तहसील जौरा जिला मुरैना

अतःकृपया मुख्यमंत्री सहायता कोष से उपरोक्तानुसार मृतक के वारिसान को 04.00 लाख (चार लाख रूपये) प्रति व्यक्ति के मान से कुल 08.00 लाख (आठ लाख रूपये) की आर्थिक सहायता राशि स्वीकृत कराने हेतु आवश्यक कार्यवाही करने का अनुरोध है।

संलग्न:-उपरोक्तानुसार

कलेक्टर  
जिला मुरैना (म0प्र0)

KL 16 TECH SECURE PRINT LTD. NYD./CTS-2016  
केवल तीन महीने के लिए वैध है। VALID FOR THREE MONTHS ONLY

शुद्ध	शुद्ध	शुद्ध	शुद्ध	शुद्ध	शुद्ध
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शारदा-सुरेता (ग्राम)

781

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शुद्ध भारतीय शाखाओं पर लागू नहीं है  
PAYABLE AT PAR AT ALL LOCAL BRANCHES  
D D M M Y Y V V Y Y

COMMISSIONER WORKMEN UNION COMPENSATION OFFICER, GORAKHPUR

या उनके आदेश पर  
OR ORDER

हमें आदेश पर  
ON REMANANCE Fourteen Thousand Six Hundred and Twenty

RUPEES  
seven only

शुद्ध करें  
₹ 14627.00

Name of the Purchaser : SAKSHI FOOD PRODUCTS

शुद्ध करें  
DRAWEE BRANCH: 785 - GWALIOR, (M.P.)

EM/GWADIV/A

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Prefix :

शुद्ध/SR. NO.

182972 0000160001

15

S. S. No. ....  
Please sign above  
Authorized Signatories

₹ 14,627.00  
शुद्ध करें  
शुद्ध करें

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शुद्धा-सुरैना (भद्रा)

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COMMISSIONER WORKMEN ISSUING BRANCH COMPENSATION OFFICER NO 2 GWAL

ON DEMAND PAY Nine Lakh Sixty Two Thousand One Hundred and Five

₹ 962105.00

OR ORDER

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शुद्धा	TT
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Name of the Purchaser : SAKSHI FOOD PRODUCTS  
DRAWEE BRANCH: GWALIOR, (M.P.)

EM/GWADIVIA

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Prefix :

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S. S. No. AUTHORIZED SIGNATURE

Signature

मूल्य प्राप्त VALUE RECEIVED

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शाखा-मुंबई (शहूर)

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एनपी कार्यालय शाखाओं पर अग्रिम से देना  
PAYABLE AT PAR AT ALL LOCAL BRANCHES  
D D M M Y Y Y Y

COMMISSIONER WORKMEN COMPENSATION OFFICER BOMBAY

या एनके अग्रिम

OR ORDER

ON DEMAND PAY  
NINE Lakh Fifty One Thousand Two Hundred only  
RUPEES

अदा करें ₹ 9,52,200.00

मूल्य प्राप्त VALUE RECEIVED

Name of the Purchaser : SAKSHI FOOD PRODUCTS  
DRAWAL BRANCH : GWALIOR, (M.P.)

EW/GWADIVA

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S. S. No. \_\_\_\_\_  
Please sign above  
AUTHORIZED SIGNATURES  
*[Signature]*

र.ग.क. \_\_\_\_\_  
*[Signature]*

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KL HI-TECH SECURE PRINT LTD. HYD./CTS-2019  
केवल तीन महीने के लिए वैध VALID FOR THREE MONTHS ONLY



शुद्ध अक्षर (मोड)

781

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शुद्ध स्थानीय शिखरों पर संचालित न हो  
PAYABLE AT ALL LOCAL BRANCHES

D O M M Y Y Y Y

COMMISSIONER WORKMEN COMPENSATION MEMBER Gwal

ON DEMAND PAY Ten Lakh Three Thousand Five Hundred and Three onl

या उनके आदेश पर  
OR ORDER

RUPEES

शुद्ध करें ₹ 1083503.00

शुद्ध शुद्ध VALUE RECEIVED

Name of the Purchaser : SAKSHI FOOD PRODUCTS  
DRAWEE BRANCH 785 Gwalior, (M.P.)

EM/GWADI/V/A

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Prefix :

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S. S. No. Please sign above

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Signature of the Receiver

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NO. 943 /2023

Gwalior, Dated : 22.09.2023

To,

The Regional Officer,  
MPPCB Gwalior

Sub : The submission of report to hon'ble NGT Bench Bhopal

Ref. : The Collector and District Magistrate Morena 's letter no.-steno/ADM  
/NGT/2023/9337 dated 18/09/2023

Pursuant<sup>to</sup> the order of hon'ble collector Morena sir,undersign accompanied team of CPCB Bhopal, RO ,MP PCB Gwalior in their visit to the factory m/s Sakshi Food product,village Dhanela, district morena. The above team collected sample from the accident site -papaya storage tank and effluent pond .. The above activity is being carried out in the august presence and guidance of ADM Morena sir today dated 22/09/2023. The above office also sought report on the action taken by this office under the Factory Act . This office had carried out enquiry into the tragic accidents leading to the loss of life of 05 unskilled workmen on 30 /08/2023 while emptying effluent from the open underground papaya storage tank. The above factory houses 06 RCC built underground papaya storage tank . This office in the course of enquiry prepared spot panchnama dated 30/08/2023 and recorded statement of sri sanjay singh kushwaha,supervisor and sri Raghvendra singh jadon,security guard.undersign took photograph of the accident site by mobile phone . This office issued show cause notice bearing no- 871 dated 31/08/2023to the occupier of the factory sri sajal Agrawal. The said SCN summarizes violation of the provisions of the Factory Act and Rules made there under. This office collected certified copy of the FIR and post martem reports of the four deceased workmen from the jurisdictional police station Noorabad(Morena). This office under the guidance of the Director Industrial Health and safety cum Chief Inspector of Factories MP,indore filed criminal case bearing registration number RCT/5255/2023 before Learned C.J.M. Court morena on 8/09/2023. Sri A. P. Singh, Director I. H.S. also carried out site inspection of the accident site on 31/08/2023 and 01/09/2023.The photocopies of the above documents is being enclosed herewith for kind perusal and necessary action.

It is worthy to point out that cut papaya pieces were being preserved in the 20 % common salt solution in water. As apprised by the supervisor sri Sanjay Kushwaha ,total six underground storage tanks measuring 15x15x10 cubic feet has been in service for preservation of cut papaya. Detail preservation method had been mentioned in the spot panchnama and his statement. As apprised by him on the fateful festive holiday of Rakhi,factory operation was closed,only unskilled irregular manual workers numbering 08 has been employed for the de- ashing of the boiler furnace and emptying the common salt effluent measuring upto 1.5 feet height in the said underground storage tank.This salty effluent had left over organic papaya residue dissolved in it. As apprised by the said supervisor papaya is being stored under common salt solution for 25 days in the

said tank. The said tank is being covered by the plastic bags. After 25 days they start taking out from said tank 1.5 MT cut papaya for processing which inter alia involving cooking them in sugar syrup, colouring agent and flavours in steam jacketed kettles and thereafter cutting them into pieces. As reported by him company carries stock of papaya sufficient for six month production capacity in those preservation tank. As apprised by him every day workers carry out above activity in the said shed. The papaya so stored taken out by bucket by manual worker and then carries to nearby processing building in the plastic tubs. It is worthy to highlight that no chemical reaction is being carried out nither during preservation of unripe cut papaya nor during their processing .

On the basis of spot inspection, statement of supervisor and eye witness sri Jadon it is being inferred that said tragic accident hapened owing to rotting of papaya residue rich effluent left in the said preservation tank owing to prevailing hot and humid weather and neglect on the part of Occupier as said effluent could have transferred to effluent pond by the pump without allowing rotting . The Occupier sri sajal agrawal has been prosecuted under the Factory Act on following counts :--

The section 88 of the Act read with Rule 108 –non submission of the said accident report in prescribed format to the factory inspector, the Rule 3(A) building and usage of shed without ensuring prior approval of the drawing of the shed by the Chief Inspector of Factories MP, Section 13 read with Rule 23 inadequate ventilation arrangement, Section 7-A non display of safe operating method, safety instruction and unavailability of proper supervision of the work, Section 33 absence of fencing of the underground tank to prevent falling of the workers inside the tank during work, Section 62 non production of attendance register, Section 61 non display of notice listing name of the workers, their shift, nature of duties in the premises, Rule 73-E improper method of work employed while emptying the said tank and Rule 73-non availability of the personal protective equipments namely breathing apparatus set, oxygenmeter.

It is expedient to highlight the fact that Section 13 read with Rule 23 of the factory Act provides for ensuring adequate ventilation arrangement for ensuring six air change in the workroom in order to ensure adequate comfort to workers while work. This provision did not envisaged removal of any obnoxious gas, vapours generated in the course of the manufacturing process from the workroom. The above mentioned papaya preservation process did not involve any toxic, corrosive or inflammable chemicals either in liquid, solid, vapour or gas phase. The provision governing permissible level of various chemicals, gases, vapours at workplace is being part of the stipulation of the Environment protection Act and various Rules framed thereunder..

The dependents of the deceased workmen are entitled for compensation from the employer under the provision of the workmen compensation Act 1923 . This office had submitted accident report in prescribed format EE to the learned Labour Court (2) Gwalior cum commissioner workmen compensation. The copy of the said report is being enclosed herewith. The said report has been endorsed to the dependents of the deceased workers. The name of the deceased workers and amount of compensation due to their

*Amr*

Dependents from employer is mentioned herein below:--

1. Rajesh s/o Badri Ghurraiya	Age 40yrs -----	Rs 888620/-
2. Ram avatar s/o Ramkishan	Age 34yrs -----	Rs 962105/-
3. Ramnaresh s/o Ramkishan	Age 38 yrs -----	Rs 914627/-
4. Veer singh s/o Ramkishan	Age 30yrs -----	Rs 1003503/-
5. Giriraj s/o Munnisingh ghuraiya	Age 35yrs -----	Rs 951200/-

The copy of the above accident report is being also endorsed to the Dy Director, Employee state Insurance corporation, GoI, Labour Dept, Gwalior as provision of the ESIC Act is made applicable vide notification by GoI on Morena district. It is important to high light that provisions of the Workmen Compensation Act is not attracted to the factory falling under the purview of the central ESIC Act. In this case obligation to pay death related pension assistance to the dependents lies with the said ESI Corporation. The responsibility of this office in the matter of extending compensation to the dependents is restricted to the extent of submission of the accidents report to the learned Labour Court only. The dependents has been visited by the Labour Inspector Morena and they had guided them to submit claim cases before the said Court. The Occupier of the factory is also being actively pursued by us to deposit the compensation amount with the said court at the earliest.

The above report with enclosure submitted for information with the request for taking necessary action as ordered by the hon'ble NGT Court.  
Enclosure: As mentioned above ,no. of pages=

*Amud*  
Deputy Director ,  
Industrial health and safety  
Gwalior and Chambal division, Gwalior

D.N 944-946 Dt. 22.09.2023

CC

1. The Labour Commissioner MP, Indore for information.
- 2, The District Collector, Morena for information.
- 3 The Director Industrial health and Safety Indore for information.

*sd-*  
Deputy Director ,  
Industrial health and safety  
Gwalior and Chambal division, Gwalior

प्रकरण क्रमांक :

RCT/1842

/ 2023 / किमिनल / फैक्ट्रीज एक्ट

मध्य प्रदेश शासन द्वारा

कारखाना निरीक्षक,

ग्वालियर (म. प्र.)

.....परिवादी

विरुद्ध

श्री सजल अग्रवाल पिता श्री संतोष अग्रवाल , उम्र- 34 वर्ष

( कारखाना अधिभोगी )

कारखाना साक्षी फूड प्रोडक्ट्स,

ग्राम-धनेला तहसील बामौर ए, बी रोड मुरैना

जिला - मुरैना (म. प्र.)

..... आरोपी

कारखाना अधिनियम 1948 की धारा 105 के अर्न्तगत प्रस्तुत परिवाद पत्र । परिवाद पत्र में उल्लेखित उल्लंघन कारखाना अधिनियम 1948 की धारा 92 के अर्न्तगत दो वर्ष तक के कारावास की सजा एवं /अथवा न्यूनतम रूपया 25000/- से एक लाख तक के अर्धदण्ड अथवा दोनों से दण्डनीय अपराध है ।

माननीय न्यायालय ,

1. यह कि अधोहस्ताक्षरकर्ता श्री आनंद रायसरदार , कारखाना निरीक्षक एवं (प्र) उप संचालक ,औद्योगिक स्वास्थ्य एवं सुरक्षा , ग्वालियर एवं चम्बल संभाग के पद पर से पदस्थ है , लोक सेवक है । कारखाना निरीक्षक के पद पर नियुक्ति के लिये राजपत्र में जारी अधिसूचना की सत्य प्रतिलिपि संलग्न प्रस्तुत है । यह कि कारखाना निरीक्षक नियुक्त होने के लिये उपरोक्त विधि की धारा-08 सहपठित नियम-18 ए के तहत इंजीनियरिंग स्नातक होना अनिवार्य शैक्षणिक योग्यता है । परिवादी केमीकल इंजीनियर स्नातक है , राजपत्रित अधिकारी है , दुर्घटना जांच व कार्य स्थल पर सेफ्टी संबंधी प्रावधानों के प्रवर्तन का 23 वर्षों का अनुभव है ।
2. यह कि कारखाना अधिनियम 1948 की धारा 9 सहपठित म. प्र. कारखाना नियमावली 1962 के नियम 18 के तहत कारखाना निरीक्षक को परिवाद-पत्र प्रस्तुत करने की अधिकारिता है । आलोच्य विधि की धारा-105 के तहत माननीय न्यायालय को इस परिवाद पर विचारण क्षेत्राधिकार प्राप्त है । यह परिवाद धारा-106 में उल्लेखित समय सीमा में माननीय न्यायालय के समक्ष प्रस्तुत है ।
3. यह कि कारखाना : कारखाना साक्षी फूड प्रोडक्ट्स, ग्राम-धनेला तहसील बामौर ए, बी रोड मुरैना जिला - मुरैना (म. प्र.) में स्थित है । कारखाना परिसर में 20 श्रमिकों का नियोजन एवं 250 एच. पी. के विद्युत पावर का उपयोग कर का उत्पादन कार्य किया जा रहा है । कारखाना का लायसेंस क्रमांक 52/15320/एम.आर.एन./2एम.आई./एन.एच./2023 है । आरोपी सजल अग्रवाल उपरोक्त ईकाई के अधिभोगी होकर विधि पालन के लिये आबद्ध है ।
4. यह कि उपरोक्त कारखाना का निरीक्षण श्रमिकगण 1. राजेश पिता श्री बंदी घुरैया , उम्र- 40 वर्ष - 2. रामअबतार पिता श्री रामकिशन , उम्र- 34 वर्ष - 3.रामनरेश पिता श्री रामकिशन , उम्र- 38 वर्ष - 4. वीरसिंह पिता श्री रामकिशन , उम्र- 30 वर्ष 5. गिर्राज पिता श्री मुन्नी घुरैया , उम्र- 35 वर्ष की कार्य के दौरान उपरोक्त ईकाई के

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पपीता संरक्षण शेड में घटित प्राणान्तक दुर्घटना दिनांक 30.08.2023 के संबंध में श्रम विधि कारखाना अधिनियम 1948 के तहत दिनांक 30.08.2023 को किया गया। उक्त त्रासदी में उपरोक्त उल्लेखित 05 श्रमिकों का प्राणान्त हो गया है। निरीक्षण के समय कारखाना अधिभोगी की ओर से श्री संजय सिंह कुशवाह ( सुपरवाइजर) एवं प्रदीप कुमार दनेलिया उपस्थित थे। निरीक्षण पंचनामा तैयार किया गया एवं श्री संजय सिंह कुशवाह ( सुपरवाइजर) व श्री राघवेंद्र पिता रामविलास जादौन ( सिव्कोरिटी गार्ड ) के बयान लिये गये। आलोच्य दुर्घटना जांच में उपरोक्त कारखाना परिसर में श्रम विधि कारखाना अधिनियम 1948 के निम्न लिखित आज्ञापक उपबंधों का उल्लंघन पाया गया है :-

5. यह कि कारखाना अधिनियम 1948 की धारा - 88 सहपठित नियम-108 का उल्लंघन क्यों कि उपरोक्त उल्लेखित प्राणान्तक दुर्घटना की सूचना तत्काल दूरभाष, व्यक्तिगत संदेश वाहक के माध्यम से इस कार्यालय को, मुख्य कारखाना निरीक्षक म. प्र. इंदौर को प्रेषित नहीं की गई। दुर्घटना के 12 घंटों की समयावधि के भीतर दुर्घटना सूचना निर्धारित प्रारूप फार्म-22 में इस कार्यालय को प्रेषित नहीं की गई है। उपरोक्त प्रारूपीय सूचना इस कार्यालय को प्रेषित नहीं की गई है।
6. यह कि म. प्र. कारखाना नियमावली -1962 के नियम - 3(ए) का उल्लंघन क्यों कि पपीता प्रिजर्वेशन सेक्शन टीन शेड के रेखाचित्रों का अनुमोदन श्रीमान मुख्य कारखाना निरीक्षक, मध्य प्रदेश इंदौर से निरीक्षण दिनांक तक नहीं कराया गया है। रेखाचित्र अनुमोदन कराये बगैर ही उक्त शेड का प्रयोग उत्पादन प्रक्रिया संचालन में किया जा रहा है। विभाग द्वारा एम. पी. ऑन लाईन पोर्टल के माध्यम से रेखाचित्र अनुमोदन, लायसेंस/पंजीयन व लायसेंस नवीनीकरण कार्य किया जाता है। विभागीय लॉग ईन से उपरोक्त ईकाई के अनुमोदित रेखाचित्र व रेखाचित्र अनुमोदन आदेश का प्रिंट आउट लिया गया। उक्त अनुमोदित रेखाचित्र में उपरोक्त उल्लेखित शेड अंकित नहीं है। उल्लेखनीय है कि अनुमोदित रेखाचित्र अनुसार ही शेड /भवन का निर्माण कराया जा सकता है। निर्माण कार्य पूर्ण होने के उपरांत विभाग द्वारा नियुक्त सक्षम व्यक्ति - सिविल इंजीनियर से निरीक्षण परीक्षण कराकर स्टेबिलिटी प्रमाण-पत्र प्राप्त कर विभाग को प्रेषित किया जाना आवश्यक होता है। उक्त प्रमाण-पत्र के अभाव में किसी भी भवन /शेड का उपयोग उत्पादन संबंधी गतिविधि में नहीं किया जा सकता है। उपरोक्त शेड का विभागीय सक्षम व्यक्ति द्वारा जारी स्टेबिलिटी प्रमाण-पत्र उक्त पोर्टल पर उपलब्ध नहीं है, निरीक्षण के समय उपलब्ध नहीं कराया गया है।
7. यह कि कारखाना अधिनियम 1948 की धारा - 13 सहपठित नियम-23 का उल्लंघन क्यों कि उक्त शेड में वेन्टीलेशन की समुचित व्यवस्था उपलब्ध नहीं पाई गई। नियमानुसार उक्त शेड के वर्क फ्लोर के 15 प्रतिशत क्षेत्रफल के समकक्ष वेन्टीलेशन ओपनिंग चारों दिशाओं की दीवार में निर्मित किया जाना अनिवार्य है परंतु वेन्टीलेशन ओपनिंग निर्मित नहीं पाई गई। उक्त शेड की दीवारें टीन शीट से निर्मित है। केवल एक ही खिडकी निर्मित है। उक्त शेड में टर्बो वेन्टीलेटर, मैकेनिकल एग्जास्ट प्रणाली स्थापित नहीं पाई गई। अबगत कराया कि दिनांक

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30.08.2023 को रक्षा बंधन का त्यौहार होने से कारखाना बंद था, विनिर्माण प्रक्रिया बंद थी। कारखाने के बॉयलर फर्नेस व प्रिजरवेशन टैंक खाली करने के लिये नियोजित श्रमिकगण संख्या 08 परिसर में उपस्थित थे। बायलर डिटाउन संधारण कार्य (De-ashing of furnace) में नियोजित 03 श्रमिकगण प्रातः 7:00 बजे व प्रिजरवेशन टैंक खाली करने व सफाई कार्य में नियोजित श्रमिक समूह प्रातः 10:00 बजे परिसर में आये।

प्रिजरवेशन टैंक कारखाने के पृष्ठीय भाग में टिन शीट से निर्मित शेड में स्थित है। उक्त शेड में कुल - 06 अण्डरग्राउण्ड ओपन प्रिजरवेशन टैंक निर्मित है। उक्त टैंक में 20 प्रतिशत नमक के घोल में कच्चे पपीते को संरक्षित करके रखा जाता है। अबगत कराया गया कि टैंक में पपीते को नमक के घोल में डुबाकर ऊपर तक पूरा भर दिया जाता है तथा नमक के खाली प्लास्टिक बोरियों से ढककर 25 से 30 दिवसों के लिये रख दिया जाता है। उक्त अबधि उपरांत प्रत्येक दिन 1.5 टन के लगभग पपीते को दो श्रमिकों द्वारा टैंक से बाल्टियों से निकालकर प्लास्टिक व स्टील के टब से प्रोसेसिंग सेक्शन में ले जाया जाता है। यह प्रक्रिया उक्त शेड में प्रतिदिन संचालित की जाती है। उक्त शेड में वेन्टिलेशन की समुचित व्यवस्था नहीं है। केवल 01 दरवाजा व 01 खिडकी है। उक्त शेड में टर्बो वेन्टिलेटर, मेकेनिकल एग्जास्ट प्रणाली नहीं स्थापित है।

अबगत कराया गया कि सफाई दल के सदस्यों ने ही उक्त शेड का गेट प्रातः 10: बजे खोला तथा बांस की सीढी से श्रमिक राम अबतार टैंक के भीतर उतरे व अचेत हो गये। यह देखकर श्री योगेश नामक श्रमिक दो श्रमिकों को टैंक के पास छोड़कर बाहर आकर गेट के पास बॉयलर पर कार्य कर रहे, श्रमिकों व सुरक्षा गार्ड को घटना के बारे में बताया। बाहर कार्य कर रहे श्रमिक भी तत्काल शेड के भीतर पहुंचे तब तक पूर्व से शेड में उपस्थित दोनों श्रमिक भी टैंक के भीतर उतरकर अचेत हो गये। यह देखकर गार्ड प्रबंधन को सूचना देने के लिये बाहर गेट पर गया। एम्बूलेंस व पुलिस को सूचना दी गई। 10 मिनट के भीतर ही स्थानीय पुलिस व एम्बूलेंस आ गई। शेड में पहुंचने पर देखा कि उक्त टैंक में 05 श्रमिक अचेतावस्था में हैं। स्थानीय पुलिस द्वारा उन्हें चिकित्सा हेतु जिला अस्पताल मुरैना ले जाया गया जहां चिकित्सकों ने उन्हें मृत घोषित किया। टी. आई, नूराबाद थाना द्वारा मौखिक अबगत कराया कि मृतकों की शार्ट पी. एम. रिपोर्ट में मृत्यु का कारण दम घुटना (Asphyxiation) बताया गया है।

उपरोक्त शेड में विशिष्ट दुर्गंध व्याप्त है (foul odour characteristic of decaying organic matter found prevalent in preservation Tank shed)। कथनकर्ताओं ने अबगत कराया कि प्रत्येक कार्य दिवस पर केवल दिन में ही उक्त शेड में कार्य किया जाता है, रात में नहीं किया जाता है। इसलिये दुर्घटना के समय शेड लगभग 16:00 घंटे से बंद था। फिलवक्त वातावरण में अधिक ताप व अधिक आद्रता की स्थिति व्याप्त है। उपरोक्त शेड में वेन्टिलेशन के अभाव, विद्यमान वातावरणीय तापीय व आद्रता स्थिति के आधार पर आंकलित किया जा सकता है कि उक्त टैंक में भरा हुआ पल्पयुक्त सॉल्ट वाटर में आर्गेनिक डिके (Organic decay) के फलस्वरूप कार्बन डाई ऑक्साईड, कार्बन मोनो ऑक्साईड, मीथेन व ईथलीन प्रमुखतः जनरेट होते हैं। हत्भाग्य श्रमिकों की मृत्यु ऊपर से खुले 10 फीट गहरे टैंक में दम घुटने से हुई है। इसलिये यह निष्कर्ष निकाला जा सकता है कि उक्त टैंक में भरे हुये सडे हुये आर्गेनिक मेटर पल्प युक्त द्रव्य से जन्य उपरोक्त विषैली गैसों से उपरोक्त श्रमिकों के प्राण गये हैं। वेन्टिलेशन प्रणाली के अभाव व कारण आर्गेनिक पदार्थ के सडन से जन्य विषैली गैसों के संपर्क में आने से उपरोक्त 05 श्रमिकों के प्राण चले गये।

8. यह कि कारखाना अधिनियम 1948 की धारा - 33 का उल्लंघन क्यों कि उपरोक्त शेड में नमक के घोल में कच्चे प्रदूषित को संरक्षित करने के लिये छ: अण्डर ग्राउण्ड टैंक लंबाई व चौड़ाई क्रमशः 15 फीट व गहराई 10 फीट निर्मित है । उक्त अण्डर ग्राउण्ड टैंक दो पंक्तियों में निर्मित है । टैंक पंक्तियों के मध्य भाग में श्रमिकगण कार्य करते हैं । कार्य श्रमिकों के उक्त गहराई में गिरकर दुर्घटनाग्रस्त हो जाने की युक्तियुक्त संभावना सदैव विद्यमान रहती है । इस तरह की दुर्घटना से बचाव के लिये अण्डर ग्राउण्ड टैंक की परिमिति में सेफ्टी रैलिंग लगाया जाना आवश्यक होता है परंतु सेफ्टी रैलिंग स्थापित नहीं पाई गई । एफ. एस. एल. टीम मुरैना के साथ उपरोक्त टैंक का मापन किया गया ।
9. यह कि कारखाना अधिनियम 1948 की धारा - 7(ए) का उल्लंघन क्यों कि दिनांक 30.08.2023 को उपरोक्त ईकाई में प्रचलित कार्य यथा बॉयलर फर्नेस संधारण- सफाई , पपीता प्रिजरवेशन टैंक की सफाई व खाली करने के कार्य के सुपरविजन के लिये कोई सुपरवाइजर उपरोक्त घटना के समय परिसर में उपस्थित नहीं था । कार्य पर लगाये गये 08 श्रमिकों को कार्य में सन्निहित जोखिम के संबंध में आवश्यक सूचना , प्रशिक्षण प्रदाय नहीं किया गया था । निरीक्षण के समय उपस्थित श्री संजय सिंह कुशवाह ने प्रशिक्षण संबंधी रिकॉर्ड अबलोकनार्थ प्रस्तुत नहीं किया गया ।
10. यह कि कारखाना अधिनियम 1948 की धारा - 61 का उल्लंघन क्यों कि परिसर में दिनांक 30.08.2023 को नियोजित श्रमिकों के नाम , पदनाम , कार्य प्रकृति , शिफ्ट /कार्य अबधि दर्शाता सूचना बोर्ड फार्म -13 प्रदर्शित नहीं पाया गया । उक्त फार्म -13 की द्वितीय प्रतिलिपि कार्यालय के रिकॉर्ड में अनुपलब्ध है । उक्त सूचना फार्म-13 कार्यालय को प्रेषित नहीं किया गया ।
11. यह कि कारखाना अधिनियम 1948 की धारा - 62 का उल्लंघन क्यों कि कारखाने में नियोजित श्रमिकों का हाजिरी रजिस्टर फार्म -14 संधारित नहीं पाया गया , उक्त रजिस्टर को निरीक्षणार्थ प्रस्तुत नहीं किया गया ।
12. यह कि म. प्र. कारखाना नियमावली -1962 के नियम - 73-ई का उल्लंघन क्यों कि दुर्घटना कारक पपीता संरक्षण टैंक में भरे हुये तरल एफ्ल्युएण्ट (**liquid effluent rich in organic matter**) को पम्प की सहायता से खाली किया जाना चाहिये था तदुपरांत शेष रहे ठोस अपशिष्टों को खाली करने के लिये पोर्टेबल ऑक्सीजन मीटर से ऑक्सीजन लेबल का परीक्षण करने के उपरांत 01 श्रमिक को सेफ्टी बेल्ट बांधकर नीचे उतारना चाहिये था । उक्त सेफ्टी बेल्ट का द्वितीय सिरा उपर सुरक्षित दूरी पर लाईफ लाईन वॉयर रोप में बांधना चाहिये था (**double lanyard safetybelt anchored to life line mild steel wire rope**) यदि सेफ्टी बेल्ट का प्रयोग कर उपरोक्तानुसार सुपरवाइजर की उपस्थिति में कार्य कराया जाता तो 05 अकुशल श्रमिकों की त्रासदीदायक प्राणन्तक दुर्घटना को घटित होने से रोका जा सकता था ।
13. यह कि म. प्र. कारखाना नियमावली -1962 के नियम - 73 का उल्लंघन क्यों कि कारखाना परिसर में सेफ्टी बेल्ट वॉयर रोप , ऑक्सीजन सिलेण्डरयुक्त श्वसन उपकरण व ऑक्सीजन मीटर अनुपलब्ध है ।



14. यह कि कारखाना अधिनियम 1948 की धारा -104-ए अनुसार कार्य स्थल पर कार्य के दौरान विधि पालन हेतु आवश्यक समस्त युक्तियुक्त व व्यवहारिक उपायों के अबलम्बन प्रमाणन का भार आरोपी पर होता है ।
15. यह कि कारखाना अधिनियम 1948 की धारा -103 के अनुसार कारखाना परिसर में कार्य के दौरान उपस्थित प्रत्येक व्यक्ति आलोच्य श्रम विधि के प्रयोजन के लिये श्रमिक होता है । इस तथ्य को अन्यथा प्रमाणित करने का भार आरोपी पर होता है । उपरोक्त ईकाई में दिनांक 30.08.2023 को घटित उपरोक्त उल्लेखित प्राणान्तक दुर्घटना में मृत उपरोक्त उल्लेखित व्यक्ति इस विधि के प्रयोजन के लिये श्रमिक हैं ।

आलोच्य विधि की धारा-02 एल. में श्रमिक की परिभाषा अंकित है जोकि सुलभ संदर्भ हेतु निम्नानुसार उद्धृत है :“ worker” mean a person employed directly or by or through any agency including a contractor with or without the knowledge of the principal employer , whether for remuneration or not , in any manufacturing process or in cleaning any part of of the machinery or premises used for a manufacturing process or in any other kind of work incidental to , or connected with , the manufacturing process , or the subject of the manufacturing process but does not include any member of the armed forces of the union .

उपरोक्त ईकाई में टैंक खाली करने व सफाई कार्य के लिये नियोजित 1. राजेश पिता श्री बद्री घुरैया , उम्र- 40 वर्ष - 2. रामअबतार पिता श्री रामकिशन , उम्र- 34 वर्ष - 3.रामनरेश पिता श्री रामकिशन , उम्र- 38 वर्ष 4. वीरसिंह पिता श्री रामकिशन , उम्र- 30 वर्ष 5. गिराज पिता श्री मुन्नी घुरैया , उम्र- 35 वर्ष इस विधि के प्रयोजन के लिये श्रमिक हैं ।

16. यह कि म. प्र. कारखाना नियमावली -1962 के नियम - 113 के उपबंध अनुसार कारखानों के पते पर इस विधि के प्रयोजनों के लिये पंजीकृत डाक से प्रेषित किये गये नोटिस /सूचना पत्र पर्याप्त सर्विस माने जावेंगे । आरोपी को ई-मेल [sfproductsgwl@gmail.com](mailto:sfproductsgwl@gmail.com) पर भी नोटिस मय निरीक्षण रिपोर्ट प्रेषित की गई है । उपरोक्त ई-मेल लायसेंस आवेदन में नियोजक से पत्राचार करने के लिये आवेदक अधिभोगी द्वारा विभाग को उपलब्ध कराई गई है ।
15. यह कि उपरोक्त बिन्दु क. 05 लगायत 09 में वर्णित उल्लंघन कारखाना अधिनियम 1948 की धारा 92 के तहत दण्डनीय अपराध है ।  
माननीय न्यायालय से निवेदन
16. उपरोक्त बिन्दु क. 05 लगायत 09 में उल्लेखित विधि उल्लंघन बाबद आरोपी को दण्डित किये जाने के लिये अनुरोध है
17. उपरोक्त बिन्दु कं. 05 लगायत 09 में उल्लेखित विधि प्रावधान के अनुपालन हेतु आरोपी को आलोच्य विधि की धारा-102 के तहत आदेशित कर समय सीमा नियत किये जाने के लिये अनुरोध है ।
18. यह कि अपराध सिद्ध होने की दशा में अधिरोपित जुर्माने की राशि अथवा उसका भाग पीडित श्रमिक को प्रदान किये जाने के लिये विचारार्थ अनुरोध है ।  
इति दिनांक : 08.09.2023

  
परिवादी ,

आनंद रायसरदार ,  
कारखाना निरीक्षक ,  
ग्वालियर म. प्र. शासन ।

माननीय न्यायालय, मुख्य न्यायिक दण्डाधिकारी, जिला - मुरैना (म. प्र.)

प्रकरण क्रमांक :

RCJ/1842 / 2023 / किमिनल / फैक्ट्रीज एक्ट

मध्य प्रदेश शासन द्वारा

कारखाना निरीक्षक,

ग्वालियर (म. प्र.)

.....परिवादी

विरुद्ध

श्री सजल अग्रवाल पिता श्री संतोष अग्रवाल, उम्र- 34 वर्ष

( कारखाना अधिमोगी )

कारखाना साक्षी फूड प्रोडक्ट्स,

ग्राम-धनेला तहसील बामौर ए, बी रोड मुरैना

जिला - मुरैना (म. प्र.)

..... आरोपी

सूची - दस्तावेज

क्र.	कार्यवाही विवरण	अंकित दि.	असल / नकल	पृष्ठ क्र.
1	आरोप- पत्र	08.09.2023	असल	01-05
2	सूची दस्तावेज	08.09.2023	असल	06-07
3	सूची साक्षीगण	08.09.2023	असल	08
4	कारखाना निरीक्षक के संबंध में जारी अधिसूचना की सत्य प्रतिलिपि	22.10.2002	नकल	09
5	कारखाना निरीक्षक की हाजिरी माफी आवेदन	08.09.2023	असल	10
6	निरीक्षण पंचनामा दिनांक	30.08.2023	मूलप्रति	11-14
7	मौका नक्शा दिनांक	30.08.2023	मूलप्रति	15
8	कारण बताओ ज्ञाप जा. क्र.871 दिनांक	31.08.2023	मूलप्रति	16-20
9	श्रमायुक्त महोदय एवं संचालक, औ. स्वा. एवं. सुरक्षा, इंदौर को प्रेषित जांच रिपोर्ट क्र. 853-854	31.08.2023	मूलप्रति	21-25
10	कथन संजय सिंह कुशवाह दिनांक ।	30.08.2023	मूलप्रति	26-27
11	कथन श्री राघवेन्द्र पिता रामविलास जादौन दिनांक	30.08.2023	मूलप्रति	28-29
12	दुर्घटना स्थल के फोटो -14	-	कलर प्रिंट आउट	30-36
13	पीठासीन अधिकारी, श्रम न्यायालय क्रमांक 02 ग्वालियर को एवं मृतक श्रमिकों के आश्रितों को प्रेषित पत्र क्रमांक 856-865 दिनांक 31.08.2023 ।	31.08.2023	मूलप्रति	37-42

(7)

14	सहायक श्रमायुक्त , ग्वालियर की ओर से प्राप्त पत्र क्रमांक 4423 दिनांक	31.08.2023	मूलप्रति	43-45
15	पुलिस अधीक्षक महोदय , जिला-मुरैना को प्रेषित पत्र क्रमांक 866 दिनांक	31.08.2023	मूलप्रति	46-47
16	पुलिस अधीक्षक महोदय , जिला-मुरैना एवं थाना प्रमारी , थाना नूराबाद मुरैना को प्रेषित पत्र क्रमांक 872-873 दिनांक	31.08.2023	मूलप्रति	48
17	कारखाना का लायसेंस आवेदन फार्म-4 वर्ष - 2022 , वर्ष -2023 का लायसेंस , अधिमोगी का झाईविंग लायसेंस , कारखाना का अनुमोदित रेखाचित्र एवं दिनांक 09.10.2015 .	13.11.2019	प्रिंट आउट	49-55
18	कम्प्युटर प्रिंट आउट बाबद् आई.टी. अधि. के तहत जारी प्रमाण-पत्र जा. क्र. 855 , 876 दिनांक	31.08.2023	मूलप्रति	56-57
19	आरोपी को प्रेषित प्रकरण दायर करने की सूचना जा.क्र. 869 दिनांक 31.08.2023 (डाकघर की रजिस्ट्री की रसीद की प्रति)	20.06.2023	मूलप्रति	58
20	थाना प्रमारी , नूराबाद जिला- मुरैना की ओर से प्राप्त मृतक श्रमिकों की एफ. आई. आर. दिनांक 30.08.2023 की प्रमाणित प्रति	30.08.2023	सत्यप्रतिलिपि	59-64
21	पुलिस अधीक्षक महोदय जिला- मुरैना की ओर प्रेषित पत्र क्र 872 दिनांक 31.08.2023 (पत्र प्राप्ति दिनांक 02.09.2023 )	31.08.2023	मूल प्रति	65
22	आरोपी को प्रेषित प्रकरण दायर करने की सूचना जा.क्र. 869 दिनांक 31.08.2023 (डाकघर की स्पीड पोस्ट की रसीद की प्रति) एवं आरोपी को ई-मेल से प्रेषित प्रिंट आउट	04.09.2023	मूलप्रति	66-67
23	उप संचालक , खाद्य एवं औषधि प्रशासन जिला- मुरैना एवं खाद्य निरीक्षक , खाद्य विभाग , जिला- मुरैना को प्रेषित पत्र क्र. 885-886 दिनांक	05.09.2023	मूलप्रति	68-69
24	सहायक श्रमायुक्त , मुरैना का कारखाना के संबंध में पंचनामा दिनांक 31.08.2023	31.08.2023	छायाप्रति	70-71
25	कारखाना में हुई श्रमिकों की प्राणान्त दुर्घटना के संबंध में प्रकाशित दैनिक भास्कर समाचार दिनांक	31.08.2023	मूलप्रति	72
26	क्षेत्रीय संचालक , प्रदूषण नियंत्रण बोर्ड , ग्वालियर की ओर प्रेषित पत्र क्रमांक 889 दिनांक	05.09.2023	मूलप्रति	73

इति दिनांक : 08.09.2023



परिवादी ,  
आनंद रायसरदार ,  
कारखाना निरीक्षक ,ग्वालियर म. प्र. शासन ।

प्रकरण क्रमांक :

R.C.T/1842/2023/ किमिनल/ फैक्ट्रीज एक्ट

मध्य प्रदेश शासन द्वारा

कारखाना निरीक्षक,

ग्वालियर (म. प्र.)

.....परिवादी

विरुद्ध

श्री सजल अग्रवाल पिता श्री संतोष अग्रवाल, उम्र- 34 वर्ष

( कारखाना अधिभोगी )

कारखाना साक्षी फूड प्रोडक्ट्स,

ग्राम-धनेला तहसील बामौर ए, बी रोड मुरैना

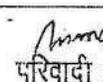
जिला - मुरैना (म. प्र.)

..... आरोपी

## सूची साक्षीगण

क्र.	साक्षी	साक्षी का पता	मोबाइल नं.
1	श्री आनंद रायसरदार (म) उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा, ग्वालियर एवं चम्बल संभाग ।	कार्यालय : उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा एम-09 ए, पोस्ट ऑफिस के सामने, गांधी नगर, पडाव, ग्वालियर एवं चंबल संभाग ।	9826254463
2	श्रीप्रदीप कुमार दनेलिया, सहायक वर्ग-3	कार्यालय : उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा एम-09 ए, पोस्ट ऑफिस के सामने, गांधी नगर, पडाव, ग्वालियर एवं चंबल संभाग ।	9691921200
3	श्री अजयपाल सिंह (संचालक)	कार्यालय:संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा, न्यू मोती बंगला, गांधी हॉल इंदौर ।	6261676116
4	श्रीमति संध्या सिंह (सहायक श्रमायुक्त)	कार्यालय सहायक श्रमायुक्त, जिला- मुरैना (मूल पंचनामा, दस्तावेज साक्ष्य हेतु)	9425474016
5	राहुल शुक्ला (श्रम निरीक्षक)	कार्यालय सहायक श्रमायुक्त, जिला- मुरैना (मूल पंचनामा, दस्तावेज साक्ष्य हेतु)	7879541260
6	उप संचालक	कार्यालय खाद्य एवं औषधि प्रशासन, जिला- मुरैना (मूल जांच रिपोर्ट अर्न्तगत फूड सेफ्टी स्टेण्डर्ड एक्ट दस्तावेज साक्ष्य हेतु)	-
7	खाद्य निरीक्षक	कार्यालय खाद्य विभाग, जिला-मुरैना (मूल जांच रिपोर्ट अर्न्तगत फूड सेफ्टी स्टेण्डर्ड एक्ट दस्तावेज साक्ष्य हेतु)	-
8	क्षेत्रीय अधिकारी,	प्रदूषण नियंत्रण बोर्ड दीनदयाल नगर ग्वालियर (मूल दस्तावेज साक्ष्य हेतु) (Liquid effluent examination report)	-
9	थाना प्रभारी,	पुलिस थाना - नूराबाद जिला- मुरैना (मृत श्रमिकों की मूल एफ. आई. आर. एवं मूल पोस्टमार्टम रिपोर्ट इत्यादि दस्तावेज साक्ष्य हेतु)	-
10	श्री संजय सिंह कुशवाह (सुपरवाइजर)	निवासी- बिस्मिल नगर, व्हाइट हाउस के सामने ए. बी. रोड मुरैना	9534507231
11	श्री राघवेंद्र पिता रामविलास जादौन (सिक्योरिटी गार्ड)	निवासी - विक्रम नगर थाना सिविल लाईन-मुरैना	9829322683
12	श्री बट्टी घुरैया (मृतक श्रमिक के पिता)	ग्राम - घुरैया बसई, थाना- नूराबाद तहसील बामौर जिला - मुरैना	-
13	श्री मुन्नी घुरैया (मृतक श्रमिक के पिता)	ग्राम.- घुरैया बसई, थाना- नूराबाद तहसील बामौर जिला - मुरैना	-
14	श्री रामकिशन (मृतक श्रमिक के पिता)	ग्राम - टिकटोली गुर्जर, थाना- नूराबाद तह. बामौर जिला - मुरैना	-

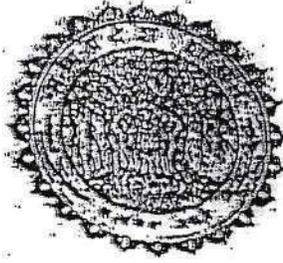
इति दिनांक : 08.09.2023


 परिवादी,

 आनंद रायसरदार,  
 कारखाना निरीक्षक,  
 ग्वालियर म. प्र. शासन ।

संख्या-एम.ए.ए. पूर्व-अदायगी के बिना  
 संकलित होने के लिए अनुमत,  
 अनुसूची-पत्र क्र. भोपाल-एम.पी.  
 सं.प.सू. 04 भोपाल-2002

संजी क्रमांक भोपाल डिवीजन  
 एम. पी. 109/भोपाल/2002



# मध्य प्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 498]

भोपाल, मंगलवार, दिनांक 22 अक्टूबर, 2002—आरंभ 30, स.क. 1924

## श्रम विभाग

मंत्रालय, बल्लभ भवन, भोपाल

भोपाल, दिनांक 22 अक्टूबर 2002

सं. एफ. 27-2-2002-सोलाह-ब-कारखाना अधिनियम, 1948 (सन् 1948 का 63) की धारा 8 (1) में प्रदत्त शक्तियों का प्रयोग करते हुए राज्य शासन, एतद्वारा औद्योगिक स्वास्थ्य एवं सुरक्षा के निम्नलिखित सहायक संचालकों की सम्पूर्ण मध्यप्रदेश के लिए "फैक्टरी निरीक्षक" नियुक्त करता है :-

- |     |                            |              |
|-----|----------------------------|--------------|
| (1) | श्रीमती नमिता तिवारी       | सहायक संचालक |
| (2) | श्री आनंद कुमार रायसरदार   | सहायक संचालक |
| (3) | श्री हर्ष चतुर्वेदी        | सहायक संचालक |
| (4) | श्रीमती सुलक्षिका चौहान    | सहायक संचालक |
| (5) | श्री सत्येंद्र दुबे        | सहायक संचालक |
| (6) | श्री पद्म परम पटेरिया      | सहायक संचालक |
| (7) | श्री धर्मेन्द्र कुमार चौबे | सहायक संचालक |

No. F. 27-2-2002-XVI-B.—In exercise of the powers conferred by Section 8(1) of the Factories Act, 1948 (63 of 1948), State Government, hereby appoint the following Assistant Directors of Industrial Health and Safety as "Factory Inspector" for the entire State of Madhya Pradesh :-

- |     |                               |                    |
|-----|-------------------------------|--------------------|
| (1) | Smt. Namita Tiwari            | Assistant Director |
| (2) | Shri Anand Kumar Raisardar    | Assistant Director |
| (3) | Shri Harsh Chaturvedi         | Assistant Director |
| (4) | Smt. Sulakshika Chouhan       | Assistant Director |
| (5) | Shri Satyendra Dubey          | Assistant Director |
| (6) | Shri Padma Parag Pateria      | Assistant Director |
| (7) | Shri Dharmendra Kumar Choubey | Assistant Director |

मध्यप्रदेश के राज्यपाल के नाम से तथा उपरीक्षणार्थ  
 के नाम आदेश जारी किया गया है

मध्य प्रदेश शासन द्वारा

कारखाना निरीक्षक,

ग्वालियर (म. प्र.)

.....परिवादी

विरुद्ध

श्री सजल अग्रवाल पिता श्री संतोष अग्रवाल, उम्र- 34 वर्ष  
( कारखाना अधिभोगी )

कारखाना साक्षी फूड प्रोडक्ट्स,

ग्राम-धनेला तहसील बामौर ए, बी रोड मुरैना

जिला - मुरैना (म. प्र.)

..... आरोपी

हाजिरी माफी बाबद् आवेदन अर्न्तगत धारा-256 दण्ड प्रक्रिया संहिता ।

माननीय न्यायालय

1. यह कि अधोहस्ताक्षरकर्ता श्री आनंद रायसरदार , कारखाना निरीक्षक एवं (प्र) उप संचालक , औद्योगिक स्वास्थ्य एवं सुरक्षा , ग्वालियर एवं चम्बल संभाग के पद पर पदस्थ है , लोक सेवक है । कारखाना निरीक्षक के पद के लिये राजपत्र में जारी अधिसूचना की सत्य प्रतिलिपि परिवाद के संलग्न प्रस्तुत है ।
2. यह कि इस कार्यालय का क्षेत्राधिकार राजस्व जिला ग्वालियर , भिण्ड , मुरैना, श्योपुर , शिवपुरी , गुना व अशोकनगर तक विस्तृत है । इस कार्यालय में एकल अधिकारी - अधोहस्ताक्षरकर्ता ही पदस्थ है ।
3. यह कि प्रार्थी को जनहित में शासकीय कार्य से विभिन्न श्रम अधिनियमों के प्रवर्तन कार्य के लिये विस्तृत क्षेत्र में दौर करना होता है , इसलिये प्रार्थी प्रस्तुत प्रकरण में नियत प्रत्येक तारीख पर व्यक्तिशः उपस्थित होने में असमर्थ है ।
4. यह कि प्रार्थी साक्ष्य बाबद् अथवा अन्यथा माननीय न्यायालय द्वारा आहूत किये जाने पर उपस्थित होने के लिये तत्पर है ।
5. यह कि उपरोक्त आवेदन सदभावना आधारित होकर लोकहित में स्वीकार किये जाने योग्य है ।

अतः प्रार्थी को प्रकरण में व्यक्तिशः उपस्थिति से माफी स्वीकृत किये जाने के लिये सादर अनुरोध है ।

इति दिनांक : ०८/०९/२०२३

  
परिवादी ,

आनंद रायसरदार ,

कारखाना निरीक्षक ,

ग्वालियर म. प्र. शासन ।

निरीक्षण पंजीनामा

कारखाना : साप्पी फूड प्रोसेसिंग  
जग धोला, ई.बी. रोड, मुंबई  
लाइसेंस क्रमांक : 52/15820/MRW/2mi/WH/2023 (लाइसेंस प्रसारित है)

अधिकारी : श्री सज्जद अज्जवाल पिता सतोष अज्जवाल  
वर्ग प्रबंधक

शक्ति निवेशक : 20 पावर : 250HP  
उत्पाद प्रक्रिया : manufacturing of invert sugar syrup, caramel  
fruit cuts / fruit peels and flavoured concentrates.

निरीक्षण के समय : (1) श्री प्रदीप कुमार देवेलिया  
उपस्थित (2) श्री सज्जद अज्जवाल उपस्थित

निरीक्षण तिथि : 30/08/2023 समय : 14.00hr

निरीक्षण का उद्देश्य : उपरोक्त ईन्फार्म में दिनांक 30/08/2023 की  
गत : 100% धातु दुर्घटना की जांच हेतु

मृतक मालिकों की जानकारी :  
राजेश पिता बड़ी धुरेमा 40 वर्ष  
रामअवतार पिता रामकिशोर 34 वर्ष  
रामनरेश पिता रामकिशोर 38 वर्ष  
वीर सिंह पिता रामकिशोर 30 वर्ष  
द्वारिज पिता मुनी धुरेमा 35 वर्ष

दुर्घटना स्थल : उपरोक्त ईन्फार्म के पपीला प्रणाली के शेड में  
(Pappulay preservation tin shed)

अभियोजन : दुर्घटना की प्रथम सूचना दी गई आठर  
दुर्घटना की प्रथम सूचना : दुर्घटना की प्रथम सूचना दी गई आठर  
आधाआधा के डिजिटल रिकॉर्ड के घात हुए

उपरोक्त ईन्फार्म का निरीक्षण अधीक्षक/सहायक द्वारा आज दिनांक 30/08/2023  
समय 1948 के तहत किया गया। निरीक्षण के  
समय कारखाना बन्द है, मालिकों घर चले गये हैं। रसायन प्रयोग  
के अधिकारी/आज उपस्थित एम.डी. एम.पी. एम.डी. आ. कर्मचारी कीप/सी  
चंदा/को लक्ष्मीवती काकोर श्री नो-डू मिठे अज्जवाल, मुख्य अधिकारी/आज  
उपस्थित हुए हैं।

Handwritten signature and date: 30/08/23

आज्ञा : 30/08/2023  
30/08/23

दुर्घटना 2 मील मरवाती गांव के प्लंबिंग भाग में दिन शिफ्ट  
निर्माण भाग में बरत हुआ है। उक्त भाग के अग्निशक्ति  
निरीक्षण उपलब्ध नहीं कराये गये हैं। भी संपूर्ण अग्निशक्ति  
अधिकांश परिष्कार में अनुपलब्ध है।

उपरोक्त दिन शिफ्ट में 06 cut papaya papayya  
preservation tank, R.C.C. built, open length, width - 15 ft  
and depth 10 ft each (volumetric capacity reported by  
mangan kushwaha - <sup>2250</sup> ~~1000~~ (ft)<sup>3</sup> है।

दो धोखाओं में 03-03 प्रिजरवेशन टैंक निर्मित है।  
उक्त शिफ्ट में प्रवेश निर्माण का काम ही स्ट्र है। बीकाने भी दिन शिफ्ट  
निर्माण है। बीकाने में वे-रीलेशन कोर्पिंग नहीं है। एक मात्र राइस  
पर भी ~~जाली~~ लगा हुआ है। छत पर Turbo Ventilator, mechanical  
exhaust system स्थापित नहीं है। दिन शिफ्ट के भीतर चार पंख  
लगे हैं। वे-रीलेशन स्थापित नहीं है।

उपरोक्त फेक्ट्री प्रबंधन अधिकारी श्री संजय कुशवाहा ने  
अज्ञात कारणों से पानी पीने को उपरोक्त 06 प्रिजरवेशन टैंक में  
घ. के मीने तक नमक के पानी (common salt water, concentration  
20%) में संशोधित रखा जाता है। उक्त ईन्फो की पपीता टूटी छुटी  
विनिर्माण की भांति सभता होता है। अज्ञात कारणों से उपरोक्त  
टैंक फ्लव (leaked or confined) नहीं होते हैं। निरीक्षण  
दिनों को भी 03 preservation tank में नमकयुक्त पानी में पपीता  
संशोधित है, प्रिजरवेशन टैंक ओपन है।

अज्ञात कारणों से आज कि एक भाग उपरोक्त वाली में पपीते को  
बाहर निकालकर सफाई द्वारा बीज अलग किये जाते हैं, तदुपरांत  
लाट के भीतर प्रोसेस करने के लिये भेजा जाता है।

अज्ञात कारणों से आज दिनांक 30/8/2023 को भी उपरोक्त प्रिजरवेशन  
टैंक के भीतर सफाई करने के लिये सफाई को देना दिया गया था।  
निरीक्षण के समय उपरोक्त टैंक के भीतर लेवल 1.5 फीट है, एक  
कैम की भीदी रखी हुआ है। उपरोक्त कार्य विज्ञान से विज्ञान के  
प्रचलित ~~मा~~ ~~प्र~~

अज्ञात कारणों से आज कि आज प्रति: ~~काम~~ काम के लिये

Signature  
Date 30/8/23

(18)

उपरोक्त शेट में खोला गया है। कारखाना बन्द हो, 5000 ग्रांस  
राखने के लिये व लाइव-विंग्स का एक गार्ड भी उपस्थित है।  
प्रबंधक अधिकारी उपस्थित नहीं था।

कर्मकर्ता श्री सेजम कुशावरी ने अवगत कराया कि टैंक में  
नमक के घोल में पपीते की भरकर लॉन्चबुक की बोरेजों में पैक कर  
दिमा जाता है। समय-समय पर नमक के घोल की ग्रेविटी का परीक्षण  
बैच में किया जाता है। उक्त घोल की सांद्रता 20 Brix gravity  
में रहनी चाहिए। उपरोक्तानुसार घोल में 25 से 30 दिनों के बाद  
पपीते को बोरी में पैक करके रख दिया जाता है। अवगत कराया गया  
कि ईन्ड में पपीता चेरी (टूटी फूटी) की प्रतिव्यक्ति उत्पादन प्रतिता  
1.5 मीटर अवगत कराया गया कि 25 से 30 दिनों उपरोक्त प्रतिव्यक्ति  
को अंतिम अवस्था में उपोक्त आवश्यकता अनुसार पपीता टैंक में उतर कर  
निकालते हैं तथा कार्बोडिऑक्साइड के अंत पर घोलभुवन पपीते को पुनः  
बोरेजों में पैक कर दिया जाता है। लगभग 25 दिनों में टैंक में  
पपीते से खाली होता है तदुपरान्त शेष रहे नमक के घोल जिसे पपीते  
के शेष रहे आर्गेनिज अवशेषों को अनुगत सफाई की निमोचित कर  
शुद्धी कराया जाता है। सामान्य टैंक में नमक का घोल 1.5 फीट  
गहरा (volume की सम्बन्ध में) Salty solution -  $15 \times 15 \times 1.5 \text{ (ft)}^3$  रहता है  
उक्त घोल को पंप की सहायता से नीचे वरत सफाई की भीतर  
उतारकर बाल्टी से खाली कराया जाता है। इस शेट के भीतर ही  
नमक की बोरेजों, लॉन्चबुक कंटेनर भंडारित है। टैंक पंपिंग के मध्य  
विभक्त कोरीडोर में काला पपीता, हरील कल लॉन्चबुक के टुकड़े भंडारित है।  
दुर्घटना स्थल के सामने वाली पंपिंग के तीन टैंकों में व दरवाजे के  
सामने स्थित दुर्घटनास्थल के क्षीण टैंक में पपीता भंडारित है। शेट  
के भीतर शेरमा निवेश प्रसारित नहीं है।

कारखाने के शेष दिखते बन्द हैं, 20 परिष्कृत में अमोनिया गैस के  
35 सिस्टम परतें पाये गये। कर्मकर्ताओं ने अवगत कराया कि  
कुल 08 अंतिम अवस्था के एक पपीता पिछले गत टैंक खाली करने  
के लिये परिष्कृत में आये हैं। आमतौर पर 03 अंतिम अवस्था  
पानी: 07.00 बजे परिष्कृत में आये हैं टैंक खाली के लिये पांच अंतिम अवस्था  
पानी: 10.00 बजे परिष्कृत में आ गये हैं। शेट का दरवाजा खोलकर  
सफाई के टैंक के भीतर प्रवेश किया। सफाई श्री रामअवतार बटन

10/8/20

12/10/20

20/01/23

में उतरे, अचेत हो गई / उपरोक्त भोगेश नामक शिकं 1 बाहर  
आ कर गेट पर रुकना दी। तब तक श्रेष्ठ शेट में उपरोक्त  
शिकंकाज रामअवतार को बाहर निकालने के लिये टैंक में उतरे  
वे अचेत हो गई / बाहर पर कार्य कर रहे तो शिकंकाज भी  
शेट के भीतर गई व टैंक में उतर गई / निम्नलिखित पौच शिकंकाज  
टैंक के भीतर अचेत पाये गये -

- 1) राजेश पिता बड़ी धुरेका उम्र 40 वर्ष
- 2) रामअवतार पिता रामकिशन उम्र 34 वर्ष
- 3) रामशेश पिता रामकिशन उम्र 38 वर्ष
- 4) कीरसिंह पिता रामकिशन उम्र 30 वर्ष
- 5) गिरजि पिता मुन्नी धुरेका उम्र 35 वर्ष

उपरोक्त शिकंकाज दैनिक मजदूरी पर नियोजित किये जाते की  
जानकारी प्राप्त की। कारखाने में नियोजित शिकंको के धाजिरी, वेतन  
की रजिस्टर संदर्भित नहीं पाये गये, निरिश्वात प्रस्तुत नहीं किये गये।

परिहार में अमोनिया के 35 मिलीसेटर भंडारित है। अमोनिया गैस  
संबंधी सुरक्षा जानकारी परिहार में प्रदासित नहीं है। उपरोक्त भी केन्द्र  
कुशावरा के ऑक्सीजन मिलीसेटर मुक्ते समय उपरोक्त ऑक्सीजन लेवल  
मापन हेतु आवश्यक ऑक्सीजन मीटर निरिश्वात अवलोकन करके जाते  
के लिये कहा, परंतु नहीं कराया गया, परिहार में उपलब्ध नहीं पाये  
गये।

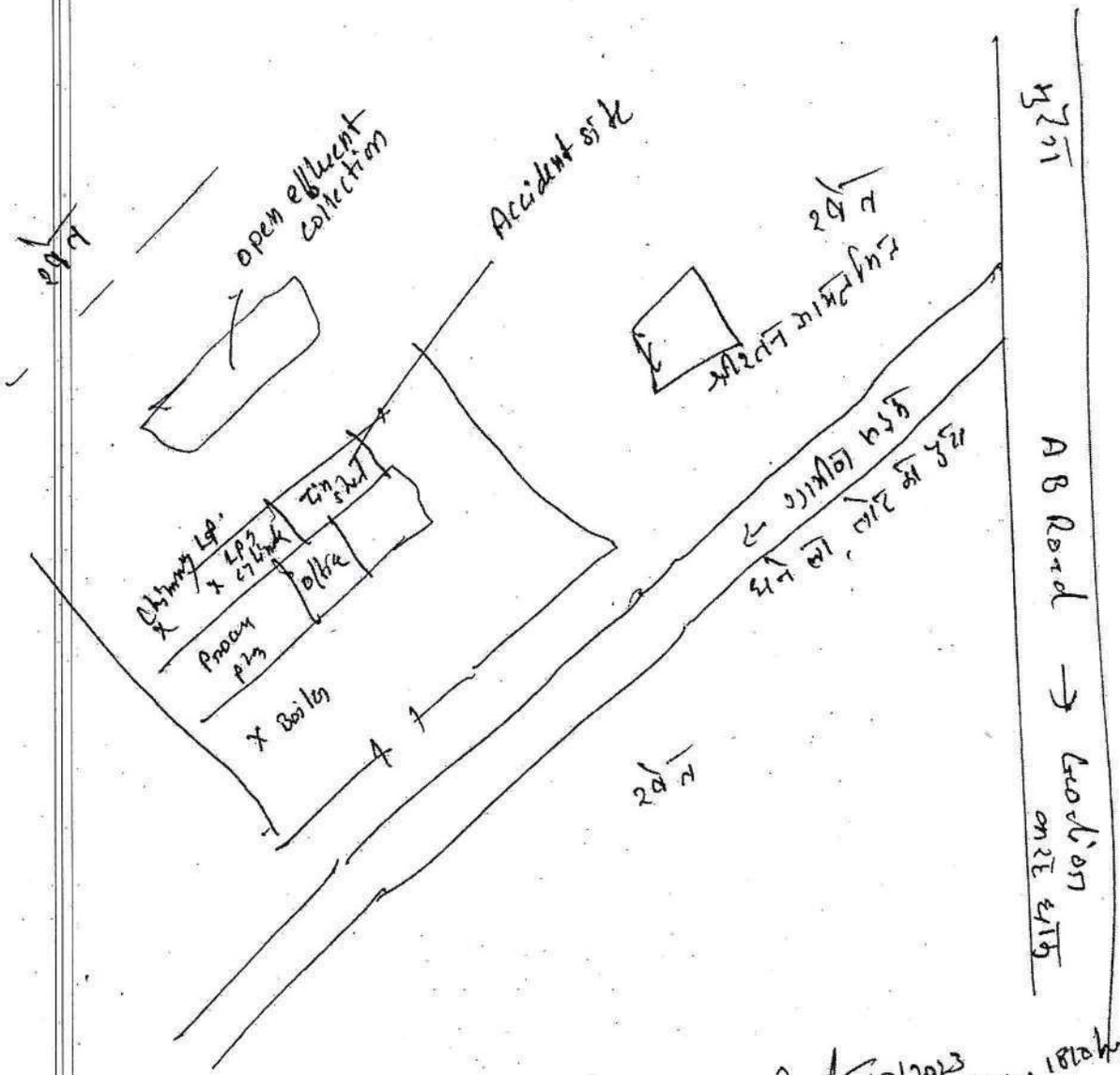
दुर्घटनास्थल के मोबाइल केमरे के फोटोग्राफ लिये गये। उपरोक्त  
जानकारी स्थल निरिश्वात कर मौके पर दर्ज किया गया।

30/8/23  
30/8/23

30/8/23

30/8/23  
आर.के. रामकिशन  
उपरोक्त केन्द्र ऑक्सीजन  
कुशावरा व  
कारखाना निरिश्वात  
रु. 5 शांति उपलब्ध

कारखाना : शाही फूड प्रोसेसिंग  
 मोठा नहरा  
 गाव घनेला, लक्ष्मील व साना वामन, पे वी रोड मुर्गा  
 कारखाना अधिकारी : श्री राजेंद्र उजवाल



30/10/23  
 SHARAD KUSHWAH

Amud 30/10/2023  
 (जाते रायचंदरा)  
 उ उपनिषत्तु को-व्हा  
 मुखा जालिलफा येवेल  
 संभाज जालिलफा

कार्यालय : उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा,  
एम-09 ए, पोस्ट ऑफिस के सामने, गांधी नगर, पडाव, ग्वालियर एवं चंबल संभाग ।  
फोन नं. 0751-2386180, 2455181 ई. मेल : ddihsqwalior@mp.gov.in

क्रमांक 871 /2023  
प्रति,

ग्वालियर, दिनांक : 31.08.2023

श्री सजल अग्रवाल पिता श्री संतोष अग्रवाल, उम्र- 34 वर्ष ( कारखाना अधिमोगी )  
कारखाना साक्षी फूड प्रोडक्ट्स,  
ग्राम-धनेला तहसील बामौर ए, बी रोड मुरैना जिला - मुरैना (म. प्र.)

### कारण बताओ ज्ञाप

उपरोक्त कारखाना का निरीक्षण श्रमिकगण 1. राजेश पिता श्री बंदी घुरैया, उम्र- 40 वर्ष - 2. रामअबतार पिता श्री रामकिशन, उम्र- 34 वर्ष - 3.रामनरेश पिता श्री रामकिशन, उम्र- 38 वर्ष - 4. वीरसिंह पिता श्री रामकिशन, उम्र- 30 वर्ष 5. गिराज पिता श्री मुन्नी घुरैया, उम्र- 35 वर्ष की प्राणान्त दुर्घटना दिनांक 30.08.2023 के संबंध में श्रम विधि कारखाना अधिनियम 1948 के तहत दिनांक 30.08.2023 को किया गया । निरीक्षण के समय कारखाना अधिमोगी की ओर से श्री संजय सिंह कुशवाह ( सुपरवाइजर) एवं प्रदीप कुमार दर्नेलिया उपस्थित थे । निरीक्षण पंचनामा तैयार किया गया एवं श्री संजय सिंह कुशवाह ( सुपरवाइजर) व श्री राघवेंद्र पिता रामविलास जादौन ( सिविलीय गार्ड ) के बयान लिये गये । आलोच्य दुर्घटना जांच में उपरोक्त कारखाना परिसर में श्रम विधि कारखाना अधिनियम 1948 के निम्न लिखित आज्ञापक उपबंधों का उल्लंघन पाया गया है :-

1. यह कि कारखाना अधिनियम 1948 की धारा - 88 सहपठित नियम-108 का उल्लंघन क्यों कि उपरोक्त उल्लेखित प्राणान्तक दुर्घटना की सूचना तत्काल दूरभाष, व्यक्तिगत संदेश वाहक के माध्यम से इस कार्यालय को, मुख्य कारखाना निरीक्षक म. प्र. इंदौर को प्रेषित नहीं की गई । दुर्घटना के 12 घंटों की समयावधि के भीतर दुर्घटना सूचना निर्धारित प्रारूप फार्म-22 में इस कार्यालय को प्रेषित नहीं की गई है । उपरोक्त प्रारूपीय सूचना इस कार्यालय को प्रेषित नहीं की गई है ।
2. यह कि म. प्र. कारखाना नियमावली -1962 के नियम - 3(ए) का उल्लंघन क्यों कि पपीता प्रिजर्वेशन सेक्शन टीन शेड के रेखाचित्रों का अनुमोदन श्रीमान मुख्य कारखाना निरीक्षक, मध्य प्रदेश इंदौर से निरीक्षण दिनांक तक नहीं कराया गया है । रेखाचित्र अनुमोदन कराये बगैर ही उक्त शेड का प्रयोग उत्पादन प्रक्रिया संचालन में किया जा रहा है । विभाग द्वारा एम. पी. ऑन लाईन पोर्टल के माध्यम से रेखाचित्र अनुमोदन, लायसेंस/पंजीयन व लायसेंस नवीनीकरण कार्य किया जाता है । विभागीय लॉग ईन से उपरोक्त ईकाई के अनुमोदित रेखाचित्र व रेखाचित्र अनुमोदन आदेश का प्रिंट आउट लिया गया । उक्त अनुमोदित रेखाचित्र में उपरोक्त उल्लेखित शेड अंकित नहीं है । उल्लेखनीय है कि अनुमोदित रेखाचित्र अनुसार ही शेड /भवन का निर्माण कराया जा सकता है । निर्माण कार्य पूर्ण होने के उपरांत विभाग द्वारा नियुक्त सक्षम व्यक्ति - सिविल इंजीनियर से निरीक्षण परीक्षण कराकर

स्टेबिलिटी प्रमाण -पत्र प्राप्त कर विभाग को प्रेषित किया जाना आवश्यक होता है । उक्त प्रमाण -पत्र व अभाव में किसी भी भवन /शेड का उपयोग उत्पादन संबंधी गतिविधि में नहीं किया जा सकता है । उपरोक्त शेड का विभागीय सक्षम व्यक्ति द्वारा जारी स्टेबिलिटी प्रमाण -पत्र उक्त प्रोटल पर उपलब्ध नहीं है , निरीक्षण के समय उपलब्ध नहीं कराया गया है ।

- 3 यह कि कारखाना अधिनियम 1948 की धारा - 13 सहपठित नियम-23 का उल्लंघन क्यों कि उक्त शेड में वेल्डिंग की समुचित व्यवस्था उपलब्ध नहीं पाई गई । नियमानुसार उक्त शेड के वर्क फ्लोर के 15 प्रतिशत क्षेत्रफल के समकक्ष वेल्डिंग ओपनिंग चारों दिशाओं की दीवार में निर्मित किया जाना अनिवार्य है परंतु वेल्डिंग ओपनिंग निर्मित नहीं पाई गई । उक्त शेड की दीवारें टिन शीट से निर्मित हैं । केवल एक ही खिडकी निर्मित है । उक्त शेड में टर्बो वेन्टिलेटर , मैकेनिकल एग्जास्ट प्रणाली स्थापित नहीं पाई गई । अबगत कराया कि दिनांक 30.08.2023 को रक्षा बंधन का त्यौहार होने से कारखाना बंद था , विनिर्माण प्रक्रिया बंद थी । कारखाने के बॉयलर फर्नेस व प्रिजरवेशन टैंक खाली करने के लिये नियोजित श्रमिकगण संख्या 08 परिसर में उपस्थित थे । बायलर शटडाउन संधारण कार्य ( De-ashing of furnace ) में नियोजित 03 श्रमिकगण प्रातः 7:00 बजे व प्रिजरवेशन टैंक खाली करने व सफाई कार्य में नियोजित श्रमिक समूह प्रातः 10:00 बजे परिसर में आये ।

प्रिजरवेशन टैंक कारखाने के पृष्ठीय भाग में टिन शीट से निर्मित शेड में स्थित है । उक्त शेड में कुल - 06 अण्डरग्राउण्ड ओपन प्रिजरवेशन टैंक निर्मित है । उक्त टैंक में 20 प्रतिशत नमक के घोल में कच्चे पपीते को संरक्षित करके रखा जाता है । अबगत कराया गया कि टैंक में पपीते को नमक के घोल में डुबाकर ऊपर तक पूरा भर दिया जाता है तथा नमक के खाली प्लास्टिक बोरियों से ढककर 25 से 30 दिवसों के लिये रख दिया जाता है । उक्त अबधि उपरांत प्रत्येक दिन 1.5 टन के लगभग पपीते को दो श्रमिकों द्वारा टैंक से बाल्टियों से निकालकर प्लास्टिक व स्टील के टब से प्रोसेसिंग सेक्शन में ले जाया जाता है । यह प्रक्रिया उक्त शेड में प्रतिदिन संचालित की जाती है । उक्त शेड में वेन्टिलेशन की समुचित व्यवस्था नहीं है । केवल 01 दरवाजा व 01 खिडकी है । उक्त शेड में टर्बो वेन्टिलेटर , मैकेनिकल एग्जास्ट प्रणाली नहीं स्थापित है ।

अबगत कराया गया कि सफाई दल के सदस्यों ने ही उक्त शेड का गेट प्रातः 10: बजे खोला तथा बांस की सीढ़ी से श्रमिक राम अबतार टैंक के भीतर उतरे व अचेत हो गये । यह देखकर श्री योगेश नामक श्रमिक दो श्रमिकों को टैंक के पास छोड़कर बाहर आकर गेट के पास बॉयलर पर कार्य कर रहे , श्रमिकों व सुरक्षा गार्ड को घटना के बारे में बताया । बाहर कार्य कर रहे श्रमिक भी तत्काल शेड के भीतर पहुंचे तब तक पूर्व से शेड में उपस्थित दोनों श्रमिक भी टैंक के भीतर उतरकर अचेत हो गये । यह देखकर गार्ड प्रबंधन को सूचना देने के लिये बाहर गेट पर गया । एम्बूलेंस व पुलिस को सूचना दी गई । 10 मिनट के भीतर ही स्थानीय पुलिस व एम्बूलेंस आ गई । शेड में पहुंचने पर देखा कि उक्त टैंक में 05 श्रमिक अचेतावस्था में हैं । स्थानीय पुलिस द्वारा उन्हें चिकित्सा हेतु जिला अस्पताल मुरैना ले जाया गया जहां चिकित्सकों ने उन्हें मृत घोषित किया । टी. आई , नूराबाद थाना द्वारा मौखिक अबगत कराया कि मृतकों की शार्ट पी. एम. रिपोर्ट में मृत्यु का कारण दम घुटना (Asphyxiation) बताया गया है ।

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उपरोक्त शेड में विशिष्ट दुर्गंध व्याप्त है (foul odour characteristic of decaying organic matter found prevalent in preservation Tank shed) । कथनकर्ताओं ने अबगत कराया कि प्रत्येक कार्य दिवस पर केवल दिन में ही उक्त शेड में कार्य किया जाता है , रात में नहीं किया जाता है । इसलिये दुर्घटना के समय शेड लगभग 16:00 घंटे से बंद था । फिलवक्त वातावरण में अधिक ताप व अधिक आद्रता की स्थिति व्याप्त है । उपरोक्त शेड में वेन्टिलेशन के अभाव , विद्यमान वातावरणीय तापीय व आद्रता स्थिति के आधार पर आंकलित किया जा सकता है कि उक्त टैंक में भरा हुआ पल्पयुक्त सॉल्ट वाटर में आर्गेनिक डिके ( Organic decay) के फलस्वरूप कार्बन डाई ऑक्साईड , कार्बन मोनो ऑक्साईड , मीथेन व ईथलीन प्रमुखतः जनरेट होते हैं । हत्भाग्य श्रमिकों की मृत्यु ऊपर से खुले 10 फीट गहरे टैंक में दम घुटने से हुई है । इसलिये यह निष्कर्ष निकाला जा सकता है कि उक्त टैंक में भरे हुये सड़े हुये आर्गेनिक मेटर पल्प युक्त द्रव्य से जन्य उपरोक्त विषैली गैसों से उपरोक्त श्रमिकों के प्राण गये हैं । वेन्टिलेशन प्रणाली के अभाव के कारण आर्गेनिक पदार्थ के सडन से जन्य विषैली गैसों के संपर्क में आने से उपरोक्त 05 श्रमिकों के प्राण चले गये ।

4. यह कि कारखाना अधिनियम 1948 की धारा - 33 का उल्लंघन क्यों कि उपरोक्त शेड में नमक के घोल में कच्चे पपीते को संरक्षित करने के लिये छः अण्डर ग्राउण्ड टैंक लंबाई व चौड़ाई क्रमशः 15 फीट व गहराई 10 फीट निर्मित है । उक्त अण्डर ग्राउण्ड टैंक दो पंक्तियों में निर्मित है । टैंक पंक्तियों के मध्य भाग में श्रमिकगण कार्य करते हैं । कार्य श्रमिकों के उक्त गहराई में गिरकर दुर्घटनाग्रस्त हो जाने की युक्तियुक्त संभावना सदैव विद्यमान रहती है । इस तरह की दुर्घटना से बचाव के लिये अण्डर ग्राउण्ड टैंक की परिमिति में एक मीटर उंचाई की सेपटी रैलिंग लगाया जाना आवश्यक होता है परंतु सेपटी रैलिंग स्थापित नहीं पाई गई । एफ. एस. एल. टी. मुरैना क साथ उपरोक्त टैंक का मापन किया गया ।
5. यह कि कारखाना अधिनियम 1948 की धारा - 7(ए) का उल्लंघन क्यों कि दिनांक 30.08.2023 को उपरोक्त ईकाई में प्रचलित कार्य यथा बॉयलर फर्नेस संधारण- सफाई , पपीता प्रिजरवेशन टैंक की सफाई व खाली करने के कार्य के सुपरविजन के लिये कोई सुपरवाइजर उपरोक्त घटना के समय परिसर में उपस्थित नहीं था । कार्य पर लगाये गये 08 श्रमिकों को कार्य में सन्निहित जोखिम के संबंध में आवश्यक सूचना , प्रशिक्षण प्रदाय नहीं किया गया था । निरीक्षण के समय उपस्थित श्री संजय सिंह कुशवाह ने प्रशिक्षण संबंधी रिकॉर्ड अबलोकनार्थ प्रस्तुत नहीं किया गया ।
6. यह कि कारखाना अधिनियम 1948 की धारा - 61 का उल्लंघन क्यों कि परिसर में दिनांक 30.08.2023 को नियोजित श्रमिकों के नाम , पदनाम , कार्य प्रकृति , शिफ्ट /कार्य अबधि दर्शाता सूचना बोर्ड फार्म -13 प्रदर्शित नहीं पाया गया । उक्त फार्म -13 की द्वितीय प्रतिलिपि कार्यालय के रिकॉर्ड में अनुपलब्ध है । उक्त सूचना फार्म-13 कार्यालय को प्रेषित नहीं किया गया ।
7. यह कि कारखाना अधिनियम 1948 की धारा - 62 का उल्लंघन क्यों कि कारखाने में नियोजित श्रमिकों का हाजिरी रजिस्टर फार्म -14 संधारित नहीं पाया गया , उक्त रजिस्टर को निरीक्षणार्थ प्रस्तुत नहीं किया गया ।

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8. यह कि कारखाना अधिनियम 1948 की म. प्र. कारखाना नियमावली -1962 के नियम - 73 का उल्लंघन क्यों कि दुर्घटना कारक पपीता संरक्षण टैंक में भरे हुये तरल एफ्ल्युएण्ट (liquid effluent rich in organic matter) को पम्प की सहायता से खाली किया जाना चाहिये था तदुपरांत शेष रहे ठोस अपशिष्टों को खाली करने के लिये पोर्टेबल ऑक्सीजन मीटर से ऑक्सीजन लेबल का परीक्षण करने के उपरांत 01 श्रमिक को सेफ्टी बेल्ट बांधकर नीचे उतारना चाहिये था । उक्त सेफ्टी बेल्ट का द्वितीय सिरा उपर सुरक्षित दूरी पर लाईफ लाईन वॉयर रोप में बांधना चाहिये था ( double lanyard safetybelt anchored to life line mild steel wire rope) यदि सेफ्टी बेल्ट का प्रयोग कर उपरोक्तानुसार सुपरवाइजर की उपस्थिति में कार्य कराया जाता तो 05 अकुशल श्रमिकों की त्रासदीदायक प्राणन्तक दुर्घटना को घटित होने से रोका जा सकता था ।
9. यह कि कारखाना अधिनियम 1948 की म. प्र. कारखाना नियमावली -1962 के नियम - 73 का उल्लंघन क्यों कि कारखाना परिसर में सेफ्टी बेल्ट , वॉयर रोप , ऑक्सीजन सिलेण्डरयुक्त श्वसन उपकरण व ऑक्सीजन मीटर अनुपलब्ध है ।

अतः उपरोक्त बिन्दु 01 से लगायत 09 बिन्दुओं में उल्लेखित विधि उल्लंघनों वावत् कारखाना अधिभोगी अबिलंब सकारण विस्तृत स्पष्टीकरण कार्यालय में प्रस्तुत करें कि क्यों न उनके विरुद्ध अभियोजनात्मक कार्यवाही की जावे ।

संलग्न : निरीक्षण रिपोर्ट दिनांक 30.08.2023

*Amal*  
कारखाना निरीक्षक एवं

उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा,  
ग्वालियर एवं चम्बल संभाग ।

(20)



GT-5. 859, 869, 871

31/08/23

कार्यालय : उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा,

एम-09 ए पोस्ट ऑफिस के सामने गांधी नगर, पडाव, ग्वालियर एवं चंबल संभाग ।

फोन नं. 0751-2386180, 2455181 ई. मेल : ddihsqwalior@mp.gov.in

क्रमांक : 853, 854 / 2023  
प्रति,

ग्वालियर दिनांक : 30.08.2023

1. श्रम आयुक्त महोदय,  
म. प्र. शासन, इंदौर
2. संचालक महोदय,  
औद्योगिक स्वास्थ्य एवं सुरक्षा  
इंदौर (म0प्र0)

विषय : कारखाना साक्षी फूड प्रोडक्ट्स, ग्राम धनेला तहसील बामौर ए, बी रोड मुरैना में घटित प्राणांतक दुर्घटना दिनांक  
30.08.2023

विषयांकित दुर्घटना की जांच श्रम विधि फैक्ट्री एक्ट, 1948 के तहत दिनांक 30.08.2023 को प्रारंभ की गई है। जांच  
क्रम में स्थल निरीक्षण कर मौका पंचनामा तैयार किया गया है, जो कि संलग्न सादर प्रेषित है। मौके पर उपस्थित श्री संजय  
कुशवाह, सुपरवाइजर व श्री राघवेन्द्र जादौन, सिक्योरिटी गार्ड के कथन दर्ज किये गये, जो कि संलग्न हैं। उपरोक्त ईकाई  
के अधिभोगी श्री राजल अग्रवाल है। उपरोक्त ईकाई कारखाना अधिनियम के तहत पंजीकृत है। उपरोक्त ईकाई में 20  
श्रमिक, 250 एच. पी. विद्युत पावर का उपयोग कर इन्वर्ट शुगर सिरप, केरेमल, फ्रूटकट का उत्पादन किया जाता है।  
कारखाना लायसेंस की फोटोप्रति संलग्न है।

उपरोक्त ईकाई के पपीता प्रिजरवेशन (Papaya Preservation Under Ground Tank) टैंक लंबाई 15 फीट  
चौड़ाई 15 फीट, गहराई 10 फीट में संग्रहित कॉमन सॉल्ट पपीता घोल को खाली करने के उपक्रम में नियोजित निम्नांकित  
अकुशल दिहाड़ी श्रमिकों की मृत्यु हो गई है :-

1. राजेश पिता श्री बंदी घुरैया, उम्र- 40 वर्ष
2. रामअबतार पिता श्री रामकिशन, उम्र- 34 वर्ष
3. रामनरेश पिता श्री रामकिशन, उम्र- 38 वर्ष
4. वीरसिंह पिता श्री रामकिशन, उम्र- 30 वर्ष
5. गिराज पिता श्री मुन्नी घुरैया, उम्र- 35 वर्ष

1. दुर्घटना का विवरण :-

उपरोक्त दुर्घटना की सूचना डिजिटल दैनिक भास्कर से दिनांक 30.08.2023 को दोपहर लगभग : 1:00 बजे प्राप्त

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हुई है। तत्काल उपरोक्त ईकाई की मौका जांच के लिये कारखाना परिसर में गया। निरीक्षण के समय कारखाना बंद था व पुलिस प्रशासन व जिला प्रशासन के वरिष्ठ अधिकारी व सुपरवाइजर संजय कुशवाह उपस्थित थे। उपस्थित सुरक्षा गार्ड श्री जादौन ने जरिये कथन अबगत कराया कि दिनांक 30.08.2023 को रक्षा बंधन का त्यौहार होने से कारखाना बंद था, विनिर्माण प्रक्रिया बंद थी। कारखाने के बॉयलर फर्नेस व प्रिजरवेशन टैंक खाली करने के लिये नियोजित श्रमिकगण संख्या 08 परिसर में उपस्थित थे। बॉयलर शटडाउन संधारण कार्य (Deashing of furnace) में नियोजित 03 श्रमिकगण प्रातः 7:00 बजे व प्रिजरवेशन टैंक खाली करने व सफाई कार्य में नियोजित श्रमिक समूह प्रातः 10:00 बजे परिसर में आये।

प्रिजरवेशन टैंक कारखाने के पृष्ठीय भाग में टिन शीट से निर्मित शेड में स्थित है। उक्त शेड में कुल - 06 अण्डरग्राउण्ड ओपन प्रिजरवेशन टैंक निर्मित है। उक्त टैंक में 20 प्रतिशत नमक के घोल में कच्चे पपीते को संरक्षित करके रखा जाता है। अबगत कराया गया कि टैंक में पपीते को नमक के घोल में डुबाकर ऊपर तक पूरा भर दिया जाता है तथा नमक के खाली प्लास्टिक बोरियों से ढककर 25 से 30 दिवसों के लिये रख दिया जाता है। उक्त अबधि उपरांत प्रत्येक दिन 1.5 टन के लगभग पपीते को दो श्रमिकों द्वारा टैंक से बाल्टियों से निकालकर प्लास्टिक व स्टील के टब से प्रोसेसिंग सेक्शन में ले जाया जाता है। यह प्रक्रिया उक्त शेड में प्रतिदिन संचालित की जाती है। उक्त शेड में वेन्टिलेशन की समुचित व्यवस्था नहीं है। केवल 01 दरवाजा व 01 खिडकी है। उक्त शेड में टर्बो वेन्टिलेटर, मेकेनिकल एग्जास्ट प्रणाली नहीं स्थापित है।

अबगत कराया गया कि सफाई दल के सदस्यों ने ही उक्त शेड का गेट प्रातः 10: बजे खोला तथा बांस की सीढी से श्रमिक राम अबतार टैंक के भीतर उतरे व अचेत हो गये। यह देखकर श्री योगेश नामक श्रमिक दो श्रमिकों को टैंक के पास छोड़कर बाहर आकर गेट के पास बॉयलर पर कार्य कर रहे, श्रमिकों व सुरक्षा गार्ड को घटना के बारे में बताया। बाहर कार्य कर रहे श्रमिक भी तत्काल शेड के भीतर पहुंचे तब तक पूर्व से शेड में उपस्थित दोनों श्रमिक भी टैंक के भीतर उतरकर अचेत हो गये। यह देखकर गार्ड प्रबंधन को सूचना देने के लिये बाहर गेट पर गया। एम्बुलेंस व पुलिस को सूचना दी गई। 10 मिनट के भीतर ही स्थानीय पुलिस व एम्बुलेंस आ गई। शेड में पहुंचने पर देखा कि उक्त टैंक में 05 श्रमिक अचेतावस्था में हैं। स्थानीय पुलिस द्वारा उन्हें चिकित्सा हेतु जिला अस्पताल मुरैना ले जाया गया जहां चिकित्सकों ने उन्हें मृत घोषित किया। टी. आई, नूराबाद थाना द्वारा मौखिक अबगत कराया कि मृतकों की शार्ट पी. एम. रिपोर्ट में मृत्यु का कारण दम घुटना (Asphyxiation) बताया गया है।

परिसर में ही लिक्विड एफ्ल्युएंट (Liquid effluent) का तालाब भरा हुआ है। उक्त तालाब में ही आर्गेनिक पदार्थयुक्त एफ्ल्युएंट संग्रहित है। उक्त परिसर में जीरो डिस्चार्ज एफ्ल्युएंट का मानक सुनिश्चित करने के लिये ईवोपरेशन कन्डिशन प्रणाली स्थापित नहीं पाई गई। उक्त प्रणाली पर्यावरण संरक्षण अधिनियम के तहत अनिवार्य है। इस वावत् सूचना पत्र क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड ग्वालियर को शीघ्र प्रेषित किया जावेगा।

पुनश्च: फूड सेफ्टी मानक अनुसार फूड प्रोसेसिंग संबंधी समस्त कार्य स्टेनलेस स्टील के वेसल्स में किया जाना अनिवार्य है परंतु उपरोक्त सेक्शन में ब्रिक मेसनरी निर्मित अण्डर ग्राउण्ड टैंक (preservation of papaya in common salt solution is being carried out in brick masonry R.C.C. built open underground tank) में किया जा रहा है। इस वावत् सूचना पत्र शीघ्र ही उप संचालक खाद्य व औषधि प्रशासन मुरैना को प्रेषित किया जावेगा।

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## 2. जांच निष्कर्ष :-

उपरोक्त शेड में विशिष्ट दुर्गंध व्याप्त है (foul odour characteristic of decaying organic matter found prevalent in preservation Tank shed) । कथनकर्ताओं ने अबगत कराया कि प्रत्येक कार्य दिवस पर केवल दिन में ही उक्त शेड में कार्य किया जाता है , रात में नहीं किया जाता है । इसलिये दुर्घटना के समय शेड लगभग 16:00 घंटे से बंद था । फिलवक्त वातावरण में अधिक ताप व अधिक आद्रता की स्थिति व्याप्त है । उपरोक्त शेड में वेन्टीलेशन के

अभाव , विद्यमान वातावरणीय तापीय व आद्रता स्थिति के आधार पर आंकलित किया जा सकता है कि उक्त टैंक में भरा हुआ पल्पयुक्त सॉल्ट वाटर में आर्गेनिक डिके ( Organic decay) के फलस्वरूप कार्बन डाई ऑक्साईड , कार्बन मोनो ऑक्साईड , मीथेन व ईथलीन प्रमुखतः जनरेट होते हैं । हत्भाग्य श्रमिकों की मृत्यु ऊपर से खुले 10 फीट गहरे टैंक में दम घुटने से हुई है । इसलिये यह निष्कर्ष निकाला जा सकता है कि उक्त टैंक में भरे हुये सड़े हुये आर्गेनिक मेटर पल्प युक्त द्रव्य से जन्य उपरोक्त विषैली गैसों से उपरोक्त श्रमिकों के प्राण गये हैं । ज्ञातव्य हों कि आर्गेनिक डिके उत्पादन प्रोसेस का भाग नहीं होता है वरन् एफ्ल्युएन्ट ट्रीटमेंट प्रोसेस का भाग होता है । परिसर में काले रंग के सड़े हुये पपीते पाये गये हैं । उपरोक्त घटना स्थल के फोटोग्राफ लिये गये हैं जो कि संलग्न सादर प्रेषित हैं । उल्लेखनीय है कि यदि पपीता प्रिजरवेशन का कार्य ओवर ग्राउण्ड स्टेनलेस स्टील के वेसल में किया जाता तो एफ्ल्युएन्ट का ट्रांसफर ई.टी. पी. सेक्शन में पम्प के माध्यम से आसानी से सुरक्षित तरीके से किया जा सकता था । लिक्विड एफ्ल्युएन्ट पम्पिंग उपरांत शेष रहे आर्गेनिक पल्प को मेनहोल से बगैर श्रमिकों को वेसल में प्रवेश कराये आसानी से किया सकता था । उपरोक्तानुसार वेसल लगाने के लिये फूड सैफ्टी विभाग द्वारा ही बाध्य किया जा सकता है ।

## 3. कारखाना अधिनियम 1948 के उल्लंघन :-

अब तक की जांच में उपरोक्त घटना में कारखाना अधिनियम 1948 के निम्नांकित प्रावधानों का उल्लंघन प्रतीत होता है :-

नियम -03 ए उपरोक्त शेड के रेखाचित्रों का अनुमोदन , नियम - 73 ऑक्सीजन सिलेण्डरयुक्त श्वसन उपकरण की अनुपलब्धता , धारा - 13 नियम - 23 वेन्टीलेशन की अपर्याप्तता , धारा-7 ए सुपरवीजन का अभाव एवं धारा-111 ए श्रमिकों को सुरक्षा प्रशिक्षण उपलब्ध नहीं कराना ।

इस प्रक्रम पर यह उल्लेख करना उचित होगा कि धारा-13 सहपठित नियम -23 के प्रावधान कार्य स्थल पर हाईजिन सुनिश्चित करने के लिये उपबंधित चेप्टर-03 का भाग है । उत्पादन प्रक्रिया में प्रयोगाधीन व जनरेट रसायनों , विषैली गैसों के कार्य स्थल पर अनुमेय मात्रा संबंधी प्रावधान धारा- 41 एफ के तहत अनुसूचि-02 में उल्लेखित है परंतु उपरोक्त दुर्घटना सड़े हुये पल्प से उत्सर्जित विषैली गैसों से घटित हुई है । इसलिये इस घटना पर धारा-41 एफ के प्रावधान के आर्कषित होने संबंधी बिन्दु सहित अन्य बिन्दुओं पर परीक्षण किया जा रहा है ।

## 4. क्षतिपूर्ति संबंधी प्रावधान :-

जैसा कि श्रीमान को विदित है कि ई. एस. आई. अधिसूचित क्षेत्रों , ईकाईयों से परे ईकाईयों / नियोजनों में घटित

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प्राणान्तक दुर्घटना की स्थिति में आश्रितों को कर्मकार क्षतिपूर्ति अधिनियम 1923 की धारा- 8.1 के तहत श्रम न्यायालय के माध्यम से नियोजक से क्षतिधन प्राप्त करने का अधिकार है। प्रचलित न्यूनतम वेतन की दर पर मृतक श्रमिकों के आश्रितों को देय प्राबधिक क्षतिपूर्ति राशि निम्नानुसार है :-

1. राजेश पिता श्री बट्टी घुरैया , उम्र- 40 वर्ष - रू. 888620.25/-
2. रामअबतार पिता श्री रामकिशन , उम्र- 34 वर्ष - रू. 962105/-
3. रामनरेश पिता श्री रामकिशन , उम्र- 38 वर्ष - रू. 914627/-
4. वीरसिंह पिता श्री रामकिशन , उम्र- 30 वर्ष - रू. 1003503/-
5. गिराज पिता श्री मुन्नी घुरैया , उम्र- 35 वर्ष - रू. 951200/-

नियोजक द्वारा मृतक श्रमिकों के आश्रितों को अनुग्रह राशि रूपया एक- एक लाख प्रदान की गई है। आश्रितों को जिला विधिक सहायता अधिकारी के माध्यम से अभिभाषक उपलब्ध कराकर क्षतिधन प्राप्ति के लिये श्रम न्यायालय कमांक 02 ग्वालियर के समक्ष दावा दायर करने के लिये मार्गदर्शन दिया जावेगा।

जांच कार्यवाही प्रचलित है, अंतरिम जांच प्रतिवेदन संलग्नकों सहित सादर प्रेषित हैं।

संलग्न : उपरोक्तानुसार

  
 उप संचालक,  
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नाम: संजयपाल कुशावा  
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पिन: 400001  
दिनांक: 12/11

मासिक वेतन: 25000/- प्रतिमाह

कारण: साथी लूड पॉइंट गेम फ्लोटा लक्ष्मील कांठे पिता मुंबई में उपरोक्त कारखाने में पिता 08 वर्ष से कार्यरत हैं। कारखाने के मालिक श्री कोशल गोमल, श्री सत्य अग्रवाल एवं श्री विपिनचंद्र गोमल हैं।

- इसी ईकाई में पपीत की पूरी लूट साथ पानी का उत्पादन किया जाता है। एक घंटा में अधिकतम पपीत की टिन रोड निर्माण रोड में 06 टनो में पपीत की संयुक्त किया जाता है। उक्त टनो के नमूने में पानी (20% concentration) भरा रहता है, टन ऊपर से खुल रहते हैं।

आज दिनांक 30 व 31 अगस्त 2022 को कारखाने में उत्पादन बंद था। उक्त समय का कार्य किया जा रहा था। कारखाने में के भेरे खिले अन्य कोई भी प्रतिकार उपस्थित नहीं थे। केवल सिमोरेट गार्ड राधेन्द्र जावेन श्री लाइन में उपस्थित थे। मुझे धरती की जानकारी कोन पर गार्ड श्री जावेन ने 1030 AM पर बताया था। मैं लक्ष्मील कारखाने पहुँचा तो देखा कि पांच प्रतिकार + शोरा पिता अडी घुंके, राधेन्द्र पिता राधेश, राधेश पिता राधेश, वीर सिंह पिता राधेश, गिरज पिता मुनी व धुरेमा अनेत अवस्था में टनो के भी अंदर पड़े हुए थे। मेरी जानकारी अनुसार लोडिंग, योडिंग व गार्डिंग 15 x 15 x 10 (ft) है। उपरोक्त दिन रोड के अडमोडिब 20 अडमोडिब कारखाना मालिक के स्वामित्व में है।

जब पपीत बाहर से टनो से आता है तो उसे भरभरा करके के लिए नमनयुक्त पानी में रखा जाता है। अधिकतम टनो में पानी भरते हैं। नमाल के दिनांक से पानी भरा जाता है। लूडरोत पिता हुआ नमूने 50 किलो के बैग से धीरे पानी में डाल देते हैं। लूडरोत उन्की गैरिचि चेन करते हैं। 20% = गैरिचि रहती है। नमाल के बैग भी उपरोक्त रोड में ही भंडारित करते हैं।

नमक की बोरिंगों के उतरे हुए को <sup>(2)</sup> ठक देते हैं। थोके काम-धन  
25 दिनों में पूरी हो जाती है, कभी कभी ज्यादा समय भी लगता है।  
प्रियंक जोकि अविष्टि मापने की युक्ति होती है, उबत का लेवल चेक करके  
मेनटेन किया जाता है।

25 दिनों उपरान्त माल को बोरिंगों हटाकर थोके में ला ले जाया  
जाता है। टैंक के माल निकालने के लिये ही अधिकतम उचित आरंभ  
के माल निकालते हैं। एम प्रिक टैंक के भीतर चला जाता है, आरंभ  
भरकर पपीला निकालकर बाहर रखे प्रिक को देता है। इसका प्रिक  
टैंक में पपीला भरता जाता है। एम टैंक 20 दिनों में पूरी हो  
खाती होता है। कारखाने की प्रतिदिन पपीला चेरी उपकरण की सहाय  
15 मिनट है। एम प्रिकेशन टैंक के भीतर संग्रहित पपीला 25 दिनों में

उपकरण के लिये पर्याप्त होता है। कारखाने के भीतर यह टैंक में  
संग्रहित पपीला लगभग 06 मीमी के लिये पर्याप्त होता है। पपीला निकालने  
के उपरोक्त टैंक में केवल नमक पपीला धुला पानी शेष रहता है।  
पपीला टैंक के निकालने के उपरोक्त शेष पानी रोकना खालीकरके  
परिकर में स्थित ओपन रेजिस्टर में भंडारित करते हैं। यह निर्गत पालक  
काया है, ~~केवल~~ केवल के आर-बी-पी. पी. नहीं किया गया है। लगभग  
1.5 फीट गहराई तक नमक युक्त पानी भरा रहता है। प्रत्येक दिन पपीला  
निकालने के उपरोक्त शेष पपीले युक्त टैंक को पुनः एलास्टिक बैग में  
ठक दिया जाता है। पूर्व में ऐसी इच्छना ~~की~~ प्रकृत नहीं हुई है। वमेरी  
इसमें में ऑक्सीजन लेवल मुक्त मापने के लिये आवश्यक उपकरण नहीं  
है। प्रत्येक मापने पर टैंक को नमकयुक्त धोले खाली करने के लिये नमक  
शुद्धिकरण आते हैं। आकषण के गोवा के लेकर आती है। शेष की विद्युत् के  
दिखाके है उबत लेकर को भुगतान किया जाता है। नीचे उतरने के लिये  
बैग की सीढ़ियाँ उपलब्ध है। नमी लेकर, सीढ़ी को सुरक्षा के लिये चढ़ाव  
जावकारी नहीं दी जाती है। आज दिनांक 03/02/23 की कारखाने में कोई  
सुपरवाइजर भी उपस्थित नहीं था। व उबत शेट में वे-हीलेशन के लिये  
विद्युत्, टॉर्ष वे-हीलर, मेकेनिकल एजुलर उपलब्ध नहीं है। उपरोक्त शेट के  
भीतर केवल दिन में ही कार्य किया जाता है। उपरोक्त काम अनिवार्य और  
कुछ नहीं कहे हैं।

उपरोक्त काम आज दिनांक 03/02/23 की कारखाना परिकर में दर्ज  
कराया। पढ़कर देखा रही सीमा

नाम: श्री शरदचंद्र पिता रामविलास पारसेन उम्र 26 वर्ष  
 निवासी: विठ्ठल नगर, भागा विविड लाईन, मुंबई  
 पद: रिजोर्नरी गार्ड वेतन: Rs 10,000 प्रतिमाह  
 पेशा: 10 वीं

कारण: शाही फूड पोस्ट, ग्राम धनेला, पधरील बार्ड, मुंबई  
 में उपरोक्त इकाई में पिछले साल महीने में कार्यरत हूँ। मैं आज  
 दिनांक 30/08/2017 को कारखाने में उपस्थित हूँ। इसका कारण कारखाने  
 के अंदर केवल ट्रेक की सफाई, बाह्यर की सफाई के लिए लगानी  
 गयी कुछ 08 लेबर नियोजित थी। इन लेबर चली गयी थी। कुल  
 09 लेबर अभी भी, काम हेतु 08 लेबर रह गयी थी। कोई सुपरवाइजर  
 उपस्थित नहीं था। लेबर के अंत: 10.00 बजे तक आती थी। बाह्यर  
 सफाई की लेबर दिनांक 03 अंत: 09-00 बजे आ गयी थी, शेष 05  
 लेबर अंत: 10.00 बजे पावर में आयी थी। सफाई के लिए आयी  
 लेबर सीधे हीन रोड में चली गयी। रोड के दरवाजे पर ताला  
 चली जाता है। मैंने लेबर के आने की खुश्या फोन पर संपन्न सुरावाले  
 सुपरवाइजर को ही थी। मेरे मेडी देर बाद भोजेश नमि की लेबर  
 आएत दोहर आयी जोट मुझे बताया कि ~~शुद्ध~~ रामअवतार टंक के  
 भीतर खेदश हो गये। तो हम सभी लोग रोड के भीतर गये। उक्त  
 वक्त ही अनिवात लेबर टंक के भीतर रामअवतार का निकालने के  
 लिए चली गयी थी। मेरे जाने ही रोना लेबर वीरलिन, रामारेश  
 खेदश हो गये। टंक अंदर ले खुला हुआ था। दोहर में गेट पर  
 आये तथा <sup>गुप्त</sup> सुरावाले को फोन कर धरना की जानकारी दी,  
 अलवरी सिंटे, कमल सिंटे को फोन लगाया। अलवरी सिंटे, कमल सिंटे कारखाने  
 के छोटे डिकोरा है, मास में ही कारखाने के पीछे रहते हैं। फिर मैंने  
 रोड के भीतर जाकर गयी देखा। धरनाधर पर भोजेश, लडन सिंटे  
 में। जब मैं रोड के गेट पर आया, तबतक भोजेश आएत की  
 लेबर को रोड के भीतर ले गया। की रोना लेबर भी रोड में गिर गये।  
 मैं रोड के भीतर दोहरा नहीं गया। केली गुप्त वक्त पहले कारखाने  
 में आये, उद्योग ऐम्प्लोई को बुलाया ऐम्प्लोई भी <sup>10</sup> सिंटे के  
 भीतर ही आ गयी। इमानीय पुलिस भी 10 सिंटे के भीतर कारखाने  
 में आये। मुझे सुनिश्चित करने के लिए भीतर जाकर जासूसी नहीं है

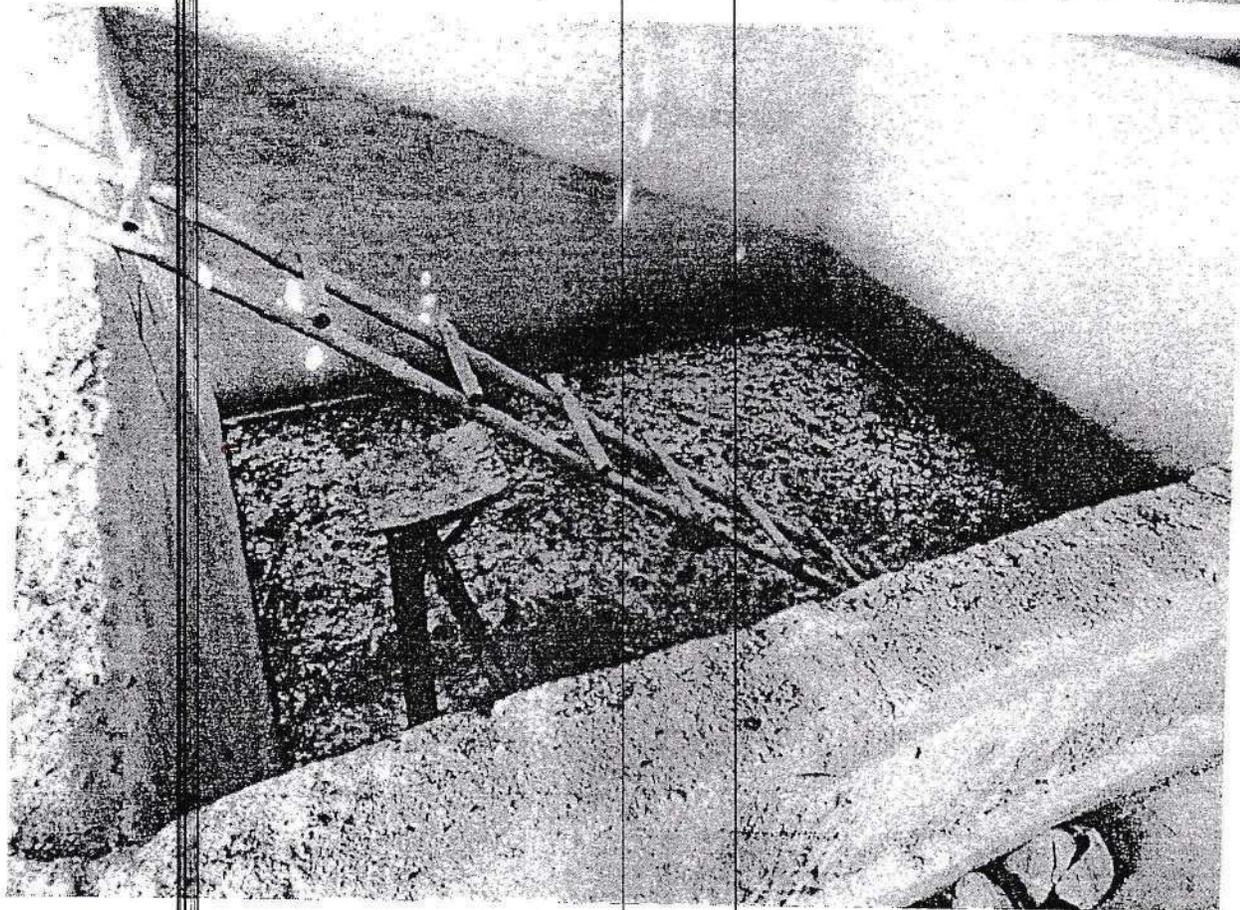
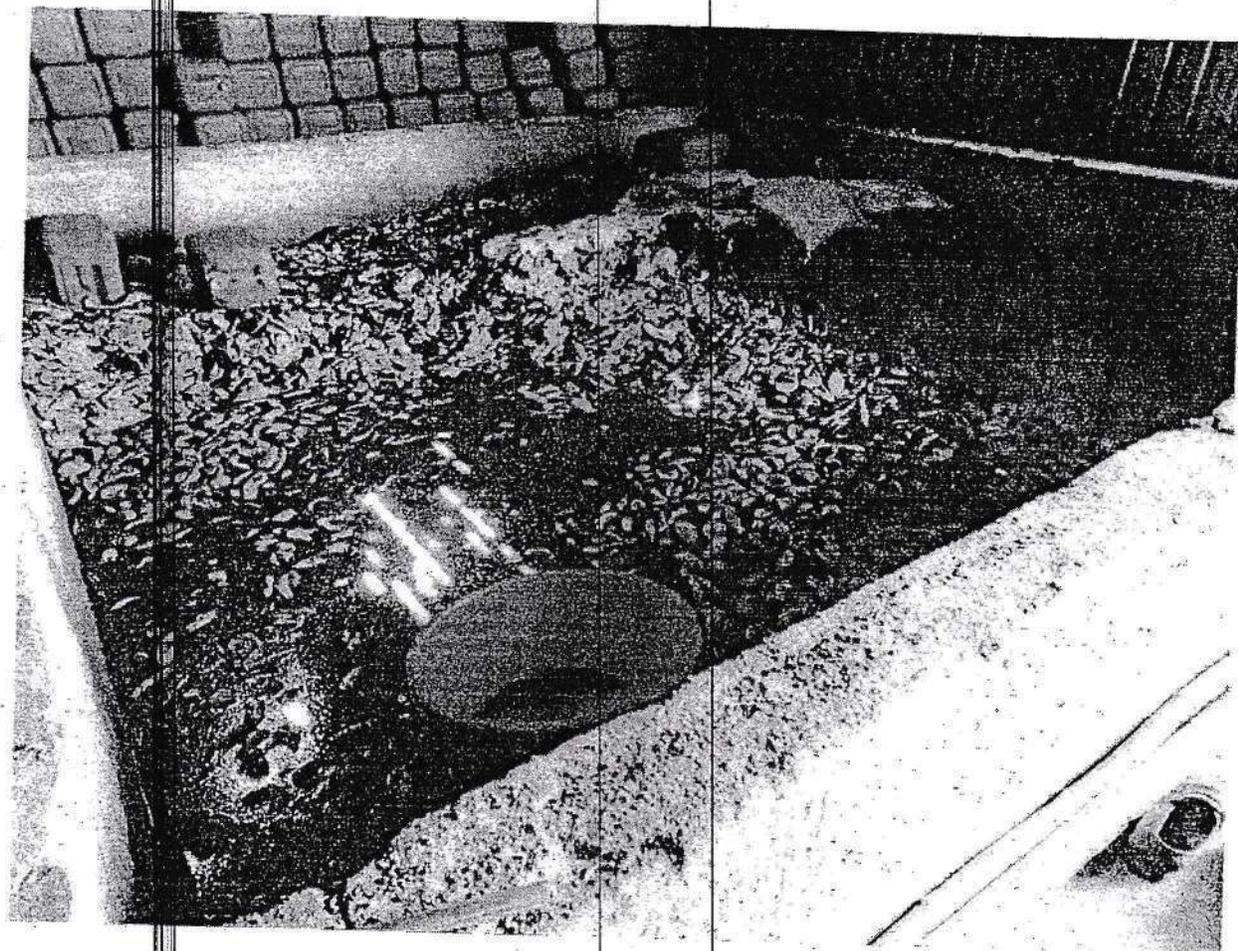
(29)

उपरोक्त कथन आज दिनांक 30/8/2023 को कार्यालय परिसर में  
दर्ज कराया | पढ़कर देखा नहीं होना।

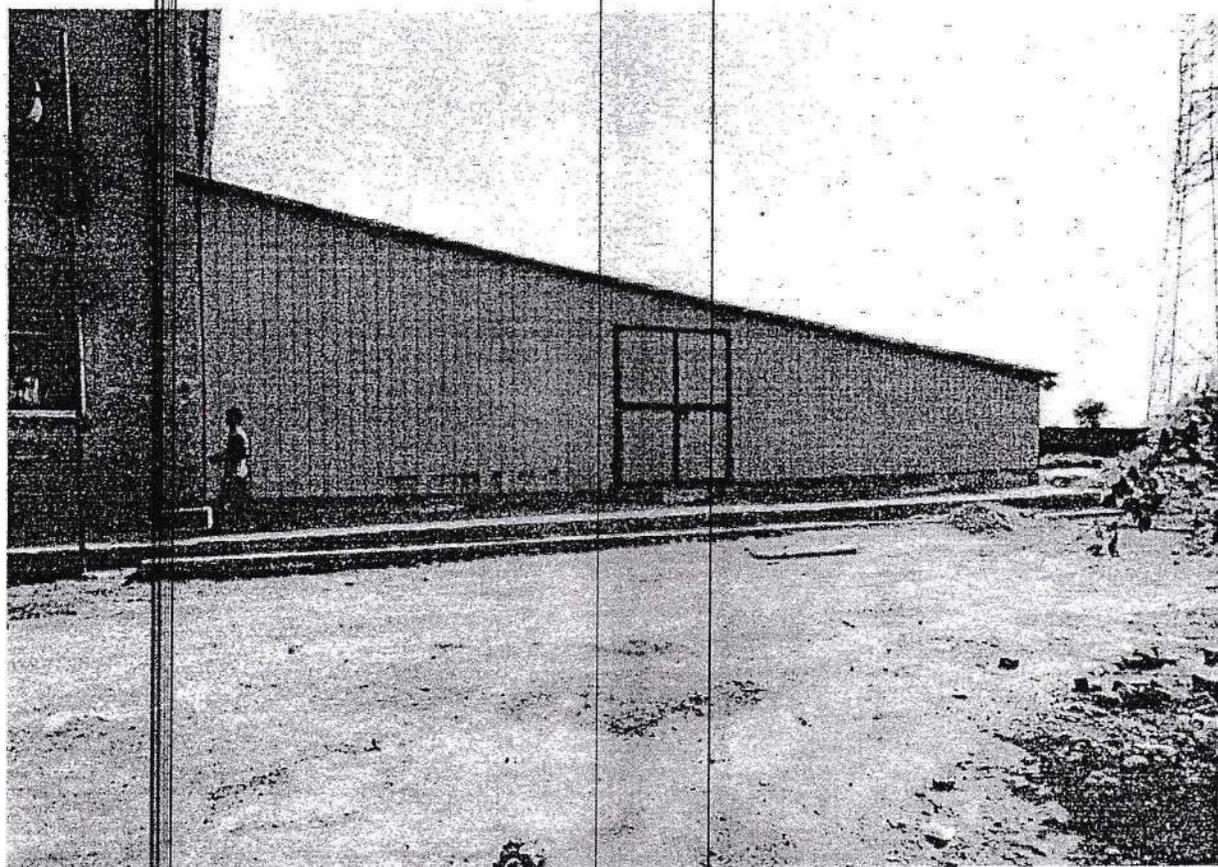
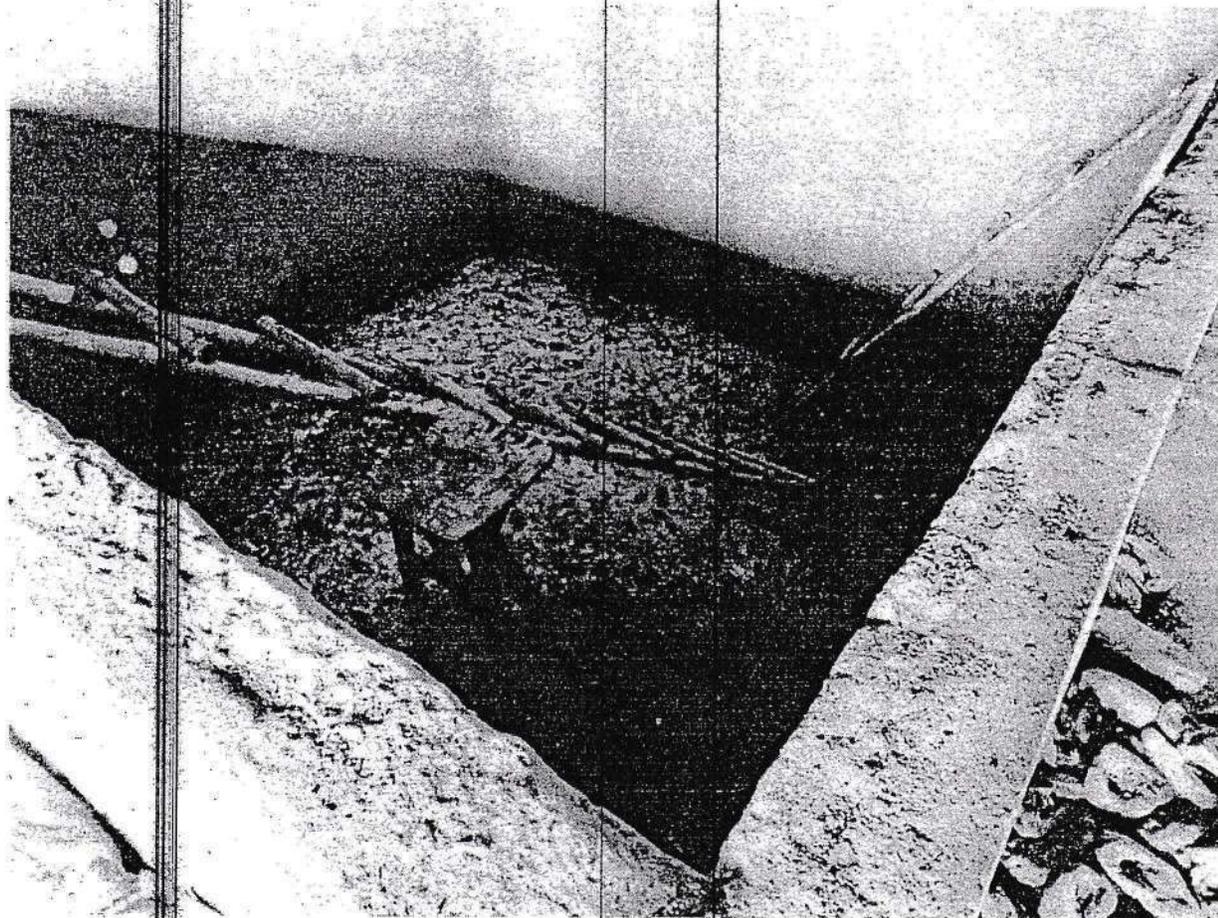
आमद  
30/8/2023

शुभ-३

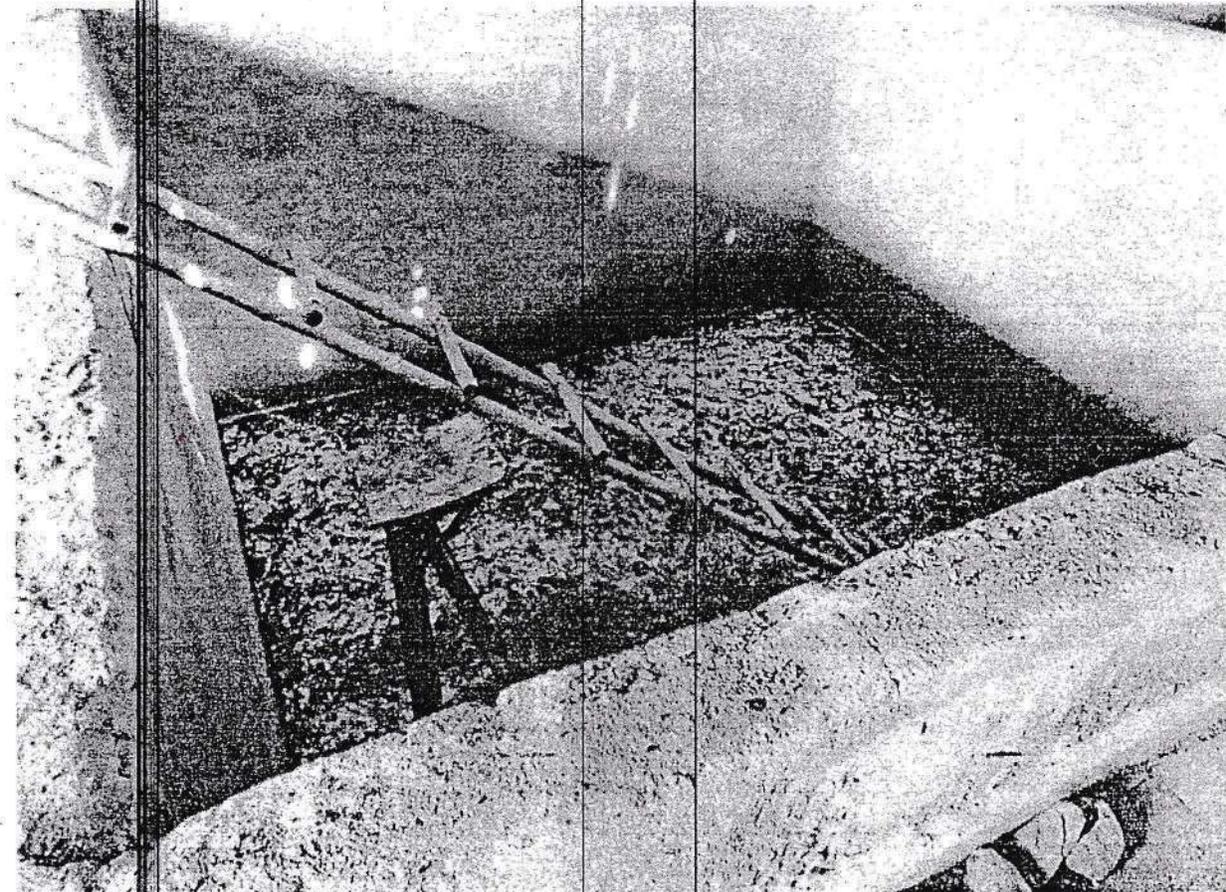
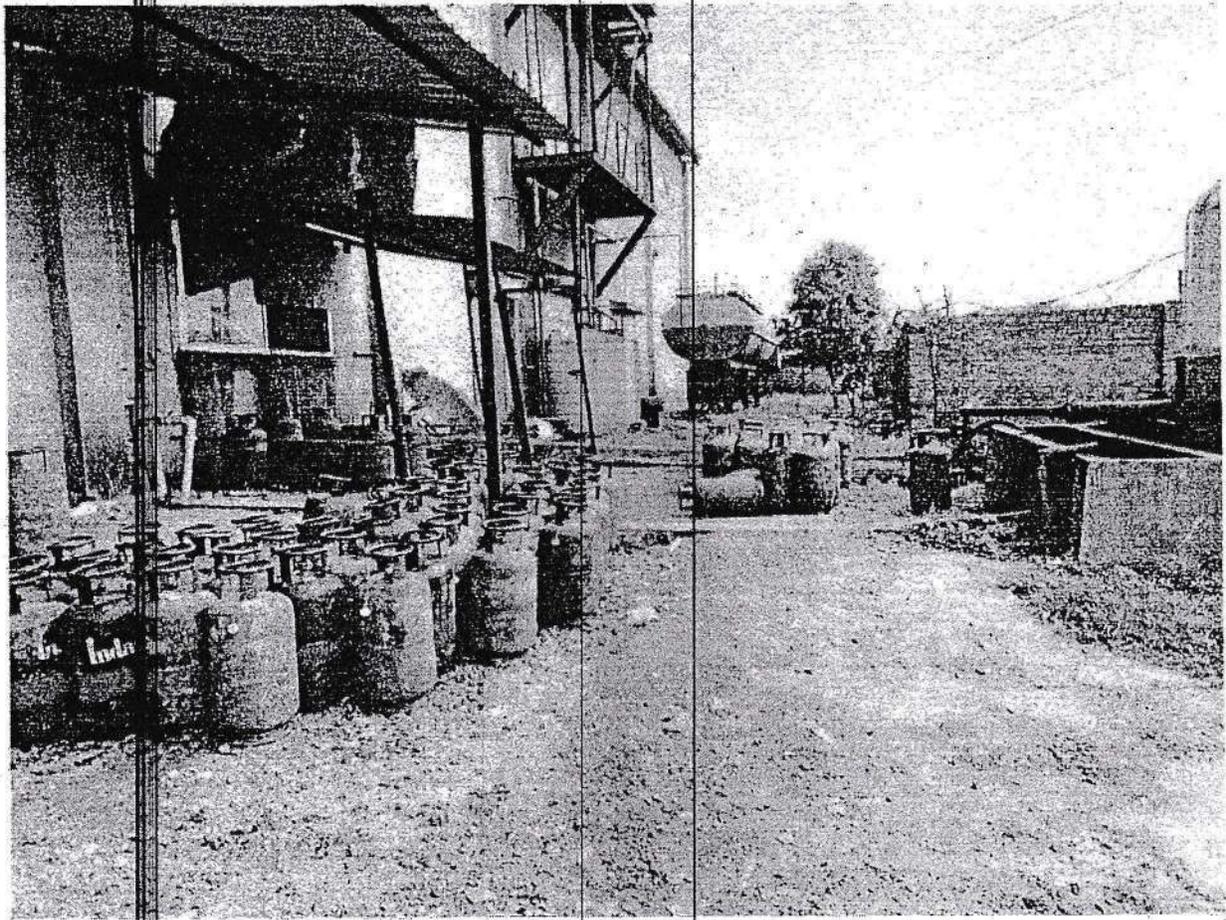
30/08/23

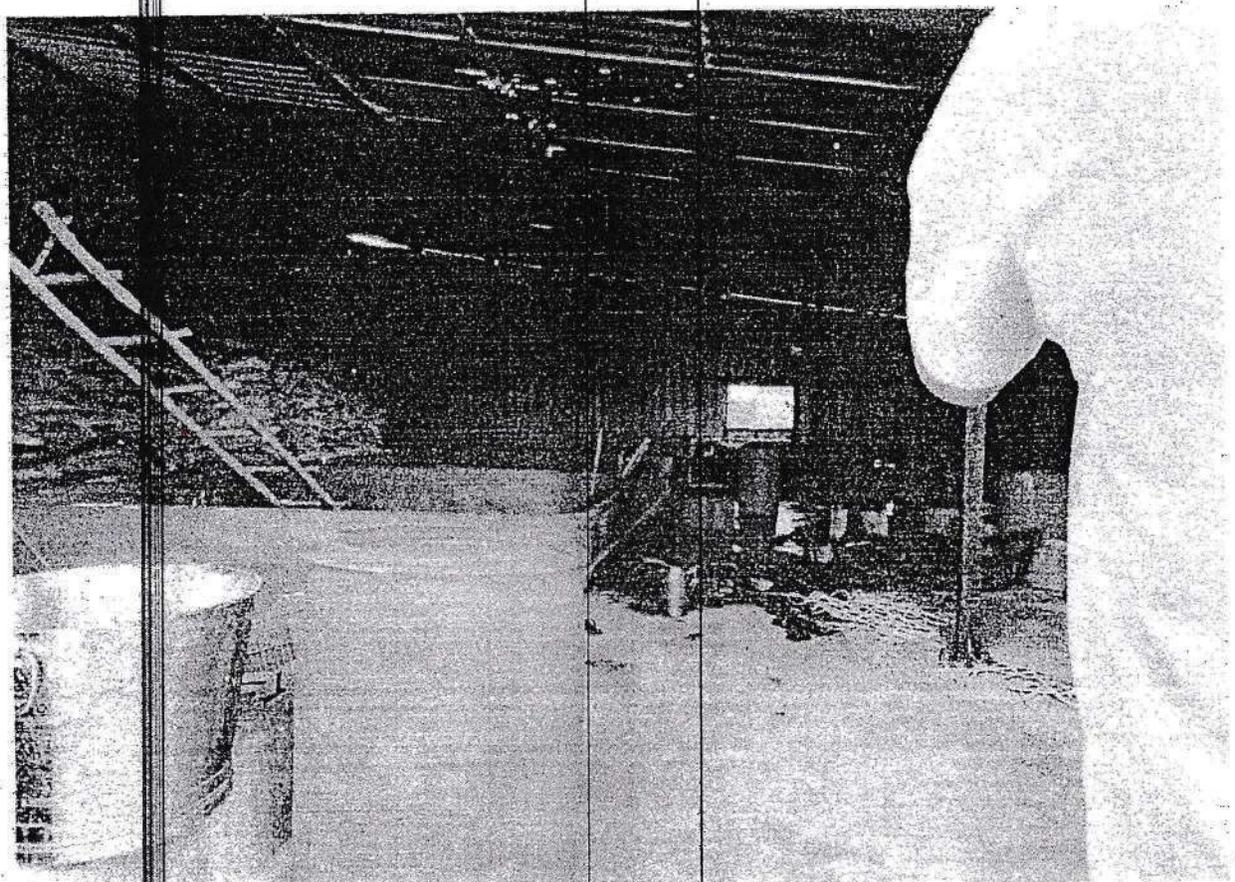
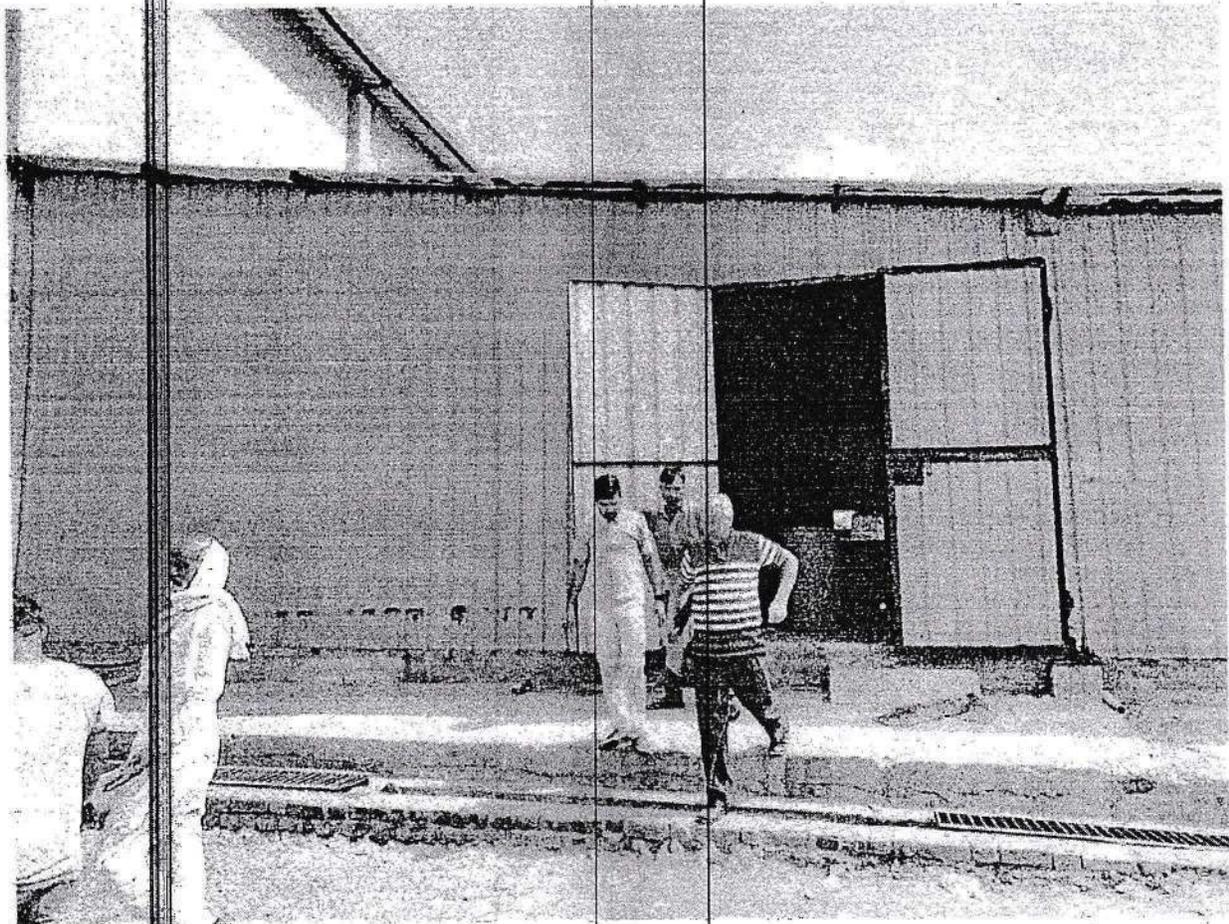


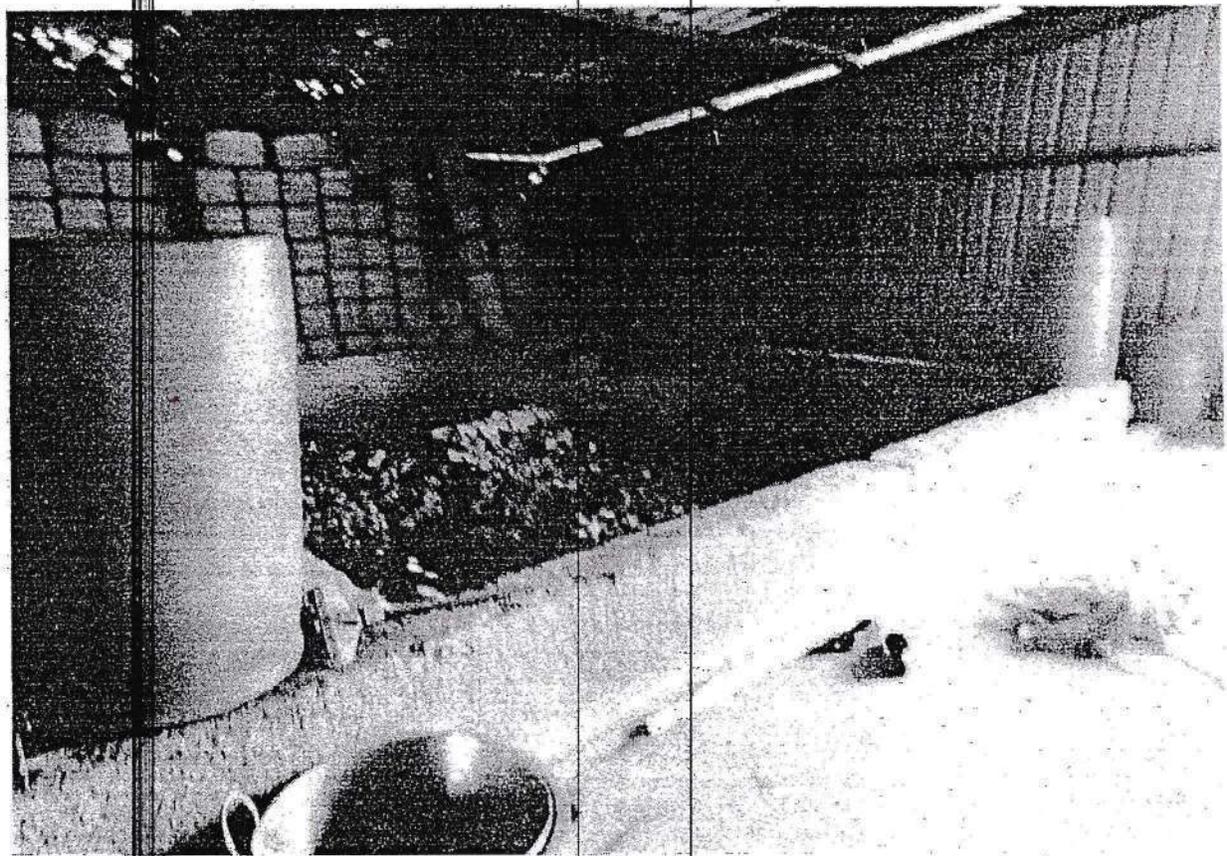
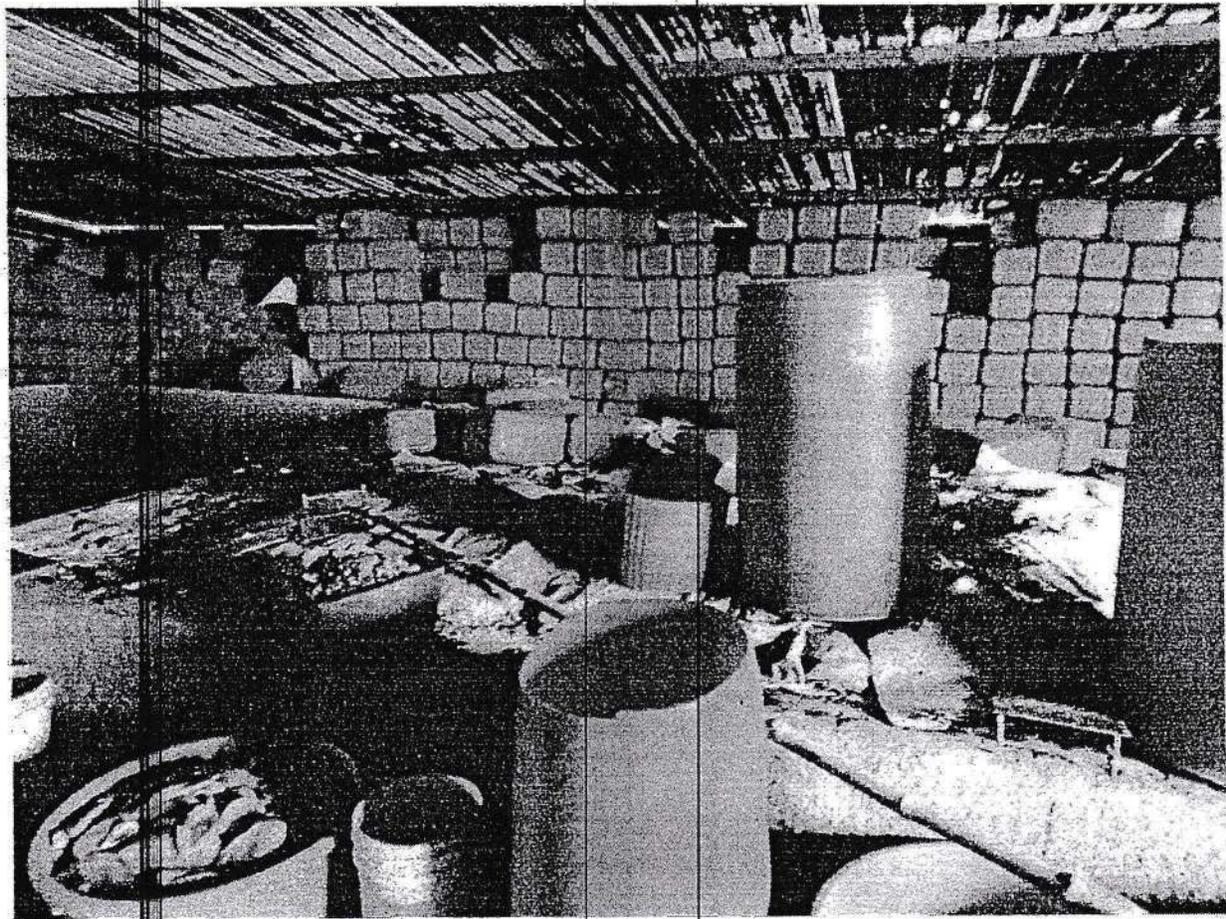
31

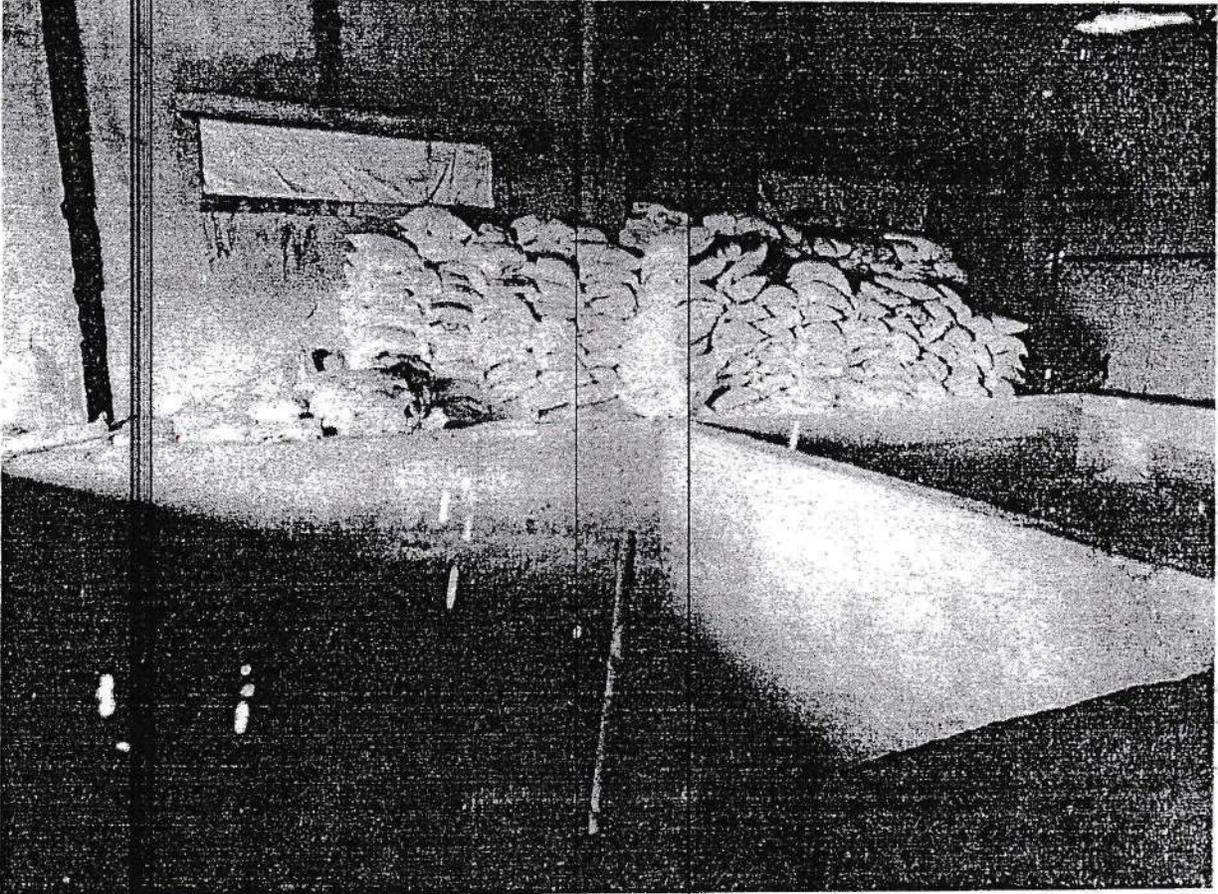
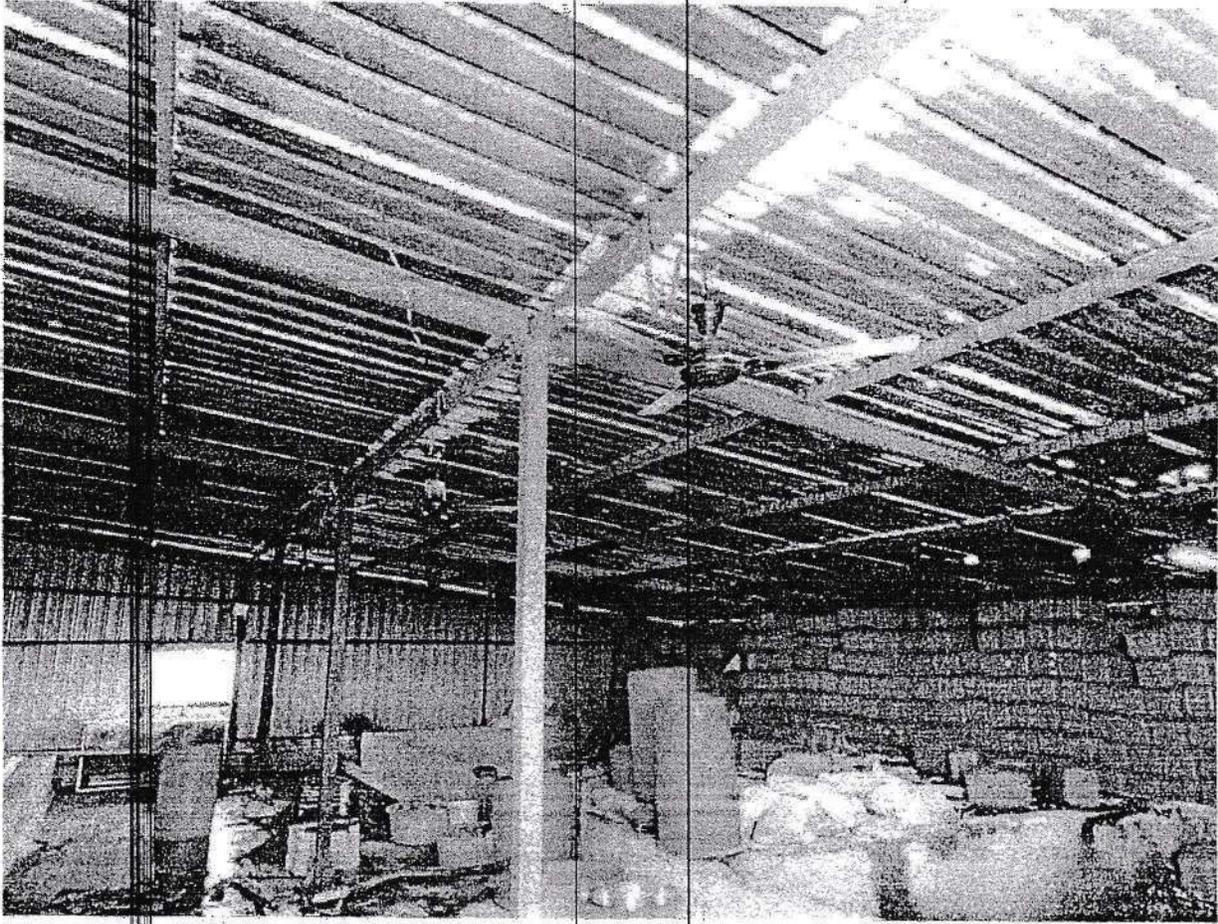


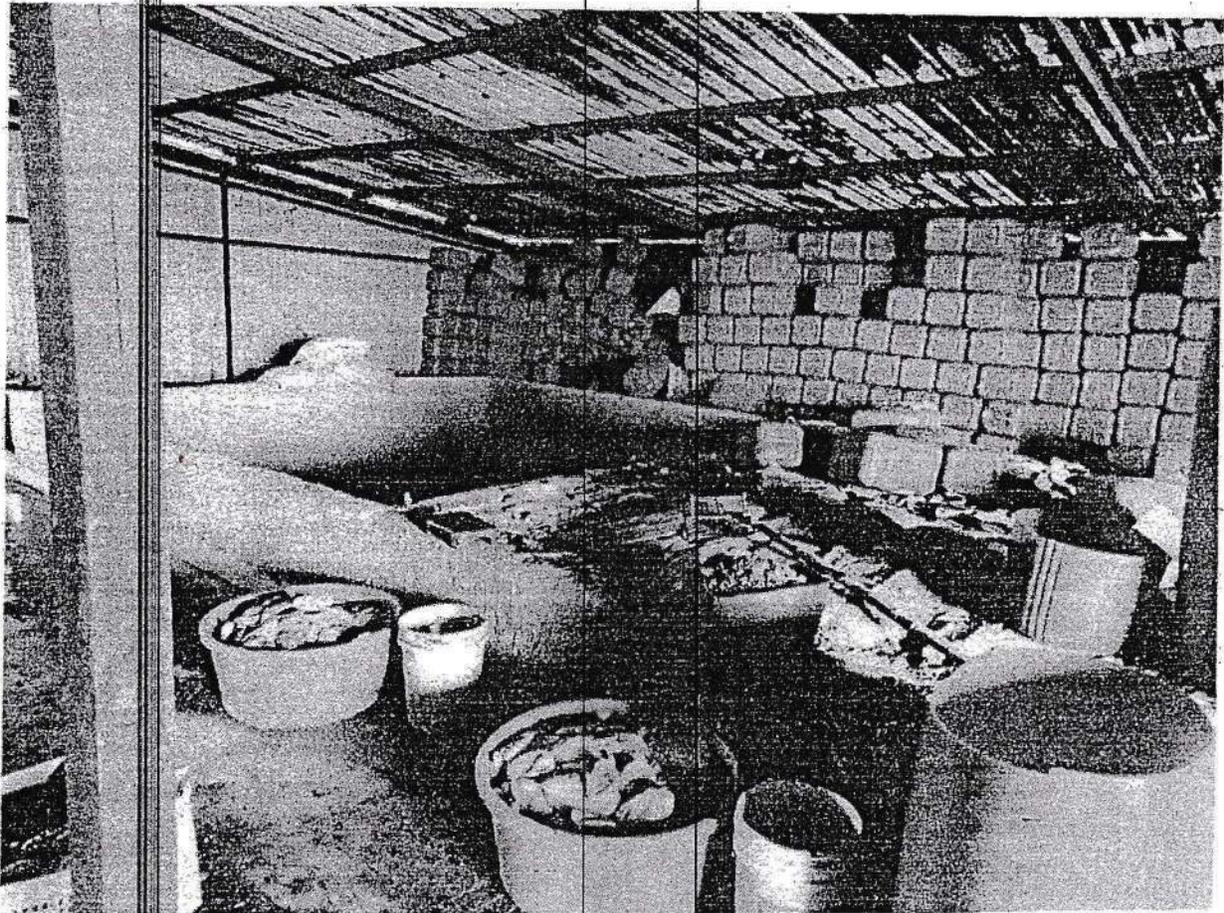
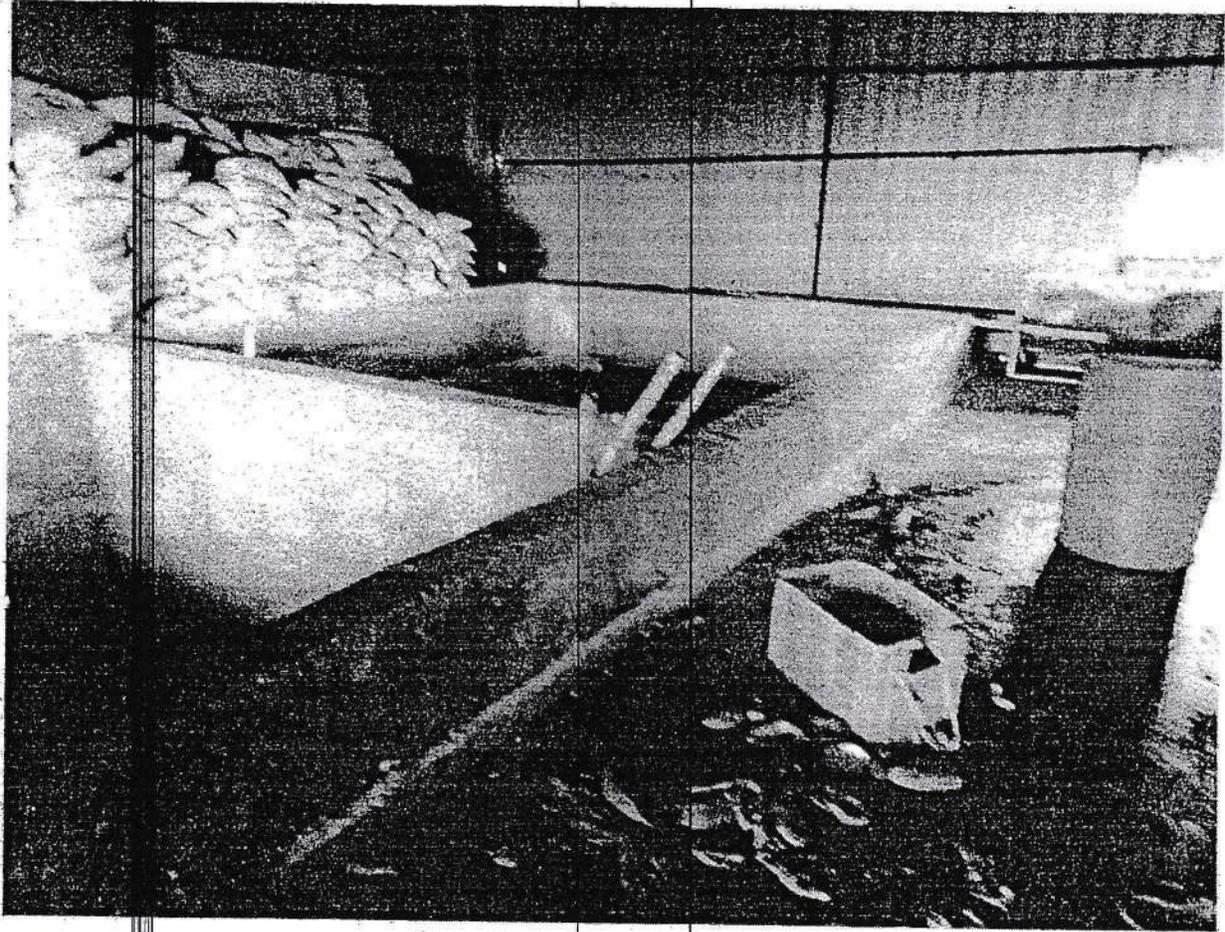
(32)











कार्यालय : उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा,  
एम. 09 पोस्ट ऑफिस के सामने, गांधी नगर, पडाव, ग्वालियर एवं चंबल संभाग ।  
फोन नं. 0751-2386180, 2455181 ई. मेल : [ddihsgwalior@mp.gov.in](mailto:ddihsgwalior@mp.gov.in)

क्रमांक : 856 / 2023

ग्वालियर, दिनांक : 30.08.2023

प्रति,

पीठासीन अधिकारी महोदय सह  
आयुक्त कर्मकार क्षतिपूर्ति  
श्रम न्यायालय क्रमांक 2, ग्वालियर (म. प्र.)

विषय:- प्राणान्तक दुर्घटना की सूचना वावत् ।

संदर्भ : कारखाना साक्षी फूड प्रोडक्ट्स, ग्राम धनेला तहसील बामौर ए, बी रोड मुरैना में घटित प्राणांतक दुर्घटना दिनांक 30.08.2023 ।

संदर्भित कारखाने में कार्य के दौरान 05 श्रमिकों की प्राणान्तक दुर्घटना कारखाना के पीपीटा प्रिजरवेशन टैंक के भीतर संग्रहित तरल एफ्ल्युएन्ट खाली करने व सफाई करने के दौरान घटित हुई है । उक्त ईकाई के अधिभोगी श्री सजल अग्रवाल हैं । प्राणान्तक दुर्घटना की सूचना निर्धारित प्रारूप में सूचनार्थ सादर प्रेषित है ।

संलग्न : फार्म - ईई

  
उप संचालक,  
औद्योगिक स्वास्थ्य एवं सुरक्षा,  
ग्वालियर ( म. प्र.)

क्रमांक : 856-855 / 2023

ग्वालियर दिनांक : 30.08.2023

- प्रतिलिपि : 1. श्रमायुक्त मध्य प्रदेश इंदौर की ओर सूचनार्थ प्रेषित ।  
 2. संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा, इंदौर की ओर सूचनार्थ प्रेषित ।  
 3. श्री सजल अग्रवाल अधिभोगी साक्षी फूड प्रोडक्ट्स, ग्राम धनेला तहसील बामौर ए, बी रोड मुरैना की ओर सूचनार्थ प्रेषित कर लेख है कि उपरोक्त पीडित श्रमिकों को देय क्षतिधन की गणना कर क्षतिपूर्ति राशि दुर्घटना दिनांक से 30 दिवसों की समयवाधि में जमा कर प्राप्ति रसीद इस कार्यालय को प्रेषित करें ।  
 4. उप निदेशक, कर्मचारी राज्य बीमा निगम, फालका बाजार, लश्कर, ग्वालियर की ओर उपरोक्त दुर्घटना सूचना की प्रतिलिपि आवश्यक कार्यवाही हेतु प्रेषित है । नियमानुसार पीडित श्रमिकों के आश्रितों को क्षतिधन का भुगतान किये जाने की कार्यवाही हेतु अनुरोध है ।  
 5. आश्रित स्व. राजेश पिता बट्टी धुरैया ग्राम - धुरैया बसई थाना - नूराबाद तहसील - बामौर जिला - मुरैना की ओर सूचनार्थ प्रेषित लेख है कि मृतक श्रमिक के आश्रितों को नियोजक साक्षी फूड प्रोडक्ट लि. ग्राम - धनेला मुरैना से कर्मकार क्षतिपूर्ति अधिनियम 1923 के तहत क्षतिधन प्रावधिक राशि रूपया -888620/- श्रम न्यायालय क्रमांक 02 ग्वालियर के माध्यम





9. आश्रित स्व. वीरसिंह पिता- श्री रामकिशन ग्राम - टिकटोली गुर्जर थाना - नूराबाद तहसील - बामौर जिला - मुरैना की ओर सूचनार्थ प्रेषित कर लेख है कि मृतक श्रमिक के आश्रितों को नियोजक साक्षी फूड प्रोडक्ट लि. ग्राम - धनेला मुरैना से कर्मकार क्षतिपूर्ति अधिनियम 1923 के तहत क्षतिघन प्रावधिक राशि रुपया -1003503/- श्रम न्यायालय क्रमांक 02 ग्वालियर के माध्यम से प्राप्त करने की अधिकारिता है। उक्तानुसार क्षतिघन राशि प्राप्ति हेतु मृतक के समस्त आश्रितों को श्रम न्यायालय क्रमांक 02 ग्वालियर के समक्ष दावा प्रकरण दायर करने केलिये सुझावित किया जाता है। निशुल्क अभिभाषक सेवा प्राप्ति हेतु जिला विधिक सेवा अधिकारी, जिला न्यायालय परिसर पुराना हाई कोर्ट ग्वालियर से संपर्क करने की सलाह दी जाती है। यदि नियोजक द्वारा मृतक श्रमिक को कर्मचारी राज्य बीमा अधिनियम के तहत बीमित किया है तो क्षतिघन भुगतान नियोजक के स्थान पर कर्मचारी राज्य बीमा निगम नंदानगर इंदौर स्थानीय कार्यालय फालका बाजार लश्कर ग्वालियर द्वारा भारत सरकार के नियमानुसार किया जावेगा।

*[Signature]*  
उप संचालक,  
औद्योगिक स्वास्थ्य एवं सुरक्षा,  
ग्वालियर ( म. प्र.)

उपरोक्त कार्य पत्र (आश्रित)  
साथ ही 22/09/23  
दिनांक 22/09/23  
9/03/5759

## फार्म - ई ई

(नियम - 11)

## अंगभंग दुर्घटना की सूचना वाक्य

प्रति,

माननीय आयुक्त,  
कर्मकार क्षतिघन, क्रमांक 02 ग्वालियर  
मोतीमहल, जिला-ग्वालियर।

माननीय महोदय,

कारखाना साक्षी फूड प्रोडक्ट्स, ग्राम धनेला तहसील बामौर ए, बी रोड मुरैना में घटित प्राणांतक दुर्घटना दिनांक 30.08.2023 के श्रमिकों की प्राणान्तक दुर्घटना दिनांक 30.08.2023 को प्रातः लगभग 10:00 बजे कारखाने के पीपीटा प्रिजरवेशन टैंक के भीतर संग्रहित तरल एफ्ल्युएन्ट खाली करने व सफाई करने के दौरान घटित हुई है। उपरोक्त कारखाना के अधिभोगी श्री सजल अग्रवाल निवासी- 6/ए बालाजी विला, एल. आई.सी. ऑफिस के पास तानसेन रोड ग्वालियर हैं। कारखाने का लायसेंस, लायसेंस आवेदन फार्म - 4, फोटो परिचय पत्र व भारतीय साक्ष्य अधिनियम की धारा- 65 बी का प्रमाण पत्र की छायाप्रति सादर प्रेषित है।

2.1 दुर्घटना का दिनांक व समय : दिनांक 30.08.2023, 10:00 ए.एम. (लगभग)

2.2 दुर्घटना स्थल : पीपीटा प्रिजरवेशन टैंक शेड।

2.4 दुर्घटना का कारण : उपरोक्त दुर्घटना की सूचना डिजिटल दैनिक भास्कर से दिनांक 30.08.2023 को दोपहर लगभग 1:00 बजे प्राप्त हुई है। तत्काल उपरोक्त ईकाई की मौका जांच के लिये कारखाना परिसर में गया। निरीक्षण के समय कारखाना बंद था व पुलिस प्रशासन व जिला प्रशासन के वरिष्ठ अधिकारी व सुपरवाइजर संजय कुशवाह उपस्थित था। उपस्थित सुरक्षा गार्ड श्री जादौन ने जरिये कथन अबगत कराया कि दिनांक 30.08.2023 को कारखाना बंद था। कारखाने के बॉयलर फर्नेस व प्रिजरवेशन टैंक खाली करने के लिये नियोजित श्रमिकगण संख्या 08 परिसर में उपस्थित थे। बायलर शटडाउन संधारण कार्य (Deashing of furnace) में नियोजित 03 श्रमिकगण प्रातः 7:00 बजे व प्रिजरवेशन टैंक खाली करने व सफाई कार्य में नियोजित श्रमिक समूह प्रातः 10:00 बजे परिसर में आये।

प्रिजरवेशन टैंक कारखाने के पृष्ठीय भाग में टिन शीट से निर्मित शेड में स्थित है। उक्त शेड में कुल - 06 अण्डरग्राउण्ड ओपन प्रिजरवेशन टैंक निर्मित है। उक्त टैंक में 20 प्रतिशत नमक के घोल में कच्चे पीपीते को संरक्षित करके रखा जाता है। अबगत कराया गया कि टैंक में पीपीते को नमक के घोल में डुबाकर ऊपर तक पूरा भर दिया जाता है तथा नमक के खाली प्लास्टिक बोरियों से ढककर 25 से 30 दिवसों के लिये रख दिया जाता है। उक्त अबधि उपरांत प्रत्येक दिन 1.5 टन के लगभग पीपीते को दो श्रमिकों द्वारा टैंक से बाल्टियों से निकालकर प्लास्टिक व स्टील के टब से प्रोसेसिंग सेक्शन में ले जाया जाता है। यह प्रक्रिया उक्त शेड में प्रतिदिन संचालित की जाती है। उक्त शेड में वेन्टिलेशन की समुचित व्यवस्था नहीं है। केवल 01 दरवाजा व 01 खिड़की है। उक्त शेड में टर्बो वेन्टिलेटर, मेकेनिकल एग्जास्ट प्रणाली नहीं स्थापित है।

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अबगत कराया गया कि सफाई दल के सदस्यों ने ही उक्त शोड का गेट खोला तथा बांस की सीढी से श्रमिक राम अबतार टैंक के भीतर उतरे व अचेत हो गये । यह देखकर श्री योगेश नामक श्रमिक दो श्रमिकों को टैंक के पास छोड़कर बाहर आकर गेट के पास बॉयलर पर कार्य कर रहे श्रमिकों व सुरक्षा गार्ड को घटना के बारे में बताया । बाहर कार्य कर रहे श्रमिक भी तत्काल शोड के भीतर पहुंचे तब तक पूर्व से शोड में उपस्थित दोनों श्रमिक भी टैंक के भीतर उतरकर अचेत हो गये । यह देखकर गार्ड प्रबंधन को सूचना देने के लिये बाहर गेट पर गया । एम्बुलेंस व पुलिस को सूचना दी गई । 10 मिनट के भीतर ही स्थानीय पुलिस व एम्बुलेंस आ गई । शोड में पहुंचने पर देखा कि उक्त टैंक में 05 श्रमिक अचेतावस्था में हैं । स्थानीय पुलिस द्वारा उन्हें चिकित्सा हेतु जिला अस्पताल मुरैना जहां चिकित्सकों ने उन्हें मृत घोषित किया । टी. आई , नूराबाद थाना द्वारा मौखिक अबगत कराया कि मृतकों की शार्ट पी. एम. रिपोर्ट में मृत्यु का कारण दम घुटना (Asphyxiation) बताया गया है ।

प्राणान्त श्रमिकों के संबंध में विवरण

नम	लिंग	उम्र	रोजगार की प्रकृति	पत्र व्यवहार का पता
राजेश पिता श्री धुरैया ,	बद्री पुरुष	वर्ष - 40वर्ष (लगभग )	अकुशल श्रमिक	ग्राम - धुरैया बसई थाना- नूराबाद जिला- मुरैना ।
2. रामअबतार पिता रामकिशन	श्री पुरुष	वर्ष - 34वर्ष (लगभग )	अकुशल श्रमिक	ग्राम - टिकटोली गुर्जर थाना- नूराबाद जिला-मुरैना
3.रामनरेश पिता रामकिशन	श्री पुरुष	वर्ष - 38वर्ष (लगभग )	अकुशल श्रमिक	ग्राम - टिकटोली गुर्जर थाना- नूराबाद जिला-मुरैना
वीरसिंह पिता रामकिशन ,	श्री पुरुष	वर्ष - 30वर्ष (लगभग )	अकुशल श्रमिक	ग्राम - टिकटोली गुर्जर थाना- नूराबाद जिला-मुरैना
गिर्राज पिता श्री धुरैया ,	मुन्नी पुरुष	वर्ष - 35वर्ष (लगभग )	अकुशल श्रमिक	ग्राम - धुरैया बसई थाना- नूराबाद जिला- मुरैना ।

*Amr*  
 उप संचालक,  
 औद्योगिक स्वास्थ्य एवं सुरक्षा,  
 ग्वालियर ( म. प्र.)

## कार्यालय सहायक श्रमायुक्त, ग्वालियर संभाग, ग्वालियर

म्यूजियम बिल्डिंग, फूलबाग चौपाटी के पास, ग्वालियर (म.प्र.)

e-mail : alcgwallor@mp.gov.in

क्रमांक/गस/नवम/2023/11123  
प्रति,

ग्वालियर, दिनांक: 31/08/2023

अपर श्रमायुक्त महोदय  
म.प्र. शासन, श्रम विभाग,  
मंत्रालय, वल्लभ भवन, भोपाल

विषय : कारखाना साक्षी फूड प्रोडक्ट्स, ग्राम पंचायत, धनेला, ए.बी. रोड, जिला मुरैना (म.प्र.) में  
दिनांक 30 अगस्त 2023 को घटित हुई दुर्घटना के संबंध में प्रतिवेदन।

उपरोक्त विषयान्तर्गत निवेदन है कि दिनांक 30.08.2023 को साक्षी फूड प्रोडक्ट्स जिला मुरैना में  
घटित हुई दुर्घटना के संबंध में प्रतिवेदन प्रेषित करने हेतु अधोहस्ताक्षरी को निर्देश प्राप्त हुए हैं। निर्देशों के  
पालन में वांछित प्रतिवेदन तैयार कर प्रमुख सचिव महोदय, श्रम विभाग की सूचना हेतु सादर संलग्न प्रेषित  
है।

संलग्न : उपरोक्तानुसार ।

  
(संध्या सिंह)

सहायक श्रमायुक्त  
ग्वालियर संभाग, ग्वालियर

ग्वालियर, दिनांक: 31/08/2023

क्रमांक/गस/प्रथम/2023/11124  
प्रतिलिपि:-

श्रमायुक्त, म.प्र., इंदौर की ओर सादर सूचनार्थ प्रेषित।

  
सहायक श्रमायुक्त  
ग्वालियर संभाग, ग्वालियर

**कारखाना साक्षी फुड प्रोडक्ट्स, ग्राम पंचायत, धनेला, ए.बी. रोड, जिला मुरैना (म.प्र.) में दिनांक 30 अगस्त 2023 को घटित हुई दुर्घटना के संबंध में प्रतिवेदन**

साक्षी फुड प्रोडक्ट्स, ग्राम पंचायत, धनेला, ए.बी. रोड, जिला मुरैना में स्थित एक कारखाना है जिसमें इन्वर्ट सुगर सीरप एवं कैरेमल आदि बनाने का कार्य किया जाता है। यह मूल रूप से एक खाद्य पदार्थ प्रसंस्करण कारखाना है।

दिनांक 30 अगस्त 2023 को लगभग दोपहर के समय कारखाना साक्षी फुड प्रोडक्ट्स, ग्राम पंचायत, धनेला, ए.बी. रोड, जिला मुरैना में टैंक में कार्य करने के लिये टैंक में उतरने पर जहरीली गैस से दम घुटने के कारण 05 मजदूरों की मृत्यु हो गयी। मृत श्रमिकों की जानकारी निम्नानुसार है :-

क्र.	मृतक श्रमिक का नाम, आयु, पिता का नाम एवं पता	समग्र आई डी	आधार कार्ड
1.	रामअवतार पुत्र रामकिशन निवासी ग्राम पंचायत टिकटौली गुर्जर तहसील जौरा जिला मुरैना आयु 40 वर्ष	180909728	5521 9217 2779
2.	रामनरेश पुत्र रामकिशन निवासी ग्राम पंचायत टिकटौली गुर्जर तहसील जौरा जिला मुरैना आयु 43 वर्ष	104755301	6766 2009 1236
3.	वीर सिंह पुत्र रामकिशन निवासी ग्राम पंचायत टिकटौली गुर्जर तहसील जौरा जिला मुरैना आयु 34 वर्ष	180909249	
4.	राजेश पुत्र बट्टी घुरैया निवासी ग्राम घुरैया बसई तहसील जौरा जिला मुरैना आयु 43 वर्ष	154537142	
5.	गिर्राज पुत्र श्याममोहन निवासी ग्राम घुरैया बसई तहसील जौरा जिला मुरैना आयु 27 वर्ष	192706955	4663 6543 3519

उपरोक्त मृत श्रमिकों का समग्र आई.डी. संबल पोर्टल पर जांच करने पर निम्नलिखित श्रमिक संबल योजनांतर्गत पंजीकृत पाये गये हैं जिनके पात्रता की स्थिति निम्नानुसार है :-

क्र.	श्रमिक का नाम	संबल क्रमांक	पंजीयन दिनांक	भौतिक सत्यापन दिनांक	भौतिक सत्यापन की स्थिति
1.	रामअवतार पुत्र रामकिशन	180909728	26.09.2018	17.08.2019	अपात्र (अन्य नियोजन में नियोजित)
2.	राजेश पुत्र बट्टी घुरैया	154537142	09.05.2018	07.10.2019	अपात्र (गैर मौजूदा)
3.	गिर्राज पुत्र श्याममोहन	192706955	02.09.2018	06.10.2019	पात्र

उपरोक्त पात्र श्रमिकों के संबंध में संबल योजनांतर्गत अनुग्रह सहायता राशि रू. 4 लाख ऑनलाइन आवेदन कराकर पदाभिहित अधिकारी, मुख्य कार्यपालन अधिकारी, जनपद पंचायत, जौरा द्वारा स्वीकृत कराने की कार्यवाही शीघ्र अतिशीघ्र पोस्ट मॉर्टम रिपोर्ट एवं मृत्यु प्रमाण पत्र प्राप्त होने पर करा ली जाएगी। अपात्र श्रमिकों के संबंध में अपीलीय प्राधिकारी को प्रकरण प्रस्तुत करने की कार्यवाही की जा रही है। शीघ्र अतिशीघ्र समन्वय करते हुए उपरोक्त प्रकरणों को पदाभिहित अधिकारी से स्वीकृत कराकर भुगतान हेतु ईपीओ की जानकारी सचिव, म.प्र. असंगठित शहरी/ग्रामीण कर्मकार कल्याण मण्डल की ओर प्रेषित की जाएगी।

उपरोक्त के अतिरिक्त कर्मकार क्षतिपूर्ति अधिनियम 1923 के अंतर्गत क्षतिपूर्ति का दावा मृतक श्रमिकों के वैध उत्तराधिकारी की ओर से श्रम न्यायालय क्रमांक 2, ग्वालियर में दायर करने हेतु परिवारजनों से आवश्यक समन्वय किया जा रहा है।

*di/h*  
सहायक श्रमायुक्त  
ग्वालियर संभाग, ग्वालियर

(45)

कार्यालय : उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा,  
एम्-09 पोस्ट ऑफिस के सामने, गांधी नगर, पडाव, ग्वालियर एवं चंबल संभाग ।  
फोन नं. 0751-2386180, 2455181 ई. मेल : [ddihsgwalior@mp.gov.in](mailto:ddihsgwalior@mp.gov.in)

क्रमांक 866 /2023

ग्वालियर, दिनांक : 31/08/2023

प्रति,

पुलिस अधीक्षक महोदय,  
जिला- मुरैना ( म. प्र.)

विषय:- कारखाना साक्षी फूड प्रोडक्ट्स, ग्राम-धनेला तहसील बामौर ए, बी रोड मुरैना में घटित 05-श्रमिकों की प्राणांतक दुर्घटना दिनांक 30.08.2023 की पोस्टमार्टम रिपोर्ट वावत् ।

विषयकित कारखानों में 05 श्रमिकों की प्राणान्त दुर्घटना की जांच श्रम विधि कारखाना अधिनियम 1948 के तहत इस कार्यालय द्वारा संपादित की जा रही है । उक्त जांच कार्य क्षतिपूर्ति संबंधी कार्यवाही हेतु मृतक श्रमिकों की पोस्ट मार्टम रिपोर्टों की प्रमाणित प्रतिलिपियों की आवश्यकता इस कार्यालय को है ।

अतः उपरोक्तानुसार दस्तावेज / पी. एम. रिपोर्ट की सत्यापित प्रतिलिपि निशुल्क इस कार्यालय को उपलब्ध कराये जाने हेतु अनुरोध है ।

पृ. क्रमांक 867-868/2023

- प्रतिलिपि : 1. श्रम आयुक्त महोदय, मध्य प्रदेश शासन, इंदौर की ओर सूचनार्थ सादर प्रेषित ।  
2. संचालक महोदय, औद्योगिक स्वास्थ्य एवं सुरक्षा, इंदौर ओर सूचनार्थ सादर प्रेषित ।

  
उप संचालक,  
औद्योगिक स्वास्थ्य एवं सुरक्षा,  
ग्वालियर एवं चंबल संभाग ।  
ग्वालियर, दिनांक : 31/08/23

  
उप संचालक,  
औद्योगिक स्वास्थ्य एवं सुरक्षा,  
ग्वालियर एवं चंबल संभाग ।

o/c

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May - 01/09/23

Q121 1800206858 (Dear Neels, Swan Sarai)



R1720694414 (R1720694414)  
R1. SWALIOR M.S. S.D. (4/002)  
Counter No12, 01/04/2023, 18:34  
To: S. P. MORANA  
Pin 147001, Morana M.D  
From: DIRECTOR, JUDICIAL  
Ward 100  
Amount: ₹ 20.00  
Track on www.indiapost.gov.in

LT - 8 866  
31/08/23

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FORM 4

(Prescribed under Rules 6, 7, 9 & 10)

Application for registration and grant or renewal of license for the year and notice of occupation in section 6 and 7

1. Factory Details			
Factory Name	SAKSHI FOOD PRODUCTS		
Factory Licence's Under number If already registered before	Yes	License No	52/15320/MRN/2MI/NH
License from year	2020	License to year	2021
2 (A). Full postal address and situation of factory			
Address	VILLAGE - DHANELA, A.B ROAD, MORENA	Pin Code	476001
District	Morena	Division Office	Gwalior
2 (B). Full postal address to which communication relating to factory should be sent			
Address	6/1 BALAJI VILA NEAR LIC OFFICE TANSEN ROAD GWALIOR	Pin Code	474002
State	MP		
District	Gwalior	Division Office	Gwalior
3. Full name and residential address of the occupier			
Full Name of the Occupier	SAJAL AGRAWAL	Father Name	SANTOSH AGRAWAL
Address	6/1 BALAJI VILA NEAR LIC OFFICE TANSEN ROAD GWALIOR	Occupier Status	Partner
State	MP		
District	Gwalior	Division Office	Gwalior
Pin Code	474002	Mobile No	XXXXXX2689
Email Id	XXXXXXXXXXXX@gmail.com	Aadhar Number	
Passport Number			
4. Full name and residential address of the owner of premises or building (including the precincts thereof) referred to in section 93			
Full Name of the Owner	SAJAL AGRAWAL		
Address	6/1 BALAJI VILA, NEAR LIC OFFICE, TANSEN ROAD, GWALIOR	Pin Code	474002
State	MP		
District	Gwalior	Division Office	Gwalior
5. Full name and residential address of the person who shall be the manager of factory for the purposes of the Act.			
Full Name of the Manager	SAJAL AGRAWAL	Father Name	SANTOSH AGRAWAL
Address	6/1 BALAJI VILA, NEAR LIC OFFICE TANSEN ROAD, GWALIOR	Pin Code	474002
State	MP		
District	Gwalior	Division Office	Gwalior
Mobile No	XXXXXX8899	Email Id	
6. Nature of manufacturing process or processes			
(A) Carried on in the factory in the last twelve months (in the case of factories already in existence)			MANUFACTURING OF INVERT SUGAR SYRUP, CARAMEL, FRUIT CUTS / FRUIT PEELS AND FLAVORED CONCENTRATES
(B) To be carried on in the factory during the next twelve months (in the case of all factories)			MANUFACTURING OF INVERT SUGAR SYRUP, CARAMEL, FRUIT CUTS / FRUIT PEELS AND FLAVORED CONCENTRATES

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(C) Whether it involves hazardous process as interoperated under Section 2(cb) (give details) *	No
(D) Whether it involve any dangerous operation, wholly or partly, as declared under sub-rule (1) of the rule 107 under Section 87 (give details) *	No
(E) Whether any chemical substance as specified under second schedule of the Act is used, handled, stored or processed thereat. *	No

**7. Names, quantities and values of principal products manufactured during the last twelve months (in the case of factories already in working)**

S.No.	Name	Quantity	Value
1	CARAMEL	844223 KG	33296155.12
2	FRUIT CUTS / FRUIT PEELS	105285 KG	4211400
3	INVERT SUGAR SYRUP	2127670 KG	81553591.10

**8. Worker Details**

Fee Schedule Applicable *	SCH-A
(A) Maximum number of workers proposed to be employed on any one day during the year *	10-20
(B) Maximum number of workers employed on any one day during the last twelve months (In the case of factories already in existence) *	17
(C) Number of worker to be ordinarily employed in the factory *	15

**9. Nature and total amount of power (HP)**

Installed Machinery Power in Horse Power *	101-250 H.P.
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**10. Reference number (s) and date of approval/ Allotment of site whether for old or new building and for construction or extension of factory by the State Government.**

Reference number(s)		Date of approval	
---------------------	--	------------------	--

**11. Reference number and date of approval of the arrangements if any, made for the disposal of trade waste and effluent and the name authority granting such approval.**

Reference number(s)		Date of approval	
Name of Authority			

**12 (A) . Reference number(s) and date (s) of approval of Plans under Rule 3 of M.P. Factories Rules, 1962 by Chief Inspector of Factories, M.P**

Reference number(s)		Date of approval	
---------------------	--	------------------	--

**12 (B). Description of the factory premises approved as above and which consist of:**

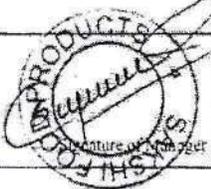
Description	
-------------	--

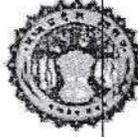
**आवेदन फॉर्म 4 जमा करने से पूर्व आवेदक के लिए चेकलिस्ट**

क्या आवेदन में प्रविष्टियां पूर्ण है?	<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं
क्या मूल हस्ताक्षरित आवेदन पत्र स्कैन कर अपलोड किया गया है?	<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं
क्या आवेदन पत्र पर हस्ताक्षर काली स्याही से भिन्न स्याही से किये है?	<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं

क्या निम्न मूल दस्तावेज निर्धारित फाईल फॉर्मेट में ब साईज़ लिमिट में स्कैन कर अपलोड किये है?	
1. Photograph of the Applicant	<input type="checkbox"/> YES <input type="checkbox"/> NO
2. Photo Identity card of the Applicant	<input type="checkbox"/> YES <input type="checkbox"/> NO
3. Photo identity of the Manager	<input type="checkbox"/> YES <input type="checkbox"/> NO
4. Original Factory Licence	<input type="checkbox"/> YES <input type="checkbox"/> NO
5. Proof of change in occupier / change in the name of company / change in power - to be provided, if applicable	<input type="checkbox"/> YES <input type="checkbox"/> NO
6. Electricity Bill as proof of change in Installed power (If Any)	<input type="checkbox"/> YES <input type="checkbox"/> NO
7. Signed copy of Form 4	<input type="checkbox"/> YES <input type="checkbox"/> NO

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8. अन्य ?		<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं
9. अन्य ?		<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं
क्या आवेदन के साथ जो दस्तावेज स्कैन किये गए हैं वे ब्रह स्पष्ट/पठनीय हैं?		<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं
क्या फीस की गणना सही है?		<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं
क्या वांछित शुल्क सही लेखा शीर्ष में जमा किया गया है?		<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं
क्या जमा फीस का निम्नलिखित में से कोई प्रमाण प्रस्तुत किया गया है?		
1. भूल बैंक चालान		<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं
2. सायबर ट्रेजरी रसीद की प्रति		<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं
3. लोक सेवा केंद्र से प्राप्त भुगतान पत्र की प्रति		<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं
क्या फीस आवेदक / कारखाने के नाम से जमा है?		<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं
क्या आवेदक के फोटो का मिलान उस के पहचान पत्र से होता है?		<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं
क्या आवेदक के हस्ताक्षर का मिलान उस के पहचान पत्र व दस्तावेजों से होता है?		<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं
अन्य :		<input type="checkbox"/> हाँ <input type="checkbox"/> नहीं
<b>Fee</b>		
Application No	FAC1509073	
Department Fee	28,950.00 (To be paid in Treasury)	
Date: 13/11/2019	 	



**LICENCE TO WORK A FACTORY**  
**(Form No.3 prescribed under Rule 5 of M.P Factories Rules, 1962)**

Nic Number : *Fee(in Rs) : 23532*  
Licence No : **52/15320/MRN/2MI/NH** *Challan No : NA*  
*(Mention this number invariably in*  
*all correspondences with this office)* *Date : NA*  
Factory Id : **FAC1500073** *Treasury : NA*  
*Auto Renewal*

Licence is hereby granted to Mr./Mrs. : **SAJAL AGRAWAL**  
Occupier of : **SAKSHI FOOD PRODUCTS**  
Located at : **VILLAGE - DHANELA, A.B ROAD, MORENA**  
District : **Morena**

*(Subject to the provisions of the Factories Act, 1948 and the rules made there under and the conditions annexed here with) Valid only for the premises at the above location(as per the plan approved under the Factories Act and Rules) for use as a factory employing not more than 20 ( Twenty ) workers on any one day during the year and having installed motive power not Exceeding 250 ( Two hundred fifty ) Horse Power, where the manufacture process of **MANUFACTURING OF INVERT SUGAR SYRUP, CAMEL, FRUIT CUTS /FRUIT PEELS AND FLAVORED CONCENTRATES** will be carried by him.*

*This licence shall remain in force till the 31st day of December, 2023 (2023-2023)*  
*Excess Amount : 0(In Rs)*

**GWALIOR**  
**Dated : 05/12/2022**

Signature valid  
Digitally Signed By ANAND R SARDAR  
(INDORE)  
Date: 05-Dec-2022 19:43:02IST  
**Jt. Chief Inspector of Factories**  
**Madhya Pradesh**

वैधानिक सूचना: यह प्रमाण-पत्र बगैर निरीक्षण अथवा स्थापन के केवल आवेदक द्वारा दी गयी जानकारी के आधार पर जारी किया गया है अतः असत्य जानकारी पाये जाने पर आवेदक स्वयं उत्तरदायी होगा।

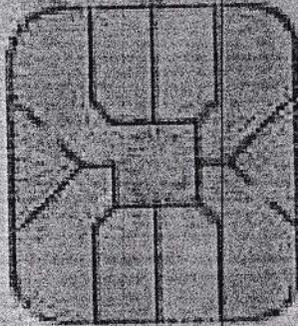
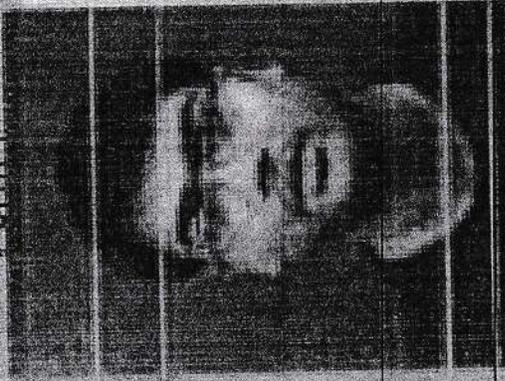
# INDIAN UNION DRIVING LICENCE

FORM 7

MADHYA PRADESH STATE

Number : MP07 20100011363  
 Name : SAJAL AGRAWAL

S/D/W of : SANTOSH  
 Address : BALAJI VILA NEAR LIC  
 OFFICE TANSEN ROAD  
 GWALIOR



Issued on: 24-06-2010  
 DOB : 21-01-1989 BG: Unkve  
 is Licence to drive

Vehicle Class	HCWG	LMV
Date of Issue	24-06-2010	24-06-2010

Valid till (Transport) : 23-06-2030  
 Valid till (Non-Transport)



MP07

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कार्यालय : उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा,

रूम-09 ए, पोस्ट ऑफिस के सामने, गांधी नगर, पडाव, ग्वालियर एवं चंबल संभाग ।

फोन नं. 0751-2386180, 2455181 ई. मेल : ddihsqwalior@mp.gov.in

प्रमाण-पत्र अर्थात् भारतीय साक्ष्य अधिनियम 1872 की धारा - 05 (बी) तथा धारा- 29(ए) एवं सूचना  
औद्योगिक अधिनियम 2000 की धारा 2(ट) (1)

क्रमांक : 855 / 2023

दिनांक : 31.08.2023

प्रमाण-पत्र

कारखाना साक्षी फूड प्रोडक्ट्स, ग्राम धनेला तहसील बामौर ए, बी रोड मुरैना कारखाना अधिनियम 1948 के तहत विभाग में पंजीकृत है । लायसेंस नवीनीकरण का कार्य एम. पी. ऑन लाईन पोर्टल के माध्यम से किया जाता है । उक्त पोर्टल पर भण्डारित सूचनाओं / दस्तावेजों तक पहुंच हेतु लॉग इन व पासवर्ड विभाग द्वारा उपलब्ध कराये गये हैं । उक्त पोर्टल पर भण्डारित सामग्री लोक दस्तावेज है । उक्त पोर्टल से कार्यालय के उपलब्ध कम्प्यूटर से उपरोक्त ईकाई के कारखाना लायसेंस वर्ष - 2022 , लायसेंस आवेदन फार्म - 4 व फोटो परिचय पत्र - ड्राईविंग लायसेंस , का प्रिंट आउट लिया गया है ।

मेरे द्वारा कम्प्यूटर से प्रिंट आउट की प्रक्रिया के दौरान किसी भी प्रकार की छेड़छाड़ नहीं की गई है । जैसी एम. पी. ऑन लाईन पोर्टल पर उपलब्ध है , वैसा ही प्रिंट आउट लिया गया है , इसके प्रत्येक पृष्ठ पर मेरे द्वारा हस्ताक्षर किये गये हैं । उक्त कम्प्यूटर मेरे प्रभार में है , जिसका मैं नियमित रूप से विभागीय कार्य हेतु उपयोग करता हूँ ।

यह प्रमाण-पत्र मेरे ज्ञान व विश्वास के अनुसार सत्य व सही है । यह प्रमाण - पत्र अधोहस्ताक्षरकर्ता द्वारा आपराधिक परिवाद पत्र के साथ संलग्न किये जाने के लिये न्यायालयीन कार्य के लिये जारी किया गया है ।

उप संचालक,  
औद्योगिक स्वास्थ्य एवं सुरक्षा,  
ग्वालियर एवं चंबल ( म. प्र.)

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संचालनालय, औद्योगिक स्वास्थ्य एवं सुरक्षा, मध्यप्रदेश शासन, इंदौर  
Ph. 0731-2533482 (O), Fax 0731-2544264(O), Email:- dihsindore@gmail.com

इंदौर, दिनांक-09/10/2015.

प्रति,  
अधिभोगी/प्रबंधक  
SAKSHI FOOD PRODUCTS  
VILLAGE - DHANELA, A.B ROAD, MORENA  
Dist.-Morena (M.P.)

विषय:- कारखाना भवन के नक्शों के अनुमोदन बावत  
संदर्भ : आपका आवेदन क्रमांक FAC1500073

उपरोक्त उल्लेखित कारखाने के नक्शों की एक प्रति निम्न शर्तों के साथ अनुमोदित की जाकर इस पत्र के संलग्न भेजी जा रही है:-

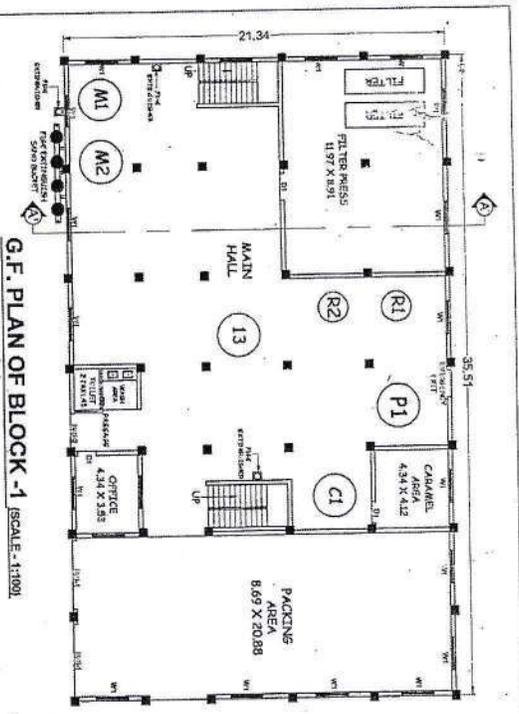
1. यह अनुमोदन कारखाने के साईट या स्थल का अनुमोदन नहीं है
2. यह अनुमोदन भवन निर्माण के लिए अथवा अन्य सामग्री प्रदाय करने के संबंध में ग्यारंटी नहीं देता
3. कारखाना अधिनियम, 1948 तथा म.प्र. कारखाना नियमावली, 1962 के अंतर्गत आवश्यक व्यवस्थाओं जो इन नक्शों में दर्शायी नहीं गई हैं, से यह अनुमोदन मुक्ति नहीं देता उनका पूरा पालन किया जाना आवश्यक है
4. कारखाने में एम्प्लॉयन्ट्स तथा ट्रेडवेस्ट संबंधी योजना आपको स्थानीय पब्लिक अधिकारी अथवा संबंधित अन्य विभागों से पृथक से नियमानुसार अनुमोदन कराई जाना आवश्यक है
5. यह अनुमोदन किसी भी अन्य अधिनियम या नियम से मुक्ति प्रदाय नहीं करता
6. निर्माण प्रक्रिया बालू करने के पूर्व निर्धारित प्रपत्र २ पर स्टैबिलिटी सर्टिफिकेट सक्षम व्यक्ति द्वारा जारी प्रस्तुत करे
7. यह अनुमोदन कारखाने परिसर के अंदर श्रमिकों /स्टाफ को रहवासी ववाटर्स के लिए नहीं है
8. कारखाने में म. प्र. कारखाने नियमावली 1962 के नियम 72 के अनुसार समुचित अग्नि सुरक्षा की व्यवस्था की जावे
9. आपात द्वार की व्यवस्था सुनिश्चित की जावे।

मुख्य कारखाना निरीक्षक  
Validity unknown एवं संचालक  
औद्योगिक स्वास्थ्य एवं सुरक्षा  
(INDUSTRIAL HEALTH AND SAFETY)  
मध्यप्रदेश शासन  
Date : 09-Oct-2015 16:40:33 IST

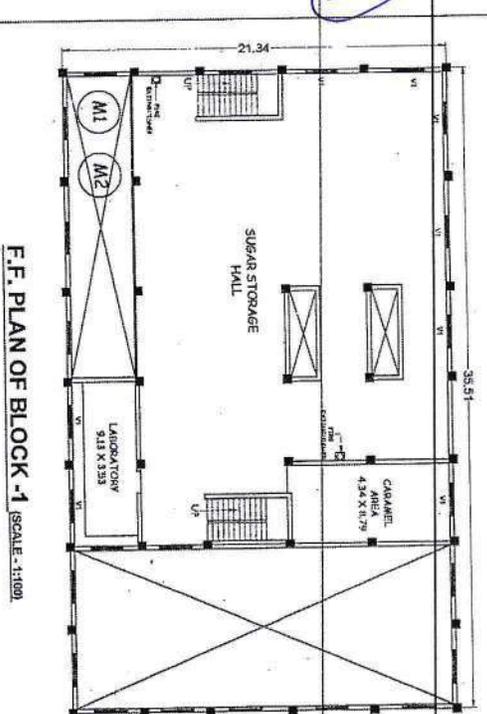
प्रतिलिपि :- (1) उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा, ग्वालियर की और म.प्र. कारखाना नियमावली 1962 के नियम १ (2) के प्रावधानुसार उपरोक्त उल्लेखित शर्तों का पालन सुनिश्चित कराये जाने हेतु प्रेषित

मुख्य कारखाना निरीक्षक  
एवं संचालक  
औद्योगिक स्वास्थ्य एवं सुरक्षा  
मध्यप्रदेश शासन, इंदौर

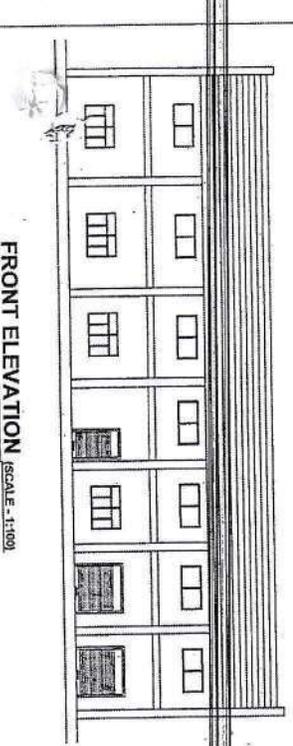
54



G.F. PLAN OF BLOCK -1 (SCALE - 1:1000)



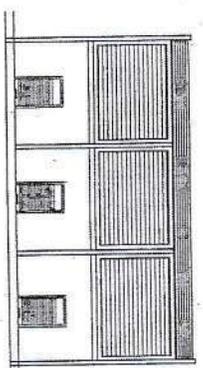
F.F. PLAN OF BLOCK -1 (SCALE - 1:1000)



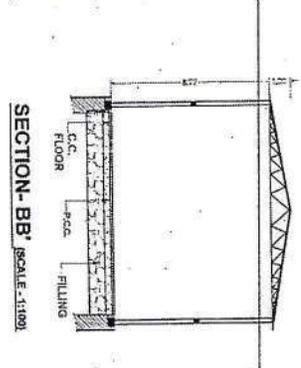
FRONT ELEVATION (SCALE - 1:1000)



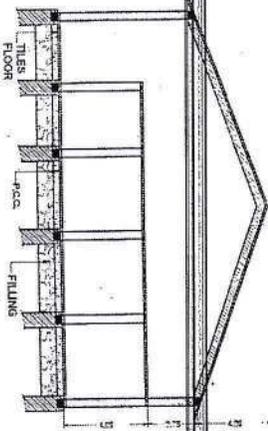
PLAN OF BLOCK -2 (SCALE - 1:1000)



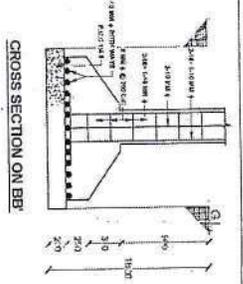
FRONT ELEVATION (SCALE - 1:1000)



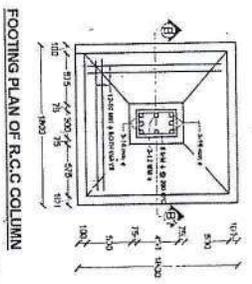
SECTION - BB' (SCALE - 1:1000)



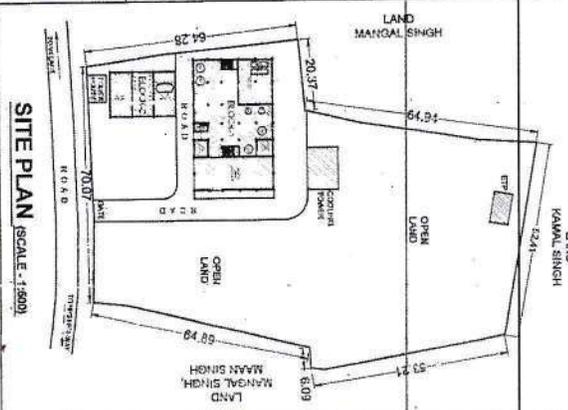
SECTION - AA' (SCALE - 1:1000)



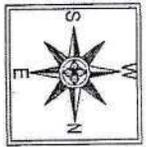
GROSS SECTION ON BB'



FOOTING PLAN OF R.C.C. COLUMN



SITE PLAN (SCALE - 1:5000)



~:AREA STATEMENTS :~

GROUND FLOOR		
PARTICULARS	SIZE	AREA
1. BLOCK - 1	35.51 X 21.34	755
2. BLOCK - 2	18.00 X 12.19	215
TOTAL G.F. CONSTRUCTION AREA - 977.20 9		
FIRST FLOOR		
PARTICULARS	SIZE	AREA
1. BLOCK - 1	35.51 X 21.34	755
TOTAL F.F. CONSTRUCTION AREA - 757.78 8		
TOTAL CONSTRUCTION AREA - 1734.98 8		
TOTAL PLOT AREA - 8300.00 SQM		
TOTAL COVERED AREA - 977.20 SQM		
TOTAL OPEN AREA - 7322.80 SQM		

SCHEDULE C  
OPENING (IN

1. R/S-1	~ 2.40 X 2.2
2. R/S-2	~ 1.50 X 1.2
2. W1	~ 2.40 X 1.2
4. V1	~ 1.50 X 1.2
5. D1	~ 1.00 X 1.2
6. D2	~ 0.75 X 1.2

JOB TITLE : ~

M/S SAKSHI FOOD PRODUCTS

LOCATION - SURVEY NO.- 168/1/1, 168/1/2, 170/1  
173/1, VILL- DHANELA, A.B. ROAD, MORENA



S&S CONSTRUCTION COMPANY  
ENGINEERS, BUILDERS & VALUERS  
JIMOLI GRAM, MORENA (M.P.) 474001  
TEL :- 07532-232785

OWNER'S SIGN ARCHITECT/ENGIN

A. HIMANSHU GU

DATE :- SCALE : ~

01-08-2015 1:150

SHEET TITLE : ~

SUBMISSION DRAWING  
FOOD PRODUCT INDUST



30/08/2023 को काफी बुरा डोल्डर, गंगा सेना, ली से  
 हाथ में हाथ में पांच नामों को जोड़ें इसे विशेष महत्त्व  
 जिला पुलिस के निरीक्षणार्थ करने के लिए जो सहायक निरीक्षक  
 को ज्ञान दुरंधर वर्मा से अनुरोध  
 डॉ। के घर की गुरुकुल, गंगा निरीक्षक, श्री मन कुमार, गंगा निरीक्षक,  
 श्री सुनील कुमार, कल्याण निरीक्षक प्रभारी चक्र अंतर्गत लक्ष निरीक्षक  
 निरीक्षक, कल्याण सहायक पांच से अनुरोध हुआ गुरुकुल की बां  
 के निरीक्षण करने का यशस्वी नहीं मिलेगा। श्री लक्ष्मण सिंह (गुरुकुल  
 के साथ) द्वारा बताया गया कि वह 1-2 दिवस में इसको चक्र  
 से संबंधित यशस्वी अंतर्गत करवाएँ। इस विषय में लक्ष्मण सिंह  
 जाना संभव नहीं है।

31/08/2023  
 5. 08/145

12. कुमार  
 अ. नि.  
 31-08-23

31/8/2023  
 31/08/2023  
 लक्ष्मण सिंह



एम-09 ए पोस्ट ऑफिस के सामने गांधी नगर, पडाव, ग्वालियर एवं चंबल संभाग ।

फोन नं. 0751-2386180, 2455181 ई. मेल : ddihsqwalior@mp.gov.in

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कमांक : 879 /2023

ग्वालियर दिनांक : 02/9/2023

प्रति ,

सहायक श्रमायुक्त,  
चंबल संभाग, मुरैना

विषय : कारखाना साक्षी फूड प्रोडक्ट्स, ग्राम धनेला तहसील बामौर ए, बी रोड मुरैना में घटित प्राणांतक दुर्घटना दिनांक  
30.08.2023

विषयांकित दुर्घटना की जांच श्रम विधि फैक्ट्री एक्ट, 1948 के तहत दिनांक 30.08.2023 को प्रारंभ की गई है। उपरोक्त ईकाई के पपीता प्रिजरवेशन (Papaya Preservation Under Ground Tank) टैंक लंबाई 15 फीट चौड़ाई 15 फीट, गहराई 10 फीट में संग्रहित कॉमन सॉल्ट पपीता घोल को खाली करने के उपक्रम में नियोजित निम्नांकित अकुशल दिहाडी श्रमिकों की मृत्यु हो गई है :-

1. राजेश पिता श्री बद्री घुरैया , उम्र- 40 वर्ष
2. रामअबतार पिता श्री रामकिशन , उम्र- 34 वर्ष
3. रामनरेश पिता श्री रामकिशन , उम्र- 38 वर्ष
4. वीरसिंह पिता श्री रामकिशन , उम्र- 30 वर्ष
5. गिराज पिता श्री मुन्नी घुरैया , उम्र- 35 वर्ष

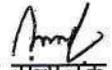
उपरोक्त दुर्घटना रक्षाबंधन के त्यौहार अवकाश के दिन परिसर में घटित हुई है। दुर्घटना के दिन कारखाना बंद था, विनिर्माण प्रक्रिया बंद थी, अधिभोगी/प्रबंधक व सुपरवाइजर अनुपस्थित थे। कारखाने में केवल 02 सिक्योरिटी गार्ड उपस्थित थे जब ये दुर्घटना घटित हुई थी। श्रम विधि कारखाना अधिनियम, 1948 की धारा 103 में श्रमिक नियोजन के संबंध में उपबंध है। उक्त धारा के तहत कार्य के दौरान रेस्ट इंटरवल की अवधि को छोड़कर परिसर में उपस्थित सभी व्यक्ति इस विधि के प्रयोजन के लिए श्रमिक माने जाते हैं। इस तथ्य को अन्यथा प्रमाणित करने का भार आरोपी पर होता है। परंतु उपरोक्त घटना के समय कारखाना बंद था इसलिये उक्त श्रमिकों का नियोजन ईकाई में प्रमाणित करने का भार परिवादी विभाग पर होता है। श्रमिकों के नियुक्ति पत्र , हाजिरी कार्ड , परिचय पत्र , हाजिरी व वेतन संबंधी रजिस्टर संधारण करने बावद विधिक प्रावधानों युक्त विधियों के प्रवर्तन का कार्य आपके कार्यालय द्वारा किया जाता है। जांच कार्य व तदुपरांत आपराधिक परिवाद दायर करने , क्षतिपूर्ति कार्यवाही में आश्रितों को मार्गदर्शन सहायता के लिये उपरोक्त श्रमिकों को जारी नियुक्ति पत्र , हाजिरी कार्ड व परिचय पत्र की आवश्यकता है। कथनकर्ता संजय कुशवाह , सुपरवाइजर ने अवगत कराया था कि उपरोक्त मृतक श्रमिकों के दल को उक्त टैंक का खाली करने का ठेका दिया गया था। ऐसी स्थिति में उक्त श्रमिकों के नियोजन , ठेका श्रमिक पंजीयन , ठेकेदार पंजीयन संबंधी बिंदुओं पर भी विधिक जानकारी ,

mmk

संगत दस्तावेजों की प्रमाणित प्रतिलिपियों की आवश्यकता इस कार्यालय को है। ज्ञातव्य हो कि नियोजन प्रमाण संबंधी दस्तावेजों के अभाव में प्रकरण शासन के विरुद्ध निराकृत हो सकता है जिसका लाभ आरोपी को मिलेगा। इसलिये नियोजन संबंधी दस्तावेजों की प्रमाणित प्रतिलिपियां, इस बाबद आपके कार्यालय द्वारा तैयार निरीक्षण पंचनामा व दर्ज कथनों की प्रमाणित प्रतिलिपियों को अविलंब इस कार्यालय को उपलब्ध कराया जाना आवश्यक है।

इस प्रक्रम पर यह उल्लेख करना उचित होगा कि प्रमुख सचिव महोदय, श्रम विभाग, मध्यप्रदेश शासन द्वारा कारखाना अधिनियम, 1948 के तहत आपराधिक परिवाद आज दिनांक 02.09.2023 को ही सीजेएम कोर्ट, मुरैना के समक्ष दायर करने के लिये निर्देशित किया गया है।

अतः विभागीय कार्य, दस्तावेजी साक्ष्य हेतु उपरोक्त उल्लेखित दस्तावेजों की प्रमाणित प्रतिलिपियों को अविलंब इस कार्यालय को उपलब्ध कराये जाने हेतु अनुरोध है।

  
उप संचालक,

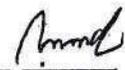
औद्योगिक स्वास्थ्य एवं सुरक्षा,  
ग्वालियर एवं चम्बल संभाग।

ग्वालियर दिनांक : 01-9-2023

क्रमांक : 880, 881 / 2023

प्रतिलिपि : 1. श्रम आयुक्त महोदय, मध्य प्रदेश शासन, इंदौर की ओर सूचनार्थ सादर प्रेषित कर अनुरोध है कि परिवाद पत्र तैयार कर लिया गया है। दिनांक 01.09.2023 को सीजेएम महोदय, मुरैना अवकाश पर थे तथा 07 सितंबर 2023 तक अवकाश पर रहेंगे इसलिये प्रकरण प्रस्तुत नहीं हो सका है। ज्ञातव्य हो कि आलोच्य दुर्घटना दम घुटने से घटित हुई है। इस तथ्य को प्रमाणित करने के लिये मृतक श्रमिकों के पी.एम रिपोर्ट की सत्यापित प्रतिलिपि की आवश्यकता है। उक्त प्रतिलिपि प्राप्ति हेतु दिनांक 01.09.2023 को थाना प्रभारी, पुलिस थाना, नूराबाद जिला मुरैना से संपर्क किया गया था परंतु प्रतिलिपि प्राप्त नहीं हो सकी है। इस बाबद पुलिस अधीक्षक महोदय, मुरैना को भी अनुरोध पत्र प्रेषित किया गया है। यदि पी.एम रिपोर्ट की प्रमाणित प्रतिलिपि प्राप्त नहीं हो सकेगी तो जिला अभियोजन अधिकारी, मुरैना के माध्यम से माननीय विचारण न्यायालय में आवेदन प्रस्तुत कर प्रतिलिपियां प्रस्तुतीकरण के लिये निवेदन किया जायेगा। इस प्रक्रम पर यह उल्लेख करना भी उचित होगा कि कारखाना अधिभोगी से संपर्क नहीं हो पा रहा है। इसलिये उसके कथन दर्ज नहीं किया जा सका है। कथन दर्ज करने के स्थान पर कारण बताओं नोटिस के माध्यम से उसे अवसर दिया गया है। पूर्व में माननीय न्यायालय ने अनेक प्रकरणों में नोटिस जारी कर पर्याप्त समय नहीं देने के लिये अप्रसन्नता व्यक्त करते हुये परिवादी अधिकारी के विरुद्ध कठोर टिप्पणियां अंकित की गई हैं। आरोपी को दिनांक 31.08.2023 को पंजीकृत डाक व ईमेल के माध्यम से नोटिस प्रेषित किया गया है। प्रकरण जांच कार्यवाही पूर्ण करने के लिये एक सप्ताह का समय प्रदान करने हेतु अनुरोध है।

2. संचालक महादेय, औद्योगिक स्वास्थ्य एवं सुरक्षा, इंदौर ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

  
उप संचालक,

औद्योगिक स्वास्थ्य एवं सुरक्षा,  
ग्वालियर एवं चम्बल संभाग।

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**OFFICE OF THE DEPUTY DIRECTOR, INDUSTRIAL HEALTH AND SAFETY, GWALIOR (M.P.)**

D. NO. 877/2023

Gwalior, date : 31-08-2023

Sub: prosecution/warning Proposal

Submitted with complaint to the director, Industrial Health and safety, Madhya Pradesh, Indore.

It is requested that sanction may please be accorded for prosecution /warning as follows.

1	Date of inspection	30-08-2023
2	Time barring on date	30-11-2023
3	Name of the factory	कारखाना साक्षी फूड प्रोडक्ट्स
4	Address of the factory	ग्राम-धनेला तहसील बामौर ए, बी रोड मुरैना जिला - मुरैना (म. प्र.)
5	Type of the factory	गैर खतरनाक श्रेणी
6	Defined under section	2 एम. आई.
7	Name and designation of the persons against whom prosecution/warning is proposed	सजल अग्रवाल पिता श्री संतोष अग्रवाल , उम्र- 34 वर्ष ( कारखाना अधिमोगी )
8	Provision of the factories act 1948 for which prosecution warning proposed	धारा - 88, 13 , 33 , 7-ए , 62 ,61 नियम-108 , 3ए(1) , 23, 73 E , 73
9	Number of cases	01
10	Date of offence	30-08-2023
11	Date of detection	30-08-2023
12	Whether there was any complaint respect of offence.	नहीं
13	Explanation if any received in writing	नहीं
14	Past history of prosecution /warning	निरंक
15	Whether the accused has been previously Convicted with in period of one year for Branches.	निरंक
16	Enclosure's which shall be returned with section	<ol style="list-style-type: none"> <li>1. निरीक्षण पंचनामा दिनांक 30.08.2023 ।</li> <li>2. कथन श्री संजय सिंह कुशवाह दिनांक 30.08.2023</li> <li>3. कथन श्री राघवेन्द्र जादौन दिनांक 30.08.2023 ।</li> <li>4. मौका नक्शा दिनांक 30.08.2023 ।</li> <li>5. कारखाना का लायसेंस संबंधी आवेदन फार्म - 4 एवं लायसेंस वर्ष - 2023 , अधिमोगी का ड्राईविंग लायसेंस ।</li> <li>6. श्रम न्यायालय कमांक 02 ग्वालियर को प्रेषित पत्र कमांक 856-865 दिनांक 31.08.2023 ।</li> <li>7. दुर्घटना स्थल के फोटोग्राफ ।</li> <li>8. कारण बताओ ज्ञाप कमांक 871 दिनांक 3.08.2023 ।</li> <li>9. सहायक श्रमायुक्त ग्वालियर की ओर प्राप्त पत्र कमांक 4423 दिनांक 31.08.2023 ।</li> <li>10. पुलिस अधीक्षक मुरैना एवं थाना प्रभारी , नूराबाद को प्रेषित पत्र कमांक 866 , 872-873 दिनांक 31.08.2023 दृ</li> </ol>

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**Remark by assistant director :-**

उपरोक्त ईकाई में दिनांक 30.08.2023 को घटित 05 श्रमिकों की प्राणान्तक दुर्घटना के संबंध में परिवाद पत्र सी. जे. एम. कोर्ट में आज दिनांक 01.09.2023 को दायर करने के निर्देश प्रमुख सचिव महोदय द्वारा संचालक महोदय को दिये गये हैं। संचालक महोदय के निर्देश के अनुक्रम में परिवाद पत्र तैयार कर लिया गया है। अभियोजन अनुमति स्वीकृति हेतु अनुरोध है।

  
Deputy director,  
Industrial health and safety,  
Gwalior,(M.P.)

**THE DIRECTORAT, INDUSTRIAL HEALTH AND SAFETY, (M.P.) INDORE.**

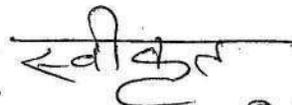
No...../ 2023

Indore, dated.....

To,

Deputy Director,  
Industrial Health and Safety,  
Gwalior (M.P.)

Sub:- Sanction of Prosecution  
Prosecution /Warning Prosecution.

  
01-09-2022  
Director,  
Industrial Health and Safety,  
(M.P.) Indore.

**FIRST INFORMATION REPORT**

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): मुरैना

P.S. (थाना): नूराबाद

FIR No. (प्र.सू.रि. सं.): 0235

Year (वर्ष): 2023

Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 30/08/2023 21:55 बजे

2. S.No. (क्र.सं.) Acts (अधिनियम)

Sections (धारा(एँ))

1 भा द सं 1860

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3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन):

Date From (दिनांक से):

Date To (दिनांक तक):

बुधवार

30/08/2023

30/08/2023

Time Period (समय अवधि):

Time From (समय से):

Time To (समय तक):

पहर 4

09:30 बजे

10:30 बजे

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 30/08/2023

Time (समय): 16:50 बजे

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 031

Date &amp; Time (दिनांक और समय): 30/08/2023 21:48

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): उत्तर - पश्चिम, 5 किमी

Beat No. (बीट सं.):

(b) Address (पता): साक्षी फूड प्रोडक्ट फैक्ट्री, ग्राम धनेला रोड, नूराबाद

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो)

Name of P.S. (थाना का नाम):

District (State) (जिला (राज्य)):

  
 थाना नूराबाद  
 जिला मुरैना (मि.प्र.)

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N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): MANMOHAN SINGH

(b) Father's/Husband's Name (पिता / पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 05/09/1989 (d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.): Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No. (क्र.सं.) Id Type (पहचान पत्र का प्रकार) Id Number (पहचान संख्या)

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	पुलिस थाना नूराबाद, नूराबाद, मुरैना, मध्य प्रदेश, भारत
2	स्थायी पता	पुलिस थाना नूराबाद, नूराबाद, मुरैना, मध्य प्रदेश, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.):

7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	संजय कुशवाह/sanjay-kushwah		पिता का नाम : स्व सममोपाल कुशवाह	1. बिस्मिल नगर, मुरैना, सिविल लाइन, मुरैना, मध्य प्रदेश, भारत

2	सजल अग्रवाल /sajal agrawal			1. तानसेन नगर, ग्वालियर, ग्वालियर, मध्य प्रदेश, भारत
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8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
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थाना प्रभारी  
थाना-नूराबाद  
जिला-मुरैना (मोप्रो)

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.) UIDB Number (यू.डी.प्रकरण सं.)

12.First Information contents (प्रथम सूचना तथ्य):

मैं उपनिरीक्षक मनमोहन सिंह थाना नूराबाद में पदस्थ हूँ आज दिनांक 30.08.23 को ग्राम धनेला की साक्षी फूड प्रोडक्ट फैक्ट्री में विषाक्त पानी एवं सड़े गले पपीता के प्रोसेसिंग टैंक की सफाई में टैंक की जहरीली गैस की चपेट में आने से मृत हुए पाँच मजदूरों की घटना के संबंध में थाना नूराबाद में पंजीबद्ध हुए मार्ग क्रमांक 34/23,35/23, 36/23, 37/23, 38/23 धारा 174 दफ्तरी जांच में मेरे द्वारा की गई है। उक्त जांच पर से घटना के मृतको 1. रामनरेश पिता रामकिशन उम्र 38 साल निवासी टिकटौली 2.रामौतार गुर्जर पिता रामकिशन गुर्जर उम्र 35 साल नि. टिकटौली 3.वीर सिंह पिता रामकिशन गुर्जर उम्र 32 साल नि. टिकटौली 4.राजेश पिता बदी सिंह गुर्जर उम्र 35 साल नि. घुरैया बसई 5.गिरार्ज पिता मुन्नी उर्फ श्याममोहन गुर्जर उम्र 28 साल नि. घुरैया बसई घटना स्थल साक्षी फूड प्रोडक्ट फैक्ट्री धनेला में आज दिनांक 30.08.23 को प्रातः आये थे जिसको उक्त फैक्ट्री के सुपरवाइजर संजय कुशवाह के द्वारा विषाक्त सड़े गले पानी के टैंक में सफाई हेतु बिना किसी गैस सुरक्षा मास्क एवं सुरक्षा उपकरण दिये ही सफाई कराने में नियोजित किया गया जबकि उक्त टैंक में करीब एक माह से पपीता को सड़ाकर पानी में नमक डालकर प्रोसेसिंग हेतु रखा गया था जिसमें से तीव्र विषाक्त गंध आ रही थी। जिसमें किसी मजदूर से टैंक की सफाई कराने पर उसकी गैस के चपेट में आने पर मृत्यु होना संभावित होने की जानकारी के उपरांत भी उक्त घटना के मृतक मजदूरों को बिना किसी सुरक्षा मास्क के विषाक्त गैस वाले टैंक साफ करने के लिए सुपरवाइजर संजय कुशवाह एवं फैक्ट्री मालिक सजल अग्रवाल के द्वारा लगवाया गया जिससे उनकी मृत्यु हुई उक्त साक्षी फूड प्रोडक्ट फैक्ट्री सजल अग्रवाल के नाम से का मालिक होने क संबंध में उसका लायसेंस प्राप्त किया गया है। फैक्ट्री मालिक सजल अग्रवाल के द्वारा भी अपनी फैक्ट्री में किसी प्रकार के सुरक्षा मानकों का पालन नहीं किया गया एवं विषाक्त टैंक की सफाई के लिए किसी प्रकार के सुरक्षा मास्क फैक्ट्री में मजदूरों के उपलब्ध नहीं कराये गये। जिसके कारण जहरीली गैस के चपेट में आने से उक्त पाँचो मजदूरों की दम घूटने से मृत्यु होना पाई गई है। जिसकी पुष्टि उनकी पोस्टमार्टम के उपरांत प्राप्त शट पोस्टमार्टम रिपोर्ट में (ASPHYRIA) भी स्पष्टतः उल्लेख किया गया है। अतः दोनो घटना के आरोपियों फैक्ट्री मालिक सजल अग्रवाल निवासी तानसेन नगर ग्वालियर एवं सुपरवाइजर संजय सिंह कुशवाह पुत्र स्व. रामगोपाल कुशवाह निवासी बिस्मिल नगर मुरैना के विरुद्ध धारा 304 भादवि का अपराध पाया जाने से दोनो के विरुद्ध अपराध पंजीबद्ध कर विवेचना में लिया जाता है। नकल मार्ग इंटीमेशन ह.स्व जेल है। मैं प्र.आर. लेखक 711 अजय कुमार थाना नूराबाद पर पदस्थ होकर कार्यरत हूँ आज दिनांक 30.08.23 को आर.1072 सोनू सिंह द्वारा जिला अस्पताल मुरैना से एक लेखीय मार्ग देहाती नालिसी मृतक रामनरेश पुत्र रामकिशन गुर्जर उम्र 38 साल निवासी टिकटौली, रामौतार पुत्र रामकिशन गुर्जर उम्र 35 साल नि. टिकटौली, वीर सिंह पुत्र रामकिशन गुर्जर उम्र 32 साल नि. टिकटौली, राजेश पुत्र बदी सिंह गुर्जर उम्र 35 साल नि. घुरैया बसई थाना सुमावली गिरार्ज पुत्र मुन्नी उर्फ श्याममोहन गुर्जर उम्र 28 साल नि. घुरैया बसई थाना सुमावली के साक्षी फूड प्रोडक्ट फैक्ट्री के गड्डे में भरे गंदे पानी में गिरने से मृत्यु होने के संबंध में पेश की जिसका विवरण निम्न प्रकार है। देहाती नालिसी (मार्ग) थाना नूराबाद कैम्प P.M. हाऊस जिला चिकि. मुरैना जिला मुरैना मार्ग क्र0 01,02,03,04,05/23 धारा 174 CRPC नाम सूचनाकर्ता -रामवीर सिंह गुर्जर पिता रामकिशन सिंह गुर्जर उम्र 50 साल निवासी रामनगर का पुरा टिकटौली थाना सुमावली नाम मृतक-1. रामनरेश पिता रामकिशन उम्र 38 साल निवासी टिकटौली 2.रामौतार गुर्जर पिता रामकिशन गुर्जर उम्र 35 साल नि. टिकटौली 3.वीर सिंह पिता रामकिशन गुर्जर उम्र 32 साल नि. टिकटौली 4.राजेश पिता बदी सिंह गुर्जर उम्र 35 साल नि. घुरैया बसई 5.गिरार्ज पिता मुन्नी उर्फ श्याममोहन गुर्जर उम्र 28 साल नि. घुरैया बसई घटनास्थल -साक्षी फूड प्रोसेसिंग फैक्ट्री का शेड के अंदर टैंक घटना दि0 व समय 30.08.23 के 09.30 बजे करीब सूचना दि0 व समय 30.08.23 के 12.30 बजे सूचना मिलने का स्थान -जिला चिकित्सालय डेड हाऊस मुरैना देहाती

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N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जांच फार्म -1)

नालिसी लेख करने वाले अधि०- SI मनमोहन सिंह थाना नूराबाद विवरण सूचनाकर्ता रामवीर सिंह गुर्जर के द्वारा मौके पर सूचना दी कि मेरा भाई रामौतार धनेला की साक्षी फूड प्रोसेसिंग कंपनी में मजदूरी करता था। जो आज दिनांक 30.8.2023 को सुबह करीब 8.30 से 9.00 बजे साक्षी फूड फैक्ट्री वाले कार से मेरे घर आये और बोले कि फैक्ट्री में अर्जेंट काम है और रामौतार सिंह उसके साथ रामनरेश एवं वीरसिंह तीनों को गांव से अपने साथ कार से फैक्ट्री धनेला ले गये थे। फिर साडे नौ दस बजे फैक्ट्री से घर पर फोन आया कि मेरे भाई रामनरेश, रामौतार, वीरसिंह फैक्ट्री के टैंक (गड्डा) में गिर गये है। गैर होश हो गये है। तब मैं एवं मेरा भतीजा रामबृज, रानाजीत, सभी धनेला की साक्षी फूड फैक्ट्री में मोटरसाईकिल से पहुंचे तब वहां फैक्ट्री के अंदर बहुत बटबू और गैस हो रही थी फिर वहां एम्बुलेंस और पुलिस वाले आ गये थे। जिन्होंने एक एक करके फैक्ट्री के अंदर सडे हुये गंदे पानी के टैंक में से रस्सी से मेरे भाई रामनरेश, रामौतार, वीरसिंह को बाहर निकाला उनके अनावा राजेश पिता बदी सिंह गुर्जर, गिरार्ज पिता मुन्नी उर्फ श्याममोहन गुर्जर दोनों निवासी ग्राम घुरैया बसई को भी गैर होश हालत में उसी गंदे बटबू दार पानी के टैंक से बाहर निकाला फिर पुलिस वाले मेरे भाई रामनरेश, रामौतार, वीरसिंह और पास के गांव घुरैया बसई के राजेश गुर्जर, गिरार्ज गुर्जर को एम्बुलेंस और पुलिस की गाडी से मुरैना जिला चिकित्सालय लेकर आये और डाक्टरों ने मेरे तीनों भाईयो और घुरैया बसई के राजेश गिरार्ज को खत्म होना बता दिया सूचना देता हूं कार्यवाही की जावे। मेरे भाईयो रामौतार, वीरसिंह, रामनरेश और पास के गांव घुरैया बसई के राजेश, गिरार्ज गुर्जर की मृत्यु साक्षी फूड फैक्ट्री के गंदे पानी की गैस लगने से हुयी है। जिनकी मृत्यु के लिये साक्षी फूड फैक्ट्री चलाने वाले मैनेजर और मासिक जिम्मेदार है। उनके विरुद्ध कार्यवाही चाहता हूं हस्ताक्षर सूचनाकर्ता रामवीर के हिंदी में उक्त रिपोर्ट पर सं. मर्ग देहाती नालिसी मौके पर दर्ज की गयी एवं असल कायमी हेतु आर. 1072 सोनू सिंह नूराबाद को देहाती नालिसी नकल देकर खाना किया गया। उपरोक्त देहाती मर्ग नालिसी पर से थाना हाजा पर असल मर्ग क्रमांक 34/23, 35/23, 36/23, 37/23, 38/23 धारा 174 जाफौ के कायम कर जांच में लिये गये।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद् सं. 2 उल्लेख धारा के तहत है।) or (या)

(1) Registered the case and took up the investigation:

(प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): MANMOHAN SINGH

No.( सं.): 1

Rank (पद): SI (Sub-Inspector)

to take up the investigation

(को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

थाना प्रभारी  
थाना-नूराबाद  
जिला-मुरैना (म0प्र0)

or (के कारण इंकार किया या)  
(4) Transferred to P.S.(थाना):

District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ .ए .सी.)

थाना प्रभारी के निर्देश पर प्राथमिकी दर्ज की गई

FIR Writer (कायमीकर्ता के हस्ताक्षर)

Name (नाम): MANMOHAN SINGH

Rank (पद): उपनिरीक्षक/ अवर निरीक्षक

Signature of Officer in charge, Police Station  
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): BHUMIKA DUBEY

Rank(पद): I (Inspector)

No.(सं.):

14. Signature/Thumb impression of the complainant / informant.  
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court  
(अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):  
Physical features, deformities and other details of the suspect/accused: ( If known / seen )  
(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण : (यदि ज्ञात / देखा गया))

थाना प्रभारी  
थाना-नूराबाद  
जिला-मुरैना (मोप्रो)

(67)

N.C.R.B (एन.सी.आर.बी.)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म)	Build (बनावट)	Height (cms.)	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7

1 पुरुष

Deformities/ 8	Teeth 9	Hair (बाल) 10	Eyes (आँखें) 11	Habit(s) 12	Dress Habit(s) (पहनावा) 13
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Language /Dialect (भाषा/बोली)	Burn Mark (जले हुए का निशान)	Place Of Leucoderma (का स्थान) (लुकोदेर्मा(सफ़ेद	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	Others (अन्य) 20
14	15	16	17	18	19	

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.  
(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

थाना प्रभारी  
थाना-नूराबाद  
ज़िला-मुरैना (म०प्र०)

कार्यालय : उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा,

एम. -09 पोस्ट ऑफिस के सामने, गांधी नगर, पडाव, ग्वालियर एवं चंबल संभाग ।

फोन नं. 0751-2386180, 2455181 ई मेल : [ddihsgwalior@mp.gov.in](mailto:ddihsgwalior@mp.gov.in)

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क्रमांक 872-873/2023

ग्वालियर, दिनांक : 31.08.2023

प्रति,

1. पुलिस अधीक्षक महोदय,  
जिला- मुरैना ( म. प्र.)

2. थाना प्रभारी महोदय,  
थाना-नूराबाद जिला-मुरैना ।

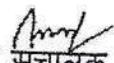
विषय:- कारखाना साक्षी फूड प्रोडक्ट्स, ग्राम-धनेला तहसील बामौर ए, बी रोड मुरैना में घटित 05-श्रमिकों की प्राणांतक दुर्घटना दिनांक 30.08.2023 की पोस्टमार्टम रिपोर्ट वावत् ।

विषयवित्त कारखाने में 05 श्रमिकों की प्राणान्त दुर्घटना की जांच श्रम विधि कारखाना अधिनियम 1948 के तहत कार्यालय द्वारा संपादित की जा रही है । उक्त जांच कार्य क्षतिपूर्ति संबंधी कार्यवाही हेतु निम्नांकित मृतक श्रमिकों की पोस्टमार्टम रिपोर्टों की प्रमाणित प्रतिलिपियों की आवश्यकता इस कार्यालय को है :- 1. राजेश पिता श्री बन्नी घुरैया, उम्र- 4 वर्ष 2. रामअबतार पिता श्री रामकिशन, उम्र- 34 वर्ष 3. रामनरेश पिता श्री रामकिशन, उम्र- 38 वर्ष 4. वीरसिंह पिता श्री रामकिशन, उम्र- 30 वर्ष 5. गिराज पिता श्री मुन्नी घुरैया, उम्र- 35 वर्ष ।

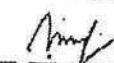
इस प्रकम पर उल्लेख करना उचित होगा कि प्रमुख सचिव महोदय, श्रम विभाग, म. प्र. शासन द्वारा परिवार अन्तर्गत श्रम विधि कारखाना अधिनियम 1948 दिनांक 01.09.2023 को ही सी. जे. एम. कोर्ट, मुरैना के समक्ष प्रस्तुत कर के लिये निर्देशित किया गया ।

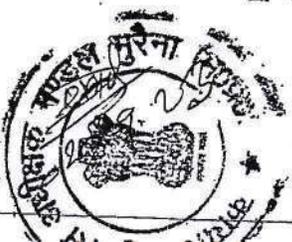
अतः उपरोक्तानुसार दस्तावेज / पी. एम. रिपोर्ट की सत्यापित प्रतिलिपि निशुल्क इस कार्यालय को उपलब्ध करा जाने हेतु अनुरोध है ।

क्रमांक : 874-875/2023

  
उप संचालक,  
औद्योगिक स्वास्थ्य एवं सुरक्षा,  
ग्वालियर एवं चंबल संभाग ।  
ग्वालियर दिनांक - 31.08.2023

प्रतिलिपि : 1. श्रम आयुक्त महोदय, मध्य प्रदेश शासन, इंदौर की ओर सूचनार्थ सादर प्रेषित ।  
2. संचालक महादेय, औद्योगिक स्वास्थ्य एवं सुरक्षा, इंदौर की ओर सूचनार्थ सादर प्रेषित ।

  
उप संचालक,  
औद्योगिक स्वास्थ्य एवं सुरक्षा,  
ग्वालियर एवं चंबल संभाग ।



- 3rd Party
- Calendar
- Tasks
- Briefcase
- Preferences
- Video Tutorials
- Reply
- Reply to All
- Forward
- Archive
- Delete
- Spam
- Actions

Mail Folders 100+ conversations

**Inbox (3432)** Sep 04 3:17 PM

Sent Sakshi फूड प्रोडक्ट्स, मुरैना - परिवार पत्र प्रस्तुत करने की सूचना बावत।

**Drafts (113)** Sep 02 12:06 PM

Junk Sakshi Information 1.pdf (545.8 KB) Download | Briefcase

Trash The message has no text content.

ProbablySpam Sep 02 12:04 PM

SMS labour, Commissioner

Saved Searches ASSISTANT, ASSISTANT

Tags ASSISTANT, ASSISTANT

Emails with Sticky/Notes labour, Commissioner

Zimlets labour, Commissioner

Archive labour, Commissioner

Principal, DS Sep 02 11:41 AM

कारखाना ट्रिडेंट लिमि. (बैड लिनन डिबीजन) शैशंगाब Sep 01 5:22 PM

labour officer Sep 01 5:22 PM

कारखाना साक्षी फूड प्रोडक्ट्स, मुरैना में घटित प्राणा Sep 01 5:17 PM

... dylqkjd, DS - 7 Sep 01 5:17 PM

Accident Report -Sakshi Food Productd, Morel Sep 01 5:17 PM

September 2023

S	M	T	W	T	F	S
27	28	29	30	31	1	2
3	4	5	6	7	8	9
10	11	12	13	14	15	16
17	18	19	20	21	22	23
24	25	26	27	28	29	30
1	2	3	4	5	6	7

Principal, DS Sep 02 11:41 AM

कारखाना ट्रिडेंट लिमि. (बैड लिनन डिबीजन) शैशंगाब Sep 01 5:22 PM

labour officer Sep 01 5:22 PM

कारखाना साक्षी फूड प्रोडक्ट्स, मुरैना में घटित प्राणा Sep 01 5:17 PM

... dylqkjd, DS - 7 Sep 01 5:17 PM

Accident Report -Sakshi Food Productd, Morel Sep 01 5:17 PM



70

Speed Post

**कार्यालय : उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा,**  
 एम. -09 पोस्ट ऑफिस के सामने, गांधी नगर, पन्डव, ग्वालियर एवं चंबल संभाग ।  
 फोन नं. 0751-2386180, 2455181 ई. मेल : [ddihsgwalior@mp.gov.in](mailto:ddihsgwalior@mp.gov.in)

क्रमांक : 885-886/2023

ग्वालियर, दिनांक : 05.09.2023

प्रति,

1. उप संचालक,  
खाद्य व औषधि प्रशासन जिला- मुरैना ( म. प्र.)
2. खाद्य निरीक्षक  
खाद्य विभाग जिला- मुरैना ( म. प्र.)

**विषय:-** कारखाना साक्षी फूड प्रोडक्ट्स, ग्राम धनेला तहसील बामौर ए, बी रोड मुरैना में घटित 05 श्रमिकों की प्राणांत दुर्घटना दिनांक 30.08.2023 संबंध में ।

विषयांकित दुर्घटना की जांच श्रम विधि कारखाना अधिनियम 1948 के तहत इस कार्यालय द्वारा संपादित की जा रही है । ज्ञातव्य हो कि उपरोक्त ईकाई फल प्रसंस्करण ईकाई है । उक्त ईकाई में पपीता फल से पपीता चेरी व इन्वर्ट शुगर का उत्पादन किया जाता है । पपीता चेरी ईकाई में कच्चा पपीता का प्रिजर्वेशन नमक के घोल में आर. सी.सी. निर्मित टैंक में किया जा रहा है, स्टेनलेस स्टील के ओवर ग्राउण्ड टैंक में पपीते का भण्डारण, प्रिजर्वेशन नहीं किया जा रहा है । कृपया अबगत करावें कि मानव उपयोग हेतु निर्मित खाद्य सामग्री की प्रोसेसिंग, प्रिजर्वेशन, स्टोरेज स्टेनलेस स्टील के टैंक के स्थान पर सीमेंट कॉक्रीट के ओपन अण्डर ग्राउण्ड टैंक में किया जा सकता है अथवा नहीं ? इसके अतिरिक्त नमक के घोल में पपीता प्रिजर्वेशन प्रोसेस की तकनीकी जानकारी उपलब्ध कराने व उक्त प्रिजर्वेशन टैंक में पपीता सड़ने अथवा अन्यथा मानव स्वास्थ्य के लिये कौन कौन सी हानिकारक गैसेज जनित होती है, इस वावत् जानकारी की आवश्यकता इस कार्यालय को है ।

विषयांकित दुर्घटना के संबंध में यदि उपरोक्त कार्यालय द्वारा कोई जांच संपादित की गई हो तो उक्त जांच के प्रतिवेदन की सत्यापित प्रतिलिपि इस कार्यालय को उपलब्ध कराने हेतु अनुरोध है । ज्ञातव्य हो कि इस कार्यालय द्वारा श्रम विधि कारखाना अधिनियम 1948 के अंतर्गत उपबंधों के उल्लंघनों के लिये आपराधिक परिवाद दिनांक 08.09.2023 को माननीय सी. जे. एम. कोर्ट जिला- मुरैना के समक्ष प्रस्तुत किया जावेगा । उक्त परिवाद के साथ उपरोक्त जानकारी सम्मिलित किया जाना अपेक्षित है । यह भी उल्लेख करना भी उचित होगा कि यदि उपरोक्त बिन्दुओं पर प्रतिवेदन दिनांक 08.09.2023 के उपरांत प्राप्त होता है तो उक्त दस्तावेजों को आरोपी के प्ली रिकॉर्ड कराने के पूर्व तक माननीय न्यायालय के समक्ष प्रस्तुत किया सकता है ।

अतः उपरोक्त बिन्दुओं पर जानकारी, जांच प्रतिवेदन की सत्यापित प्रतिलिपि, जांचकर्ता अधिकारी का नाम, मोबाईल नं. व पदनाम की जानकारी अबिलंब कार्यालय को उपलब्ध कराने हेतु अनुरोध है ।

*[Signature]*  
 उप संचालक,  
 औद्योगिक स्वास्थ्य एवं सुरक्षा,  
 ग्वालियर एवं चंबल संभाग ।

o/c

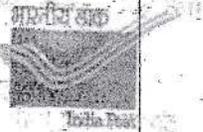
ग्वालियर दिनांक : 05.09.2023

क्रमांक : 887-888/2023

- प्रतिलिपि : 1. श्रम आयुक्त महोदय, मध्य प्रदेश शासन, इंदौर की ओर सूचनार्थ सादर प्रेषित ।  
 2. संचालक महोदय, औद्योगिक स्वास्थ्य एवं सुरक्षा, इंदौर ओर सूचनार्थ सादर प्रेषित ।

*[Signature]*  
 उप संचालक,  
 औद्योगिक स्वास्थ्य एवं सुरक्षा,  
 ग्वालियर एवं चंबल संभाग ।

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LT. A. 885  
05/09/2023



LT. E. 886  
05/09/2023

(72)

speed post

कार्यालय : उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा,  
एम-09 पोस्ट ऑफिस के सामने, गांधी नगर, पडाव, ग्वालियर एवं चंबल संभाग ।  
फोन नं. 0751-2386180, 2455181 ई. मेल : [ddihsgwalior@mp.gov.in](mailto:ddihsgwalior@mp.gov.in)

क्रमांक : 889- /2023

ग्वालियर, दिनांक : 05.09.2023

प्रति,

क्षेत्रीय अधिकारी,  
प्रदूषण नियंत्रण बोर्ड,  
दीनदयाल नगर, जिला- ग्वालियर ( म. प्र.)

विषय:- कारखाना साक्षी फूड प्रोडक्ट्स, ग्राम धनेला तहसील बामौर ए, बी रोड मुरैना में घटित 05 श्रमिकों की प्राणांत दुर्घटना दिनांक 30.08.2023 संबंध में ।

विषयांकित दुर्घटना की जांच श्रम विधि कारखाना अधिनियम 1948 के तहत इस कार्यालय द्वारा संपादित की जा रही है । जांचक्रम में पाया गया कि उपरोक्त ईकाई के पृष्ठ भाग में गंदे पानी का तालाब भरा हुआ है । जांचक्रम में कथनकर्ताओं ने अबगत कराया कि पपीता प्रिजर्वेशन टैंक में शेष रहे नमक के घोलयुक्त एफल्युएण्ट को श्रमिकों द्वारा बाल्टी से अण्डर ग्राउण्ड टैंक से खाली करके उक्त तालाब में ट्रांसफर किया जाना था । कथनकर्ता सुपरवाइजर श्री कुशवाह ने अबगत कराया कि उक्त तालाब के तल में कॉन्क्रीट से फ्लोरिंग नहीं कराया गया है । विषयांकित दुर्घटना कारण पपीता सड़ने से जन्म विषैली गैसें हैं । परिसर से निर्मित उक्त तालाब में आर्गेनिक मटेरियलयुक्त लिक्विड एफल्युएण्ट का भण्डारण किया जा रहा है । सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित ।

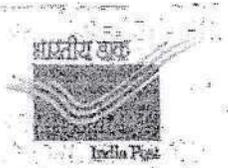
*Amud*  
उप संचालक,  
औद्योगिक स्वास्थ्य एवं सुरक्षा,  
ग्वालियर एवं चम्बल संभाग ।

क्रमांक : 89-891/2023

ग्वालियर दिनांक : 05.09.2023

प्रतिलिपि : 1. श्रम आयुक्त महोदय, मध्य प्रदेश शासन, इंदौर की ओर सूचनार्थ सादर प्रेषित ।  
2. संचालक महादेय, औद्योगिक स्वास्थ्य एवं सुरक्षा, इंदौर ओर सूचनार्थ सादर प्रेषित ।

*Amud*  
उप संचालक,  
औद्योगिक स्वास्थ्य एवं सुरक्षा,  
ग्वालियर एवं चम्बल संभाग ।



68-889  
05/09/2023

73

औद्योगिक स्वास्थ्य एवं सुरक्षा  
 ग्वालियर क. 05/09/23  
 दिनांक 05/09/23  
 2023

**OFFICE OF THE DEPUTY DIRECTOR, INDUSTRIAL HEALTH AND SAFETY, GWALIOR (M.P.)**

D. No. 877/2023

Gwalior, date : 31-08-2023

Sub:- prosecution /warning Proposal

Submitted with complaint to the director, Industrial Health and safety, Madhya Pradesh, Indore.  
 It is requested that sanction may please be accorded for prosecution /warning as follows.

1	Date of inspection	30-08-2023
2	Time barring on date	30-11-2023
3	Name of the factory	कारखाना साक्षी फूड प्रोडक्ट्स
4	Address of the factory	ग्राम-धनेला तहसील बामौर ए. बी रोड मुरेना जिला - मुरेना (म. प्र.)
5	Type of the factory	गैर खतरनाक श्रेणी
6	Defined under section	2 एम. आई.
7	Name and designation of the persons against whom prosecution/warning is proposed	सजल अग्रवाल पिता श्री संतोष अग्रवाल , उम्र- 34 वर्ष ( कारखाना अधिमोगी )
8	Provision of the factories act 1948 for which prosecution warning proposed	घाटा - 88, 43 , 33 , 7-ए , 62 ,61 नियम-108 , 3ए(1) , 23, 73 B, 73
9	Number of cases	01
10	Date of offence	30-08-2023
11	Date of detection	30-08-2023
12	Whether there was any complaint respect of offence.	नहीं
13	Explanation if any received in writing	नहीं
14	Past history of prosecution /warning	निरंक
15	Whether the accused has been previously Convicted with in period of one year for Branches.	निरंक
16	Enclosure's which shall be returned with section	1. निरीक्षण पंचनामा दिनांक 30.08.2023 । 2. कथन श्री संजय सिंह कुशवाह दिनांक 30.08.2023 3. कथन श्री राधवेन्द्र जादौन दिनांक 30.08.2023 । 4. मौका नक्शा दिनांक 30.08.2023 । 5. कारखाना का लायसेंस संबंधी आवेदन फार्म - 4 एवं लायसेंस वर्ष - 2023 , अधिमोगी का ड्राईविंग लायसेंस । 6. श्रम न्यायालय क्रमांक 02 ग्वालियर को प्रेषित पत्र क्रमांक 858-865 दिनांक 31.08.2023 । 7. दुर्घटना स्थल के फोटोग्राफ । 8. कारण बताओ ज्ञाप क्रमांक 871 दिनांक 3.08.2023 । 9. सहायक श्रमायुक्त ग्वालियर की ओर प्राप्त पत्र क्रमांक 4423 दिनांक 31.08.2023 । 10. पुलिस अधीक्षक मुरेना एवं थाना प्रभारी , नूराबाद को प्रेषित पत्र क्रमांक 866 , 872-873 दिनांक 31.08.2023 दृ

औद्योगिक स्वास्थ्य एवं सुरक्षा  
 ग्वालियर एवं खंडल संभाग  
 आवक क्रमांक 457  
 दिनांक 05/09/23

An Pandey  
 05/09/23

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कार्यालय उपसंचालक

औद्योगिक स्वास्थ्य एवं सुरक्षा

ग्वालियर एवं चंबल संभाग

आवक क्रमांक : 457

दिनांक 05/09/23

Remark by assistant director :-

उपरोक्त ईकाई में दिनांक 30.08.2023 को घटित 05 श्रमिकों की प्राणान्तक दुर्घटना के संबंध में परिवाद पत्र सी. जे. एम. कोर्ट में आज दिनांक 01.09.2023 को दायर करने के निर्देश प्रमुख सचिव महोदय द्वारा संचालक महोदय को दिये गये हैं। संचालक महोदय के निर्देश के अनुक्रम में परिवाद पत्र तैयार कर लिया गया है। अभियोजन अनुमति स्वीकृति हेतु अनुरोध है।

*Amud*  
Deputy director,  
Industrial health and safety,  
Gwalior,(M.P.)

THE DIRECTORAT, INDUSTRIAL HEALTH AND SAFETY, (M.P.) INDORE.

No. 1155/2023

Indore, dated.....1-9-23

To,

Deputy Director,  
Industrial Health and Safety,  
Gwalior (M.P.)

Sub:- Sanction of Prosecution  
Prosecution /Warning Prosecution.

*होयक*  
01.09.23  
Director,  
Industrial Health and Safety,  
(M.P.) Indore.



कर्मचारी राज्य बीमा निगम  
(श्रम एवं रोजगार मंत्रालय, भारत सरकार)  
Employees' State Insurance Corporation  
(Ministry of Labour & Employment,  
Govt. of India)



शाखा कार्यालय, फाल्का बाजार, लश्कर, ग्वालियर - 474001  
Branch Office, Phalka Bazar,  
Lashkar, Gwalior-474001 (M.P.)  
फोन / Phone / : 0751-2920157,  
E-mail :- bo-lashkar.mp@esic.nic.in  
(ISO 9001-2015 Certified)

क्रमांक 18 / विविध / फा.बा. / 20

दिनांक: 31 / 08 / 2023

प्रति,

उप संचालक  
औद्योगिक स्वास्थ्य एवं सुरक्षा  
एम - 09, पोस्ट ऑफिस के सामने  
गांधी नगर, पड़ाव, ग्वालियर (म.प्र.)  
ई-मेल : [ddihsgwalior@mp.gov.in](mailto:ddihsgwalior@mp.gov.in)

320  
1.9.23

**कार्यालय उपसंचालक**  
औद्योगिक स्वास्थ्य एवं सुरक्षा  
ग्वालियर एवं चंबल संभाग  
आवक क्रमांक 456  
दिनांक 05/09/23

विषय : प्राणान्तक दुर्घटना की सूचना बाबत ।

महोदय,

उपरोक्त विषय के संबंध में आपके कार्यालय के पत्र क्रमांक : 860/2023 ग्वालियर दिनांक 30.08.2023 के द्वारा इस कार्यालय को यह जानकारी भेजी गई है की कारखाना साक्षी फूड प्रॉडक्ट, ग्राम धनेला, तहसील बामोर, ए बी रोड, मुरेना दिनांक 30.08.2023 को 05 श्रमिकों की प्राणान्तक दुर्घटना कारखाना के पीपीटा प्रिजर्वेशन टैंक के भीतर संग्रहित तरल एफ्लुएंट खाली करने व सफाई करने के दौरान घटित हुई है, अतः आपसे अनुरोध है की उपरोक्त 05 श्रमिकों का ई. एस. आई. रजिस्ट्रेशन नंबर इस कार्यालय को अवगत कराने की कृपा करें जिससे प्रकरण में अविलंब कार्यवाही की जा सके।

BY Special Post  
54/2023  
55/2023  
55/2023

भवदीय

( महेंद्र कुमार )  
शाखा प्रबंधक ग्रेड I  
कर्मचारी राज्य बीमा निगम  
(श्रम एवं रोजगार मंत्रालय भारत सरकार)

प्रतिलिपि : क्षेत्रीय निदेशक, हितलाभ शाखा, क.रा.बी. निगम, क्षेत्रीय कार्यालय, पंचदीप भवन, नंदा नगर, इंदौर (म. प्र.)

( महेंद्र कुमार )  
सहायक निदेशक / शाखा प्रबंधक ग्रेड-I

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Mail Dt- 31/08/23



कर्मचारी राज्य बीमा निगम  
(श्रम एवं रोजगार मंत्रालय, भारत सरकार)  
Employees' State Insurance Corporation  
(Ministry of Labour & Employment,  
Govt. of India)



शाखा कार्यालय, फाल्का बाजार, लश्कर, ग्वालियर - 474001  
Branch Office, Phalka Bazar,  
Lashkar, Gwalior-474001(M.P.)  
फोन / Phone / : 0751-2920157,  
E-mail :- ho-lashkar.mp@esic.nic.in  
(ISO 9001-2015-Certified)

क्रमांक 18 / विविध / फा.बा. / 20  
प्रति,

दिनांक: 31 / 08 / 2023

उप संचालक  
औद्योगिक स्वास्थ्य एवं सुरक्षा  
एम - 09, पोस्ट ऑफिस के सामने  
गांधी नगर, पड़ाव, ग्वालियर (म.प्र.)  
ई-मेल : [ddihsgwalior@mp.gov.in](mailto:ddihsgwalior@mp.gov.in)

**कार्यालय उपसंचालक**  
औद्योगिक स्वास्थ्य एवं सुरक्षा  
ग्वालियर एवं चंबल संभाग  
आवक क्रमांक 455  
दिनांक 01/09/23

विषय : प्राणान्तक दुर्घटना की सूचना बाबत ।

महोदय,  
उपरोक्त विषय के संबंध में आपके कार्यालय के पत्र क्रमांक : 860/2023 ग्वालियर दिनांक 30.08.2023 के द्वारा इस कार्यालय को यह जानकारी भेजी गई है की कारखाना साक्षी फूड प्रॉडक्ट, ग्राम धनेला, तहसील बामोर, ए बी रोड, मुरेना दिनांक 30.08.2023 को 05 श्रमिकों की प्राणान्तक दुर्घटना कारखाना के पपीता प्रिजर्वेशन टैंक के भीतर संग्रहित तरल एफ्लुएंट खाली करने व सफाई करने के दौरान घटित हुई है, अतः आपसे अनुरोध है की उपरोक्त 05 श्रमिकों का ई. एस. आई. रजिस्ट्रेशन नंबर इस कार्यालय को अवगत कराने की कृपा करें जिससे प्रकरण में अविरोध कार्यवाही की जा सके।

भवदीय

*(Handwritten signature)*  
31/8/23  
( महेंद्र कुमार )

शाखा प्रबंधक ग्रेड I  
कर्मचारी राज्य बीमा निगम  
(श्रम एवं रोजगार मंत्रालय भारत सरकार)  
शाखा कार्यालय, फाल्का बाजार, ग्वालियर  
क्षेत्रीय कार्यालय, पंचदीप भवन, नंदा नगर,

प्रतिलिपि : क्षेत्रीय निदेशक, हितलाभ शाखा, क.रा.बी. निगम, इंदौर (म. प्र.)

( महेंद्र कुमार )  
सहायक निदेशक / शाखा प्रबंधक ग्रेड-II

*(Handwritten notes)*  
54/19  
2/9/23

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### Track Consignment

Quick help

\* Indicates a required field.

\* Consignment Number

RI772589461IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location
Gwalior R.S. S.O	01/09/2023 10:57:51	476001	25.00	Registered Letter	Morena H.O

#### Event Details For : RI772589461IN

Current Status : Item Redirected to Morena H.O Insufficient Address

Date	Time	Office	Event
06/09/2023	14:13:56	Banmore S.O	Item Redirected to Morena H.O Insufficient Address
06/09/2023	09:23:50	Banmore S.O	Item Received
04/09/2023	13:14:34	GWALIOR RS TMO	Item Dispatched
04/09/2023	12:56:45	GWALIOR RS TMO	Item Received
04/09/2023	11:56:36	Gwalior CRC L1R	Item Dispatched
04/09/2023	11:25:23	Gwalior CRC L1R	Item Bagged
04/09/2023	06:40:52	Gwalior CRC L1R	Item Received
01/09/2023	16:16:16	Gwalior R.S. S.O	Item Dispatched
01/09/2023	16:05:59	Gwalior R.S. S.O	Item Bagged
01/09/2023	10:57:51	Gwalior R.S. S.O	Item Booked

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कार्यालय , उप संचालक , औद्योगिक स्वास्थ्य एवं सुरक्षा , ग्वालियर एवं चम्बल संभाग ।

क्रमांक : क्यू -01

ग्वालियर दिनांक 08.09.2023

प्रति ,

थाना प्रभारी ,

थाना - नूराबाद जिला - मुरैना ।

विषय : अपराध क्रमांक 235/23 धारा-304 ताहि में साक्षी फूड प्रोडक्ट्स , फैक्ट्री से संबंधित समस्त प्रमाणित दस्तावेजों की प्रतिलिपि एवं फैक्ट्री मे। घटित घटना के संबंध में की गई कार्यवाही के समस्त दस्तावेजों की प्रमाणित प्रतिलिपि प्रदाय करने वाकत् ।

विषयांकित दुर्घटना की जांच श्रम विधि कारखाना अधि. 1948 के तहत संपादित की गई है । जांचक्रम में तैयार मौका पंचनामा , मौका नक्शा साक्षी संजय सिंह कुशवाह , राघवेन्द्र सिंह तोमर के कथन दर्ज किये गये । जांच में पाये गये आलोच्य विधि के आज्ञापक उपबंधों के लिये आपराधिक परिवाद आज दिनांक 08.09.2023 को सी. जे. एम. कोर्ट के समक्ष दायर किया गया है । उक्त परिवाद के साथ जांचक्रम में इस कार्यालय द्वारा तैयार समस्त रिपोर्ट व प्राप्त दस्तावेजों को मूलतः परिवाद के संलग्न किया गया है । उक्त परिवाद पत्र मय संलग्नक की सत्यप्रतिलिपि आवश्यक कार्यवाही हेतु सादर प्रेषित है ।  
संलग्न : उपरोक्तानुसार

*Handwritten signature and date*  
8/9/2023

*Handwritten signature*  
उप संचालक ,  
औद्योगिक स्वास्थ्य एवं सुरक्षा,  
ग्वालियर एवं चम्बल संभाग , ग्वालियर

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Case Details

Objection

Listing Dates

Act/Section

FIR Details

Low

CNR Number

MP06010061502023

HOME Case Type/Number/Year

RCT/1842/2023

FAMILY Filing | Registration Date

08-09-2023 | 08-09-2023

Status

Pending

Judic First Date List

08-09-2023

Circu Next Listed Date

21-11-2023

Trans Stage of Case

Miscellaneous matters not defined otherwise - Appearance of Accused/ Surety

Tendi Court No. & Judge

8 - I Civil Judge Class-I & Chief Judicial Magistrate - Punjiya Bariya

Recr Petitioner

1.)STATE OF M. P.

e-Cot Respondent

1.)SAJAL AGRAWAL

Bar A

Impo

Multir

Staff

Case

Griev

FAQ

Cater

e-filing

e-filing

e-filing

e-Filing

e-Feedl

eCourtl

eCourts Services App

eCourts Services iOs

User Manual for App

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 Registrar General  
 High Court of Madhya Pradesh  
 Jabalpur, India.- 482001  
 0761-2620380, 2622674, 2626734  
 IVRS.Number - 0761-2637400  
 email - mphe@nfc.in

District And Session Court  
 Jabalpur  
 South Civil Lines  
 Jabalpur, Madhya Pradesh 482007  
 Email: dcourtjab-mp@nfc.in

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 Advocates

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### Track Consignment

Quick help

\* Indicates a required field

\* Consignment Number  
RI772589585IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location
Gwalior R.S. S.O	01/09/2023 10:57:51	476001	25.00	Registered Letter	Morena H.O

#### Event Details For : RI772589585IN

Current Status : Dispatched to BO

Date	Time	Office	Event
06/09/2023	10:47:41	Banmore S.O	Dispatched to BO
06/09/2023	09:23:50	Banmore S.O	Item Received
04/09/2023	13:14:34	GWALIOR RS TMO	Item Dispatched
04/09/2023	12:56:45	GWALIOR RS TMO	Item Received
04/09/2023	11:56:36	Gwalior CRC L1R	Item Dispatched
04/09/2023	11:25:23	Gwalior CRC L1R	Item Bagged
04/09/2023	06:40:52	Gwalior CRC L1R	Item Received
01/09/2023	16:16:16	Gwalior R.S. S.O	Item Dispatched
01/09/2023	16:05:59	Gwalior R.S. S.O	Item Bagged
01/09/2023	10:57:51	Gwalior R.S. S.O	Item Booked

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## Track Consignment

Quick help

\* Indicates a required field.

\* Consignment Number

RI772589577IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location
Gwalior R.S. S.O	01/09/2023 10:57:51	476001	25.00	Registered Letter.	Morena H.O

### Event Details For : RI772589577IN

Current Status : Dispatched to BO

Date	Time	Office	Event
06/09/2023	10:47:41	Banmore S.O	Dispatched to BO
06/09/2023	09:23:50	Banmore S.O	Item Received
04/09/2023	13:14:34	GWALIOR RS TMO	Item Dispatched
04/09/2023	12:56:45	GWALIOR RS TMO	Item Received
04/09/2023	11:56:36	Gwalior CRC L1R	Item Dispatched
04/09/2023	11:25:23	Gwalior CRC L1R	Item Bagged
04/09/2023	06:40:52	Gwalior CRC L1R	Item Received
01/09/2023	16:16:16	Gwalior R.S. S.O	Item Dispatched
01/09/2023	16:05:59	Gwalior R.S. S.O	Item Bagged
01/09/2023	10:57:51	Gwalior R.S. S.O	Item Booked

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## Track Consignment

Quick help

\* Indicates a required field.

\* Consignment Number

RI772589458IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location
Gwalior R.S. S.O	01/09/2023 10:57:51	476001	25.00	Registered Letter	Morena H.O

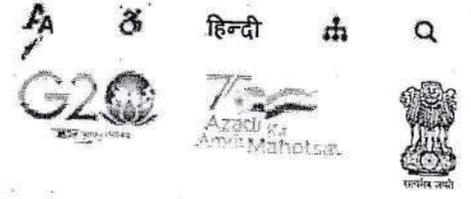
### Event Details For : RI772589458IN

Current Status : Dispatched to BO

Date	Time	Office	Event
06/09/2023	10:47:41	Banmore S.O	Dispatched to BO
06/09/2023	09:23:50	Banmore S.O	Item Received
04/09/2023	13:14:34	GWALIOR RS TMO	Item Dispatched
04/09/2023	12:56:45	GWALIOR RS TMO	Item Received
04/09/2023	11:56:36	Gwalior CRC L1R	Item Dispatched
04/09/2023	11:25:23	Gwalior CRC L1R	Item Bagged
04/09/2023	06:40:52	Gwalior CRC L1R	Item Received
01/09/2023	16:16:16	Gwalior R.S. S.O	Item Dispatched
01/09/2023	16:05:59	Gwalior R.S. S.O	Item Bagged
01/09/2023	10:57:51	Gwalior R.S. S.O	Item Booked

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## Track Consignment

\* Indicates a required field.

\* Consignment Number

RI772589719IN

Quick help

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location
Gwalior R.S. S.O	01/09/2023 10:57:51	476001	25:00	Registered Letter	Morena H.O

Event Details For : RI772589719IN

Current Status : Dispatched to BO

Date	Time	Office	Event
06/09/2023	10:47:41	Banmore S.O	Dispatched to BO
06/09/2023	09:23:50	Banmore S.O	Item Received
04/09/2023	13:14:34	GWALIOR RS TMO	Item Dispatched
04/09/2023	12:56:45	GWALIOR RS TMO	Item Received
04/09/2023	11:56:36	Gwalior CRC L1R	Item Dispatched
04/09/2023	11:25:23	Gwalior CRC L1R	Item Bagged
04/09/2023	06:40:52	Gwalior CRC L1R	Item Received
01/09/2023	16:16:16	Gwalior R.S. S.O	Item Dispatched
01/09/2023	16:05:59	Gwalior R.S. S.O	Item Bagged
01/09/2023	10:57:51	Gwalior R.S. S.O	Item Booked

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### Track Consignment

Quick help

\* Indicates a required field.

\* Consignment Number

RI806228265IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location
Defence Colony S.O (Gwalior)	01/09/2023 12:29:18	476001	35.00	Registered Letter	Morena H.O

#### Event Details For : RI806228265IN

Current Status : Item Dispatched

Date	Time	Office	Event
03/09/2023	22:54:32	GWALIOR RS TMO	Item Dispatched
03/09/2023	21:27:22	GWALIOR RS TMO	Item Received
03/09/2023	21:16:17	Gwalior CRC L1R	Item Dispatched
03/09/2023	18:51:52	Gwalior CRC L1R	Item Bagged
03/09/2023	16:09:41	Gwalior CRC L1R	Item Received
01/09/2023	16:23:46	Defence Colony S.O (Gwalior)	Item Bagged
01/09/2023	12:29:18	Defence Colony S.O (Gwalior)	Item Booked

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## Track Consignment

Quick help

\* Indicates a required field

\* Consignment Number

EI440863393IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location
Defence Colony S.O (Gwalior)	04/09/2023 14:49:05	476001	42.00	Inland Speed Post	Morena H.O

### Event Details For : EI440863393IN

Current Status : Dispatched to BO

Date	Time	Office	Event
06/09/2023	10:44:04	Banmore S.O	Dispatched to BO
06/09/2023	09:27:28	Banmore S.O	Item Received
05/09/2023	00:30:22	GWALIOR RS TMO	Item Dispatched
04/09/2023	22:45:55	GWALIOR RS TMO	Item Received
04/09/2023	22:32:01	Gwalior NSH	Item Dispatched
04/09/2023	22:06:54	Gwalior NSH	Item Bagged
04/09/2023	17:04:19	Gwalior NSH	Item Received
04/09/2023	16:07:21	Defence Colony S.O (Gwalior)	Item Dispatched
04/09/2023	16:04:06	Defence Colony S.O (Gwalior)	Item Bagged
04/09/2023	14:49:05	Defence Colony S.O (Gwalior)	Item Booked

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Quick help

## Track Consignment

\* Indicates a required field.

\* Consignment Number

RI772589444IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Gwalior R.S. S.O	01/09/2023 10:57:51	476001	25.00	Registered Letter	Morena H.O	05/09/2023 17:38:38

### Event Details For : RI772589444IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
05/09/2023	17:38:38	Morena H.O	Item Delivered(Addressee)
05/09/2023	12:34:09	Morena H.O (Beat Number:10)	Item Delivered [To: sp (Addressee) ]
05/09/2023	09:32:56	Morena H.O	Out for Delivery
05/09/2023	08:09:55	Morena H.O	Item Received
04/09/2023	13:14:34	GWALIOR RS TMO	Item Dispatched
04/09/2023	12:56:45	GWALIOR RS TMO	Item Received
04/09/2023	11:56:36	Gwalior CRC L1R	Item Dispatched
04/09/2023	09:16:39	Gwalior CRC L1R	Item Bagged
04/09/2023	06:40:52	Gwalior CRC L1R	Item Received
01/09/2023	16:16:16	Gwalior R.S. S.O	Item Dispatched
01/09/2023	16:05:59	Gwalior R.S. S.O	Item Bagged
01/09/2023	10:57:51	Gwalior R.S. S.O	Item Booked

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**कार्यालय उपसंचालक**  
औद्योगिक स्वास्थ्य एवं सुरक्षा  
ग्वालियर एवं चंबल संभाग  
आवक क्रमांक 462  
दिनांक 08/09/2023

**कार्यालय उपसंचालक**  
औद्योगिक स्वास्थ्य एवं सुरक्षा  
ग्वालियर एवं चंबल संभाग  
आवक क्रमांक 3/2023  
दिनांक

**कार्यालय पुलिस थाना नूराबाद जिला मुरैना (म.प्र)**

क्रं/थाना/नूराबाद/ 2389/23

दिनांक- 08.09.23

प्रति,

श्रीमान उप संचालक महोदय  
औद्योगिक स्वास्थ्य एवं सुरक्षा ग्वालियर एवं चंबल संभाग

विषय- कारखाना साक्षी फूड प्रोडेक्ट ग्राम धनेला थाना नूराबाद जिला मुरैना मे घटित दुर्घटना दिनांक 30/8/2023 को मृतक श्रमिको की पीएम रिपोर्ट वावत।

सन्दर्भ :- उपरोक्त कार्यालय का पत्र क्रमांक 873 दिनांक 31/8/2023 के पालन मे।

महोदय,

विषयार्कित लेख है कि अप0 क्रमांक 235/23 धारा 304 ताहि मे साक्षी फूड प्रोडेक्ट ग्राम धनेला मे दुर्घटना मे मृत श्रमिको की थाने मे उपलब्ध शॉर्ट पीए रिपोर्ट व चार श्रमिको यथा बीर सिंह गुर्जर पुत्र रामकिशन गुर्जर उम्र 32 साल निवासी टिकटोली, गिराज पुत्र मुन्नी सिंह गुर्जर उम्र 26 साल निवासी घुरैया वसई, रामवेश पुत्र रामकिशन गुर्जर उम्र 30 साल निवासी टिकटोली, राजेश पुत्र बदी सिंह गुर्जर उम्र 35 साल निवासी घुरैया वसई की फुल पीएम रिपोर्ट सत्यप्रतिलिपि आवश्यक कार्यवाही हेतु सलग्न प्रेषित है

अतिरिक्त  
Amul  
08/09/2023

08.09.23  
थाना प्रभारी  
थाना नूराबाद

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Short P.M. Report Date - 30/08/23

Time - 2:00 P.M.

Received a dead body of young aged male

Name - Girraj

S/O - Munni Singh Gungar / Shyam Mohan

A/S - 28 yrs / M

R/O - Ghunayya Basai

A/S - Sunawati

B/Dy - (809) Sonu P/S - Noorabad

Preserved material ->

- 1) viscera sample in saturated salt solution
- 2) Blood in Natf.
- 3) Piece of Lung in formalin with liquid paraffin
- 4) Femur bone (cut side)
- 5) clothes (black jeans & black underwear)
- 6) Solution samples (2)
- 7) seal sample.

Opinion.. in our opinion the death of above mentioned person was d/t Asphyxia however viscera sample, femur bone and blood sample takes preserved & sealed & sent to forensic lab for chemical / toxicological and histopathological analysis to make confirmatory opinion regarding death.

Dr

(M) Dr. M.M. Rajaniya

Dr. K

Dr. Chaudhary

Dr. Prabhari  
 थाना - नूरुबाद 481  
 जिला - गुरैना (मोअ)

(89)

PS. नूराबाद

1644  
30/8/23

प्रति,

प्रशारी पुलिस सहायता केन्द्र  
जिला चिकित्सालय,  
मुरैना (म.प्र.)

विषय :- आहत / पायजनिंग की सूचना बावत्।

नाम इमन रेश पुत्र / पुत्री / पत्नी रामकिशोर उम्र 38 निवासी टिखरोली  
खुजूर

नाम रामो पुत्र / पुत्री / पत्नी रामकिशोर उम्र 35 निवासी टिखरोली  
खुजूर

नाम वीर सिंह पुत्र / पुत्री / पत्नी रामकिशोर उम्र 32 निवासी टिखरोली  
खुजूर

नाम..... पुत्र / पुत्री / पत्नी..... उम्र..... निवासी.....

नाम..... पुत्र / पुत्री / पत्नी..... उम्र..... निवासी.....

अस्पताल में लाने का कारण..... जान्नी में इन्फेक्शन वगैरे हुए।

मरीज के साथ आये व्यक्ति का नाम, संबंध..... सुरेन्द्र सिंह (भाई) 6264251309

सूचना में आने वाले कर्मचारी का नाम / पद..... रि.डू

सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित

दिनांक 30/8/23

स्थान D.H. Morena

Dr. Amit

हस्ताक्षर

मेडिकल ऑफिसर ऑन ड्यूटी

कुं. जाहर सिंह शर्मा जिला चिकित्सालय गैसर  
जिला चिकित्सालय मुरैना (म.प्र.)  
मुरैना (म.प्र.)

थाना प्रभारी  
थाना-नूराबाद  
जिला-मुरैना (म.प्र.)

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प्रभारी पुलिस सहायता केन्द्र  
जिला चिकित्सालय,  
मुरैना (म.प्र.)

विषय :- आहत / पायजनिंग की सूचना बावत्।

नाम राजेश पुत्र / पुत्री / पत्नी बड़ी सिंह उम्र 35Y/M निवासी धुरैया बरौड़ी

नाम गिरिजा पुत्र / पुत्री / पत्नी मुन्नी सिंह उम्र 28Y/M निवासी

नाम पुत्र / पुत्री / पत्नी उम्र निवासी

नाम पुत्र / पुत्री / पत्नी उम्र निवासी

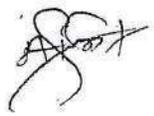
नाम पुत्र / पुत्री / पत्नी उम्र निवासी

अस्पताल में लाने का कारण पानी में डूब कर बनारस हॉस्पिटल

मरीज के साथ आये व्यक्ति का नाम, संबंध जयशंकर पुलिसवाला मनमोहन

सूचना में आने वाले कर्मचारी का नाम / पद रिश्त नूरबाद (57)

सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित



दिनांक 30/8/25

स्थान DH Mohar

हस्ताक्षर

मेडिकल ऑफिसर डॉ. नम इन्द्रजीसर  
कुं. जाहर सिंह शर्मा मेडिकल ऑफिसर मुरैना (म.प्र.)  
जिला चिकित्सालय  
मुरैना (म.प्र.)

थाना प्रभारी  
थाना-नूराबाद  
जिला-मुरैना (म.प्र.)

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21/9/23

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03/9/23

सोल-61 (E)  
पुलिस

मध्यप्रदेश शासन  
पुलिस विभाग  
शव परीक्षण के लिये आवेदन

पता नुराबाद जिला मुर्शिदा तारीख 30.08.2023

प्रति,

जिला चिकित्सा अधिकारी/सहायक चिकित्सा अधिकारी,

जिला लिडिल्यालय मुर्शिदा

आपके पास शव परीक्षा के लिये शव, जिसका विवरण नीचे दिया गया है, भेजा जा रहा है. कृपया परीक्षा कर के मृत्यु के कारण के संबंध में अपना मत शीघ्रतः मेरे पास भिजवायें.

शव के साथ निम्नलिखित वस्तुएं भी परीक्षण के लिये भेजी जा रही हैं :-

वस्तुओं का विवरण :-

शव का रासायनिक एवं हिसटोपैथोलॉजिकल परीक्षण हेतु बिछरा जट्ट करने का कट्ट करे  
साथ हीम में आवश्यक हो वस्तु जट्ट करने का कट्ट करे

नोट. पीएम केडिकल शिम द्वारा करने का कट्ट करे  
pm board

- Dr Chandrakant
- Dr mm Rajeevia
- Dr Dharendra Sharma



जिला पुलिस अधीक्षक महोदय  
मुर्शिदा को और जवाबित ।

*[Signature]*  
30/8/23

*[Signature]*  
थानेदार  
थाना प्रभारी  
थाना-नुराबाद

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### शव परीक्षा के लिए आवेदन शव का विवरण

थाना नूराबाद ..... जिला मुर्तेना ..... तारीख ४०:०४:२३

नाम, लिंग, उम्र, जाति राजेश जित बड़ी सिंह शुषीर ४५ ३५ साल कि

शव मिलने का स्थान धुरैया बस

ग्राम धुरैया बस ..... थाना मुर्तेना

उस स्थान से परीक्षा के लिये शव भेजने का समय

जिस पुलिस अधिकारी के साथ शव भेजा गया उसका नाम ४५२० ४०५ खोन् थाना नूराबाद

शव के साथ जाने वाले रिश्तेदार, इत्यादि का नाम जो उसे पहिचान सके योगेश जित बहारध शुषीर

शव और मृत्यु संबंधी जानकारी जो अब तक पुलिस को मिल पाई है ४५ ४० कि निकटली

स्थान कंपनी के रोदे वा डिस्ट्रिक्ट में कितने व ४०.४.२०२३

  
थानेदार जांच अधिकारी के हस्ताक्षर

उक्त शव, परीक्षा के लिये तारीख ..... समय ..... बजे प्राप्त हुआ और शव गृह में रखा गया.

थाना प्रभारी  
थाना-नूराबाद  
जिला-मुर्तेना (मोप्रो)

### शव परीक्षा प्रतिवेदन

शव परीक्षा तारीख 30/08/23 को 2:40pm बजे मध्याह्न पूर्व/मध्याह्न पश्चात् आरंभ की गई

तारीख 30/08/23

हस्ताक्षर

D. V. L. L.

#### निरीक्षण

#### एक-बाहरी रूप

टीप.—सभी अंगों की स्थिति का निरीक्षण करें और यदि कोई बीमारी या चोट न पाई जाय तो स्वास्थ्य लिख दें.

- 1. शारीरिक हालत—तगड़ा, दुबला, विघटित आदि — Average
- 2. घाव कहां है, आकार स्वरूप
- 3. चोट कहां लगा है, आकार स्वरूप } — As on page No. 3
- 4. गर्दन पर गांठ के निशान, विच्छेदन आदि — Nil

#### दो-कपाल और मेरूदण्ड

टीप.—जब तक मेरूदण्ड में कोई रोग या चोट के चिन्ह दिखाई न दें तब तक उसकी जांच करने की आवश्यकता नहीं है.

- 1. खोपड़ी, कपाल और कशेरुका का
- 2. सिल्लो
- 3. मस्तिष्क और मेरूदण्ड } — NAD

#### तीन-वक्ष

- 1. परदा, पसली और कोमलस्व } Congested
- 2. फुफ्फुस
- 3. कंठ और श्वास नली } — blood mix & frothy discharge
- 4. दाहिना फेफड़ा } — oedematous & congested & frothy discharge
- 5. बायां फेफड़ा } — and oedema etc
- 6. पेरिऑन परकरसियम
- 7. हृदय } — both chambers filled with blood
- 8. वृहदंत्राहिका } — filled with blood

#### चार-उदर

- 1. परदा
- 2. आंतों की झिल्ली } Congested
- 3. मुंह तथा ग्रासनली, ग्रसनी

J.  
 थाना प्रभारी  
 थाना—गुरादाई  
 जिला—मुरैना (म.प्र.)

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शव परीक्षा प्रतिवेदन (रिपोर्ट)

नाम ... Rajesh S/o. Bedant Singh ... का शव उम्र ... 35 yr ...  
 जाति ... Gujjar ... ग्राम ... Ghureya Baisa ...  
 पुलिस थाना ... Noyabad ... को ...  
 पुलिस थाना ... Noyabad ... के ... P.C (804) Sonu ...  
 पत्र क्रमांक ... तारीख ... 30/08/23 ...  
 के साथ, शव परीक्षा का जांच पत्र तारीख ... 30/08/23 ... को ... 1:00 pm ...  
 बजे प्राप्त हुआ.

पहचान और जाति चिन्ह :-

(1) योगेश पिता हशरथ सिंह गुप्तर उम्र 40 लाल निवाली लिखो

(2) रामोदर पिता धर्मेदार सिंह गुप्तर उम्र 49 लाल निवाली लिखो

(3) जोग जीत पिता धर्मेदार सिंह गुप्तर उम्र 65 लाल निवाली लिखो

*Handwritten signature/initials*

नीचे हस्ताक्षरकर्ता के मय तारीख ... 30/08/23 ... को ... 2:40 P.m. बजे पहली बार देखा था और उस समय वह ... As follows ... था

(गरम था, ठंडा था या अकड़ गया था, या जीवित था, या मृतक था और किन-किन अंगों से थोड़ी सड़ांध, सामान्य सड़ांध या बहुत सड़ांध आने लगी थी.)

cad body of young aged male. lying supin on P.m Table. with  
 e towards roof with both upper limb extended & both lower limb  
 extended. both eye closed & semiclosed mouth. blood mixed  
 with discharged present ~~in the~~ <sup>in</sup> ~~mouth~~ & comes out  
 in both nostril and mouth. Abrasion present over Nose  
 on Right eyebrow (0.5 x 0.5) cm, Rt side forehead (1 x 0.5) size (0.5 x 0.5)  
 Abrasion pr. over (L) shoulder left Arm anteriorly (2.5 x 3) cm  
 dissection of neck tissue was frothy blood mix discharge  
 out inside the trachea. On dissection of chest & abdomen,  
 lungs was edematous congested & frothy discharge coming  
 out from cut section of both lungs. All visceral organ etc  
 congested. Heart both chambers filled with blood. Inside  
 stomach approx 100ml turbid greenish clear liquid

- 4. पेट और उसके भीतर की वस्तुएं *Approx 100ml turbid greenish clear watery*
- 5. छोटी आंत और उसके भीतर की वस्तुएं *dropped faec watery*
- 6. बड़ी आंत और उसके भीतर की वस्तुएं *fecal watery & gases*
- 7. यकृत } *congested*
- 8. प्लीहा } *congested*
- 9. गुन } *congested*
- 10. मूत्राशय } *NAD*
- 11. भीतरी और बाहरी जननेन्द्रिय } *NAD*

पाँच—पेशियाँ और अस्थियाँ

- 1. चोट
  - 2. बीमारी का विकृति
  - 3. हड्डी का टूटना
  - 4. हड्डी का सरकना
- AS per Page No. 3*

चोट या बीमारी का बीरवार विवरण और उसकी अवधि और कारण के संबंध में मत :-

शरीर में पाई गई वस्तुओं (जैसे गोली आदि) की सूची और विवरण और उनके संबंध में अभ्युक्ति :-

शव के साथ जाँच के लिए भेजी गई वस्तुओं के संबंध में अभ्युक्ति :-

- 1) viscera sample in saturated salt solution
- 2) blood in Hart
- 3) pec of lung in formaline & liquid paraffine
- 4) femur bone (RT) side
- 5) clavus
- 6) solution sample (2)
- 7) Seal sample preserved & handed over to Govt P.C for chemical & toxicological & histopath analysis by forensic expert

आत को सुरक्षित रखने के संबंध में और रसायन विश्लेषक, सीरम विज्ञानी या अन्य विशेषज्ञ द्वारा वस्तुओं की आगे जांच कराई जाने के संबंध में मत :-

  
**शान्ता प्रसाद**  
 थाना-चुराबाद  
 जिला-मैरना (मिडिया)

मृत्यु का कारण और उसका प्रकार (आत्महत्या या हत्या) के सम्बन्ध में चिकित्सालय सहायक/सहायक सर्जन का मत:

2 Our opinion the death of Rajesh So Badri Singh Ghatgir 35 yrs  
fo - Ghurata Basai, person was d/e Asphyxia. however viscera  
upto 72 hrs from air borne acid blood sample taken preserved & sealed &  
sent to forensic lab for chemical / toxicological / and Histopathology  
finding to make confirmatory opinion regarding to death.  
cause of death - depends upon circumstantial evidences.  
duration of death within 0-6 hrs.

तारीख 30/08/23

(हस्ताक्षरित)

सहायक सर्जन/चिकित्सालय सहायक

Dr. Pooja Shrivastava

Dr. Vikram Rajwade

Dr. Chandrajit Shrivastava

Dr. Chandrajit Shrivastava

इसकी एक प्रति वस्तुएं भेजने वाले अधिकारी को तत्काल भेजी जायगी और दूसरी प्रति पुलिस अधीक्षक को अग्रोपित की जानी चाहिए.

(हस्ताक्षरित)

सिविल सर्जन

(स्थान)

श्यामा प्रभारी  
थाना - मुराबाद  
जिला - मुरेवा (मोप्रो)

97

नूराबाद  
218  
03/9/23

सोलह-61 (B)  
पुलिस

मध्यप्रदेश शासन  
पुलिस विभाग  
शव परीक्षण के लिये आवेदन

थाना नूराबाद जिला खुरीना तारीख 30.08.2023

प्रति,

जिला चिकित्सा अधिकारी/सहायक चिकित्सा अधिकारी,

जिला चिकित्सा अधिकारी, खुरीना

आपके पास शव परीक्षा के लिये शव, जिसका विवरण नीचे दिया गया है, भेजा जा रहा है। कृपया परीक्षा कर के मृत्यु के कारण के संबंध में अपना मत शीघ्रातिशीघ्र मेरे पास भिजवायें।

शव के साथ निम्नलिखित वस्तुएं भी परीक्षण के लिये भेजी जा रही हैं :-

वस्तुओं का विवरण :-

मृतक का शरीर रासायनिक परीक्षण हेतु एवं  
डिस्टोपेथिकल जांच हेतु प्रज्वल किया जाये  
अन्य कोई वस्तु जो ब्याह्य हिस्से में हो कपड़े  
आदी हो जल करने का रुख करें

तोटे मेजिरीम द्वारा पीएम कराया जाये

D. Chandrabani Sharma  
Dr. M. M. Sharma  
Dr. Dhruvendra Sharma  
Sharma

थानेदार  
शान्ता प्रभासी  
थाना-नूराबाद  
जिला-खुरीना (मिर्जापुर)

98

शव परीक्षा के लिए आवेदन  
शव का विवरण

थाना नूराबाद जिला मुर्सेना तारीख 30.8.2023

नाम, लिंग, उम्र, जाति शम नरेश 37/0 कामकिशन शुर्षर 38 लाल

शव मिलने का स्थान ठिकाना टिकटिया  
जिला सिविलपालय ईड बाइल

ग्राम टिकटिया थाना मुर्सेना

उस स्थान से परीक्षा के लिये शव भेजने का समय दिनांक 30.8.2023 13:00

जिस पुलिस अधिकारी के साथ शव भेजा गया उसका नाम धारव 89 सीर थाना नूराबाद

शव के साथ जाने वाले रिश्तेदार, इत्यादि का नाम जो उसे पहिचान सके शोमेश पिता धारव शुर्षर 38 लाल

शव और मृत्यु संबंधी जानकारी जो अब तक पुलिस को मिल पाई है केसी के पार्श्व में जिनसे किंग हेड साक्षी फ्लोर प्रोवे

स्थान मुर्सेना तारीख 30.8.2023

थानेदार जांच अधिकारी के हस्ताक्षर

उक्त शव, परीक्षा के लिये तारीख समय बजे प्राप्त हुआ और शव गृह में रखा गया.

डॉक्टर के हस्ताक्षर  
थाना प्रभारी  
थाना-नूराबाद  
जिला-मुर्सेना (म0प्र0)

शव परीक्षा प्रतिवेदन ( रिपोर्ट )

नाम Ramgresh s/o Ram Kishan का शव उम्र 38 No. ....  
जाति Kurjar ग्राम Hikitali, Morena  
पुलिस थाना Nosabad को .....  
पुलिस थाना Nosabad के P.C. (809) Sonu  
पत्र क्रमांक ..... तारीख 30/08/2023  
के साथ, शव परीक्षा का जांच पत्र तारीख 30/08/23 को 1:00 P.m  
बजे प्राप्त हुआ.

पहचान और जाति चिन्ह :-

- (1) रामेश पिता बहाल सिंह गुजर उम्र 40 साल कि पिटीली
- (2) लखुश पिता भूपेन्द्र सिंह गुजर उम्र 18 साल कि डूँधवा
- (3) जयर सिंह (जन्म परचेतम सिंह गुजर उम्र 38 साल कि पिटीली

देख

जयेश

नीचे हस्ताक्षरकर्ता के मय तारीख 30/08/2023 को 4:00 P.m. बजे पहली बार देखा था और उस समय वह As follow. था

(गरम था, ठंडा था या अकड़ गया था, या जीवित था या मृतक था और कितन-कितन अंगों से थोड़ी सड़ांध, सामान्य सड़ांध या बहुत सड़ांध आने लगी थी.)

A dead body of young aged male lying supin on P.m Table. face toward roof with both upper limb extended & both lower li extended. both eye open & mouth semiopen. Abrasion over pelvic girdle Anterior aspect (3x0.5) cm. Abrasion over LF Anteromedial aspect (10x1) cm. blood mixed frothy discharge came out from both nostril and mouth. on dissection of neck it was frothy blood mix discharge pr inside the trachia. c dissection of chest & abdomen, the lungs was edematous congested and frothy discharge & oozing out from cut section of both lungs. All visceral organ are congested. Heart both chamberd filled with blood. Inside the sd Aprox 400ml liquid creamish material present.

— Rigor mortis are present. ⊕ over all four limbs. शिव प्रसादी

### शव परीक्षा प्रतिवेदन

शव परीक्षा तारीख ... 30/08/23 को 4:00 PM बजे मध्यान्ह पूर्व/मध्यान्ह पश्चात् आरंभ की गई.

तारीख ... 30/08/23

हस्ताक्षर

*Dr. ...*

निरीक्षण

#### एक-बाहरी रूप

टीप.—सभी अंगों की स्थिति का निरीक्षण करें और यदि कोई बीमारी या चोट न पाई जाय तो स्वास्थ्य लिख दें.

1. शारीरिक हाल—तगड़ा, दुबला, विघटित आदि — *Avasthya*
2. घाव कहां है, आकार स्वरूप
3. चोट कहां लगी है, आकार स्वरूप } *As on page No. 3*
4. गर्दन पर गांठ के निशान, विच्छेदन आदि — *Nil*

#### दो-कपाल और मेरूदण्ड

टीप.—जब तक मेरूदण्ड में कोई रोग या चोट के चिन्ह दिखाई न दें तब तक उसकी जांच करने की आवश्यकता नहीं है.

1. खोपड़ी, कपाल और कशेरुका का
  2. सिल्लो
  3. अस्तिष्क और मेरूदण्ड
- } *NAD*

#### तीन-वक्ष

1. परदा, पसली और कोमलस्व
  2. फुफ्फुस
  3. कंठ और श्वास तली
  4. दाहिना फेफड़ा
  5. बायां फेफड़ा
  6. पेरिओन परकरसियम
  7. इत्य
  8. वृहद वाहिका
- } *congested blood with purulent discharge*  
} *edematous & congested & purulent discharge & oozy art*  
} *paty. chamber filled with blood*  
} *filled with blood*

#### चार-उदर

1. परदा
  2. आंतों की झिल्ली
- } *congested*

शान्ति प्रभारी  
थाना-नुराबाद  
जिला-मुरना (मद्रा)

- 4. पेट और उसके भीतर की वस्तुएं *contents of liquid material approx 400ml.*
- 5. छोटी आंत और उसके भीतर की वस्तुएं *Digested food material*
- 6. बड़ी आंत और उसके भीतर की वस्तुएं *fecal matter & gases*
- 7. यकृत
- 8. प्लीहा } *Coagulated*
- 9. गुदा
- 10. मूत्राशय } *HAD.*
- 11. भीतरी और बाहरी जननेन्द्रिय

पांच—पेशियां और अस्थियां

- 1. चोट
- 2. बीमारी का विकृति
- 3. हड्डी का टूटना } *As on Page No. 3*
- 4. हड्डी का सरकना

चोट या बीमारी का ब्यौरेचार विवरण और उसकी अवधि और कारण के संबंध में मत :-



शरीर में पाई गई वस्तुओं (जैसे गोली आदि) की सूची और विवरण और उनके संबंध में अभ्युक्ति :-



शव के साथ जांच के लिए भेजी गई वस्तुओं के संबंध में अभ्युक्ति :-

*viscera sample is saturated salt solution (2) blood in hat (3) peccle lungs in formaline & liquid paraffin (4) femur bone (RT) side clothes (5) solution sample (2) (7) seal sample preserved & then ended over to same p.c for chemical & toxicological & histopathology*

आंत को सुरक्षित रखने के संबंध में और रसायन विश्लेषक, सीरम विज्ञानी या अन्य विशेषज्ञ द्वारा वस्तुओं की आगे जांच कराई जाने के संबंध में मत :-

*Analysis by forensic expert*

*ध्यान प्रभासी*

मृत्यु का कारण और उसका प्रकार (आत्महत्या या हत्या) के सम्बन्धमें चिकित्सालय सहायक/सहायक सर्जन का मत

our opinion the death of Ramnaresh s/o Ramkishan Gungar Agr  
Mr. R/o - Fildalli, morena, person was d/t Asphyxia &  
w/ven viscera sample, femur bone & blood sample taken preserved  
cold & send to forensic lab for chemical / toxicological and  
histopathological finding to make confirmatory opinion regarding  
death.  
type of death - depends upon circumstantial evidences  
location - death within 6-12 hrs.

तारीख... 30/8/23

(हस्ताक्षरित)

सहायक सर्जन/चिकित्सालय सहायक

*Dr. Anand Singh*  
Dr. Anand Singh

*Dr. M. M. Kanyas*  
Dr. M. M. Kanyas

*Dr. Chandan Singh*  
Dr. Chandan Singh

इसकी एक प्रति वस्तुएं भेजने वाले अधिकारी को तत्काल भेजी जायगी और दूसरी प्रति पुलिस अधीक्षक को अग्रेषित की जानी चाहिए

तारीख .....

(हस्ताक्षरित)

सिविल सर्जन..... (स्थान)

*Dr. Prakash*  
थाना प्रभारी  
थाना-नूराबाद  
जिला-मुरैना (मोप्रो)

103

बुराबाद

220

03/9/23

संख्या-61 (E)

पुलिस

मध्यप्रदेश शासन  
पुलिस विभाग

शव परीक्षण के लिये आवेदन

थाना बुराबाद

जिला मुर्शिदाबाद

तारीख 30.8.2023

प्रति,

जिला चिकित्सा अधिकारी/सहायक चिकित्सा अधिकारी,

जिला चिकित्सालय मुर्शिदाबाद

आपके पास शव परीक्षा के लिये शव, जिसका विवरण नीचे दिया गया है, भेजा जा रहा है। कृपया परीक्षा कर के मृत्यु के कारण के संबंध में अपना मत शोचनीय शीघ्र भेजें।

शव के साथ निम्नलिखित वस्तुएं भी परीक्षण के लिये भेजी जा रही हैं :-

वस्तुओं का विवरण :-

मृतक का श्वासायनिक एवं हिस्टोपैथोलॉजिकल के लिए छिद्रा प्रजर्ब करे

नोट: पीएमओ मेडिकल टीम द्वारा भ्राम्य जाये

Dr. Chandra Kant Sharma  
Dr. P. M. Rajam  
Dr. D. K. Verma Sharma  
Sharma

  
थानेदार

104

शव परीक्षा के लिए आवेदन

शव का विवरण

धाना नूराबाद जिला मुरैना तारीख 30/8/2023

नाम, लिंग, उम्र, जाति बी. सिंह 510 रामकिशन गुजर 32 साल

शव मिलने का स्थान P.M. बाबा मुरैना तारीख 30/8/2023

ग्राम मुरैना थाना मुरैना

उस स्थान से परीक्षा के लिये शव भेजने का समय 30/08/2023 के 13:00 बजे

जिस पुलिस अधिकारी के साथ शव भेजा गया उसका नाम आर. 809 सी.पी. धारा नूराबाद

शव के साथ जाने वाले रिश्तेदार, इत्यादि का नाम जो उसे पहिचान सके श्रीगेश 510 शाबु गुजर 32 साल

शव और मृत्यु संबंधी जानकारी जो अब तक पुलिस को मिल पाई है श्रीगेश 510 शाबु गुजर 32 साल

स्थान मुरैना तारीख 30/08/2023

  
थानेदार जांच अधिकारी के हस्ताक्षर

उक्त शव, परीक्षा के लिये तारीख ..... समय ..... बजे प्राप्त हुआ और शव गृह में रखा गया.

डॉक्टर के हस्ताक्षर

  
थाना प्रभारी  
थाना-नूराबाद  
जिला-मुरैना (MOPRO)

शव परीक्षा प्रतिवेदन ( रिपोर्ट )

नाम ... Veer Singh S/o Ram Kishan का शव उम्र ... 32 वर्ष  
 जाति ... Gurgar पेशवागुजर ग्राम ... tikholla, morena  
 पुलिस थाना ... Nwabab को ...  
 पुलिस थाना ... Nwabab के ... P.C (809) Sonu  
 पत्र क्रमांक ... तारीख ... 30/08/23  
 के साथ, शव परीक्षा का जांच पत्र तारीख ... 30/08/23 को ... 1:00 PM  
 बजे प्राप्त हुआ:

पहिचान और जाति चिन्ह :-

- (1) मोरेश शंकराथ गुर्जर अग्र 10 साल निर रिपोर्ट
- (2) लकडुडा जिता धूपेन्द्र सिंह गुर्जर अग्र 12 साल निर रिपोर्ट
- (3) पण्डर सिंह जिता परलोकम सिंह गुर्जर अग्र 38 साल निर रिपोर्ट

Handwritten signature and date: 30/8/23

नीचे हस्ताक्षरकर्ता के मय तारीख ... 30/08/23 को ... 4:40 P.M. बजे पहली बार देखा था और उस समय वह ... As follows

(गरम था, ठंडा था या अकड़ गया था, या जीवित था, या मृतक था और क्लिनिकल अंगों से थोड़ी सड़ांध, सामान्य सड़ांध या बहुत सड़ांध आने लगी थी)

A dead body of young aged male lying supine on P.M Table with face Towards Roof with both upper limb extended & both lower limb extended and Rigor mortis are present. both eye closed, mouth semi open. blood mixed, frothy discharge comes out from both nostrils and mouth. on dissection of Neck there was frothy blood mix discharge present inside the trachea. on dissection of chest & abdomen, the lungs was edematous, congested & frothy discharge, oozles out from cut section of both lung. All visceral organs are congested. Heart both chamber filled with blood. Inside the stomach approx 600ml. of creamish colour liquid material.

Signature and stamp: श्रीमान् प्रभारी थाना-नूरबाद

शव-परीक्षा प्रतिवेदन

शव परीक्षा तारीख ... 30/08/23 ... को ... 4:40 pm को मध्याह्न पूर्व/मध्याह्न पश्चात् आरंभ की गई.

तारीख ... 30/08/23

हस्ताक्षर  
Dr. Bill

निरीक्षण

एक-बाहरी रूप

टीप.—सभी अंगों की स्थिति का निरीक्षण करें और यदि कोई बीमारी या चोट न पाई जाय तो स्वास्थ्य लिख दें.

- 1. शारीरिक हाल—तगड़ा, दुबला, विघटित आदि — Average
- 2. घाव कहां है, आकार स्वरूप
- 3. चोट कहां लगी है, आकार स्वरूप — As on page No. 3
- 4. गर्दन पर गांठ के निशान, विच्छेदन आदि — Nil

दो-कपाल और मेरूदण्ड

टीप.—जब तक मेरूदण्ड में कोई रोग या चोट के चिन्ह दिखाई न दें तब तक उसकी जांच करने की आवश्यकता नहीं है.

- 1. खोपड़ी, कपाल और कशेरुका का
  - 2. सिल्लो
  - 3. मस्तिष्क और मेरूरज्जू
- } Nil

तीन-वक्ष

- 1. परदा, पसली और कोमलत्व
- 2. फुफ्फुस
- 3. कंठ और श्वास नली — congested & frothy discharge
- 4. दाहिना फेफड़ा — Edematous & congested & frothy discharge
- 5. बायां फेफड़ा — and oozy out
- 6. पेरिओन परकरसियम
- 7. हृदय — both chambers filled with blood
- 8. वृहद वाहिका — filled with blood

चार-उदर

- 1. परदा
  - 2. आंतों की झिल्ली
- } congested

थाना प्रभारी  
थाना—मुराबाद  
जिला—मुरैना (मोप्रो)

4. चोट और उसके भीतर की वस्तुएं *Approx. Grams Gramish Colour Liquid Referral*
  5. छोटी आंत और उसके भीतर की वस्तुएं *digested food material*
  6. बड़ी आंत और उसके भीतर की वस्तुएं *fecal material & gases*
  7. यकृत
  8. प्लीहा
  9. गुदा
  10. मूत्राशय
  11. भीतरी और बाहरी जननेन्द्रिय
- Conserved*
- NAD*

पाँच—पेशियाँ और अस्थियाँ

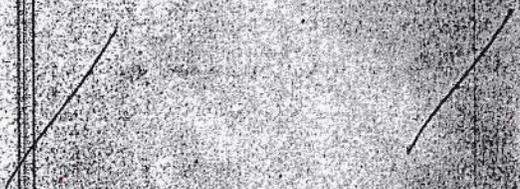
1. चोट
2. बीमारी का विकृति
3. हड्डी का टूटना
4. हड्डी का संरक्षण

*As on Page No. 3*

चोट या बीमारी का ब्यौरवार विवरण और उसकी अवधि और कारण के संबंध में मत :-



शरीर में पाई गई वस्तुओं (जैसे गोली आदि) की सूची और विवरण और उनके संबंध में अभ्युक्ति :-



शव के साथ जांच के लिए भेजी गई वस्तुओं के संबंध में अभ्युक्ति :-

*Viscera sample in salted solution (2) blood in Hart (3) peel lungs in formalin & liquid paraffin (4) femur bone (5) side (6) clothes (7) solution sample (2) (7) sent sample preserved then handed over to send p.c for chemical & toxicological & histopathology by forensic expert*

आंत को सुरक्षित रखने के संबंध में और रसायन विश्लेषक, सौरम विज्ञानी वा अन्य विशेषज्ञ द्वारा वस्तुओं की आगे जांच कराई जाने के संबंध में मत :-

*शाना प्रभारी  
थाना-नूराबाद*

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मृत्यु का कारण और उसका प्रकार (आत्महत्या या हत्या) के सम्बन्ध में चिकित्सालय सहायक/सहायक सर्जन का मत

My opinion the death of Veer Singh s/o Ramkishan 32 Yr Age. - Hit to the head. Person was d/t Asphyxia however viscera - femur bone and blood sample taken preserved & sealed & sent to forensic lab for chemical / toxicological and pathological finding to make confirmatory opinion regarding death.

Time of death - depends upon circumstantial evidences.

Time of death within 06-12 hrs.

तारीख 30/08/23

(हस्ताक्षरित) .....

सहायक सर्जन/चिकित्सालय सहायक

D  
Dheerendra  
Sharma

Dr. M.M. Kapur

Dr. Chandrajit  
Sharma

इसकी एक प्रति वस्तुएं भेजने वाले अधिकारी को तत्काल भेजी जायगी और दूसरी प्रति पुलिस अधीक्षक को अग्रेषित की जानी चाहिए.

तारीख .....

(हस्ताक्षरित) .....

सिविल सर्जन ..... (स्थान)

Dr. Prakash  
थाना प्रभादी  
थाना-नूराबाद  
जिला-मुरैना (मोप्रो)

109

गुराबाद

217

03/9/23

सी.एन. 61.(E)

पुलिस

मध्यप्रदेश शासन

पुलिस विभाग

शव परीक्षण के लिये आवेदन

थाना गुराबाद

जिला गुराबाद

तारीख 10/08/2023

प्रति,

जिला चिकित्सा अधिकारी/सहायक चिकित्सा अधिकारी,

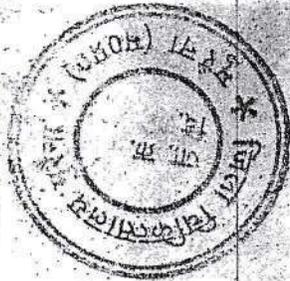
मेडिकल कॉलेज गुराबाद

आपके पास शव परीक्षा के लिये शव, जिसका विवरण नीचे दिया गया है, भेजा जा रहा है, कृपया परीक्षा कर के मृत्यु के कारण के संबंध में अपना मत शोधप्रतिशोधन मेरे पास भिजवायें।

शव के साथ निम्नलिखित वस्तुएं भी परीक्षण के लिये भेजी जा रही हैं :-

वस्तुओं का विवरण :-

- 1- शव के शरीर का एक डबला नै रीफ ले काप लीजिए।
- 2- शारीरिक शक्ति विद्युत् प्रयोग हेतु शरीर का एक काप लीजिए।
- 3- शरीर का एक शरीर का एक प्रदान करे।



*[Handwritten signature]*

प्रभारी  
थाना-गुराबाद

शव परीक्षा के लिए आवेदन

शव का विवरण

थाना गुजरात ..... जिला उदुपि ..... तारीख 30/08/2023

नाम, लिंग, उम्र, जाति अशोक प्रो हुन्नी स्त्रिय पुर्जा 30-28 साल

शव मिलने का स्थान PM हजत उदुपि ..... नि.प. धुरंगा नगर प.सु.गुजरात

ग्राम उदुपि ..... थाना धुपि के B.W.पु.

उस स्थान से परीक्षा के लिये शव भेजने का समय 30/08/2023 को 12:00 PM

जिस पुलिस अधिकारी के साथ शव भेजा गया उसका नाम ..... PS गुजरात

शव के साथ जाने वाले रिश्तेदार, इत्यादि का नाम जो उसे पहिचान सके योगेश प्रो लखव पुर्जा 40

शव और मृत्यु संबंधी जानकारी जो अब तक पुलिस को मिली है ..... के अग्रिम ल

स्थान उदुपि ..... तारीख 30/08/2023

थानेदार जांच अधिकारी के हस्ताक्षर

उक्त शव, परीक्षा के लिये तारीख ..... समय ..... बजे प्राप्त हुआ और शव गृह में रखा गया.

डॉक्टर के हस्ताक्षर

थाना प्रभारी  
थाना-नूराबाद

शव परीक्षा प्रतिवेदन (रिपोर्ट)

नाम S/O Mummi Singh शव उम्र 28 Yr  
 जाति Gurjar / Shyam Mohan ग्राम Chugaya Barsei  
 पुलिस थाना Norabad को  
 पुलिस थाना Norabad के P.C (809) Sonu P.S - Noraba  
 पत्र क्रमांक तारीख 30/08/23  
 के साथ, शव परीक्षा का जांच पत्र तारीख 30/08/23 को 1:00 Pm  
 बजे प्राप्त हुआ.

पहचान और जाति चिन्ह :-

- (1) मौत 30/08/23 को 12:40 बजे Noraba P.S (सुमावत)
- (2) पिता नाम श्याम मोहन गुर्जर 30/08/23 को 12:40 बजे Noraba P.S (सुमावत)
- (3) माता नाम बोंकार सिंह गुर्जर 30/08/23 को 12:40 बजे Noraba P.S (सुमावत)

नीचे हस्ताक्षरकर्ता के मय तारीख 30/08/23 को 2:00 Pm बजे पहली बार देखा था और उस समय वह As follows था

(गरम था, ठंडा था या अकड़ गया था, या जीवित था, या मृतक था और किन-किन अंगों से थोड़ी सड़ांध, सामान्य सड़ांध या बहुत सड़ांध आने लगी थी)

A dead body of young Aged male lying supine on P.M. Table with face toward Roof with both upper limb Extended, with lower limb Extended. both eye closed, mouth semi open - blood mixed, frothy discharge comes out from both Nostrils and mouth. there was A Abrasion present over lower back (6x4) cm fecal matter pass out. on dissection of Neck there was frothy blood mix discharge present inside the trachia. on dissection of chest & Abdomen, the lungs was edematous, congested and frothy discharge ooze out from cut section of both lungs. All visceral organs are congested, Heart both chamber filled with blood. Inside the stomach approx 100ml turbid greenish color liquid present

*[Signature]*  
 थाना नरबासी

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### शव परीक्षा प्रतिवेदन

शव परीक्षा तारीख 30/08/23 को 2:00 PM बजे मध्याह्न पूर्व/मध्याह्न पश्चात् आरंभ की गई.

तारीख 30/08/23

हस्ताक्षर  
DLGK

#### निरीक्षण

#### एक-बाहरी रूप

टीप.—सभी अंगों की स्थिति का निरीक्षण करें और यदि कोई बीमारी या चोट न पाई जाय तो स्वास्थ्य लिख दें

1. शारीरिक हाल—तगड़ा, दुबला, विघटित आदि *Absoage*
2. घाव कहां है, आकार स्वरूप *As on page No. 3*
3. चोट कहां लगी है, आकार स्वरूप *As on page No. 3*
4. गर्दन पर गांठ के निशान, विच्छेदन आदि *Nil*

#### दो-कपाल और मेरूदण्ड

टीप.—जब तक मेरूदण्ड में कोई रोग या चोट के चिन्ह दिखाई न दें तब तक उसकी जांच करने की आवश्यकता नहीं है.

1. खोपड़ी, कपाल और कशेरुका का
  2. सिल्लो
  3. घस्तिष्क और मेरूरज्जू
- NAD*

#### तीन-वक्ष

1. परदा, पसली और कोमलस्व *Congested*
2. फुफ्फुस
3. कंठ और श्वास नली *blood mixed & frothy discharge*
4. दाहिना फेफड़ा *edematous & congested & frothy discharge oozes out*
5. बायां फेफड़ा
6. पेरिओन परिकरसियम *both chambers filled with blood*
7. हृदय
8. गृहद वाहिका *filled with blood*

#### चार-उदर

1. परदा *Congested*

हस्ताक्षर  
शान्ता प्रभारी

पेट और उसके भीतर की वस्तुएं turbid greenish cr. liquid approx 100

5. छोटी आंत और उसके भीतर की वस्तुएं digested food material

6. बड़ी आंत और उसके भीतर की वस्तुएं fecal matter & gases.

7. यकृत }  
8. प्लीहा }  
9. गुदा } computed

10. मूत्राशय }  
11. भीतरी और बाहरी जननेन्द्रिय } - NAD.

पाँच - पेशियाँ और अस्थियाँ

1. चोट }  
2. बीमारी का विकृति }  
3. हड्डी का टूटना } As. On Page No. 3  
4. हड्डी का सरकना }

चोट या बीमारी का ब्यौरेवार विवरण और उसकी अवधि और कारण के संबंध में मत :-



शरीर में पाई गई वस्तुओं (जैसे गोली आदि) को सूची और विवरण और उनके संबंध में अभ्युक्ति :-



शव के साथ जाँच के लिए भेजी गई वस्तुओं के संबंध में अभ्युक्ति :-

- ① viscera sealed in saturated salt solution
  - ② Blood in Nat
  - ③ pebble of lungs in formalin liquid preservative
  - ④ femur bone (Rt. side)
  - ⑤ clothes (black jeans & black underwear)
  - ⑥ solution sealed (2)
  - ⑦ seal sample preserved then handed over to some p.c for
- आंत को सुरक्षित रखने के संबंध में और रसायन विश्लेषक सीरम विज्ञानी या अन्य विशेषज्ञ द्वारा वस्तुओं की आगे जांच कराई जाने के संबंध में मत :-
- chancel & toxicological & Histop  
Analysis by forensic expert

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मृत्यु का कारण और उसका प्रकार (आत्महत्या या हत्या) के सम्बन्ध में चिकित्सालय सहायक/सहायक सर्जन का मत :

In our opinion the death of Cirozaj s/o munnir Singh /  
Shyam Milan Gujra

28 Yr Age. R/o - Ghusea Basai. Person was d/e Asphyxia  
over viscera sample, femur bone and blood sample taken preserved  
Seald & sign to forensic lab for chemical / toxicological and  
stomachological finding to make confirmatory opinion  
regarding to death.

Time of death - depends upon circumstantial evidence  
तारीख . 30/08/23

Duration - death within 0-6 hrs.

(हस्ताक्षरित) .....

सहायक सर्जन/चिकित्सालय सहायक

Dr. Oberoi  
Stamp

Dr. M. M. K...

Dr. C. K.

Dr. Chadsant Sharma

इसकी एक प्रति वस्तुएं भेजने वाले अधिकारी को तत्काल भेजी जायगी और दूसरी प्रति पुलिस अधीक्षक को अग्रहित की जानी चाहिए.

(हस्ताक्षरित) .....

सिविल सर्जन ..... (स्थान)

धाना प्रभारी  
धाना-नूराबाद  
जिला-मुर्झा (मोगा)

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## कार्यालय पुलिस थाना नूराबाद जिला मुरैना (म.प्र)

क्रं/थाना/नूराबाद/ 2389 /23

दिनांक- 08.09.23

प्रति,

श्रीमान उप संचालक महोदय

औद्योगिक स्वास्थ्य एवं सुरक्षा ग्वालियर एवं चम्बल संभाग

विषय- अपराध क्रमांक 235/23 धारा 304 ताहि मे साक्षी फुड प्रोडक्ट फैक्ट्री से संबंधित समस्त प्रमाणित दस्तावेजो की प्रतिलिपि एवं फैक्ट्री मे घटित घटना के संबंध मे की गयी कार्यवाही के समस्त दस्तावेज की प्रमाणित प्रतिलिपि प्रदाय करने वावत्।

महोदय,

निवेदन है कि दिनांक 30.08.23 को साक्षी फुड प्रोडक्ट फैक्ट्री धनेला रोड नूराबाद मे टैंक मे जहरीली गैस की चपेट मे आने से पांच मजदूरो की मृत्यु हुई जिस पर अपराध क्रमांक 235/23 धारा 304 ताहि का पंजीबद्ध कर विवेचना मे लिया । अपराध सदर मे साक्षी फुड प्रोडक्ट फैक्ट्री से संबंधित समस्त प्रमाणित दस्तावेजो की प्रतिलिपि एवं फैक्ट्री मे घटित घटना के संबंध मे की गयी कार्यवाही के समस्त दस्तावेज की प्रमाणित प्रतिलिपि की आवश्यकता है।

अतः श्रीमानजी से निवेदन है कि अपराध क्रमांक 235/23 धारा 304 ताहि मे साक्षी फुड प्रोडक्ट फैक्ट्री से संबंधित समस्त प्रमाणित दस्तावेजो की प्रतिलिपि एवं फैक्ट्री मे घटित घटना के संबंध मे की गयी कार्यवाही के समस्त दस्तावेज की प्रमाणित प्रतिलिपि प्रदाय करवाने की कृपा करे।

*Tej*  
08/09/23  
थाना नूराबाद  
जिला-मुरैना (म.प्र.)

अभियोग - पत्र / परिवाद पत्र

नाम	उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा, ग्वालियर एवं चम्बल संभाग ।			
प्रेषण तिथि	RCT/5255/2022			
एच.आर. नंबर	MPO6010061502022			
सी.आई.एस. प्रकरण क्रमांक	RCT/1842/2022			
प्रस्तुति दिनांक	प्रकरण का प्रकार	अपराध क्रमांक	निरीक्षण दिनांक	कारखाना अधिनियम 948 एवं धारा, नियम.
	RCT/ SUM	-	30.08.2023	धारा - 88, 13, 33, 7-ए, 62, नियम-108 3ए(1), 23, 73, दण्डनीय अन्तर्गत धारा-92

पक्षकार विवरण

परिवादों का नाम एवं पता	आनंद रायसरदार (पति) उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा डिफेंस कॉलोनी के गेट के सामने, मकान नं. - 09, गांधी नगर ग्वालियर ।
मोबाईल नं.	9826254465

आरोपी/अपराधी का नाम	पिता का नाम	आयु	पूर्ण पता
श्री संतोष अग्रवाल अपराध नं. (मि.पं.) 9844/2023(B)	श्री संतोष अग्रवाल	34 वर्ष	कारखाना शाही फूड प्रोडक्ट्स, ग्राम-धनेला ताहरील बागीर ए. बी रोड भुरैना जिला - भुरैना (म.प्र.)

कारखाना निरीक्षक एवं उप संचालक  
औद्योगिक स्वास्थ्य एवं सुरक्षा  
ग्वालियर एवं चम्बल संभाग ।

कार्यालय : उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा,  
 एम. -09 पोस्ट ऑफिस के सामने, गांधी नगर, पडाव, ग्वालियर एवं चंबल संभाग ।  
 फोन नं. 0751-2386180, 2455181 ई. मेल : [ddihsgwalior@mp.gov.in](mailto:ddihsgwalior@mp.gov.in)

क्रमांक : 918/2023

ग्वालियर, दिनांक : 11.09.2023

प्रति,

संचालक महोदय,  
 औद्योगिक स्वास्थ्य एवं सुरक्षा,  
 इन्दौर (म. प्र.)

विषय:- प्रकरण न्यायालय में दायर किये जाने की सूचना वावत् (कारखाना साक्षी फूड प्रोडक्ट्स ग्राम  
 धनेला तहसील बामौर ए, बी रोड मुरैना (म. प्र.)

संदर्भ : कारखाना का अभियोजन प्रस्ताव स्वीकृति क्रमांक 1755 दिनांक 01.09.2023 ।

—00—

उपरोक्त विषयान्तर्गत संदर्भित अभियोजन प्रस्ताव के अनुपालन में कारखाना के विरुद्ध कार्यालय  
 द्वारा कारखाना अधिनियम 1948 के तहत परिवाद-पत्र माननीय मुख्य न्यायिक दण्डाधिकारी, जिला -  
 मुरैना के समक्ष दिनांक 08.09.23 को विषयांकित कारखाने के 05 श्रमिकगणों की प्राणांत दुर्घटना दिनांक  
 30.08.2023 के संबंध में किये गये निरीक्षण दिनांक 30.08.2023 के संबंध में प्रकरण न्यायालय में दिनांक  
 08.09.2023 को दायर किया जा चुका है, जिसका प्रकरण क्रमांक आर.सी.टी./5255/2023 फैक्ट्रीज एक्ट  
 कि. एवं आगामी दिनांक 21.11.2023 नियुक्त है । सूचनार्थ सादर प्रेषित है ।

  
 उप संचालक,  
 औद्योगिक स्वास्थ्य एवं सुरक्षा,  
 ग्वालियर एवं चंबल संभाग ।

क्रमांक : 919/2023

ग्वालियर दिनांक : 11.09.2023

प्रतिलिपि : श्रम आयुक्त महोदय, म. प्र. शासन, इंदौर की ओर सूचनार्थ सादर प्रेषित ।

  
 उप संचालक,  
 औद्योगिक स्वास्थ्य एवं सुरक्षा,  
 ग्वालियर एवं चंबल संभाग ।

कार्यालय अभिहित अधिकारी, खाद्य सुरक्षा प्रशासन जिला मुरैना (म.प्र.)

क्रमांक/खा.सु./2023/1284  
प्रति.

मुरैना, दिनांक 12-09-2023

उप संचालक  
औद्योगिक स्वास्थ्य एवं सुरक्षा  
ग्वालियर एवं चम्बल संभाग

विषय:- कारखाना साक्षी फूड प्रोडक्ट मुरैना में घटित दुर्घटना दिनांक 30.08.2023 के संबंध में  
चाही गई जानकारी उपलब्ध कराने बाबत ।

संदर्भ:- आपका पत्र क्रमांक/885-886/2023, ग्वालियर दिनांक 05.09.2023

विषयांकित संदर्भित पत्र द्वारा चाही गई जानकारी निम्नानुसार हैं :-

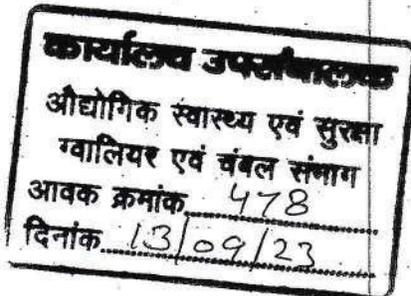
1. आपके द्वारा जानकारी चाही गई थी कि मानव उपयोग हेतु निर्मित खाद्य सामग्रियों की प्रोसेसिंग, प्रिजर्वेशन, स्टोरेज स्टेलेस स्टील के टैंक के स्थान पर सीमेंट कंक्रीट के ओपन अण्डर ग्राउण्ड टैंक में किया जा सकता है अथवा नहीं ? - खाद्य सुरक्षा एवं मानक अधिनियम 2006 के अन्तर्गत बने खाद्य सुरक्षा और मानक (खाद्य कारोबार का अनुज्ञापन और रजिस्ट्रीकरण) विनियम 2011 के भाग II के विनियम 3 के उपभाग 3.1 के अनुसार-" ऐसे उपष्कर और आधान, जो खाद्य पदार्थ के सम्पर्क में आते हैं और जिनका खाद्य पदार्थ की उठाई-धराई, भण्डारण, तैयारी, प्रसंस्करण, पैक करने और परोसने में उपयोग किया जाता है, जंग रोधक सान्प्रियों से बने हुये जो ऐसी सामग्री को बिषाक्त न करें । " तथा उप भाग 3.10 के अनुसार सभी नदें, फिटिंग्स और उपष्कर जो स्पर्श होते हैं और सम्पर्क में आते हैं, को : चिप लगे, कलई किये हुये आधानों का प्रयोग नहीं किया जायेगा । स्टेनलेस स्टील / एल्यूमिनियम / शीशों के आधान, मग, जग, ट्रे आदि जो खाद्य पकाने और भण्डारकरण करने के लिये उपयुक्त, प्रयोग किये जायेंगे । पित्तल के बर्तनों पर अस्तर लगाया जायेगा ।
2. आपके द्वारा जानकारी चाही गई थी कि कच्चा पपीता का प्रिजर्वेशन नमक के घोल में किया जा सकता है ? - खाद्य सुरक्षा एवं मानक (खाद्य उत्पाद मानक और खाद्य सहयोज्य) विनियम 2011 के विनियम 2011 के विनियम 3.1.4 के (1) (क) (i) के अनुसार किसी भी खाद्य पदार्थ में सामान्य नमक को परिरक्षी के रूप में उपयोग कर सकते हैं ।
3. फर्म साक्षी फूड प्रोडक्ट, केन्द्रीय अनुज्ञप्तिधारी फर्म हैं जिसका निरीक्षण केन्द्रीय खाद्य सुरक्षा अधिकारी द्वारा किया जाता है । खाद्य सुरक्षा प्रशासन जिला मुरैना के अन्तर्गत कार्यरत खाद्य सुरक्षा अधिकारियों के कार्य क्षेत्र में केन्द्रीय अनुज्ञप्तिधारी फर्म नहीं आती हैं । अतः साक्षी फूड प्रोडक्ट का निरीक्षण स्थानीय कार्यालयीन खाद्य सुरक्षा अधिकारियों द्वारा नहीं किया गया है ।  
उक्त फर्म के संबंध में कोई भी जानकारी निम्न पते से प्राप्त कर सकते हैं :-

shri Ajaya Prahlad Khairnar , Asst. Director (Tech.)  
Food Safety & Standards Authority of India Western Region office  
Unit No. 1202 , 12<sup>th</sup> floor, Hallmark Business Plaza. Opposite  
Gurunank Hospital, Bandra East. Mumbai -400051

  
12.9.2023

उप संचालक

खाद्य एवं औषधि प्रशासन  
जिला मुरैना (म.प्र.)



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कार्यालय उपसर्ग  
औद्योगिक स्वास्थ्य एवं  
ग्वालियर एवं चंबल  
आवक क्रमांक 483  
दिनांक 18/09/23

कार्यालय अभिहित अधिकारी, खाद्य सुरक्षा प्रशासन जिला मुरैना (म.प्र.)

क्रमांक/खा.सु./2023/1284  
प्रति

मुरैना, दिनांक 12-09-2023

उप संचालक  
औद्योगिक स्वास्थ्य एवं सुरक्षा  
ग्वालियर एवं चंबल संभाग

विषय:- कारखाना साक्षी फूड प्रोडक्ट मुरैना में घटित दुर्घटना दिनांक 30.08.2023 के संबंध में  
चाही गई जानकारी उपलब्ध कराने बावत ।

संदर्भ:- आपका पत्र क्रमांक/885-886/2023, ग्वालियर दिनांक 05.09.2023

बिषयांकित संदर्भित पत्र द्वारा चाही गई जानकारी निम्नानुसार है :-

1. आपके द्वारा जानकारी चाही गई थी कि मानव उपयोग हेतु निर्मित खाद्य सामग्री की प्रोसेसिंग, प्रिजर्वेशन, स्टॉरेज स्टेलेस स्टील के टैंक के स्थान पर सीमेंट कंक्रीट के ओपन अण्डर ग्राउण्ड टैंक में किया जा सकता है अथवा नहीं ? - खाद्य सुरक्षा एवं मानक अधिनियम 2006 के अन्तर्गत बने खाद्य सुरक्षा और मानक (खाद्य कारोबार का अनुज्ञापन और रजिस्ट्रीकरण) विनियम 2011 के भाग II के विनियम 3 के उपभाग 3.1 के अनुसार-" ऐसे उपष्कर और आधान, जो खाद्य पदार्थ के सम्पर्क में आते हैं और जिनका खाद्य पदार्थ की उठाई-धराई, भण्डारण, तैयारी, प्रसंस्करण, पैक करने और परोसने में उपयोग किया जाता है, जग रोधक सामग्रियों से बने हुये जो ऐसी सामग्री को बिषाक्त न करें । " तथा उप भाग 3.10 के अनुसार सभी मर्दे, पिस्टिंग्स और उपष्कर जो स्पर्श होते है और सम्पर्क में आते हैं, को : चिप लगे, कलई किये हुये आधानों का प्रयोग नहीं किया जायेगा । स्टेनलेस स्टील / एल्यूमिनियम / शीशे के आधान, मग, जग, ट्रे आदि जो खाद्य पकाने और भण्डारकरण करने के लिये उपयुक्त प्रयोग किये जायेंगे । पित्तल के बर्तनों पर अस्तर लगाया जायेगा ।
2. आपके द्वारा जानकारी चाही गई थी कि कच्चा पपीता का प्रिजर्वेशन नमक के घोल में किया जा सकता है ? - खाद्य सुरक्षा एवं मानक (खाद्य उत्पाद मानक और खाद्य सहयोज्य) विनियम 2011 के विनियम 2011 के विनियम 3.1.4 के (1) (क) (i) के अनुसार किसी भी खाद्य पदार्थ में सामान्य नमक को परिरक्षी के रूप में उपयोग कर सकते है ।
3. फर्म साक्षी फूड प्रोडक्ट, केन्द्रीय अनुज्ञापितधारी फर्म है जिसका निरीक्षण केन्द्रीय खाद्य सुरक्षा अधिकारी द्वारा किया जाता है । खाद्य सुरक्षा प्रशासन जिला मुरैना के अन्तर्गत कार्यरत खाद्य सुरक्षा अधिकारियों के कार्य क्षेत्र में केन्द्रीय अनुज्ञापितधारी फर्म नहीं आती है । अतः साक्षी फूड प्रोडक्ट का निरीक्षण स्थानीय कार्यालयीन खाद्य सुरक्षा अधिकारियों द्वारा नहीं किया गया है ।  
उक्त फर्म के संबंध में कोई भी जानकारी निम्न पते से प्राप्त कर सकते है :-

shri Ajaya Prahliad Khairnar, Asst. Director (Tech.)  
Food Safety & Standards Authority of India Western Region office  
Unit No. 1202, 12<sup>th</sup> floor, Hallmark Business Plaza, Opposite  
Gurunanak Hospital, Bandra East, Mumbai -400051

संलग्न - साक्षी फूड प्रोडक्ट के  
लायसेंस की प्रति ।

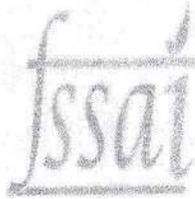
  
12.9.2023

उप संचालक  
खाद्य एवं औषधि प्रशासन  
जिला मुरैना (म.प्र.)

प्रमाणित  
18/9/2023

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Product Annexure



Form C  
Government of India  
Food Safety and Standards Authority of India  
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 10015026000783

Kind Of Business: Manufacturer - Vegetable oil and processing units

Sl. No.	Food Category	Sub-Food Category	Product	Oil Type
1	02 - Fats and oils, and fat emulsions	02.1 - Fats and oils essentially free from water	Rapeseed oil (toria oil) or mustard oil (sarson ka tel) [02.1.2]	Expeller Oils
Kind Of Business: Repacker - Vegetable oil and processing units				
2	02 - Fats and oils, and fat emulsions	02.1 - Fats and oils essentially free from water	Refined Soyabean Oil [02.1.2]	Refined Oils
Kind Of Business: Repacker - Vegetable oil and processing units				
3	02 - Fats and oils, and fat emulsions	02.1 - Fats and oils essentially free from water	Refined Rice Bran Oil [02.1.2]	Refined Oils
Kind Of Business: Repacker - Vegetable oil and processing units				

Oil Capacity		
Sl.No.	Oil Type	Capacity
1	Expeller Oils	30.00 Tonnes/day
2	Refined Oils	30.00 Tonnes/day

Kind Of Business: Manufacturer - General Manufacturing

Production Capacity(MT / Day): 40

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	11 - Sweeteners, including honey	11.1 - Refined and raw sugars	Golden Syrup [11.1.3.2]	Manufacturer - General Manufacturing
2	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds	04.1 - Fruits	Candied, Crystallised And Glazed Fruit / Vegetable / Rhizome / Fruit Peel [04.1.2.7]	Manufacturer - General Manufacturing

Kind Of Business: Manufacturer - Proprietary Food

Production Capacity(MT / Day): 20



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Validation And Renewal Annexure



Form C  
Government of India  
Food Safety and Standards Authority of India  
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 10015026000783

Validity From	Validity upto	Issued On	Fee Paid	Type	Issuing Authority
22-09-2015	21-09-2018	22-09-2015	22500 INR	New	Central Licensing Authority
22-09-2015	21-09-2018	16-08-2018	7500 INR	Modification	Central Licensing Authority
22-09-2018	21-09-2023	29-08-2018	37500 INR	Renewal	Central Licensing Authority
22-09-2018	21-09-2023	29-01-2022	1000 INR	Modification	Central Licensing Authority
22-09-2023	21-09-2024	01-05-2023	8850 INR	Renewal	Central Licensing Authority

Suspension History

S.No	History	Date
	N/A	

Current Status of License: License Issued

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System( [https:// foscos.fssai.gov.in](https://foscos.fssai.gov.in) ) with your user id and password or call us at 1800112100 for any clarification.
2. The Application for renewal of license shall be submitted 30 days prior to the expiry date mentioned above after which Rs. 100 per day will be charged up to the date of expiry.
3. Modification\* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification\* is the jurisdictional Authority with effect from the date of issuance of modified license.

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business	Updated Product Ingredients Specification
1	11 - Sweeteners, including honey	11.3 - Sugar solutions and syrups, also (partially) inverted, including treacle and molasses, excluding products of food category 11.1.2	Invert Sugar Syrup	Manufacturer - Proprietary Food	<a href="#">Log in to FoSCoS to view products</a>

**Kind Of Business: Manufacturer - Substances Added to Food**

Production Capacity(MT / Day): 10

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business	Updated Product Ingredients Specification
1	99 - Substances added to food	99.1 - Food Additives	Caramel	Manufacturer - Substances Added to Food	<a href="#">Log in to FoSCoS to view products</a>

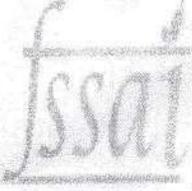
**Kind Of Business: Trade/Retail - Retailer**

Sl.No.	Product(s)
1	99 - Substances added to food
2	11 - Sweeteners, including honey
3	02 - Fats and oils, and fat emulsions

**Kind Of Business: Trade/Retail - Distributor**

Sl.No.	Product(s)
1	99 - Substances added to food
2	11 - Sweeteners, including honey
3	02 - Fats and oils, and fat emulsions

Non-Form C Annexure



**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञप्ति संख्या / License Number: 10015026000783

**Person in charge of operations**

Name:	Vipin Chand Eoyal	Qualification:	M.Pharm
Contact No:	N/A	Mobile No.:	9303995573
Email ID:	sfproductsowl@gmail.com		
Address:	157/158, Tawar Ghari Block, Jiwaji Ganj, Morena		
State:	Madhya Pradesh	District:	Morena
Pin Code:	476001	Photo Id Card:	Aadhar Card
Photo Id No.:	675773964637	Photo Id Expiry Date:	N/A
FoSTaC No.:	Not Provided		

**Person responsible for complying with conditions of license (the person must be same as mentioned in Form IX, as per FSS Regulations, 2011)**

Name:	Sajal Agrawal	Qualification:	MBA
Contact No.:	N/A	Mobile No.:	8718818599
Email ID:	sfproductsowl@gmail.com		
Address:	6/1 Balaji Villa, Near LIC Office, Tansen Road, Gwalior		
State:	Madhya Pradesh	District:	Gwalior
Pin Code:	474002	Photo Id Card:	Pan Card
Photo Id No.:	AINPA8393F	Photo Id Expiry Date:	N/A

Place / स्थान: FSSAI Mumbai

Designated Officer

Issued On / दिनांक: 01-05-2023 (Renewal License)

**Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://fscos.fssai.gov.in>)**

## Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

### Food Business Operators Shall:

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science / Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license /registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture, store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage, drain or place of storage of foul and waste matter.
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABL accredited/FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to, licensed / registered vendors and maintain record thereof.

## Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separate lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacturer (including ghani operator) or wholesale dealer in butter, ghee, vanaspati, edible oils, solvent extracted oil, de-oiled meal, edible flour and any other fats shall maintain a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de-oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil, edible oil and their products shall be eligible for license under this act, unless he has own laboratory facility for analytical testing of samples.
5. Every sale and movement of stocks of solvents-extracted oil, 'semi refined' or 'raw grade', edible groundnut flour or edible coconut flour, or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person, and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil, edible groundnut flour or edible coconut flour, or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person:  
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:
  1. Karanjia oil
  2. Kusum oil
  3. Mahua oil
  4. Neem oil
  5. Tamarind seed oil
  6. Edible groundnut flour bearing the I.S.I certification mark
  7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.



क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड

दीनदयाल नगर, हाऊसिंग बोर्ड कालोनी, ग्वालियर

ई-मेल - ropcb-gwalior@mp.gov.in Ph. 0751-2472020



Annexure-C 11

क्रमांक 2463 /क्षेकाप्रनिबो/ग्वा/2023

ग्वालियर, दिनांक 15/09/2023

प्रति,

अधिष्ठाता,  
मेसर्स साक्षी फूड प्रोडक्ट्स,  
6/1, बालाजी विला, एलआईसी आफिस के पास,  
तानसेन रोड, ग्वालियर।

विषय:-जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31क के अंतर्गत उद्योग का संचालन बंद करने के निर्देश।

- संदर्भ:-1. बोर्ड द्वारा जल एवं वायु अधिनियमों के अंतर्गत प्रदत्त स्थापना सम्मति आउटवार्ड क्र. 16945 दिनांक 13.08.2021
2. आपके उद्योग में दिनांक 30.08.2023 को घटित दुर्घटना
3. बोर्ड के अधिकारियों द्वारा आपके उद्योग का निरीक्षण दिनांक 31.08.2023
4. बोर्ड के अधिकारियों द्वारा आपके उद्योग का निरीक्षण दिनांक 06.09.2023

क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर द्वारा आपको निम्नलिखित सूचना दी जाती है:-

1. यह कि, म.प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 4 के अंतर्गत हुआ है। बोर्ड द्वारा उक्त अधिनियम के साथ-साथ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा पर्यावरण (संरक्षण) अधिनियम 1986 के अंतर्गत समस्त उत्तरदायित्वों का भी निर्वहन किया जा रहा है।
2. यह कि, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत उद्योगों को निस्त्राव तथा उत्सर्जन हेतु राज्य प्रदूषण नियंत्रण बोर्ड से सम्मति प्राप्त करना, प्रदूषणरोधी व्यवस्थाओं की स्थापना करना, निस्त्राव एवं उत्सर्जन को निर्धारित मानक सीमा तक उपचारित करना, उपचारित निस्त्राव का पूर्ण उपयोग करते हुए सतत् शून्य निस्त्राव की स्थिति बनाये रखना वैधानिक अनिवार्यता है।
3. यह कि, बोर्ड को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31क के अंतर्गत वैधानिक निर्देश जारी करने की शक्तियां भी प्राप्त हैं।
4. यह कि, बोर्ड द्वारा आपके उद्योग मेसर्स साक्षी फूड प्रोडक्ट्स को ग्राम धनेला, तहसील बामौर, जिला मुरैना अंतर्गत स्थित भूखंड ( जो कि खसरा क्रमांक 168/1, 168/2,

170/1 एवं 170/2 में अवस्थित है) में केरामेल कलर्स फ्लेवर्ड कांसल्ट्रेट ड्रिक्स, फूट कट्स एवं इन्वर्ट सीरप के उत्पादन हेतु उद्योग संचालन की सशर्त सम्मति दिनांक 15.10.2015 को जारी की गई है। उक्त सम्मति दिनांक 30.09.2024 तक की अवधि हेतु वैध है।

5. यह कि, दैनिक समाचार पत्रों में दिनांक 31.08.2023 को प्रकाशित समाचार से इस कार्यालय के संज्ञान में उद्योग में दिनांक 30.08.2023 को दुर्घटना होने से 05 कामगारों की मृत्यु होना आया है। आपके द्वारा दुर्घटना होने की तत्काल सूचना इस कार्यालय को नहीं दी गई।
6. यह कि, दिनांक 31.08.2023 को बोर्ड के क्षेत्रीय कार्यालय, ग्वालियर का दल मौका स्थल की जांच हेतु उद्योग स्थल पर गया था। उद्योग परिसर जिला प्रशासन द्वारा सील कर दिये जाने से परिसर के अंदर निरीक्षण नहीं किया जा सका था।
7. यह कि, उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा, ग्वालियर एवं चम्बल संभाग द्वारा पत्र दिनांक 05.09.2023 के माध्यम से इस कार्यालय को सूचित किया गया कि उनके कार्यालय द्वारा उद्योग की जांच करने पर उद्योग परिसर के पृष्ठ भाग में गंदे पानी का तालाब भरा हुआ पाया गया है।
8. यह कि, इस कार्यालय के जांच दल द्वारा दिनांक 06.09.2023 को पुलिस थाना, नूराबाद के सहयोग से आपके उद्योग का निरीक्षण किया गया। निरीक्षण पर निम्न स्थिति पाई गई:-
  - (1) उद्योग में उत्पादन का कार्य बंद पाया गया।
  - (2) उद्योग परिसर में चौकीदार के अलावा अन्य कोई व्यक्ति उपलब्ध नहीं था।
  - (3) उद्योग परिसर के पृष्ठ भाग में एक कच्चा पौण्ड होना पाया गया जिसमें दूषित जल भरा हुआ देखा गया। कच्चे पौण्ड से दूषित जल का नमूना पुलिस प्रतिनिधि एवं उद्योग के चौकीदार की उपस्थिति में एकत्रित किया गया जिसे विश्लेषण हेतु बोर्ड एनालिस्ट को भेजा गया।
  - (4) कच्चे पौण्ड में भरे दूषित जल से बदबू उत्पन्न होना पाया गया।
9. यह कि, बोर्ड एनालिस्ट से प्राप्त दूषित जल विश्लेषण रिपोर्ट की प्रति इस कार्यालय द्वारा पत्र क्रमांक 2449 दिनांक 13.09.2023 द्वारा आपकी ओर प्रेषित की गई है। विश्लेषण रिपोर्ट अनुसार उद्योग परिसर के पृष्ठ भाग में निर्मित कच्चे पौण्ड में भरा हुआ दूषित जल बोर्ड द्वारा निर्धारित मानकों के अनुरूप ना पाया जाकर प्रदूषित प्रकृति का पाया गया।

उपरोक्त तथ्यों से स्पष्ट है कि आपके द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 धारा 25 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21 के बोर्ड से उत्पादन सम्मति में उल्लेखित सम्मति शर्तों का उल्लंघन कर उद्योग का संचालन किया जा रहा है तथा दूषित जल को कच्चे तालाब में भंडारण किया गया है जिससे आसपास के क्षेत्र में बदबू एवं जल प्रदूषण की स्थिति निर्मित हो रही है तथा भूमिगत जल की गुणवत्ता प्रभावित होने का गंभीर अंदेशा उत्पन्न हो गया है।

अतः पर्यावरण संरक्षण के उद्देश्य से बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31क के अंतर्गत बोर्ड को प्राप्त शक्तियों का उपयोग करते हुए निम्नानुसार निर्देश जारी किये जाते हैं :-

- 1- यह कि, उद्योग में उत्पादन का कार्य तत्काल बंद कर दें।
- 2- यह कि, संबंधित विभाग उद्योग को प्रदत्त विद्युत/जल प्रदाय तथा अन्य सुविधाएं तत्काल प्रभाव से निलंबित कर दें।
- 3- यह कि, म.प्र. प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग को प्रदत्त सम्मति क्रमांक एडब्ल्यू-90219 जावक क्रमांक 16945 दिनांक 13.08.2021 को तत्काल प्रभाव से रद्द किया जाता है।
- 4- यह कि, उद्योग तब तक पुनः से उत्पादन प्रारंभ नहीं कर सकेगा जब तक कि उसके द्वारा :-

- (1) दूषित जल उपचार एवं निपटान की सक्षम व्यवस्था स्थापित नहीं कर ली जाती है।
- (2) बोर्ड से विधिवत् जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 धारा 25 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के प्रावधानों के अंतर्गत सम्मति प्राप्त नहीं कर ली जाती है।

कृपया उपरोक्त निर्देशों का पालन प्रतिवेदन सुनिश्चित किया जावे अन्यथा बोर्ड द्वारा उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 धारा 41 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 37 के अंतर्गत वैधानिक कार्यवाही की जायेगी जिसकी सम्पूर्ण जवाबदारी उद्योग संचालन हेतु जिम्मेदार होने के कारण आपकी होगी।



(आर.आर.सिंह सेंगर)

क्षेत्रीय अधिकारी

o/c

प्रतिलिपि:-

- 1- डायरेक्टर, पर्यावरण (तकनीकी) म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ प्रेषित।
- 2- कलेक्टर, जिला-मुरैना की ओर सूचनार्थ प्रेषित।
- 3- महाप्रबंधक (ओ एंड एम.) मध्य क्षेत्र, विद्युत वितरण कं. लि. मुरैना की ओर प्रेषित करते हुए लेख है कि उद्योग का विद्युत विच्छेदन कर पालन प्रतिवेदन अविलंब इस कार्यालय को उपलब्ध करावें।
- 4- उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा, ग्वालियर एवं चंबल संभाग ग्वालियर की ओर सूचनार्थ प्रेषित।
- 5- महा प्रबंधक, जिला व्यापार एवं उद्योग केन्द्र, मुरैना की ओर प्रेषित करते हुए लेख है कि उद्योग को विभाग द्वारा प्रदत्त सुविधाओं को निलंबित कर पालन प्रतिवेदन अविलंब इस कार्यालय को उपलब्ध करावें।
- 6- रिकार्ड कॉपी।

Corrected Order  
uploaded on 03.05.2023

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 327/2023

In re: News item published in India Today dated 30.04.2023 titled **“3 minors among 11 dead in Ludhiana gas leak, Punjab govt. announces Rs 2 lakh ex-gratia”**

Date of hearing: 02.05.2023

**CORAM: HON’BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON’BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON’BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. Proceedings in the matter have been initiated *suo motu* in the light of media report of death of 11 persons, including three minors, at Ludhiana on account of gas leak in Giaspura area of the city on April 30, 2023. Further media report dated 02.05.2023 in Hindu Daily titled “5-member SIT to look into 11 deaths due to gas leak in Ludhiana” suggests that hydrogen sulphide could have led to the incident. The said gas could be from industrial waste dumped in the sewerage line.

2. On consideration, we are of the view that intervention of this Tribunal is called for under Section 15 of the NGT Act for which it is necessary to ascertain the cause of the incident and remedial action taken and required, including measures to prevent such incidents in future and to compensate the victims by way of adequate compensation.

3. The Tribunal has dealt with incidents of deaths and injuries on account of violation of environmental norms by State and private entities in recent past and held that in such cases victims are normally entitled to compensation at the rate of Rs. 20 lakhs in case of death and at varying

rates in case of injuries depending upon the extent of injuries. The Tribunal has invoked the principles laid down by Hon'ble Supreme Court inter-alia in *M.C. Mehta vs. Union of India & Ors.*, (1987) 1 SCC 395, *MCD v. Uphaar Tragedy Victims Association*, (2011) 14 SCC 481 and *Sarla Verma*, (2009) 6 SCC 12. The State has to pay compensation in absence of identified private operators with liberty to recover the same from persons found responsible. The State is under obligation to ensure compliance of environmental norms for safety of citizens. The compensation has to be paid within one month. Reference is made to several other cases where same view has been taken.<sup>1</sup>

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- <sup>1</sup> 1. *In re: Gas Leak at LG Polymers Chemical Plant in RR Venkatapuram Village Visakhapatnam in Andhra Pradesh*, OA No. 73/2020 decided on 01.06.2020.
  2. *Aryavart Foundation through its President vs. Yashyashvi Rasayan Pvt. Ltd. & Anr.*, OA No. 85/2020 (Earlier OA 22/2020) (WZ) decided on 03.02.2021.
  3. *Bonani Kakkar vs. Oil India Limited & Ors.*, OA No. 43/2020(EZ) decided on 19.02.2021.
  4. *News item published in the local daily "Economic Times" dated 30.06.2020 titled "Another Gas Leakage at Vizag Factory kills two, critically injures four..."*, OA No. 106/2020 decided on 22.12.2020.
  5. *News item published in the "Indian Express" dated 01.07.2020 titled "Tamil Nadu Neyveli boiler blast: 6 dead, 17 injured"*, OA No. 108/2020 decided on 22.12.2020.
  6. *News item published on 13.07.2020 in the local daily named "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported"*, OA No. 134/2020 decided on 22.12.2020.
  7. *News item published in the "Times of India" dated 20.11.2020 entitled "Six killed as blast tears through Malda Plastic recycling factory"*, OA No. 272/2020 decided on 18.12.2020.
  8. *News item published in the "Indian Express" dated 23.11.2020 entitled "Maharashtra: Two Killed, eight injured in methane gas leak in sugar factory"*, OA No. 274/2020 decided on 16.08.2021.
  9. *In RE: News item published in the local daily "Indian Express Sunday Express" dated 28.06.2020 titled "Gas Leak in Agro Company Claims life of one"*, O.A No. 107/2020 decided on 08.01.2021.
  10. *In re : News item published in Navbharat Times dated 24.12.2020 titled "Gas leaks in IFFCO Plant, 2 Officers dead"*, O.A. No. 04/2021 decided on 04.06.2021.
  11. *In re: News item published in The Indian Express dated 07.01.2021 titled "Four workers dead due to toxic gas leak in Rourkela Steel Plant"*, O.A. No. 09/2021 decided on 11.02.2021.
  12. *In re: News item published in The News Indian Express dated 12.02.2021 titled "At least 19 dead in Virudhunagar firecracker factory blast, more than 30 injured"*, O.A. No. 44/2021 decided on 03.03.2022.
  13. *In re: News item published in Times Now News dated 23.02.2021 titled "Karnataka: Six killed in quarry blast in Hiremagavalli, Chikkaballapur"*, O.A. No. 59/2021 decided on 22.04.2022.
  14. *In re: News item published in The Hindu dated 23.02.2021 titled "Two dead, 5 missing in fire at UPL Plant"*, O.A. No. 60/2021 decided on 14.12.2021.
  15. *In re: News item published in The Times of India dated 28.02.2021 titled "Delhi : Man charred to death as illegal factory catches fire"*, O.A. No. 65/2021 decided on 31.08.2021.
  16. *In re: News item published in The Hindu dated 14.03.2021 titled "Safety lapses led to reactor blast at pharma unit"*, OA No. 79/2021 decided on 31.08.2021.
  17. *In Re: News item published in the "Indian Express" dated 04.11.2020 titled "Ahmedabad: Nine killed as godown collapses after factory blast"*, OA No. 258/2020 decided on 23.03.2021.
  18. *In re: News item published in The Times of India dated 08.06.2021 titled "18, mostly women, killed in fire at Pune chemical unit"*, OA 130/2021 decided on 01.02.2022.
  19. *Rakesh Suresh Chandra Kapadia v. Gujarat Pollution Control Board & Ors.*, OA No. 31/2021 (WZ), decided on 08.11.2021.
  20. *In re: News item published in The Hindustan Times dated 17.06.2021, titled "Blast in firecracker unit in Maharashtra's Palghar, at least 10 injured"*, OA No. 134/2021 decided on 25.06.2021.
  21. *In re: News item published in The Indian Express dated 12.07.2021 titled "Six killed in factory fire: Owner held, raids on to nab second accused"*, OA No. 171/2021 decided on 07.09.2021.

4. In view of above, we constitute an eight member fact-finding joint Committee to be headed by Chairman, Punjab State PCB. Other members of the Committee will be Regional Director (North), CPCB, Industrial Toxicology Research Centre (ITRC), Lucknow, nominee of Director, PGI Chandigarh, nominee of NDRF, State PCB, District Magistrate, Ludhiana and Commissioner, Municipal Corporation, Ludhiana. State PCB will act as nodal agency for coordination and compliance. The Committee may meet within one week from today and complete its task preferably within one month. It will be free to interact with any other department, institution or individual and undertaking visit to concerned sites. The Committee will be free to function online or offline as the situation may warrant. The Committee may give its report to this Tribunal on or before 30.06.2023 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If any violators are identified, they may also be given a copy of the report for their response, if any, before the next date.

5. In the meanwhile, the District Magistrate, Ludhiana may ensure payment of compensation @ Rs. 20 lakhs each to the heirs of 11 persons who have died, deducting the amounts, if any, already paid within one month. The Committee may mention the details of persons who have died

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22. *In re: News item published in The Indian Express dated 07.01.2022 titled "Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat", OA No. 05/2022 decided on 18.01.2022.*
  23. *In re: News item published in India Today dated 26.12.2021 titled "7 dead in boiler explosion at noodle factory in Bihar's Muzaffarpur, probe ordered", OA No. 02/2022 decided on 22.04.2022.*
  24. *In re: News item published in The Economic Times dated 21.12.2021 titled "3 dead, 44 injured in flash fire at IOC's Haldia refinery", OA No. 440/2021 decided on 07.01.2022.*
  25. *In re: News item published in The Tribune dated 22.02.2022 titled "7 killed in blast at firecrackers factory in Himachal Una", OA No. 143/2022 decided on 08.03.2022.*
  26. *In re: News item published in Hindustan Times dated 05.03.2022 titled "Bhagalpur: 14 dead in firecracker unit blast", OA 198/2022 decided on 27.05.2022.*
  27. *In re: News item published in The Times of India dated 12th April, 2022, titled "Six killed in chemical factory blast in Gujarat", OA No. 272/2022 decided on 12.04.2022.*
  28. *In re: News item in NDTV dated 14.04.2022 titled "6 killed, 12 injured after fire breaks out at Andhra Pradesh Pharma Unit", OA No. 284/2022 decided on 20.04.2022.*
  29. *In re : News item published in Business Standard dated 09.02.2023 titled "Blast at JSPL's Raigarh plant kills two workers, two others injured", OA No. 110/2023 decided on 28.02.2023*

and persons injured with extent of injuries suffered by them. It may also recommend measures to be taken in future to prevent such incidents.

List for further consideration on 13.07.2023.

A copy of this order be forwarded to Chairman, Punjab State PCB, Regional Director (North), CPCB, ITRC, Lucknow, Director, PGI Chandigarh, NDRF, District Magistrate, Ludhiana, Commissioner, Municipal Corporation, Ludhiana and Punjab State Legal Services Authority by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 2, 2023  
Original Application No. 327/2023  
DV



**REGIONAL LABORATORY  
M.P. POLLUTION CONTROL BOARD  
D.D. Nagar, Housing Board Colony, Gwalior (M.P.)**

**WATER ANALYSIS**

**REPORT NO. 446**

**SAMPLE FROM -** The m/s sakshi food products village dhanelia thehsil banmore Dist- morena (M.P.)

Description Of Sample	Date Of Collection	Date Of Receipt	Date Of Analysis	Collected By
Water Sample of factory effluent from kachha lagoon of sakshi food, Banmore	22/09/2023	22/09/2023	23/09/2023	D.K. SHARMA (Jr. Scientist)
S.NO.	PARAMETERS ANALYSED	UNIT	RESULT	
22	Temperature	°C	24	
23	Appearance		turbid	
24	Colour		Greenish	
25	Odour		Unpleasant	
26	pH	pH Unit	8.5	
27	Turbidity	NTU	2.8	
28	Conductivity	µmhos/cm	-	
29	Total Solids	Mg/l	5180	
30	Total Dissolved Solids	Mg/l	4970	
31	Suspended Solids	Mg/l	210	
32	Nitrate	Mg/l	-	
33	Alkalinity as CaCO <sub>3</sub>	Mg/l	-	
34	Total Hardness	Mg/l	-	
35	Sodium	Mg/l	-	
36	Potassium	Mg/l	-	
37	Sulphate	Mg/l	-	
38	Chemical Oxygen Demand (C.O.D)	Mg/l	1400	
39	Total Phosphate	Mg/l	-	
40	Chloride (as Cl)	Mg/l	360	
41	Calcium Hardness	Mg/l	-	
42	Magnesium Hardness	Mg/l	-	
22	BOD	Mg/l	280	
23	FECAL COLIFORM	MPN/100 ml	-	
24	TOTAL COLIFORM	MPN/100 ml	-	
25	D O	Mg/l	-	
26	Ammonical Nitrogen	Mg/l	-	
27	Oil & grease	Mg/l	-	

**Remark:-** As per BIS IS: 10500: 2012 drinking water quality standards.

Chemist

  
 Laboratory Incharge